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**Tuesday, April 27, 1976**  
**Vaisakha 7, 1898 (Saka)**

# **LOK SABHA DEBATES**

**(Sixteenth Session)**



*(Vol. LX contains Nos. 21—30)*

**LOK SABHA SECRETARIAT  
NEW DELHI**

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\* The sign + marked above the name of a Member indicates that the question was actually asked on the floor of the House by that Member.

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## LOK SABHA DEBATES

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LOK SABHA

Tuesday, April 27, 1976/Vaisakha 7,  
1898 (Saka)

The Lok Sabha met at Eleven of the  
Clock

[MR. SPEAKER in the Chair]

ORAL ANSWERS TO QUESTIONS

### Muslim Personal Law

\*542. SHRI B. S. BHAURA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government have a proposal under consideration for reforming Muslim personal law; and

(b) if so, the salient features thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (DR. V. A. SEYID MUHAMMAD): (a) No, Sir.

(b) Does not arise.

SHRI B. S. BHAURA: In view of the fact that a Supreme Court Judge has made some remarks in this regard that the time is ripe for a reform of the Muslim Personal Law, is the Minister aware of this remark of the Supreme Court Judge and if so, what is his reaction?

SHRI SHASHI BHUSHAN: What is the name of the Judge?

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SHRI B. S. BHAURA: Shri V. R. Krishna Iyer.

DR. V. A. SEYID MUHAMMAD: Which statement is the hon. Member referring to? I did not catch it.

SHRI B. S. BHAURA: This is the report:

"Mr. Krishna Iyer, Supreme Court Judge, is of the opinion that the time is now ripe for the reform of the Muslim personal law, particularly, for abolishing the polygamy and easy divorce for the male."

DR. V. A. SEYID MUHAMMAD: I am aware of it, but on the statement of a single Judge we do not change the laws

SHRI B. S. BHAURA: Even our hon. President said at Agra a few days back, while addressing the local unit of the Jamaet-e-Islami .

MR. SPEAKER: Order, please It is better if you avoid reference to the President It has been the practice. Please do not quote him.

SHRI DINEN BHATTACHARYYA: You do not mention the name

MR. SPEAKER: No, please. It is no use arguing about personal opinions.

SHRI B. S. BHAURA: Is the hon. Minister aware of the fact that some progressive sections of Muslims want a change whereas the other section opposes any change in the law? Also a large section of women is for this change. So, keeping in view that a large section of the progressive Muslims want a change in the law, are

you going to change the law? Moreover, family planning about which you are talking so much, how can you make it effective unless you change the law?

**DR. V. A. SEYID MUHAMMAD:** We are aware that some sections are for change, but, the consensus, to say, of the majority is against it.

**SHRIMATI ROZA DESHPANDE:** In this case, if the consensus is to be judged, then it has to be that of the women and not men because it concerns women. So, do you have any idea whether the majority of the Muslim women are not for this change in their law? I feel and I also know that thousands of Muslim women are in favour of such a change. They do not want that a Muslim man should marry four or five women. That creates a lot of problems. I think you understand it. It is better that you ask the Muslim women. Take their vote and then you will come to know whether they are in favour of this law or not. Do not simply go ahead keeping in view the consensus among Muslim men. I think you should adopt this method.

**DR. V. A. SEYID MUHAMMAD:** That is a suggestion for action.

**SHRI PROBODH CHANDRA:** May I know from the Government, if we apply radical changes about birth control in the case of non-Muslims and one section of the nation is allowed to have their say on the basis of personal law, will it not create communal sentiment?

**DR. V. A. SEYID MUHAMMAD:** Under certain circumstances, some kind of discrimination may be justified even under the Constitution.

**SHRI D. N. TIWARY:** In India there are many sets of personal laws—about marriage, etc. Can you tell me whether there are several types of laws—inheritance, family planning, marriage, etc.—anywhere in the

world? If not, why do you not follow the same principle here and adopt one law for everybody about inheritance, family planning, etc.?

**DR. V. A. SEYID MUHAMMAD:** It is not correct to assume that there is no difference in laws anywhere. For instance, in England among the Catholics, Protestants and Jews may have different personal laws.

**SHRI D. N. TIWARY:** He has not replied to the second part or the second point raised in my question.

**MR. SPEAKER:** What he has not replied is more eloquent.

#### Abolition of Teachers' Constituencies in Andhra Pradesh Legislative Council

\*544. **SHRI P. NARASIMHA REDDY:** Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether any request has been made to Government of India by the State Government of Andhra Pradesh for taking necessary steps to abolish the teachers' constituencies and their representation in the Andhra Pradesh Legislative Council; and

(b) if so, the reaction of Government thereto?

**THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (DR. V. A. SEYID MUHAMMAD):** (a) The Government of Andhra Pradesh had made a suggestion that teachers' constituencies in the Legislative Councils may be abolished.

(b) The Government of India are not in favour of abolition of teachers' constituencies in the Legislative Councils.

**SHRI P. NARASIMHA REDDY:** May I know from the Minister, what are the reasons urged by the State Government of Andhra Pradesh in support of this request?

**DR. V. A. SEYID MUHAMMAD:** The reasons which were stated were that all the professions have not been given representation. As you know, Article 171(8) (c) lays down that 1/12th of the Council will be represented by the Teachers' Constituency. They have said that other professions have not been given such a representation. Secondly, giving this kind of representation creates a sort of political atmosphere. These are the two reasons.

**SHRI P. NARASIMHA REDDY:** Minister has been pleased to say that the Government does not propose to abolish teachers' representation. Is it because Government is averse to this sort of piecemeal abolition, preferring to consider total abolition of the costly superfluity?

**DR. V. A. SEYID MUHAMMAD:** Among the many reasons the reluctance of the Government may be due what you call piecemeal amendment to the Constitution.

श्री राजेश्वर प्रसाद यादव अध्यक्ष जी, आज देश की समस्या यूनीवर्सिटी और कालिजों में अनुशासन की है, इसको दृष्टि में रखते हुए हम ऐसा अनुभव करते हैं कि हमारे जो टीचर्स रिप्रेजेंटेटिव्स होते हैं वे अपने आइडियाज को लोगों पर ब्रूट-अप-भान करते हैं। क्या इस सदर्भ में मंत्री जी सोचेंगे कि क्यों न टीचर्स कास्टीचूएन्सी को एबोलिश कर दिया जाए, जैसा कि आन्ध्र प्रदेश ने आप से रिक्वेस्ट किया है ?

**DR. V. A. SEYID MUHAMMAD:** What I understood from the translation is this: Will the Government propose to abolish the Teachers' Constituency altogether? The reply is implied in the first answer which I gave.

**SHRI P. VENKATASUBBAIAH:** May I draw the attention of the hon. Minister to the fact that graduates are

being represented in the Graduates Constituency and also Local Authorities Constituencies are there for the Legislative Council of Andhra Pradesh? The representation by teachers has become more irrelevant as the Andhra Pradesh Government has very correctly pointed out that other professions are not being represented. Number two is this. The representatives from teachers do not represent the interest of the teachers at all; they have become more of politicians than real spokesmen of the teachers concerned. In view of this fact and also in view of the strong argument put forward by the Andhra Pradesh Government, may I know whether Government proposes to reconsider the abolition of the Teachers' Constituency, since the graduates and other people are already being represented?

**DR. V. A. SEYID MUHAMMAD:** It has not occurred to the Government.

#### Manufacture by Foreign Drug Companies without C.O.B. Licence

\*545. **SHRI BHALJIBHAI PARMAR:** Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state the names of the foreign drug manufacturing companies who are yet to secure C O B licences from Government for the drug formulations manufactured by them and reasons for their not submitting C O B licence applications so far?

THE DEPUTY MINISTER IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI C. P. MAJHI): A statement is laid on the Table of the House

#### Statement

The names of the foreign drug manufacturing companies who are operating in non-organised sector and

have yet to obtain COB licences are as follows:—

1. M/s. G. W. Carnric Co. (Asia)
2. Cooper Laboratories
3. Ethnor Limited
4. C. E. Fulford
5. Indian Schering Limited
6. John Wyeth (Bros.)
7. Nicholas of India Limited,

All these companies, except M/s. Ethnor Limited and M/s. Indian Schering Limited are not covered under the provisions of Industries (Development & Regulations) Act, 1951. M/s. Ethnor Limited have been asked to apply for grant of COB licence while M/s. Indian Schering Limited are operating on a Registration Certificate of 1952 acquired from another unit.

Besides the above, the application of M/s. Hoechst Pharmaceutical Limited, having foreign equity of 50 per cent, for grant of a C.O.B. licence for some of their activities, is under the consideration of the Government.

**SHRI BHALJIBHAI PARMAR:** May I know whether it is a fact that COB licences have been granted to M/s. May & Baker, Borroughs Wellcome, Roche, John Wyeth, and other foreign firms, without having regard to policy? If so, will the Government review and reconsider such cases?

**THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI):** The hon. Member is mixing this up with the other Question. There is a separate question on this.

**MR. SPEAKER:** Do you mean to say that they can be taken up together?

**DR. RANEN SEN:** This is a different thing altogether. Questions 548 and 568 are entirely different. You can now answer Question 548.

**SHRI BHALJIBHAI PARMAR:** I have already asked the question. My question is this. May I know whether it is a fact that COB licences have been granted to M/s. May and Baker, Borroughs Wellcome, Roche, John Wyeth and other foreign firms, without having regard to policy? If so, will the Government review and reconsider such cases?

**SHRI P. C. SETHI:** There is a separate question on this. And he may put this when we come to that question.

**SHRI K. S. CHAVDA:** This question is regarding COB licences.

**MR. SPEAKER:** What is the number of that question?

**SHRI P. C. SETHI:** Regarding this particular question, there are ten companies and I have prepared the answer about those ten companies. But there is a separate question on this one and he may ask this when we come to that question.

**DR. RANEN SEN:** He is misleading, Sir. The other question is regarding prices. It has nothing to do with this.

**SHRI P. C. SETHI:** I am not trying to mislead you. Kindly look to the question. There is no question about May and Baker. It is only about the production of Merck & Co. Dr. Ranen Sen is also right that there are two more questions which are related to the price.

**SHRI BHALJIBHAI PARMAR:** May I ask my second supplementary?

**MR. SPEAKER:** Yes, you may ask your second supplementary.

**SHRI BHALJIBHAI PARMAR:** Whether it is a fact that COB licences have been granted to M/s. May & Baker, Burroughs Wellcome, Roche, John Wyeth and other foreign firms without having regard to policy; if so, will Government review and reconsider such cases?

**SHRI P. C. SETHI:** Sir, according to the question which has been asked actually, the reference is to Anglo-Thai Corporation, M/s. G. W. Carnrick Co. (Asia), Cooper Laboratories, M/s. Ethnor Ltd. C. E. Fulford, M/s. Indian Schering Ltd., John Wyeth (Bros.) Nicholas of India Ltd. and Messrs. Roussel.

**SHRI BHALJIBHAI PARMAR:** Are there any companies like the American firm, M/s. Grove Products, Bombay who are yet to obtain COB licence; if so, why Government is going to consider applications of such companies even though they have violated the Industries (Development and Regulation) Act?

**SHRI P. C. SETHI:** Sir, with regard to these companies, the break-up is like this. Three companies employ less than fifty workers and therefore, they do not need a COB licence as per the present provisions of the I.D.R. Act.

It is proposed by the concerned Ministry to amend the I. D. R. Act appropriately. It is already under the consideration of Industrial Development Ministry. Now, the two companies are not manufacturing the drugs and, therefore, they do not require any C.B.O. licence. The two companies are getting their products manufactured on a loan licence basis and, as such, as per the rules, they do not require the COB licence. One company has already obtained the COB licence under 1973 policy. One company has not applied for the COB. Therefore, action is being taken against them. One company has purchased the factory along with the registration certificate. The legal implication of the need to get the COB licence and the registration

certificate availability will be gone into.

**SHRI K. S. CHAVDA:** I shall ask the supplementary which arises out of this. It is within the scope of the question.

**MR. SPEAKER:** You ask your supplementary.

**SHRI K. S. CHAVDA:** May I know whether it was a fact that M/s. C. E. Fulford applied for the industrial licence, without first obtaining COB licence, which was recommended by the Licensing Committee in no time in a mysterious way? If so, will the hon. Minister see that Gentamycin sulphate injection licence of C. E. Fulford is withdrawn immediately and as assured to this House earlier, Gentamycin sulphate licence applications of the Indian firms which were registered by the Licensing Committee be approved forthwith?

**SHRI P. C. SETHI:** I was under the impression that the hon. Member, Shri Chavda knows much better than what I know about the drug industry. But, Sir, I am sorry to say that to-day he has put the question without knowing anything. Now, Sir, the COB licence and the industrial licence are two separate things (*Inter-ruptions*). According to the I.D.R. Act, if a company enlists more than fifty workers, then, they have to obtain a licence. If the company is not employing fifty workers and, if it is also working under the stipulated conditions, then it can work on a COB licence. In the small-scale units, with the plant and machinery worth Rs. 10 lakhs, if they exceed their limit of investment by more than Rs. 10 lakhs, then they have to get a C.O.B. licence. Otherwise, they do not need any licence. Now, industrial undertakings belonging to foreign companies, larger industrial houses, etc. which were having fixed assets not exceeding Rs. 25 lakhs before February, 1970 were required to obtain COB licence after that date. From February, 1973 undertakings called by Part III of MRTP Act and owned by companies having direct or



indirect equity of more than 50 per cent were brought on the same footing as in Part II said by me.

**DR. RANEN SEN:** Sir, this question of permission letters and COB licences is being discussed in the House for a pretty long time. The Hathi Committee went into the whole question and also examined the Secretaries of the Industries and Petroleum and Chemical Ministries and also the Director General, Technical Development. Ultimately, the Hathi Committee unanimously came to the conclusion that all the COB licences or letters of permission have been given illegally or irregularly in spite of that—after having kept such important recommendation in cold storage—how is it that the Government is still trying to give—whatever be the loopholes therein certain cases like M/s. Hoechst Pharmaceutical Ltd. and M/s. India Schering Ltd. further concession by asking them to apply for grant of COB licence for some other activities? May I know what is the mystery behind all this?

**SHRI P. C. SETHI:** There is no mystery except that the hon. Member is not trying to catch the full point. He is looking at the whole matter from one point of view only. I have read what is the Industrial Development Act 1951. According to this Industrial Development Act, companies have to get their licence for manufacturing any item if their employment is more than 50 persons. Now, the Industrial Development Ministry is already considering a proposal that the IDR Act should be amended and they want to amend the IDR Act from this point of view that they want to bring down the minimum number of workers from 50 with aid of power to 10 and 100 without the aid of power to 20. So, today if any company is working with the aid of power then it has to apply for industrial licence if there are more than 50 workers. If they are without aid of power than they

get into the purview of the Industrial Development Act if they are employing more than 100. As I have already said, the industries Ministry is already considering it and they are seized of the problem. The Hathi Committee's recommendation—of which Dr. Ranen Sen was the most eminent member—is already before them.

#### Use of Sulphur available in Puga Valley of Ladakh

\*546. **SHRI RAJDEO SINGH:** Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether a hydro-thermal process to extract sulphur by utilising the geo-thermal energy available near the sulphur deposits in Puga Valley of Ladakh has been developed by the Regional Research Laboratory in Jammu;

(b) whether elemental sulphur is found only in the quartzite schists of rocks only in Puga Valley in Ladakh or elsewhere also in our country; and

(c) whether development of this process will boost the production of chemical fertilizers based on sulphur?

**THE DEPUTY MINISTER IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI C. P. MAJHI):**

(a) to (c). A statement is laid on the Table of the House.

#### Statement

(a) The Regional Research Laboratory, Jammu have recovered small quantities of high purity sulphur from the low grade sulphur bearing rocks in Puga Valley, Ladakh by utilising the steam from the drill holes made by the Geological Survey of India in the course of geothermal exploration in that area.

(b) Elemental sulphur occurs in Puga Valley, Ladakh, Jammu and

Kashmir State, in quartz-schists. Occurrences of elemental sulphur have been recorded from Barren Islands, Tamil Nadu and U.P. as encrustations on other types of rocks.

(c) As the economic viability of exploiting the Puga Valley deposits on a commercial scale has not yet been established, it is not possible now to indicate whether the deposits would help to any appreciable extent in substituting the import of sulphur used in fertilizer production.

श्री राजदेव सिंह मैं मंत्री महोदय से यह जानना चाहता हू कि पूगा वैली में क्या बोटर बण्डलन ऐसी है जिसमें माइन्स में सल्फर अच्छा होना चाहिए साइसटिस्ट का यह कहना है कि जहाँ एटमोस्फीयर में आक्सीजन कम होता है वहाँ सल्फर पाने की ज्यादा सम्भावना होती है। इन्होंने अपने स्टेटमेंट में यह भी कहा है कि यू० पी० और तमिलनाडू में कुछ जगहों पर सल्फर ट्रेस किया गया है लेकिन इन्होंने उन जगहों का नाम नहीं बताया है। तो मैं चाहता हू कि वे नाम बताएं। यू० पी० और तमिलनाडू में उन जगहों का नाम बताएं जहाँ एन्सिमेन्टल सल्फर ट्रेस किया गया है।

अध्यक्ष महोदय : यह लडाख से यू० पी० और तमिलनाडू में कहा जा गए।

श्री राजदेव सिंह धान्सर में इन्होंने यू० पी० और तमिलनाडू का जिक्र किया है।

MR. SPEAKER: The answer should be only about Ladakh, not about Tamil Nadu or UP.

श्री राजदेव सिंह स्टेटमेंट में इन्होंने तमिलनाडू और यू० पी० का जिक्र किया है।

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): The question is little of a wide range. Therefore, if you permit the hon. member to raise the question..

MR. SPEAKER: I have said it should be only about Ladakh.

SHRI P. C. SETHI: Then it is all right.

अध्यक्ष महोदय स्टेटमेंट देने से कोई मनलब नहीं होता।

SHRI JAGANNATH RAO: Please see part (b) of the statement.

MR. SPEAKER: That is only incidentally. The main question is about Ladakh.

श्री राजदेव सिंह : एटमोस्फीयर में जहाँ आक्सीजन कम होता है वहाँ सल्फर के भंडार होने की सम्भावना होती है, क्या यह बात सच है।

SHRI P. C. SETHI: As far as the Puga Valley is concerned, the GSI has located sulphur deposits of very high grade, but the problem is ..

एक धाननीय सब्जि हिन्दी में बोलिए क्योंकि प्रश्न हिन्दी में हुआ है।

श्री पी० सी० सेठी पूगा वैली में जो सल्फर मिला है, उसकी क्वालिटी बहुत अच्छी है और 98 परसेन्ट तक उसमें प्यूरिटी का सल्फर है और जी० एस० आई उस पर खोजबीन कर रही है कि कितने डिपोजिट है। उन का ख्याल है कि जो अभीस तक पूवन डिपोजिट है, वह 2 लाख टन के करीब है और वहाँ संजो उत्पादन हो रहाक वह 25 किलोग्र प्रतिदिन के हिसाब से हो रहा है। अब तक इसका प्रोडाक्शन कमशिय। तस पर उपलब्ध न हो।

तब तक उसका क्या उपयोग हो, इसके लिए अभी पहला प्लान्ट 25 किलोग्राम की क्षमता पर स्थापना किया है। इस तरह से इन्फ्रैक्टोरिमेंट कर रहे हैं और अगर डिपोजिट्स इससे ज्यादा आए जाएंगे तो स्कोप बहुत ज्यादा है।

जहां तक दूसरी जगहों से पाने का सवाल है चोरी, रायपुर और सोवाल में डिपोजिट्स मिले हैं और इसी प्रकार से टल्ला रामगढ़ और काठगोदाम में भी कुछ डिपोजिट्स मिले हैं। इसके अलावा अल्मोड़ा (यू० पी०) में भी मिले हैं और वैन आइलैंड्स जो अन्वमान में एक ग्रुप आफ आइलैंड्स है, वहां भी कुछ डिपोजिट्स मिले हैं :

But it is at a very elementary stage.

श्री राजदेव सिंह यह जो सवाल की वैली है इसका कुछ हिस्सा आइना ने अक्रूपाई किया हुआ है। मैं जानना चाहता हूँ कि उसकी बाउंड्री से पूरा वैली कितनी दूर है और क्या बाउंड्री के निकट होने की वजह से गवर्नमेंट कमर्शियल बेसिस पर उसको एकवायर करने की सोच रही है। दूसरी बात यह है कि इस वक्त हमारे रिलेशन्स आइना के साथ फ्रेंडली बेवेलप हो रहे हैं; तो क्या गवर्नमेंट का कमर्शियल बेसिस पर उसको एकम्प्लायट करने का इरादा है क्योंकि वहां का सल्फर बहुत बढ़िया है ?

श्री पी० सी० सेठी : मैं माननीय सदस्य को बताना चाहता हूँ कि जो डिपोजिट्स मिले हैं, वे हमारी टेरिटरी में ही मिले हैं। इसलिए इसमें उन के साथ नेगोरिंग करने की या डरने की बात नहीं है। सवाल यह है कि अगर डिपोजिट्स कमर्शियली वायएबल हैं तो उनको पूरा उपयोग किया जाएगा।

इसपर श्री० एस० शाई द्वारा पूरी खोजबीन बीन की जा रही है कि 2 लाख टन से ज्यादा डिपोजिट्स हैं या नहीं। जब कमर्शियल बेसिस पर वायएबल हो जाएगी तो उनका पूरा उपयोग किया जाएगा।

अध्यक्ष महोदय : नेकस्ट क्वेश्चन

#### Reduction in Price of Crude by Iran

\*547. SHRI P. GANGA REDDY: Will the Minister of PETROLEUM be pleased to state:

(a) whether Government's attention has been drawn to the reported reduction in price of heavy crude by Iran; and

(b) if so, its effect on our petroleum pricing policy?

THE MINISTER OF PETROLEUM (SHRI K. D. MALAVIYA): (a) It is seen from recent press reports that Iran has announced a reduction in the sales price of the Iranian heavy crude. There has been, so far, not import of Iranian Heavy crude,

(b) Does not arise.

#### Arrangements to provide better Facilities at Nizamuddin Station

\*550. SHRI R. N. BARMAN: Will the Minister of RAILWAYS be pleased to state:

(a) whether a number of South bound trains from Delhi now start from Nizamuddin;

(b) if so, what arrangements are being made there to provide better station facilities for passengers; and

(c) whether steps have been taken to re-schedule the timings of the Circular train so that a great majority of passengers of these South bound trains may take advantage of it?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) Out of

5 pairs of South-bound trains, 3 pairs of trains are terminating/originating from Hazrat Nizamuddin station.

(b) Requisite facilities have been provided at Hazrat Nizamuddin as at any other station.

(c) No, Sir. However, suitable connections with south-bound trains originating/terminating from Hazrat Nizamuddin are available by other passenger trains.

**SHRI R. N. BARMAN:** May I know whether there is already a line which connects Nizamuddin with Naraina? If so, why is it that the circular train timings are not rescheduled so that people can reach Nizamuddin at a cheaper cost, as at present the taxi fare is Rs. 25?

**SHRI MOHD. SHAFI QURESHI:** The circular train is provided for local commuters and it is not possible to tie up the timings of the circular trains with those of the long-distance trains.

**SHRI R. N. BARMAN:** Have complaints been received from passengers that conveyances are not available at that station?

**SHRI VAYALAR RAVI:** We all support that statement.

**SHRI R. N. BARMAN:** If so, what arrangements have been made therefor? Also has the cost of monthly tickets in circular trains been raised? If so, what is the justification thereof?

**SHRI MOHD. SHAFI QURESHI:** As the earlier stage, we received certain complaints from passengers that taxis were not available and scooters were charging high rates. Adequate arrangements have been made for scooters. The police has already been informed and they are keeping a vigil over the taxi people so that excess fare is not charged. Besides, the DTC bus service has also been connected with the station. All these facilities

have been provided and I do not think there is any serious complaint from any passenger now.

जी एम० रामनोबल रेड्डी  
अध्यक्ष महोदय, यह बोलते हैं कि कोई सिरियस कम्प्लेंट नहीं है। इस मंत्री जी से बोलते हैं कि हमारी सिरियस कम्प्लेंट है। यह दक्षिण एक्सप्रेस नई दिल्ली से छूटने के बजाय निजामुद्दीन से छूट रही है। इसका मतलब है कि हम लोगों को एक घंटा पहले निकलना पड़ता है और साढ़े चार बजे उठ कर अपने मकान पहुंचना पड़ता है। पार्लियामेंट के मेम्बर्स को इतनी बड़ी तकलीफ हो रही है। टैक्सी का किराया ज्यादा है। नई दिल्ली स्टेशन से दक्षिण एक्सप्रेस को चलाना चाहिए। अगर यह नहीं हो सकता है तो इसके बारे में वह और क्या कर सकते हैं ?

श्री मुहम्मद शफी कुरेशी बात यह है कि दिल्ली और नई दिल्ली स्टेशनों पर टर्मिनल कैपेसिटी नहीं है। अगर थर्ड टर्मिनल डेवलप करे तो उस पर 60-70 करोड़ रूपया खर्च होता है जो कि इस वक्त है नहीं। इसी लिए निजामुद्दीन को डेवलप किया। इसमें थोड़ा कष्ट तो होता होगा कि पांच बजे के बजाय चार बजे उठना पड़ता है। इसे बर्दाश्त कर ले।

**SHRI P. VENKATASUBBAIAH:** Perhaps the hon. Minister had had no opportunity of having a personal experience in this respect. Just as he has done surprise checks in the Patna area may I suggest that he goes incognito to Hazarat Nizamuddin station and find for himself how much the passengers have been victimised by the scooter drivers and taxi-wallas and what amount of difficulty the south-bound passengers are experiencing?

**SHRI MOHD. SHAFI QURESHI:** I admit there were certain cases of high charges being taken by the taxi-wallas. But stern action has been taken against them. It may inform the hon. member.

**MR. SPEAKER:** Do not announce. You can do it.

**SHRI MOHD. SHAFI QURESHI:** I have visited the station at least 5 times.

### पटना में एडवोकेट सम्मेलन

\*551. श्री रामावतार शास्त्री क्या विधि न्याय और कम्पनी कार्य मंत्री यह बताते की क्या करेंगे कि :

(क) क्या उन्होंने पटना में 7 तथा 8 फरवरी, 1976 को विधि महायता बतन्तता, लोकतन्त्र तथा समाजवाद विषयों पर हुए एडवोकेट सम्मेलन का उद्घाटन किया था ;

(ख) यदि हां, तो उक्त सम्मेलन में क्या मुख्य निर्णय किए गए है ; और

(ग) उन पर सरकार की क्या प्रतिक्रिया है ?

**THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (DR. V. A. SYID MUHAMMAD):** (a) No, Sir.

(b) A copy of the Resolution passed in the Advocates Conference is being laid on the Table of the House; and

(c) Government is already seized of the problem of rendering legal aid to the economically under-privileged persons.

### COPY OF THE RESOLUTION

This convention of Lawyers of Bihar records its deep sense of appreciation of the programme of legal aid to the weaker sections of our society with a

view to carrying justice to the down-trodden million of this country which has been hitherto denied to them as a result of their financial disability. It is heartening to note that the Union Government under the dynamic leadership of the Prime Minister, Smt. Indira Gandhi has with alacrity accepted the major burden of the implementation of this programme and the Bihar Government, like some other State Governments has followed in a vigorous way. The convention further thinks it necessary to appeal to young lawyers on whose shoulders rests the dignity and future destiny of this noble profession, to implement the programme of legal aid not in a mercenary spirits but in the spirit of crusaders. It also appeals to the public to make handsome contributions to make this programme a success.

Secondly the convention requests the Union Government, members of judiciary, lawyers and social scientists to jointly sponsor a high-powered committee for suggesting as early as possible, comprehensive constitutional and judicial reforms. It feels that it is particularly necessary to emphasise that the right to property appearing in part III of the Constitution be deleted and the right to work as a fundamental right be added to ensure rapid, social and economic transformation and to move speedily towards secular socialist democracy.

Lastly, the convention notes with satisfaction the spirit of new awakening and ferment in the legal community and courts of the country. The legal brotherhood is now keen to dedicate itself to the great tasks of national well-being of the hungry millions. It is high time for the lawyers to be stir themselves and take in right earnest to the task of making India strong and ushering in a new socio-economic order based on justice and equality for all, which alone will take our country from poverty to plenty, from a life of denial to one of satisfaction and fulfilment and enable us to be rid of our weakness— as to face ever new challenges. This

vision of our country's great glory based on justice shall be inspiration of lawyers on our journey to our goal.

श्री रामावतार शास्त्री : अध्यक्ष जी, सबसे पहले तो मैं आपसे अनुरोध करूँगा कि आप हम लोगों के अधिकारों की रक्षा कीजिए। इन्होंने बिल्कुल झूठ जवाब दिया है।

श्री शंकर दयाल सिंह : हम यह नहीं सुन सकते कि यह कहें कि मंत्री जी ने झूठ कहा है।

श्री रामावतार शास्त्री : यह अखबार से साबित हो जाता है, इसीलिए मैंने कहा है।

श्री शंकर दयाल सिंह : कई बार तो ये अखबार को भी झूठा कह देते हैं ?

श्री रामावतार शास्त्री : अध्यक्ष जी देखिए क्वेश्चन क्या है —

“(a) whether he had inaugurated the Advocates' Conference on Legal Assistance, Freedom, Democracy and Socialism held in Patna on 7th and 8th February 1976.”

इसका जवाब इन्होंने दिया है —

“No, Sir.”

गोखले साहब की अखबार में तस्वीर छपी हुई है। (इंटर-कॉल) शंकरदयाल सिंह जी आप भी कोई सवाल नहीं पूछ सकेंगे। मैंने आपसे सवाल नहीं पूछा है, मैंने मंत्री जी से पूछा है। 'इंडियन नेशन' में यह छपा है कि

“Mr. Gokhale rules out change in form of Government.”

इससे यह झूठ साबित हो जाता है।

अध्यक्ष महोदय : इसमें क्या लिखा है कि उन्होंने इनीग्रेशन किया था ?

श्री रामावतार शास्त्री : इसमें लिखा है, मैं यह कर सुना देता हूँ।

“Mr. H. R. Gokhale, Union Minister for Law and Justice said here today that any amendment to the Constitution shall not be aimed at distorting the parliamentary system in the country.”

अध्यक्ष महोदय : इसमें इनीग्रेशन के बारे में क्या है ?

श्री रामावतार शास्त्री : इन्होंने सच कहा है —

“The Union Minister, who was inaugurating the convention of lawyers for legal aid, democracy, freedom and socialism said that some mischievous and vested elements were trying to create a scare in the minds of the people....”

MR. SPEAKER. I also attended this conference. I knew that the Law Minister was also there. But the question is whether he inaugurated the conference. The press report is there it is for the minister to confirm it.

DR V A. SEYID MUHAMMAD: The question was whether the Law Minister inaugurated it. The answer is, he did not inaugurate it, but he attended it.

MR SPEAKER: When the Minister says it, it has to be accepted.

DR. RANEN SEN. Inaugural address means he inaugurates it. What is the difference?

DR. V. A. SEYID MUHAMMAD: It was the Chief Minister of Bihar who inaugurated it. Mr. Gokhale only attended it.

MR. SPEAKER: So, obviously that report is wrong.

श्री रामावतार शास्त्री : उन्होंने यहां बतलवा दिया है, उसमें मुख्य रूप से तीन बातों की चर्चा है—सौलिक अधिकारों

में परिवर्तन किया जाय, इसमें राइट टू वर्क, काम करने के अधिकार को जोड़ा जाय। दूसरी बात उन्होंने कही कि संविधान में संशोधन करने के लिए एक हाई पावर कमेटी बनायी जाय। तीसरी कानूनी सहायता की बात कही। इन्होंने कानूनी सहायता का तो जबाब दिया लेकिन मैं यह जानना चाहता हूँ कि मौलिक अधिकारों में परिवर्तन खास तौर से काम करने के अधिकार को उसमें जोड़ने की जो बात है, संविधान में परिवर्तन करने के लिए एक हाई पावर कमेटी गठित करने की जो बात कही गयी है और उसका जवाब आपने नहीं दिया है, उसके बारे में सरकार का क्या रुख और नीति है और वह कहां खड़ी है ?

**DR. V. A. SEYID MUHAMMAD:** Along with the question of amendment of the Constitution, various other suggestions have been put forward not only here but in other places also. All those suggestions are being considered. A final decision has not been taken.

**श्री रामचतार शास्त्री :** पूरे भारत में संविधान में संशोधन करने की मांग बहुत औरों से उठ रहा है। मैं जानना चाहता हूँ कि इस संदर्भ में संविधान में संशोधन करने का कोई विधेयक आप इस सत्र में या अगले में या उससे अगले में यानी 1976 में किसी भी सत्र में लाने का विचार रखते हैं और अगर नहीं तो क्यों नहीं ?

**DR. V. A. SEYID MUHAMMAD:** The matter is being considered and no specific date can be given at this stage.

**SHRI B. V. NAIK:** The very first sentence of the Lawyers' Convention reads like this: "This Convention of lawyers of Bihar records its deep sense

of appreciation of the programme of legal aid to the weaker sections of society, etc. etc." May I know whether there is a programme meaning that there is a financial commitment in regard to the programme of legal aid? If so, how much of money has been provided in the current year's budget or at the time when this Conference was held? And if no money has been provided for this, whether this resolution itself is again a jkhut?

**DR. V. A. SEYID MUHAMMAD:** We have not adopted any programme. Basing on the report of Justice Krishna Aiyer, we are examining the whole thing and if found necessary, a bill will be introduced.

**श्री विभूति बिश्व :** जब हम फ्रीडम की लड़ाई लड़ रहे थे तो सब डिविजनल कोर्ट में 'डिस्ट्रिक्ट कोर्ट में' हाई कोर्ट में उस जमाने में स्वतः कुछ वकील लोग गरीब लोगों की मदद करते थे। मैं मंत्री महोदय से जानना चाहता हूँ कि स्वाधीनता के बाद इस मदद का आपके कामजों में क्या स्वरूप है ? डिस्ट्रिक्ट कोर्ट, सब डिविजनल कोर्ट, हाई कोर्ट, सुप्रीम कोर्ट, आदि में जो वीकर मैक्शन के लोग हैं, जो गरीब हैं उनकी मदद के लिए आपने कौन सा कानून बनाया है, क्या उसका स्वरूप है, किस तरह से गरीबों की सुनवाई की व्यवस्था आप कर रहे हैं।

**DR. V. A. SEYID MUHAMMAD:** The question under consideration is not only in regard to a particular court but in regard to Munsif's Court, District Court, High Court and Supreme Court. The entire thing is being considered and if necessary, action will be taken at the appropriate time.

**SHRI PRIYA RANJAN DAS MUNSI:** whether the concept of legal aid has been formed; if so, what action has been taken in this regard in various States? Whether the conferences held in various States have been

financed partly by the Central Government and partly by the State Government? If so, who is going to be held responsible for keeping the accounts?

**DR. V. A. SEYID MUHAMMAD:** Various States have promulgated their own schemes. If the hon. Member wants all the details, I can lay them on the Table. Now the question is, to what extent the State Governments should help and to what extent the Central Government should help. Roughly Rs. 70 crores will be involved in this. So, these matters are being considered now.

**SHRI PRIYA RANJAN DAS MUNSI:** He did not reply to my specific question.

**MR. SPEAKER:** He says that he will lay the Statement on the Table.

Question Nos. 553 and 563 can be clubbed together.

**Revision of Drug Prices by Drug Manufacturers**

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\*553. **SHRI SHIV KUMAR SHASTRI:**

**SHRI C. JANARDHANAN:**

Will the Minister of **CHEMICALS AND FERTILIZERS** be pleased to state:

(a) whether Government has allowed the pharmaceutical units to revise the drug prices upwards; and

(b) if so, the facts thereof?

**THE DEPUTY MINISTER IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI C. P. MAJHI):** (a) and (b). A statement is laid on the Table of the House.

**Statement**

(a) and (b). There is a comprehensive Drug (Prices Control) Order, 1970 which provides for a mechanism

for revision in price consequent to escalation in material cost and other factors. The Government have allowed price increases to the drug units in accordance with the provision of the said order, after necessary scrutiny/examination by the BICP.

Excise duties on patent or proprietary medicines and medicinal preparations containing alcohol, narcotic drugs and narcotics have been increased by the Central Government with effect from the 16th day of March, 1976. The retail prices approved under DPCO *inter-alia* include the element of excise duty and as the processing of applications for price revision was likely to take some time, Government has allowed the manufacturers to revise the retail prices of medicines and medicinal preparations to the extent of element of excise duty levied from said date as determined by the concerned Excise Authorities. The new price will be applicable on batches cleared through the Excise Authorities from the 16th of March, 1976. The manufacturers are required to furnish revised price lists incorporating the relevant batch numbers to which the revised price is applicable.

**Permission to increase Retail Prices of Medicines**

\*563 **SHRI N K SANGHI:** Will the Minister of **CHEMICALS AND FERTILIZERS** be pleased to state:

(a) whether Government have permitted the pharmaceutical companies to increase the retail price of medicines to the extent of additional excise duty levied;

(b) if so, whether adequate precaution has been taken by Government to ensure that this direction of Government is not misused for batches of medicines which were produced during 1975-76; and

(c) if so, the precautionary measures taken and what would be the



increase in price in regard to life saving drugs and other categories?

THE DEPUTY MINISTER IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI C. P. MAJHI): (a) to (c). A statement is laid down on the table of the house.

(a) Yes, Sir.

#### Statement

(b) and (c). Government have permitted the manufacturers to revise the existing retail prices of medicines and medicinal preparations to the extent of additional element of duty of excise levied with effect from the 16th day of March, 1976. The new price will be applicable on the batches to be cleared through the Excise Authorities. The manufacturers are also required to incorporate relevant batch number to which the revised price is applicable in the revised price list which they are required to furnish under paragraph-17 of the Drugs (Price Control) Order 1970 to the dealers. No dealer wholesaler or retailer is permitted to charge the revised price on the batches which were released for sale before the 16th day of March, 1976. These instructions have been circulated to the Drug Controllers of the States for compliance.

Excise Duty on patent and proprietary medicines, medicinal preparations containing alcohol, narcotic drugs and narcotics have only been increased whereas the excise duty/exemption available to other essential life saving drugs like Insulin, Sera and Vaccine, Anti T B drugs, Antibiotics like Penicillin, Streptomycin etc. and other categories have not been increased.

श्री शिव कुमार शास्त्री : विवरण जो रखा गया है उसमें यह उल्लेख है कि कच्चे मांस की कीमत बढ़ जाने से पौषधियों के मूल्य में वृद्धि करने की अनुमति दी गई है 16 मार्च से। लेकिन

यह स्पष्ट नहीं होता कि यह वृद्धि सरकार करेगी या निर्याता नियंत्रण करेगी। इसका स्पष्ट करिए।

SHRI C. P. MAJHI: The prices of drugs are controlled statutorily by the Drugs (Price Control) Order, 1970.

MR. SPEAKER: That is a government order.

SHRI C. P. MAJHI: Yes, Sir. Consequent upon the increase in excise duty, some manufacturers have been allowed to raise the prices to the extent of excise duty, with effect from 16th March 1976.

श्री शिव कुमार शास्त्री : एक पुरानी परिपाटी है कि जिस भाषा में प्रश्न किया जाता है उसी में उसका उत्तर भी दिया जाता है। कुछ दिनों से इसका पालन नहीं किया जा रहा है। मैं इसका विरोध करता हूँ। यदि उनको हिन्दी भाषा नहीं आती है तो बात दूसरी है। और यदि आती है तो मैं चूँकि हिन्दी में पूछ रहा हूँ इस वास्ते मुझे उत्तर भी हिन्दी में ही दिया जाना चाहिए।

MR. SPEAKER: Mr. Majhi, are you not in the habit of speaking in Hindi

SHRI C. P. MAJHI: I can understand Hindi.

श्री शिव कुमार शास्त्री : यह जो कहा है कि मूल्य सूची टाग दी जाएगी यह सरकार के सामने रखी जाएगी। क्या उसके बारे में अन्तिम निर्णय नहीं हुआ है? वृद्धि क्या होगी और क्या नहीं...

प्रत्यक्ष महोदय जवाब दिया है कि एकसाइज इयूटी जितनी बड़ी है उस हिसाब से उनको बढ़ाने का आर्डर हुआ है।

श्री शिव कुमार काशी: अंतिम निर्णय नहीं हुआ है? किस आधार पर बाजार में दवाएं बिक रही हैं?

रसायन और उर्वरक बोर्ड (बी. सी. सी. सी.) : बी. आई. सी. पी. ड्रग कन्ट्रोल एक्ट के तहत सब मेडीसिन का एग्जामिनेशन करते के बाद प्राइस फिक्स अप करता है। प्राइस फिक्स अप करने में प्रत्येक प्रोडक्ट के ऊपर वह डिस्टाइब करता है, उसके मार्क अप बेसिस पर करता है। जिन एलीमेंट्स की बिना पर प्राइसिस तय करता है उसमें मैटीरियल कास्ट है, कनवर्शन कास्ट है, फ्रेट कास्ट है,

Then I plus whatever mark-up given to them; then plus excise duty per one hundred.

वैसे प्राइज इनक्लीज का कोई सवाल नहीं यहां उठता है। अगर और एलीमेंट्स की कास्ट बढ जाए, रा. मंटीरियल की बढ जाय तब तो बी. आई. सी. पी. की इजाजत के बिना नहीं कर सकते हैं। लेकिन यहां चूंकि एक्साइज ड्यूटी बढी है जोकि फाइनेंस मिनिस्टर के एनाउंस की थी और जिस की कापी उसके ब्रेक अप की कापी इस समय मेरे पास है इस बास्ते प्राइस रिविजन की उनको इस कंडिशन पर इजाजत दी गई है कि अगर बाद में एक्साइज ड्यूटी कम हो जाए तो उनका रिडक्शन भी करना पड़ेगा और जितनी एक्साइज ड्यूटी का एलीमेंट है उतनी ही प्राइस वे बढा सकते हैं। जो प्राइस बढा दी है उसकी एक कापी बी. आई. सी. पी. के पास भा गई है। अब उसके बारे में अगर कोई कम्प्लेंट आएगी कि एक्साइज ड्यूटी के एलीमेंट से ज्यादा उन्होंने बढ़ाई है तो उनके खिलाफ एक्शन लिया जाएगा।

जो दवाइयां पाइप लाइन में हैं उन पर पुराने प्राइस लेवल लगे हुए हैं। इसलिए जिन रिटेलर्स के पास पुरानी दवाइयां हैं

वे पुराने लेवल से ही उसको बेचने या एक्साइज कमिशनर जिस को सर्टिफिकेट देगा 26 मार्च के बाद उस सर्टिफिकेट के बेसिस पर वे प्राइसिस रिवाइज करेंगे और उस प्राइस रिविजन की एक लिस्ट हमारी मिनिस्टरी में आएगी, एक बी. आई. सी. पी. को देंगे, एक डीलर को और एक रेजीडेंट को देंगे। डीलर और रेजीडेंट पर यह पाबन्दी होगी कि रिवाइज्ड प्राइसिस मार्च के बाद जो दवाएं उनके पास आईं उन पर लगाएं, पुरानियों पर न लगाएं।

SHRI K. S. CHAVDA: One of the terms of the reference of the Hatthi Committee was to bring down the prices.

अध्यक्ष महोदय : मार्ग्वुमेंट हो गया, फेक्ट्स पर पूछिए कि क्या हुआ ?

श्री क० एस० चावडा : मैं इसलिए कह रहा हूँ ताकि क्वेश्चन का जवाब दे सकूँ।

अध्यक्ष महोदय : बड़े स्पष्ट रूप में जवाब दिया गया है।

SHRI K. S. CHAVDA: In addition to the import duty, you have imposed an excise duty of 5 per cent on many life-saving drugs. May I know whether the Minister will take up with the Finance Minister the question of withdrawing the excise duty and the customs duty so that the common man can get the drugs at cheaper prices?

SHRI P. C. SETHI: It is a suggestion for action. But I would not give credit to Shri Chavda for the suggestion. Whatever we have to do, we consider it our duty to do.

SHRI N. K. SANGHI: The Government have allowed an upward revision of the prices of patent drugs, due to the increase in excise duty. May I know whether it is not a fact that the prices of raw materials have come down during the course of last

year as also the labour costs in factories because of the reduction in bonus? Were those aspects taken into consideration when you permitted an increase in prices?

**SHRI P. C. SETHI:** Excise duty is one of the elements in the pricing formula. The hon. Member says that the factories, particularly in the organised sector, whose number is 147 including multi-nationals, are making much larger profits. According to our information, it is not correct. The Hathi Committee recommended that on basic drugs the companies should be in a position to get 10 to 14 per cent profit and on formulations 8 to 11 per cent, if they have to set apart some money for expansion. On the basis of the records and the balance sheets which we are getting, most of the companies are getting a return which is much below what the Hathi Committee has recommended. Therefore, his contention that they are earning more and so the price reduction should be there is not correct.

**MR. SPEAKER:** Next question.

**SHRI N. K. SANGHI:** Sir, my question was clubbed. So, I am entitled to ask two supplementaries.

**MR. SPEAKER:** Not when your name is clubbed. Your question would not have reached, but for its clubbing.

पूर्व रेलवे में बिजली के इंजनों की क्षति

\* 554. श्री रामाबतार शाल्गी : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या पूर्व रेलवे के ग्रेड कार्ड सेक्शन में बिजली के इंजन से गाड़ियां चलती हैं;

(ख) क्या गत दो महीनों के दौरान तीन विद्युत्-चालित इंजन घाग से नष्ट

हो गए थे जिस के परिणामस्वरूप रेलवे की लचबग एक करोड़ रुपए की हानि हुई है, और

(ग) यदि हाँ, तो क्या सरकार ने इस हानि के लिए उत्तरदायी रेल अधिकारियों के विरुद्ध कोई कार्यवाही की है।

रेल संभाल्य में उप-मंत्री (श्री बूढा सिंह) (क) जी हाँ।

(ख) जी नहीं ! लेकिन, फरवरी 1976 में पूर्व रेलवे के दिल्ली इंजनों में घाग लगने की दो घटनाएं हुईं। ऐसा संदेह है कि ये घटनाएँ बदमाशों की गतिविधियों के कारण हुईं।

(ग) प्रश्न नहीं उठता ?

श्री रामाबतार शाल्गी : अध्यक्ष महोदय . सब प्रकार की गड़बड़ी हो रही है। मंत्री महोदय का कहना है कि नहीं। मेरे पास कुछ सबूत हैं हाँ के पक्ष में। मंत्री महोदय नहीं बः पक्ष में कहते हैं तो फैसला कैसे होगा।

मेरा कहना यह है कि यह मामला बहुत गंभीर है और एक करोड़ रुपये का नुकसान हुआ है। आप कहते हैं कि नहीं हुआ है। और हम कहते हैं कि हुआ है। तो क्या मंत्री महोदय इसकी जांच करने के लिए एक दो मंत्री पार्लियामेंट की एक कमेटी बनायेंगे जिससे सही जानकारी मिल सके।

**MR. SPEAKER:** I am sorry, I cannot agree to this. You can ask for the information. It is the duty of the Government to give information. They have given the information. The hon. Member cannot say that that information is wrong and his information is right. In the question hour he can only seek information and not give information.

श्री रामाबतार शाल्गी : मैंने यह कहा कि मेरे पास कुछ सबूत हैं।

**SHRI BROJENDRA JHA:** In case a wrong answer is given, what is the remedy?

**MR. SPEAKER:** That has to be established in the Question Hour. Members ask for information and Government gives the information. Some Hon. Members may not agree with it, but we have to accept whatever is given by the Government.

**श्री रामाबल्लार शास्त्री :** मैं जानना चाहता हूँ कि क्या इसकी जांच के लिए कोई कमेटी बनायेगी। सजेशन है कि मंत्रियों की एक कमेटी बनाई जाये।

**अध्यक्ष महोदय :** क्या मंत्री महोदय इनका सजेशन मानते हैं कि कोई जांच कमेटी बनायेगी।

**श्री ब्रूटा सिंह :** इसकी जांच हो रही है। इसके ऊपर और क्या समिति बैठाने की बात है।

**श्री रामाबल्लार शास्त्री :** अगर जांच हो रही है तो वैसा जवाब दीजिये। (व्यवधान) अगर जांच हो रही है तो यह कहे कि इन्वैस्टीगेशन कर रहे हैं।

**श्री ब्रूटा सिंह :** अध्यक्ष महोदय, यदि आप आज्ञा दे तो ये एक बात साफ कर दूँ।

इन्होंने अपने प्रश्न के भाग 'ख' में पूछा है कि 3 ऐसे बिजली के इजना को भाग लग गई। मैंने अपने जवाब में कहा है कि नहीं, दो को लगी है। तो इसमें अन्तर क्या है। यदि माननीय सदस्य के पास कोई सबूत है और हमसे फैसला मांगते हैं तो हम कैसे दे सकते हैं? अगर उनके पास सबूत है तो उन्हें हमारे पास भेजना चाहिये। हम उसकी देखभाल और अगर कोई तथ्य होना तो उसकी जांच करेंगे।

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**श्री रामाबल्लार शास्त्री :** अगर जांच हो रही है तो इनको कहना चाहिए कि हो रही है। अगर जांच खत्म हो गई है तो जो जांच का नतीजा निकला है वह क्या है।

**श्री ब्रूटा सिंह :** मैंने अभी कहा है कि जांच हो रही है, जब जांच हो जायेगी तो उसका परिणाम बताया जायेगा।

**Appointment of Ex-Servicemen as Agents for Distribution of Petrol and Kerosene**

\*559 **SHRI SHANKERRAO SAVANT** Will the Minister of PETROLEUM be pleased to state

(a) how many ex-servicemen applied during 1975-76 in Maharashtra for appointment as agents or sub-agents for the distribution of petrol and kerosene oil, and

(b) how many of these have been so appointed?

**THE MINISTER OF PETROLEUM (SHRI K D MALAVIYA)** (a) and (b) Under the policy of the Indian Oil Corporation for award of dealerships of petroleum products to disabled defence personnel, war-widows, ex-servicemen, etc, 45 agencies have been allotted so far in Maharashtra and 183 applications are awaiting allotment 35 applications from ex-servicemen/dependents of defence personnel, etc from Maharashtra have been registered with the Directorate General of Resettlement, Ministry of Defence during 1975-76. None of them has so far been appointed.

**SHRI SHANKERRAO SAVANT.** Now that Esso and Burmah-Shell have also been taken over by the Government, are you not following the same

policy of giving preference to ex-servicemen etc., in their case also, and if so, may I know how many applications have been received from them and how many have been processed in their case?

**SHRI K. D. MALAVIYA:** Yes, the hon. Member is right in indicating that they are all under Government control now. So, the policy is now being reviewed and we are trying to formulate a new policy to include all these, because some of them have been taken over only recently. I have only stated the position as it obtained with regard to the IOC.

**SHRI SHANKARRAO SAVANT:** How long will it take to implement it in their case also?

**SHRI K. D. MALAVIYA:** Even the existing policy is creating problems for us. Therefore, we are formulating a new policy with a view to satisfy the public and the hon Members

#### WRITTEN ANSWERS TO QUESTIONS

**Licences given to Gujarat Government for Utilisation of Streams from Indian Petro-Chemical Corporation Limited**

\*543. **SHRI ARVIND M. PATEL:**  
**SHRI VEKARIA:**

Will the Minister of PETROLEUM be pleased to state:

(a) whether any letter of intent and industrial licences have been given to Gujarat Government to ensure utilisation of available streams from Indian Petro-Chemical Corporation Limited for further exploitation; and

(b) if so, the broad features thereof?

**THE MINISTER OF PETROLEUM (SHRI K. D. MALAVIYA):** (a) and (b). The details of the letters of intent and industrial licences issued to undertakings of the Gujarat Government (State Industrial Development Corporations and State Public Sector Undertakings) for utilisation of the available streams from I.P.C.L. are given in the statement enclosed;

#### STATEMENT

##### Letters of Intent

Sl. No.	Name of the Party & Location of the Project	Item of manufacture, capacity & type	Letter of Intent No. & date
1	2	3	4
1	M/s. Gujarat Industrial Investment Corporation Ltd. Ahmedabad (BARODA-GUJARAT)	Toluene Di-Isocyanate 5000 tonnes p a (N.A.)	LI:697/74 dt. 19-7-1974
2	M/s. Gujarat Industrial Investment Corporation Ltd. Ahmedabad (BARODA-GUJARAT)	Cyanide Salts from Hydrocyanic Acid Gas to be supplied by M/s. I.P.C.L.—1500 tonnes p.a.(N.U.)	LI:710/74 dt 25-7-1974
3	M/s. Gujarat Industrial Investment Corporation Ltd. Ahmedabad (Gujarat)	1. Phenol—10,000 tonnes 2. Toluene—14,000 tonnes (N.U.)	LI:523/75. dt. 30-6-1975
<b>STATE PUBLIC SECTOR</b>			
1	M/s. Gujarat State Fertilizers Company Ltd., Baroda. (KOYALI-BARODA-GUJARAT)	A.B. Resins—4000 tonnes etc. etc. (N.A.)	3/51/71-Ch. I dt. 19-2-1973

1

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## INDUSTRIAL LICENCES

## STATE PUBLIC SECTOR

1. M/s. Polymers Corporation of Gujarat, Ahmedabad (GUJARAT) 1. Methyl Methacrylate Monomer-5000 tonnes C:IL:154/75, dt. 20-5-1975
2. Polymethyl Methacrylate (Pellets)—1500 tonnes etc. (N.U.)

**Railway's Contribution to Kerala State Road Transport Corporation**

\*548. SHRI A K. GOPALAN: Will the Minister of RAILWAYS be pleased to state:

(a) how much balance is due to the Kerala State Road Transport Corporation from Railways towards the Railway matching contribution to the capital of the Corporation; and

(b) the reasons for the non-payment from time to time?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) Rs. 47.30 lakhs

(b) Since the formation of the Corporation in 1965, till 1972-73, the requisite capital contribution to the Corporation was made in full. However, during the next three years, the requisite contribution could be only partially made due to paucity of funds. Necessary budget provision has been made to clear the entire outstanding amount of Rs. 47.30 lakhs in the current financial year.

**Setting up of Railway Project in Iraq**

\*549. SHRI S. A. MURUGANANTHAM: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government are negotiating a contract with Iraq for setting up a big Railway project in that country; and

(b) if so, the facts thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) and (b). In February, 1976, the Rail India Technical & Economic Services Ltd., a public enterprise under the aegis of the Ministry of Railways, had submitted their tender for construction of a new railway line in Iraq. This tender is still under consideration of the Government of Iraq and no contract has been awarded so far.

**Temporary status to Casual Labour on Re-instatement**

\*552 SHRI SAMAR MUKHERJEE: Will the Minister of RAILWAYS be pleased to state:

(a) the number of casual labour (zone-wise) who attained temporary status prior to May, 1974 but were reinstated on daily rates of pay at the time of their reinstatement after the Railway strike;

(b) whether they have been given temporary status since then; and

(c) if so, their number (zone-wise)?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MOHD. QURESHI):

Railway Zone	No.
Central . . .	77
Eastern . . .	36
Northern . . .	2
North Eastern . . .	Nil

Northeast Frontier	186
Southern . . . .	579
South Central . .	Nil
South Eastern	2152
Western . . . . .	486

(b) and (c). Of the above number of casual labourers the number presently enjoying the benefit of temporary status on the basis of a minimum of 4 months' continuous employment is as follows:—

Central . . . . .	77
Eastern . . . . .	36
Northern . . . . .	Nil
North Eastern . . .	Nil
Northeast Frontier .	67
Southern . . . . .	472
South Central . . .	Nil
South Eastern . . .	681
Western . . . . .	325

#### Conversion of Hubli-Hospet Line into Broad Gauge

\*555. SHRI P. R. SHENOY: Will the Minister of RAILWAYS be pleased to state:

(a) whether a survey has been conducted for the conversion of metre gauge line between Hubli and Hospet into broad gauge;

(b) if so, the result of the survey; and

(c) when will the conversion work start?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) and (b). Yes, Sir. A survey has been carried out for conversion of 561 kms. of track from Hospet to Mormugao Harbour via Hubli, and from Miraj to Londa and the connecting Branch

Alnavar to Dandell. The cost was assessed as Rs. 60 crores. The portion Hubli to Hospet with a length of 143 kms. will approximately cost Rs. 12 crores.

(c) The conversion is linked with the proposal for increased export of iron ore via Mormugao port and commissioning of the Vijayanagar Steel Plant for which no time schedule has been fixed so far.

#### Railway Lines in Koraput and Bastar Districts on Priority Basis

\*556. SHRI K. PRADHANI: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government are aware of the fact that Koraput and Bastar Districts of Orissa and Madhya Pradesh which are predominantly inhabited by tribals have no railway line and that this is the biggest gap in the railway map of India except the D.B.K. line; and

(b) whether Government propose to give any priority to provide any railway line for the economic upliftment of the tribals?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) and (b) Final Location Survey for the construction of Dhalli Rajhara—Jagdulpur new B. G. line for the development of backward area of Bastar district, has already been completed and the reports are under examination. It has been revealed by the survey reports that this project of length 234 Kms. with cost Rs. 46 crores and may yield a return of 7.84 per cent (DCF) with steam traction and 7.97 per cent (DCF) with Diesel traction. A decision regarding the construction of this line will be taken after the reports are examined and depending upon the availability of funds.

अनुसूचित विभाग में अनुसूचित जातियों तथा अनुसूचित जन जातियों के लोगों को दिये गये जलपान तथा बाय स्टालों के ठेके

\*557. श्री अन्न शीलानी : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) उत्तर रेलवे के इलाहाबाद डिब्बा-जन में कितने स्टेशनों पर अनुसूचित जातियों तथा अनुसूचित जन जातियों के लोगों को जलपान तथा बाय स्टालों के ठेके दिये गये हैं ;

(ख) इन ठेकों के सम्बन्ध में इनमें से कितने स्टेशनों पर दो व्यक्तियों को ठेके दिये जाने की नीति अपनाई गई है ; और

(ग) इसके क्या कारण हैं ।

रेल मंत्रालय में उपमंत्री ( श्री बृटा सिंह ) : (क) इलाहाबाद मंडल के दो स्टेशनों पर, अनुसूचित जाति/जनजाति के व्यक्तियों को बीडग ठेके आवंटित किये गये हैं ।

(ख) एक स्टेशन अर्थात् अलीगढ़ में बाय की दोहरी बिक्री की अनुमति दे दी गयी है ।

(ग) अलीगढ़ एक महत्वपूर्ण जंक्शन स्टेशन है। इसलिए वहाँ यात्रियों की प्रतिरिक्त आवश्यकताओं को पूरा करने के लिए बाय की बिक्री के एक से अधिक ठेकेदारों की अनुमति दी गयी है ।

#### Judicial Reforms

\*558. CHAUDHARY NITIRAJ SINGH: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Law Commission has recommended for judicial reforms; and

(b) if so, salient features thereof and Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (DR. V. A. SEYID MUHAMMAD): (a) Yes, Sir.

(b) The salient features of the 58th Report on "Structure and Jurisdiction of the Higher Judiciary" relating to judicial reforms encompass amendment of Article 134(1) (c), framing of rules in respect of petitions under Article 226, providing for an appeal on a substantial question on law against the orders of Income-tax Appellate Tribunal, Creation of machinery to encourage and strengthen collective bargaining and improvement of conditions of service of High Court Judges and Supreme Court Judges. The last recommendation has been implemented by the High Court Judges (Conditions of Service) Amendment Act, 1976 Act No. 35 of 1976 and the Supreme Court Judges (Conditions of Service) Amendment Act, 1976, Act No. 36 of 1976 and the other recommendations are under examination.

Joint Committee of both Houses has submitted its report on the Code of Civil Procedure (Amendment) Bill, 1974 which was a sequel to the 54th Report on "Code of Civil Procedure" by the Law Commission.

#### Manufacture of Dolo Nurobion and other Formulations

\*560. SHRI NANUBHAI N. PATEL: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Dolo Nurobion and some other formulations are being produced by a drug manufacturing company without valid industrial licence; and

(b) if so, action taken by Government against the company?



**THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI):** (a) and (b). M/s. E. Merck have been found to be manufacturing a formulation Dolo Neurobion a combination of Analgin and Vitamins B1, B6, and B12 without an Industrial Licence. An Inter-Ministerial Study Group examined the case and come to the conclusion that the irregularity is of a technical nature. As such, it was decided to condone it and the party has been asked to apply for grant of an Industrial licence for this item to regularise this activity. They have since done so and their application is being processed in consultation with technical authorities concerned.

**Collaboration with Soviet Union for Drug Research Project**

\*561. **SHRI P. GANGA REDDY:** Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Soviet Union has offered to collaborate with our country in drug research projects; and

(b) if so, the facts thereof?

**THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI):** (a) No, Sir.

(b) Does not arise

**Oil Pricing Pattern of I.O.C.**

\*562. **SHRI RAM BHAGAT PASWAN:** Will the Minister of PETROLEUM be pleased to state:

(a) whether the Indian Oil Corporation has sought modifications of the present oil pricing pattern; and

(b) if so, the decision of Government thereon?

**THE MINISTER OF PETROLEUM (SHRI K. D. MALVIYA):** (a) Indian Oil Corporation, and other oil companies, have submitted representations

to the Oil Prices Committee seeking certain adjustments and modifications to the existing pricing scheme brought into effect from 14-7-75. The final report of the OPC is expected by the end of June, 1976.

(b) Does not arise.

**Joint Sector Companies**

\*564. **SHRI B. V. NAIK:** Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether articles of association of a joint sector Company have been drawn up by Government in a model form, if so, what are its distinguishing features;

(b) whether these have been drawn up in consultation with the entrepreneurial community in the country;

(c) in what important features does it differ from a normal private limited company or a public limited company;

(d) how many companies have been registered or floated in the joint sector during the last one year; and

(e) what are the broad categories of business or industries they want to undertake?

**THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA):** (a) No, Sir.

(b) and (c). Does not arise.

(d) There is no such concept as a joint sector company under the Companies Act, 1956. The Act recognises only a company as defined in Section 3 and a government company as defined in Section 617 of the said Act. There are no special class of companies registered under the Companies Act as joint sector companies.

(e) Does not arise.

**Oil Potential of Well Found near Bassein**

\*565. SHRI N. E. HORO. Will the Minister of PETROLEUM be pleased to state:

(a) whether the newly drilled well at the recently discovered offshore oil structure near Bassein is expected to give more oil than any of the wells found onshore; and

(b) if so, the broad features regarding its capacity and the progress thereon?

THE MINISTER OF PETROLEUM (SHRI K. D MALAVIYA). (a) Yes, Sir

(b) The well, when put on production test, flowed oil at the rate of 565 cubic metres per day. In order to get a quick idea of the potential of the Bassein structure as well as the prospects of the neighbouring areas, a programme has been chalked out for commencing exploration and appraisal drilling without losing time. The exploratory-cum-assessment drilling will be completed by October, 1976

**Study on the use of Bombay High Crude by Cochin Refinery**

2596 SHRI VAYALAR RAVI Will the Minister of PETROLEUM be pleased to state

(a) whether the Cochin Refinery has made any study of the use of crude from Bombay High;

(b) if so, the broad outlines thereof; and

(c) whether the Study Report has been brought to the notice of the Ministry of Shipping and Transport?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM (SHRI ZIAUR RAHMAN ANSARI): (a) The studies by the Cochin Refinery are in a preliminary stage. No study report or feasibility report has yet been prepared.

(b) and (c). Do not arise.

**पश्चिम रेलवे में अनुसूचित जाति तथा अनुसूचित जनजाति के कर्मचारियों की भर्ती**

2597. श्री हुबलचन्द कच्छराय : क्या रेल मंत्री यह बताने की कृपा करेंगे कि हम समय पश्चिम रेलवे में अनुसूचित जाति तथा अनुसूचित जनजाति के कर्मचारियों की प्रतिशतता अलग अलग क्या है ?

रेल मंत्रालय में उपमंत्री ( श्री बृटा सिंह) पश्चिम रेलवे में 1-1-1976 को अनुसूचित जाति तथा अनुसूचित जनजाति के कर्मचारियों में कुल कर्मचारियों का प्रतिशत इस प्रकार है —

सेवा की श्रेणी	अनुसूचित जाति का प्रतिशत	अनुसूचित जनजाति का प्रतिशत
I	5.7	1.2
II	6.4	0.9
III	9.1	3.2
IV	13.3	8.9
(सफाई वालों को छोड़ कर)		
IV	95.8	2.4
(सफाई वाले)		

स्वालय संभाग में छोटी लाइनों को बढ़ी ला में बदला जाना

2598. श्री मंगा चरण दीक्षित : क्या रेल मंत्री यह बताने की कृपा करेंगे कि

(क) क्या मध्य प्रदेश के स्वालय संभाग में छोटी लाइनों को बढ़ी लाइनों में बदलने का कोई प्रस्ताव है और

(ख) यदि हां, तो क्या इस बारे में सम्पूर्ण सर्वेक्षण हो चुका है और लाइनों का बदलने के इस कार्य के कब तक पूरे हो जाने की सम्भावना है ?

रेल मंत्रालय में उपमंत्री ( जी बूटा सिंह ) : (क) फिलहाल, इन लाइनों के धामान परिवर्तन के काम को शुरू करने का कोई प्रस्ताव नहीं है।

(ख) प्रश्न नहीं उठता।

#### Repairs of Mahanadi Bridge

2599. SHRI SHYAM SUNDER MOHAPATRA: Will the Minister of RAILWAYS be pleased to state:

(a) how long will the repair work at Mahanadi bridge in South Eastern Railway take; and

(b) what is the total expenditure involved in the work?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) The regrading work at Mahanadi bridge is in progress and is expected to be completed by March, 1977.

(b) Rupees three crores and thirty three lakhs approximately.

#### Working rules in goods yard in Northeast Frontier Railway

2600. SHRI NOORUL HUDA: Will the Minister of RAILWAYS be pleased to state:

(a) whether the working rules and norms in the goods yard of a number of Northeast Frontier Railway junctions are different from those of regular stations; and

(b) if so, the reasons thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) and (b). The Station Working Rules and norms

differ from station to station and yard to yard so as to accord with the layout and facilities provided in the yards vis-a-vis the pattern and volume of traffic dealt with and to suit any special features which may be peculiar to that station or yard.

#### मनासा और सीतामऊ छाउट एजेंसियों द्वारा चोटाला

2601. डा० लक्ष्मी नारायण शर्मा : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या मनासा रेलवे छाउट एजेंसी (नीमच स्टेशन से मनासा) और सीतामऊ छाउट एजेंसी (मंडसौर से सीतामऊ) द्वारा किए गए चोटालों के मामलों की रिपोर्ट की गई थी तथा इस संबंध में जांच की गई थी ; और

(ख) यदि हां, तो इस संबंध में अब तक क्या कार्यवाही की गई है ?

रेल मंत्रालय में उपमंत्री ( जी बूटा सिंह ) : (क) जी हां।

(ख) मनासा और सीतामऊ छाउट एजेंसियों के ठेके समाप्त कर दिए गए हैं। मनासा छाउट एजेंसी के मामले में केवल तकनीकी प्रकरण की धनियमिततायें पायी गयी थी। उनकी प्रतिभूति जमा तथा भुगतान के लिए पड़े बिलों के समायोजन द्वारा रेलवे की बकाया राशि की वसूली करने के आदेश जारी कर दिए गए हैं। सीतामऊ छाउट एजेंसी के विरुद्ध छलपूर्ण सुपुर्वी लेने के सम्बन्ध में सरकारी रेलवे पुलिस ने न्यायिक मजिस्ट्रेट मंडसौर की अदालत में भारतीय दण्ड संहिता की धारा 409/420 के अन्तगत चालान पेश कर दिया है और यह मामला न्यायालय के विचारधीन है।

**Grievances of Ministerial Staff of Loco Shed, Northern Railway**

2602. SHRI CHANDRA SHEKHAR SINGH: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Ministerial staff of Loco-shed, Northern Railway submitted a joint representation on the 23rd October, 1975 to Divisional Suptd. Northern Railway/Lucknow, with copy to General Manager, Northern Railway/Baroda House, New Delhi in regard to (i) privilege in lieu of weekly rest falling on Gazetted Holidays; (ii) removal of disparity of working hours amongst the Ministerial staff working in shed and administrative office; and

(b) if so, the action taken thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) Yes.

(b) It was explained that—

- (i) No compensatory rest is permissible when the weekly rest falls on a gazetted holiday, and
- (ii) the disparity between the working hours of the clerical staff in loco sheds and those in the administrative offices was in accordance with the extant rules.

**Theft of fans, electric wires and cushions in Electric and Passenger Trains**

2603. SHRI SAMAR GUHA: Will the Minister of RAILWAYS be pleased to state:

(a) comparative figures about the incidents of theft of fans, electric wires and cushion in electric and other passengers' trains for the years 1974 and 1975;

(b) whether Government have taken steps to stop such crimes; and

(c) if so, nature of the steps taken and the extent of success achieved by such steps?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) 4267 cases involving such thefts were registered on the Railways during 1975 as compared to 3502 cases during 1974.

(b) Yes.

(c) The steps taken to prevent such incidents are enumerated below:

1. Frequent raids are conducted under various preventive sections and the elements indulging in thefts are brought to book.
2. The provisions of the Railway Property Unlawful Possession Act are utilised to the maximum benefit.
3. Change over to rubberised coil cushions in lieu of foam cushions, wherever possible.
4. Fixing of foam cushions to hard board base with a suitable adhesive.
5. Security measures in Yards have been tightened up.
6. Electric and other passenger trains are escorted in affected sections.
7. Unobtrusive watch is kept on criminals.
8. Aluminium conductors are used instead of copper.
9. Intelligence about criminals responsible for such type of crimes is being collected by deploying men in plain clothes.
10. Notorious criminals/receivers of stolen railway property are detained under MISA.

Vigorous efforts are being made by the Railways to improve the position.

**Production by Indian Drugs & Pharmaceuticals Limited during Fifth Plan period**

2604. SHRI SOMCHAND SOLANKI: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) what are the names of bulk drugs and formulations proposed to be manufactured by I.D.P.L. during the Fifth Five Year Plan period;

(b) names of the bulk drugs presently produced by I.D.P.L. and their production in terms of quantity and value during the last three years; and

(c) what is the turnover of I.D.P.L. from bulk drugs of their own production and what is their turnover from the imported bulk drugs?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): (a) The names of bulk drugs proposed to be manufactured by IDPL are given in the Statement Annexure I) Laid on the Table of the House. [Placed in Library. See No. LT-10708/76]. Various formulations based upon these basic drugs will also be manufactured.

(b) Item-wise production of bulk drugs of IDPL during the last three years and their value is indicated in the Statement (Annexure II) Laid on the Table of the House. [Placed in Library. See No. LT-10708/76].

(c) The turnover of IDPL from bulk drugs manufactured by it and from bulk drugs imported by it in the last three years was as under:

Year	Bulk drugs produced	Imported bulk drugs
	(Rs. in lakhs)	
1973-74 .	862.35	729.52
1974-75 .	1269.19	1239.52
1975-76	1832.43*	997.57*

(\*These are provisional figures pending finalisation of annual accounts).

#### Reports submitted by MRTF Commission

2605. PROF. MADHU DANDAVATE: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) how many reports were submitted to Government by the Mono-

polies and Restrictive Trade Practices Commission during the year, 1975 and 1976; and

(b) how many of these reports were placed before both the Houses of Parliament as required by the mandatory provisions of the MRTF Act?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDA-BRATA BARUA): (a) Three Reports, one under Section 21 and two under Section 22 of the MRTF Act, have been received from the MRTF Commission by the Government during 1975 and 1976.

(b) In one case, orders have been passed by the Central Government recently and that Report will be laid on the Table of the House shortly. The other two Reports are presently under the consideration of the Central Government.

#### Production of Injections by M/S. Abbot without Valid Licence

2606. SHRI K. S. CHAVDA: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether M/s. Abbot are producing Erythromycin IM Injections and Thiopentane Sodium, Injection without any valid industrial licence or approval from Government;

(b) whether they are getting release of raw materials for these two preparations from STC and DGTD respectively;

(c) what was the production of the Company for these two items during last three years and the quantity and value of raw materials released to them for their production by STC/DGTD; and

(d) what action Government propose to take against this company for producing these formulations without any industrial licence?

**THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI):** (a) to (c). (i) Erythromycin I.M. Injection.

M/s. Abbott do not manufacture this product in India. In the past they had imported this life saving drug as a totally finished product on ad-hoc basis on the recommendation of Drug Controller (India).

(ii) Thiopantane Sodium Injections.

Before obtaining Industrial licence the company were marketing this product under the name of pentothal Sodium as an injectable in the small scale sector. However, in the COB licence granted to the party Pentothal Sodium is included in the capacity of granules This is stated to be invariably used as a anaesthetic in Form of Powder/granules in Sterile vials and is aseptically diluted only before use. Production during 1973, 74 and 1975 was 92 kgs 80 kgs and 19 kgs respectively. M/s Abbott is already holding a letter of intent for manufacture of Erythromycin bulk subject to the condition that 25 per cent of the bulk drug will be made available to non-associated formulators. They are also holding COB. licence for manufacture of Erythromycin formulations other than injectibles and this enables them to secure imported Erythromycin and Thiopentane etc from STC/DGTD as per the Import Policy applicable from time to time.

(d) Does not arise.

#### उर्बेरकों का वितरण

2607. श्री मूल सचिव द्वारा क्या रक्षायन और उर्बेरक मंत्री यह बताने की कृपा करेंगे कि :

(क) देश में उर्बेरकों के वितरण का कार्य, देश में कितने इंजीनियरों की सौंपा गया है और उन्हें त्रैक्रेक राज्य में कितने किल बातों पर एरैरिया की गई है ; नो-

(ग) राजस्थान में कितने इंजीनियरों को उर्बेरकों के वितरण प्रबन्ध इस कार्य के लिए एजेंटों के रूप में नियुक्त किया गया और एजेंट के रूप में वे कब से कार्य कर रहे हैं ?

रक्षायन और उर्बेरक मंत्री (श्री १० सी० सेठी): (क) और (ख): सूचना एकल की जा रही है और सभा पटल पर प्रस्तुत की जाएगी ।।

**Retail prices of Common Drugs and Anti-biotics produced by I.D.P.L.**

2608 SHRI C. K CHANDRAPPAN: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state.

(a) whether Government have received any complaints about the retail prices of standard common drugs and anti-biotics produced by I.D.P.L. being higher than the retail prices of similar drugs produced by the private sector; and

(b) whether private sector manufacturers have resorted to any rate cutting and unfair practices for competing with I.D.P.L.?

**THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI):** (a) Prices of drugs are statutorily controlled under the Drugs (Prices Control) Order 1970 The factors taken into account for the fixation of retail price are material cost, conversion cost, packing charges, packing materials, mark up which includes manufacturers' margin, promotional expenses, distribution cost, trade commission etc. and excise duty. Through the operation of the said order it was been possible to secure by and large uniformity in the prices of similar products of various manufacturers In 1975 a complaint was received about the higher prices being approved for Methyl Dopa tablets for I. D P L as compared to the existing manufacturer, namely, M/s. Merck

Sharp Dohme of India Ltd. The matter was taken up with I. D. P. L. who informed that they are selling 16x10 tablets of Methyl Dopa (250 mg) at a price of Rs. 53 plus local taxes extra as against their approved price of Rs. 61.33 and Merck Sharp Dohme's price of Rs. 53.67.

(b) The prices approved under the Drug (Prices Control) Order 1970 being the maximum retail prices the individual manufacturers are free to charge quote any price up to the approved price and as such some of the private manufacturers may have resorted to quoting lower rates than I. D. P. L. in tender enquiries.

#### Development of Plastic Industry

2609. SHRI M. KATHAMUTHU: Will the Minister of PETROLEUM be pleased to state:

(a) whether he asked the plastic industry to reduce the cost of plastic products while addressing a recent Seminar "Future of Plastic industry in India";

(b) if so, the facts thereof and industry's response thereto;

(c) whether the industry has made some suggestion for the development of this industry; and

(d) if so, the broad outlines thereof and Government's reaction thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM (SHRI ZFOUR RAHMAN ANSARI): (a) Minister of Petroleum has not addressed any seminar on the "Future of Plastic industry in India" in the recent past;

(b) to (d) : Do not arise.

**Complaint about inflammable goods being carried in passengers' compartment at Barauni**

2611. SHRI BRIJ RAJ SINGH KOTAH: Will the Minister of RAILWAYS be pleased to state:

(a) whether in September, 1975 an Ex-Army Officer, brought to the notice of Railway Officials on duty at Barauni Junction that inflammable goods covered under 'Red Tariff' were being

improperly carried in passenger compartment of a Mail/Express Train in contravention of safety regulations; and

(b) if so, steps taken to verify the complaint and the results thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) Yes. A complaint was received regarding carriage of Cinematograph films.

(b) The complaint was investigated. Safety based Cinematograph films do not fall under the category of dangerous and inflammable articles and can be booked as luggage in the passenger trains under the extent rules. The position was properly explained to the complainant.

**Alternative employment to casual employees of M.T. (Railway) Project in Delhi**

2612. PROF. NARAIN CHAND PARASHAR: Will the Minister of RAILWAYS be pleased to state:

(a) whether some casual employees working in Metropolitan Transport (Railways) Project in Delhi have been served with notices that their services would be terminated from 30th April, 1976;

(b) if so, the reasons for the termination of their services; and

(c) whether they would be absorbed in other projects/offices?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) Yes.

(b) A smaller number of workers is required to deal with the residual work,

(c) Instructions have been issued to the Northern Railway administration to consider the retrenched casual labour of the Project for appointment as casual labour on the open line. They have also been asked to consider such

casual labour at par with the casual labour of the open line for the purpose of screening for appointment against regular vacancies on the basis of length of service.

**Retirement of Railway Employees  
(Eastern Railway)**

2613. SHRI K. M. 'MADHUKAR': Will the Minister of RAILWAYS be pleased to state how many Class I, Class II and Class III employees of Eastern Railway have been compulsorily retired during the last one year?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): The number of employees of Eastern Railway who have been compulsorily retired during the last one year is as follows:—

Class I	.	1
Class II	.	7
Class III	.	83

**Use of Official/Regional Languages in  
the Railways**

2614. SHRI S. C. SAMANTA: Will the Minister of RAILWAYS be pleased to state:

(a) what are the hurdles because of which the progress in the use of the official language of the Union or regional languages in the Railways is very slow; and

(b) the steps being taken to remove the hurdles and bring the working of the Railways nearer to the common people?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS: (SHRI BUTA SINGH): (a) and (b): Use of Hindi as the official language of the Union is being progressed on the Railways satisfactorily. Regional languages are also being used prominently while dealing with the public.

Some of the steps being taken to bring the Railways nearer to the common people are as under:—

1. Letters received in Hindi/regional languages are invariably replied to.

2. Railway forms meant for general public have been introduced in Hindi, English and regional languages.

3. All Railway sign-boards, notices etc. are displayed in Railway premises and carriages in Hindi and regional languages also.

4. Railway Time Tables are issued in Hindi and regional languages by the Zonal Railways.

5. Railway Tickets are printed in Hindi, English and regional languages.

6. Reservation Charts of important trains running in Hindi Speaking areas are displayed in Hindi also.

7. Telegrams in Hindi are accepted at important Railway stations.

8. Intimation about arrival and departure of passenger trains is given in Hindi and the regional language through Public Address System.

**Take-over of Aritic Acid Plant by  
Somanis**

2615. SHRI INDRAJIT GUPTA;  
SHRI C. K. CHANDRAPPAN:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Government's attention has been drawn to news regarding the public sector unit, Aritic Acid plant of State Industrial Development of Andhra which has been taken over by one of the monopoly houses namely Somanis of Bombay;

(b) if so, the facts thereof; and

(c) what is Government's reaction on it?



THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): (a) to (c). The information is being collected and will be laid on the Table of the House.

**Public Sector Projects pertaining to Drugs and Chemicals in Madhya Pradesh**

2616. SHRI NATHU RAM AHIRWAR: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Madhya Pradesh is one of the few States where there are no public sector projects pertaining to drugs and chemicals; and

(b) whether Central Government are taking steps to set up public sector projects in these spheres?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): (a) Yes, Sir.

(b) The Government of Madhya Pradesh have recently proposed setting up of a drug manufacturing unit in the public sector jointly with the Union Government. That Government is prepared to make the needed contribution in terms of investment and other facilities as mutually agreed upon. Similar proposals have been received from other State Governments also. Government has yet to take a view to these proposals.

**Completion of Guna-Maksi Railway Line**

2617. SHRI BHAGATRAM MANHAR: Will the Minister of RAILWAYS be pleased to state the date by which the Guna-Maksi Railway line is likely to be completed?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): This line is likely to be completed by June, 1976.

**Reorganisation of Fertilizer Corporation of India**

2618. SHRI NARJINGH NARAIN PANDEY: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Government propose to reorganise the Fertilizer Corporation of India dividing it into separate corporations region-wise having independent authorities thereof; and

(b) if so, the salient features thereof?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): (a) and (b). The proposal for the re-organisation of the Fertilizer Corporation of India is under consideration of Government and no decision has yet been taken.

**Modernization of Sindri Fertilizer Plant**

2619. SHRI S K DAMANI: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether continued losses of Sindri Unit are due to the plant having outlived its useful economic life;

(b) if so, steps taken to maintain and modernise it from time to time;

(c) whether any proposals have been finalised for the modernization of the plant; and

(d) if so, the particulars thereof including cost and time involved?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): (a) The losses of Sindri Unit are due to:

(i) The Plant having outlived its useful economic life, heavy maintenance is required to keep the plant running.

(ii) Old and out dated technology.

(iii) Higher cost of inputs and sales realisation (statutorily controlled) which is considerably lower than the cost of production of ammonium sulphate.

(iv) Poor quality of raw materials namely coal/gypsum.

(b) It is not possible to make any technological innovations in the old plant to improve its performance as the plant and equipment have been designed only with respect to the technology that was available in early Fifties and best suited at that point of time. To maintain the production heavy maintenance and use of spares have become necessary.

(c) Sindri Modernisation Project has been approved by the Government and taken up for implementation with World Bank assistance in October, 1974, with a view to modernise the Sindri Plant. After the modernisation is completed, the old facilities with the exception of sulphate plant and power generation facilities will no longer be in use.

(d) The estimated cost of the Sindri Modernisation Project is Rs. 141.6 crores and it is expected to be completed by the first quarter of 1978.

#### Examination of drug prices by Bureau of Industrial Costs and Prices

2620. SHRI P. M. MEHTA: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) names of the bulk drugs manufactured by foreign companies for which cost-examination has been conducted by the Bureau of Industrial Costs and Prices; and

(b) the prices of the concerned bulk drugs fixed by Bureau of Industrial Cost and Prices on the basis of cost examination and those noted by the Bureau?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): (a) and (b). Details regarding name of the drug and price approved by Government on the basis of cost examination by the BICP in respect of companies having foreign equity of more than 50 per cent are given in the statement laid on the Table of the Sabha. [Place in Library. See No. LT-10769/76]. During 1974-75 prices of bulk drugs were notified only after their cost investigation by the Bureau of Industrial Costs and Prices under the provisions of Drugs (Prices Control) Order, 1970. There was no case of merely noting a price declared by any foreign company during this period.

#### Indian Expertise for Railway Lines in other countries

2621. SHRI BHOGENDRA JHA: Will the Minister of RAILWAYS be pleased to state:

(a) in how many countries India has undertaken or proposes to undertake construction of Railway lines; and

(b) the salient features thereof including the terms and conditions?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) and (b). In 1974, Ministry of Railways had set up a Public Sector Company, viz., Rail India Technical and Economic Services Ltd., for offering consultancy services in respect of railway construction, operation maintenance, supply of equipment, etc., both in India and in foreign countries. In view of the very large investment programme envisaged by a number of Middle East and African countries, the Government have approved of setting up another Public Sector Company for undertaking major railway construction projects. Pending formation of this Company, Rail India Technical and Economic Services Ltd. had, in conjunction with some other Public Sector Companies, tendered for the

construction of a new railway line in Iraq, from Musayeb to Samawa about 300 Kms. long. This tender is still under the consideration of the Iraqi Government.

Tenders have been issued by Nigeria for construction of a railway line there, and also by Iraq for another line of about 530 Kms. long in that country. Submission of tenders for these is also under consideration.

**Mobilisation of resources to locate oil in Cauvery Basin**

2622. SHRI K. MALLANNA: Will the Minister of PETROLEUM be pleased to state:

(a) whether resources are being mobilised to locate oil in the Cauvery Basin; and

(b) if so, the progress of the exploration work to locate stratigraphic traps for the purpose?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM (SHRI ZIAUR RAHMAN ANSARI): (a) and (b). A number of exploratory wells have been drilled on land in the Cauvery Basin but no commercial deposits of oil or gas have been discovered. Seismic survey of the Cauvery offshore is now in progress and exploratory drilling will be taken up in due course depending upon the results of this seismic work. Exploration for stratigraphic traps onshore and offshore can be taken up only after the data obtained from these investigations and integrated and evaluated.

**Railway buildings occupied by Southern Railway Mazdoor Union**

2623. SHRI G. BHUVARAHAN: Will the Minister of RAILWAYS be pleased to state:

(a) how many Railway buildings are under the occupation of the Southern Railway Mazdoor Union;

(b) whether all of them have been assessed to rent;

(c) whether the rent and energy charges from the Union have been realised for all the buildings; and

(d) if not, the amount yet to be realised for the period upto February, 1976?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) 69.

(b) Yes, except in the case of 5 which have been allotted recently.

(c) and (d). A sum of Rs. 49,731.74 towards rent, energy charges etc. is yet to be realised from the Union for the period ended 28-2-1976.

**Fertilizer Plants working at present**

2624. SHRI AMBESHI: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) names of places in India where fertilizer plants are working at present; and

(b) the present production of each plant separately during the last three years, year-wise?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): (a) and (b). A statement is laid on the Table of the House. [Placed in Library. See No. LT-10710/76].

**Supply of crude oil by Iran to Western Oil Companies**

2625. SHRI RAGHUNANDAN LAL BHATIA: Will the Minister of PETROLEUM be pleased to state:

(a) whether Government are aware that Iran has given a 22 cents per barrel discount on the sale of crude oil to the Western Oil Companies in return for investment they have made in oil exploration in Iran;

(b) whether Government are considering to approach Iranian Government for such a deal; and

(c) if so, facts thereof?

**THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM (SHRI ZIAUR RAHMAN ANSARI):** (a) Yes, Sir.

(b) and (c). The Hydrocarbons India Ltd., which is the subsidiary of the Oil and Natural Gas Commission is negotiating the overall profitability of its operations in the Persian Gulf with the concerned authorities in Iran.

**Export of Ortho-Xylene**

2626. **SHRI M. RAM GOPAL REDDY:** Will the Minister of PETROLEUM be pleased to state:

(a) the quantity of ortho-xylene exported during 1975-76; and

(b) the name of the countries to which exported and the foreign exchange earned therefrom?

**THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM (SHRI ZIAUR RAHMAN ANSARI):** (a) 2535 933 tonnes.

(b) The export contract was with M/s Calmon Hill Trading Corporation of Panama (on f.o.b. basis) who shipped the material to Italy. The foreign exchange earned was US Dollar 4,56,489.94 (Rs. 40.72 lakhs).

**Wagon-breakers and anti-social elements in condemned buildings of Railways**

2627. **SHRI R. P. DAS:** Will the Minister of RAILWAYS be pleased to state:

(a) whether Government are aware that condemned buildings of Railways have become the abode of wagon-breakers and other anti-social elements; and

(b) if so, whether these are proposed to be demolished forthwith?

**THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH):** (a) Yes, some instances have been reported by South-

ern and Northeast Frontier Railway Administrations only.

(b) There are proposals to demolish such buildings by Railways.

**Export of Railway Wagons**

2628. **SHRI D. D. DESAI:** Will the Minister of RAILWAYS be pleased to state whether export of railway wagons is proposed to be canalised through Rail India Technical and Economic Services Limited?

**THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH):** The export of railway wagons is now being canalised through the Projects and Equipment Corporation Ltd., a subsidiary of the State Trading Corporation of India. There is no proposal at present to canalise this through the Rail India Technical and Economic Services Ltd.

**Price Stability of Essential Drugs**

2629. **SHRI P. GANGADER:** Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state.

(a) whether Government are considering any steps to maintain Price Stability of essential drugs;

(b) whether any final decision has been taken thereon recently; and

(c) if so, salient features thereof?

**THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI):** (a) to (c). Prices of drugs are controlled under the Drugs (Price Control) Order 1970, which provides for a mechanism for affecting changes in prices according to certain norms prescribed therein. Through the operation of this Order it has been possible to maintain the prices of drugs by and large at reasonable level.

Government had also appointed a Committee on drug and pharmaceutical industry to go into the various facets of this industry and the terms

of reference of the Committee, *inter alia* included "to examine the measures taken so far to reduce the prices of drugs for the consumer and to recommend such further measures as may be necessary to rationalise the prices of basic drugs and formulations."

The Committee submitted its report on 6th April, 1975 and made comprehensive review of the pricing policy and efforts made by the Government in making available medicines at reduced prices. While taking a view on the recommendations of the Committee the question of price stability for the consumer and reasonable return for the manufacturer is being kept in view.

#### Export of Basic Chemicals

2630. SHRI DHAMANKAR: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) what is the export-performance of basic chemicals, drugs, pharmaceuticals, fine chemicals and organic and inorganic chemicals during the last one year in terms of quantity and value;

(b) how does it compare with the figures for the corresponding previous two years; and

(c) what are the reasons for the decline in exports in certain cases and what steps are proposed to be taken to boost the trade?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): (a) to (c). The information is being collected and will be laid on the Table of the Sabha.

#### Wharfage on unloaded goods

2631. SHRI C. H. MOHAMED KOYA: Will the Minister of RAILWAYS be pleased to state:

(a) whether free time allowance regarding wharfage on unloaded goods for Sundays and national holidays has been stopped since September, 1975;

(b) whether he is aware of the difficulties pointed out by the business community in this regard; and

(c) if so, steps proposed in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) In view of the urgent need for quicker release of wagons and better utilization of terminals, the railways have been authorised to open certain important goods sheds and parcel offices on Sundays. The names of Stations/Goods sheds etc. are notified and adequate publicity is given to the trade before introducing the arrangement. Only at such notified stations Sundays are reckoned for levy of wharfage. Independence Day and Republic Day continue to be treated as dies non for the levy of wharfage.

(b) and (c). Representations have been received from some quarters pointing out various difficulties. On reconsideration, the number of stations where Sunday working was introduced has been reduced. The position is kept under constant review.

#### Completion of conversion of Barabanki-Muzaffarpur Line into Broad Gauge

2632. SHRI NAWAL KISHORE SINHA: Will the Minister of RAILWAYS be pleased to state:

(a) the target date for the completion of conversion of metre gauge line between Barabanki and Muzaffarpur into broad gauge line;

(b) the initial date fixed for the completion of the conversion and the number of times it has been revised; and

(c) the steps taken to ensure completion of the conversion in time?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) to (c). No firm target date of completion can be indicated owing to the very limited availability of funds for this project so far and due to the uncertainty about the level of funds to be made available for it in the coming years. The initial target date of completion of the project was fixed as March, 1976, which was later revised to March, 1977. These targets could not be achieved owing to inadequate allotment of funds. The progress of work can be accelerated only if the availability of funds improves.

**Offshore Drilling in Bay of Bengal**

2633 SHRI KRISHNA CHANDRA HALDER Will the Minister of PETROLEUM be pleased to state:

(a) the result of the offshore drilling conducted in Bay of Bengal area; and

(b) whether the project of offshore drilling in that area has been abandoned?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM (SHRI ZIAUR RAHMAN ANSARI): (a) Except for a minor show of oil mixed with water at a depth of about 6000 feet, there has been no oil strike in the offshore of Bay of Bengal.

(b) No, Sir. Further exploratory drilling in the area is in progress.

**Establishment of specialised maintenance services**

2634. SHRI VASANT SATHE. Will the Minister of PETROLEUM be pleased to state:

(a) whether a proposal for establishment of specialised maintenance services for Petroleum refining, Petrochemicals, fertilisers and chemicals industries is under consideration of his Ministry;

(b) if so, the salient features thereof; and

(c) when a decision is likely to be taken?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM (SHRI ZIAUR RAHMAN ANSARI):

(a) to (c) There is already a Central Services Organisation in Engineers India Ltd. which has been providing specialist services and advice to the various chemical process industries complementary to the "in-house" maintenance set up of these industries. Engineers India Ltd. have proposed that the above organisation should develop in a manner as would provide a more comprehensive and effective service to its users, and have suggested the setting up of a separate organisation called "Central Maintenance Services Organisation" for the purpose. The decision for setting up of a separate organisation will be taken after ensuring the need for such an organisation.

**Accident to suburban train in Bombay**

2635 SARDAR SAWARAN SINGH SOKHI: Will the Minister of RAILWAYS be pleased to state:

(a) whether another accident occurred to suburban train in Bombay on 13th March, 1976;

(b) whether this is the fourth suburban train accident in Bombay within a month;

(c) if so, the causes of the accident and total loss to the Railway property; and

(d) what further steps Government propose to take to avoid such accidents in future?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) to (d). From 14-2-1976 to 13-3-1976, there were two train accidents involving suburban trains in Bombay.

The first accident was a case of fire in No. 433 Down Suburban local train at Jogeshvari station of Western Railway on 7-3-1976. According to the provisional finding of the Additional Commissioner of Railway Safety, this accident was in all probability the results of the latex foam cushion in one of the 1st class compartments being kindled by an extraneous source such as a lighted matchstick, either applied to it deliberately or thrown on it in utter carelessness by one of the travellers. The second accident was the derailment of N/6 Up Kasara-Bombay V. T. Suburban local train at Kasara station of Central Railway on 13-3-1975. This accident was caused due to failure of equipment. There was no damage to railway property.

Continuous endeavours are made for effecting improvements in the design of components and their maintenance

#### Quick Train Service to Ports

2636. SHRI JAGANNATH MISRA: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government have been urged to provide quick train service to ports for the benefit of exporters; and

(b) if so, the decision of Government thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) A few requests have been received from the trade to provide Quick Train Service for Export traffic.

(b) Traffic to Ports is entitled to a higher priority of movement under the Preferential Traffic Schedule and is cleared expeditiously. For the benefit of Exporters, Export Specials are also run if adequate traffic is forthcoming.

#### Discovery of Oil at Kharasang in Arunachal Pradesh

2637. SHRI R. S. PANDEY: Will the Minister of PETROLEUM be pleased to state:

(a) whether oil was struck at Kharasang in Arunachal Pradesh; and

(b) if so, the quality of the crude found there and its economic utility?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM (SHRI ZIAUR RAHMAN ANSARI): (a) Yes, Sir.

(b) The oil has 28.9 API gravity which would yield less of light distillates and more of middle distillates. Some more wells will have to be drilled to estimate the potential of this area.

#### Mass Retrenchment of Class IV workers in Jaipur Division (Western Railway)

2638. SHRI SHASHI BHUSHAN: Will the Minister of RAILWAYS be pleased to state:

(a) whether class IV workers of Railway are being subjected to mass retrenchment in Jaipur Division of Western Railways; and

(b) if so, reasons thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) No

(b) Does not arise.

#### Bench of Gauhati High Court at Agartala

2639. SHRI DASARATHA DEB: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government are aware that in absence of a Permanent Bench

of the Gauhati High Court at Agartala, justice is being delayed and cases have been pending for years together;

(b) the number of times Bench sat at Agartala since Tripura was brought under the jurisdiction of the Gauhati High Court; and

(c) whether Government propose to establish permanent Bench of Gauhati High Court at Agartala?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (DR. V. A. SEYID MUHAMMAD): (a) No, Sir.

(b) 26.

(c) No such proposal is under consideration.

Contracts available with FACT Engineering & Design Organisation

2640. SHRI VAYALAR RAVI: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) the total contracts in hand with FACT Engineering and Design Organisation; and

(b) the number of contracts entered into by FEDO and the work completed thereon during the last three years and the total amount involved in these contracts?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): (a) and (b). The details in regard to the contracts in hand and those entered into by FACT Engineering and Design Organisation during the last three years are given below:

Sl. No.	Contracts in hand and entered into by FEDO during the last three years	Work so far completed	Fees (Rs. in lakhs)
1	Modification to the Sulphuric Acid Plant of FCI at Trombay	Detailed design and Engineering	7.60
2	Ossein Plant in Kerala	Do.	7.00
3	Pule oil storage facility for Cordite Factory Aruvankadu.	Detailed design and Engineering	0.65
4	200 TPD Ammonia Plant for Maharashtra Cooperative Fertilizers and Chemicals Ltd. (MCFC) at Tarapur.	Agreement with Maharashtra Cooperative Fertilizers and Chemicals Ltd.	52.50
5	Cassava Starch complex, Tanzania	Preliminary Report	1.75
6	Acid Mixing Plant for Cordite Factory, Aruvankadu	Erection completed. Plant ready for Commissioning	9.00
7	Acid-cum-Fertilizer Project for Hindustan Copper Ltd. at Khetri	Sulphuric Acid Plant Commissioned. Phosphoric Acid Plant is under commissioning trials.	1200.00
8	Phosphoric Acid Plant of FCI at Sindri.	This is in final stages of execution	22.00
9	Cochin Phase II Project of FACT	Erection is complete to the extent of about 80%.	



**Contract by FACT Engineering & Design Organisation**

2641. SHRI VAYALAR RAVI: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether FACT Engineering and Design Organisation has made any bid to get more contracts from within the country and abroad; and

(b) if so, with what results?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): (a) Yes, Sir.

(b) Of the bids made by FEDO, the organisation has secured the following orders:—

- (i) Acid Mixing Plant for Cor-dite Factory, Aruvankadu.
- (ii) Modifications to 200 TPD sulphuric acid plant at Trombay unit of FCI.
- (iii) Consultancy services for setting up a 6 tonnes per day Ossein Plant in Kerala.
- (iv) Consultancy services for setting up of a 200 TPD ammonia plant for the Maharashtra State Cooperative Fertilizers & Chemicals at Tarapur.
- (v) Preparation of the feasibility report for setting up a Starch complex in Tanzania.

**Adjustment of Overloaded Wagons Bill on Eastern Railway**

2642. SHRI RAMAVATAR SHASTRI: Will the Minister of RAILWAYS be pleased to state:

(a) the number of overloaded wagons adjusted in every month during the year 1974 and 1975 at Kusunda, Patherdih, Katrasgarh, Pantratu and Andal yards of Eastern Railways;

(b) the number of overloaded wagons, passed unadjusted during the above period specifying the reasons thereof;

(c) the amount paid every month in the said period towards adjustment of overloaded wagons bill; and

(d) whether any case of falsification of such bill has been detected and if so, action taken thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) to (c). Monthly figures are shown in the statement laid on the Table of the House. [Placed in Library. See No. LT—1071/76] The reasons for failure to adjust some wagons were operational contingencies.

(d). Yes. Two cases of wrong billing have been detected. One at Patherdih and another at Kusunda. Action is being taken.

**Production of D.M.T.**

2643. SHRI D. D. DESAI: Will the Minister of PETROLEUM be pleased to state:

(a) whether D.M.T. output of the Indian Petro-Chemical Corporation has gone up considerably in 1975-76;

(b) if so, the broad outlines thereof; and

(c) the production target of D.M.T. for 1976-77?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM (SHRI ZIAUR RAHMAN ANSARI): (a) Yes, Sir.

(b) As against 13,344 tonnes of D.M.T. produced during 1974-75, and targetted output of 18,000 tonnes for 1975-76, the actual production during 1975-76 was 19,018 tonnes;

(c) 20,000 tonnes.

**Proposal to Manufacture Polypropylene by Indian Petro-Chemicals Corporation.**

2644. SHRI D. D. DESAI: Will the Minister of PETROLEUM be pleased to state:

(a) whether Indian Petro-Chemical Corporation intends to manufacture polypropylene; and

(b) if so, broad features thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM (SHRI ZIAUR RAHMAN ANSARI): (a) Yes, Sir.

(b) The project envisages the establishment of a plant for the manufacture of 30,000 tonnes per annum of Polypropylene resins. The foreign collaborators for this project are: M/s. Montedison (Technimont), Italy. The plant is expected to be mechanically completed in January, 1977.

**श्रीषधियों के मूल्यों पर नियंत्रण**

2645. श्री हुक्म चन्द कछवाय : क्या रसायन और उर्बरक मंत्री यह बताने की कृपा करेंगे कि

(क) क्या देश में श्रीषधियों के मूल्य वर्ष 1973-74 से निरन्तर बढ़ रहे हैं और

(ख) क्या सरकार ने यह मूल्य वृद्धि रोकने के लिए कोई नीति निर्धारित की है और उसका ब्यौरा क्या है ?

रसायन और उर्बरक मंत्री (श्री पी० सी० सेठी) : (क) और (ख). श्रीषध (मूल्य नियंत्रण) आदेश 1970 के अधीन श्रीषध मूल्य पर कानूनी रूप से नियन्त्रण रखा जाता है उस आदेश में कुछ निर्धारित सिद्धान्तों के अनुसार मूल्यों में प्रभावी परिवर्तन करने की प्रणाली की व्यवस्था उसमें दी गई है। वर्ष 1973-74 एक असाधारण वर्ष रहा क्योंकि इसमें श्रीषध मध्यवर्ती पदावधि और रसायनों

के मूल्यों में पेट्रोलियम संकट के कारण वृद्धि का रुख रहा। कथित आदेशों को लागू करने के मार्फत उचित स्तर पर अधिकार श्रीषध मूल्यों को बनाए रखना सम्भव है। प्रपुंज श्रीषधों सन्थिसिलीन, क्लोरन-फेनिकोल और इन्डोमेथेसिन के आयात मूल्य में कमी करने के आघार 1975-76 के दौरान उन पर आघारित सूत्रयोगों के मूल्यों को भी कमकर दिया गया है।

सरकार ने श्रीषध उद्योग के विभिन्न पहलुओं का निरीक्षण करने के लिए श्रीषध और श्रेषज समिति की नियुक्ति की थी। अन्य बातों के साथ साथ समिति के विचारार्थ विषय में उपभोक्ता के लिए श्रबतक कम किए गए श्रीषध मूल्यों के लिए उठाए गए कदमों की जाच करना और ऐसे उपायों की सिफारिश करना जिससे मूल श्रीषधों और सूत्र योगों के मूल्य का सुव्यवस्थिकरण करने के लिए आवश्यक हो।

समिति ने 6 अप्रैल 1975 को अपनी रिपोर्ट पेश की और मूल्य नीति का एक सविस्तार पुनरीक्षण किया। उपभोक्ता के लिए यथोचित मूल्यों और निर्माता के लिए उचित लाभ का ध्यान में रखते हुए सरकार समिति की सिफारिशों पर विचार कर रही है।

**Annual returns from Dalli Rajhara-Jagdalpur Railway**

2646. SHRI G. C. DIXIT: Will the Minister of RAILWAYS be pleased to state:

(a) annual return likely to be available from the proposed Dalli Rajhara-Jagdalpur Railway line via Narainpur, Kondagaon which will join the Howrah-Bombay line and augment the development of this predominantly tribal area;

(b) whether these figures of annual return have been examined by Government and found to be profitable; and

(c) if so, what further steps are being taken to construct this line?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) to (c). The survey reports for the construction of a broad gauge railway line from Dhalli-Rajhara to Jagdalpur are under examination. It has been revealed by the survey reports that project of length 234 kms. will cost Rs. 46 crores and may yield a return of 7.84 per cent (DCF) with steam traction and 7.97 per cent (DCF) with Diesel traction. A decision regarding the construction of this line will be taken after the reports are examined and depending upon the availability of funds.

मध्य प्रदेश के सतपुड़ा क्षेत्र में छोटी लाइनों का बड़ी लाइनों में बदला जाना

2647. श्री गंगा चरण बीक्षित : क्या रेल मंत्री यह बताने की कृपा करेंगे कि

(क) क्या मध्य प्रदेश के सतपुड़ा क्षेत्र में छोटी लाइनों को बड़ी लाइनों में बदलने का सरकार का विचार है; और

(ख) यदि हाँ, तो यह कार्य कब तक कर दिया जायेगा

रेल मंत्रालय में उपमंत्री (श्री बूटा सिंह) (क) और (ख). इन लाइनों के आमान-परिवर्तन के लिए 1972 में सर्वेक्षण किये गये थे, किन्तु वित्तीय एवं यातायात की दृष्टि से इस परियोजना को अर्थ-समक नहीं पाया गया था। अब जबलपुर-मोदिना छोटी लाइन बंद को बड़ी लाइन में बदलने के लिए बालू बर्से के दौरान प्रारम्भिक इंजीनियरी एवं यातायात सर्वेक्षण करने का

प्रस्ताव है। सर्वेक्षण समाप्त हो जाने तथा रिपोर्टों की जांच कर लिये जाने के बाद ही इस प्रस्ताव पर भागे विचार किया जायेगा।

आपात स्थिति लागू होने के बाद मध्य रेलवे में सेवा से हटाये गये रेल कर्मचारी

2648. श्री गंगा चरण बीक्षित : क्या रेल मंत्री यह बताने की कृपा करेंगे कि

(क) आपात स्थिति की घोषणा के पश्चात् मध्य रेलवे में कुल कितने रेल कर्मचारी सेवा से हटाये गये हैं; और

(ख) आपात स्थिति की घोषणा से पूर्व मध्य रेलवे के कितने कर्मचारी और अधिकारी राष्ट्रीय स्वयंसेवक संघ की गतिविधियों में सक्रिय भाग ले रहे थे।

रेल मंत्रालय में उपमंत्री (श्री बूटा सिंह) (क). आपात स्थिति के बाद 278 कर्मचारियों को सेवा से हटाया गया है लेकिन ऐसा उन गतिविधियों के कारण नहीं किया गया है जिसका सीधा सम्बन्ध आपात स्थिति से हो।

(ख) कोई नहीं।

मुसावल डिबिजन (मध्य रेलवे) के कर्मचारियों को मई 1974 की हड़ताल में भाग लेने के लिये दंडित किया जाना

2649. श्री गंगा चरण बीक्षित : क्या रेल मंत्री यह बताने की कृपा करेंगे कि

(क) मध्य रेलवे के मुसावल डिबिजन के कितने कर्मचारी मई, 1974 की हड़ताल में भाग लेने के कारण दंडित किये गये; और

(ख) उन में से कितने पुनः काम पर ले लिये गये हैं ?

रैल बंधालय में उपर्युक्त (बी कुटा सिंह) : (क) और (ख) : केवल इकतान में भाग लेने के कारण किसी भी कर्मचारी को दण्ड नहीं दिया गया था। तथापि, इस सम्बन्ध में बोधी पाये गये कर्मचारियों के खिलाफ अनुशासन और प्रपील नियमों के अधीन कार्रवाई की गयी थी।

**यूरिया का उत्पादन**

2650. डा० लक्ष्मी नारायण षण्डेय : क्या रसायन और उर्वरक मंत्री यह बताने की कृपा करेंगे कि :

(क) प्रति वर्ष विभिन्न उर्वरक एकक कितनी मात्रा में 'यूरिया' ( रासायनिक खाद) का उत्पादन करते हैं ;

(ख) देश की आवश्यकता की तुलना में यह मात्रा कितनी कम है ; और

(ग) यह कमी पूरी करने के लिये सरकार ने क्या कार्यवाही की है ?

रसायन और उर्वरक मंत्री ( श्री पी० सी० सेठी) : (क) गत तीन वर्षों के दौरान देश में विभिन्न उर्वरक एककों द्वारा उत्पादित यूरिया की मात्रा सलग विवरण पत्र में दी गई है।

(ख) और (ग) : उर्वरकों का उत्पादन कुल आवश्यकता से जितना कम पड़ता है उसको आयात द्वारा पूरा किया जाता है। यूरिया, अमोनिया सल्फेट और सी०ए०एन० के रूप में 1973-74 और 1974-75 के दौरान आयातित नाइट्रोजन युक्त उर्वरक की मात्रा निम्न प्रकार है।

	मात्रा मी० टन में	
	1973-74	1974-75
यूरिया	654,257	12,12,636
ए०एस०	149,341	219,299
सी०ए०एन०	294,494	289,665

उर्वरकों के बारे में आयात निर्माता को कम करने और आत्म-निर्भरता की ओर बढ़ने के लिये उर्वरक क्षमता के विस्तार के लिये एक वृहद कार्यक्रम हाथ में लिया गया है। इस कार्य क्रम के पूरा हो जाने पर नाइट्रोजन का उत्पादन जो इस समय 2.669 मिलियन मी० टन नाइट्रोजन का है, वह 1980 के अन्त तक लगभग 5.4 मिलियन मी० टन तक पहुँच जायेगा।

**विवरण**

(आंकड़े 000 मी० टन में)

यूनिट का नाम	1973-74	1974-75	1975-76
(क) सरकारी क्षेत्र			
सिन्दरी	13	9	6
ट्राम्बे	57	61	76
शोरखपुर	139	158	145
नामरूप	50	55	54
डुर्गापुर	14	33	81
एक० सी० आई० (कुल)	273	316	362

यूनिट का नाम	1973-74	1974-75	1975-76
कोचीन	31	87	147
नवेली	32	38	60
मद्रास	175	87	186
योग (१)	511	528	755
(ख) गैर सरकारी क्षेत्र			
बडीदा	273	267	263
विजाग	2	10	2
कोटा	239	186	239
कानपुर	250	418	380
गोवा	138	293	227
टूटीकोरिन	.	19	163
योग (ख)	902	1174	1280
(ग) सहकारी क्षेत्र			
कलोल (इफको)	.	19	203
कुल योग	1413	1721	2238

रतलाम और अजमेर के बीच  
क सिंग स्टेशनों पर कार्य

2451. डा० लक्ष्मीनारायण पांडेय :

क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) पश्चिम रेलवे के रतलाम डीविजन  
में पत्त म अजमेर के बीच कितने स्थानों पर

कारिंग स्टेशनों का कार्य पूरा हो चुका है तथा  
कितने स्थानों पर शेष है ; और

(ख) शेष कार्य के कब तक पूरा होने  
की सम्भावना है ?

रेल मंत्रालय में उपर्युक्त (बी बूटा सिंह) (ख) और (घ) विवरण निम्नलिखित हैं:—

नयेपार स्टेशन का नाम	किन-किन स्टेशनों के बीच स्थित है	खोलने की तारीख
1. झरबासा	. नसीराबाद और बादनवाडा	9-9-1974
2. नीम का खेरा	. लम्बिया और मांडल	3-6-1974
3. मंडपीआ	. भीलवाड़ा और हुमीरगढ़	3-10-1974
4. गम्भीरी रोड	. शंभुपुरा और निम्बाहैडा	27-12-1974
5. बोटलगंज	. पीपलिया और मन्दसौर	30-9-1975
6. कचनारा रोड	. दलाबडा और ढोढ़र	20-8-1975
7. मुण्डलाराम	. ढोढ़र और जाबरा	15-4-1976
8. पार स्टेशन का नाम अभी रखा जाना है ।	. नामली और रतलाम	अभी पूरा किया जाना है ।

ऊपर मद् (8) के पूरा होने की प्रत्याशित तारीख अप्रैल 1977 है ।

रतलाम और कोटा डिविजन में स्टेशनों या रिप्रेजेंटेंटों पर किया गया खर्च और उन से हुई आय

2652. श्री लक्ष्मीनारायण पांडेय क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

(क) पश्चिम रेलवे के रतलाम तथा कोटा डिविजन में डिपार्टमेंटल स्टेशनों या रिप्रेजेंटेंट रनों पर वर्ष 1974-75 और 1975-76 में कुल कितना व्यय किया गया ; और

(ख) उक्त व्यय के उनके द्वारा अर्जित आय क्या है ?

रेल मंत्रालय में उपर्युक्त (बी बूटा सिंह) : (क) रतलाम और कोटा मंडलों में विभागीय स्टेशनों मंड/उपाहार-मंडलों पर किया गया कुल खर्च इस प्रकार है :—

1974-75 — 17,85,231 रुपये

1975-76 — 16,88,172 रुपये

(जनवरी 76 तक)

(ख) अर्जित राजस्व इस प्रकार है :—

1974-75 — 17,59,676 रुपये

1975-76 — 18,33,432 रुपये

(जनवरी '76 तक)

रतलाम-बांसवाड़ा रेल लाइन के लिए सर्वेक्षण

2653. डा० लक्ष्मी नारायण शंडेय : क्या रेल मंत्री यह बताने को तैयार करेंगे कि:

(क) क्या प्र.वि.न. रतलाम-बांसवाड़ा रेल लाइन का प्रारम्भिक सर्वेक्षण किया जा चुका है और

(ख) यदि हा, तो इस दिशा में क्या कदम उठाए जा रहे हैं ?

रेल मंत्रालय में उपमंत्री (श्री बूटा सिंह): (क) सर्वेक्षण का काम अभी भी जारी है।

(ख) प्रश्न नहीं उठता।

**Drilling Equipment used in Arabian Sea**

2654. SHRI SAMAR GUHA: Will the Minister of PETROLEUM be pleased to state:

(a) facts about (i) foreign and (ii) Indian-made equipments used for off-shore drilling in the Arabian sea areas;

(b) whether steps have been taken for ensuring self-sufficiency in production, drilling and refinery equipments; and

(c) if so, facts about (i) the extent of success achieved and the (ii) projects undertaken for the purpose?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM (SHRI ZIAUR RAHMAN ANSARI): (a) to (c). The information is being collected and will be laid on the Table of the Sabha.

**Proposal to operate Dadar-Nagpur Express upto Bokaro City**

2655. SHRI VASANT SATHE: Will the Minister of RAILWAYS be pleased to state:

(a) whether the proposal to operate Dadar-Nagpur Express upto Bokaro

Steel City has been considered by the Railway Board;

(b) if so, salient features of the proposal; and

(c) the decision taken in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) to (c). This proposal is still under examination.

**Indian Succession Act, 1925**

2656. SHRI VASANT SATHE: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government have a proposal to relax or increase the existing limit of the Indian Succession Act, (Act XXXIX of 1925) relating to a death claim on deposits exceeding Rs. 5,000 of any depositor who dies intestate with a view to enable the heirs of such depositors obtain the claims or provident funds and bank deposits easily; and

(b) if so, salient features thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (DR. V. A. SEYID MUHAMMAD): (a) No, Sir.

(b) Does not arise.

**Drilling Operations in Himachal Pradesh**

2657. PROF. NARAIN CHAND PARASHAR: Will the Minister of PETROLEUM be pleased to state:

(a) whether it is proposed to start drilling operations for Oil/Gas at some places in Himachal Pradesh; and

(b) if so, the names of places alongwith the dates when the operations are likely to start in each case?

**THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM (SHRI ZIAUR RAHMAN ANSARI):** (a) Yes, Sir.

(b) The drilling is expected to start at Ramshahr, District Solan in Himachal Pradesh by early 1977.

**Extension of service/re-employment to Railway employees**

2658. **PROF. NARAIN CHAND PARASHAR:** Will the Minister of RAILWAYS be pleased to state-

(a) the number of employees who have been given (i) extension (ii) re-employment in service during the last two years, in the Railway Board and each one of the Zonal Railways, I.C.F., C.L.W., and D.L.W.;

(b) the reasons on account of which some employees have been given extension and the others re-employment;

(c) the number of such among them in each of the establishments enumerated in (a) above as belong to the Scheduled Castes and Scheduled Tribes, separately; and

(d) whether the Scheduled Castes/Scheduled Tribes employees are given any special consideration in the sanction of extension/re-employment?

**THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH):** (a) to (d). Information is being collected and will be laid on the Table of the Sabha.

**Allotment of Gas agencies and Petrol pumps to ex-servicemen**

2659. **PROF. NARAIN CHAND PARASHAR:** Will the Minister of PETROLEUM be pleased to state:

(a) the number of disabled ex-servicemen/dependents of martyrs/unemployed graduates who have been given agencies of Gas or Petrol/Diesel pumps by Government during the

last three years, State-wise for each year;

(b) whether any applications are still pending with Government for decision; and

(c) if so, their number, State-wise and the likely time by which a decision would be taken by Government in these cases?

**THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM (SHRI ZIAUR RAHMAN ANSARI):** (a) to (c) The required information is being collected and will be laid on the Table of the House.

**रेलगाड़ियों में मद्यपान पर रोक**

2660. **श्री हुकम चन्द कछवाय :** क्या रेल मंत्री यह बताने की कृपा करेंगे कि : क्या यात्री गाड़ियों में मद्यपान और अन्य नशीले पदार्थों के उपयोग पर रोक लगाने के लिए कानून बनाने का सरकार का विचार है और यदि हाँ, तो कब तक ऐसा करने का विचार है ?

रेल मंत्रालय में उपसंत्री ( श्री बूटा सिंह ) : भारतीय रेल अधिनियम, 1880 की विस्तृत समीक्षा की जा रही है और इसके साथ-साथ यात्री गाड़ियों में नशीले पदार्थों के उपभोग के बारे में एक उपयुक्त धारा बनाने के प्रश्न पर भी विचार किया जा रहा है ।

**उर्वरकों को उत्पादन शुल्क और बिक्री कर से मुक्त करना**

2661. **श्री हुकम चन्द कछवाय :** क्या रसायन और खरक मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या उर्वरक निर्माताओं को प्रोत्साहन देने हेतु उर्वरकों को उत्पादन शुल्क



घोर बिक्री कर से मुक्त किया गया है ;

(ख) यदि हाँ, तो क्या उन्होंने सरकार से कोई अन्य सहायता भी मांगी है और यदि हाँ, तो उसका ब्यौरा क्या है ; और

(ग) इस के परिणाम स्वरूप केन्द्र सरकार तथा राज्य सरकारों को कितना घाटा उठाना पड़ेगा ?

रसायन और उर्वरक मंत्री ( श्री पी० सी० सेठी ) (क) जी नहीं, तथापि सिंगल सुपर फ़ोस्फ़ेट पर उत्पादन शुल्क को पहली दिसम्बर, 1975 से 15 परसेंट से 7½ परसेंट तक कम कर दिया गया है। उत्पादन शुल्क में की गई कमी का लाभ उपभोक्ताओं को दिया जा रहा है और निर्माताओं को कोई सहायता देने की व्यवस्था नहीं होगी।

(ख) और (ग): कुछ उर्वरक के निर्माताओं जिन्होंने दिनांक 1-12-75 से 120 रुपये प्रति किलो लिटर ईंधन तेल के मूल्य में हुए वृद्धि की कमी को पूरा करने के लिए सहायता मांगी है ; से प्रत्यावेदन मिले हैं। कुछ उत्पादों के निमंत्रण करने में उनके द्वारा निरन्तर खर्च की गई हानि को ध्यान में रखने हुए उत्पादन शुल्क में कुछ निर्माताओं ने राहत मांगी है।

सरकार ने उर्वरक सयंत्रों की उत्पादन लागत का निरीक्षण करने के लिए एक समिति नियुक्त की है।

#### उर्वरकों का वार्षिक उत्पादन

2662. श्री हुकम चन्द कछवाय : क्या रसायन और उर्वरक मंत्री यह बताने की कृपा करेंगे कि देश में उस समय उर्वरकों का वार्षिक उत्पादन क्या है तथा किस किस के उर्वरकों का आयात किया जाता है?

रसायन और उर्वरक मंत्री ( श्री पी० सी० सेठी ) : 1975-76 के दौरान नाइट्रोजन के 15.35 लाख मी० टन और पी० 2 पी० 5 के 3.2 लाख मी० टन के उर्वरकों का उत्पादन हुआ था।

देखी उपलब्धता और आवश्यकताओं के बीच के अन्तर को पूरा करने के लिए नाइट्रोजन युक्त फ़ास्फ़ेटिक और पोटासिक उर्वरकों के विभिन्न प्रकारों का आयात किया जाता है।

#### Railway Line to Link Digha with Kharagpur

2663. SHRI SAMAR GUHA: Will the Minister of RAILWAYS be pleased to state:

(a) whether repeated requests have been made to Government for setting up about 25 miles long railway lines to link Kharagpur with the West Bengal Sea resort of Digha;

(b) whether number of visitors from Calcutta and other parts of West Bengal and Bihar to Digha has increased four-fold during last two years and bus-services from Kharagpur to Digha are inadequate;

(c) whether Digha is the only holiday-resort which the low-income group of employees of Calcutta and the industrial complexes of Howrah, Hooghly and Durgapur and the student community in general can avail within their means; and

(d) if so, whether Government propose to link Kharagpur with Digha by rail?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) Yes.

(b) to (d). No surveys have been carried out for the proposed line except for a reconnaissance survey carried out in 1947-48 from Contal Road (near Kharagpur) to Contal on route to Digha which showed that the line

would attract very little traffic and would be unremunerative. The costs of construction have gone up many times since then and the project is not likely to be remunerative, even if a survey is carried out now. The project can, however, be considered under the new policy for construction of railway lines in backward areas when the availability of funds improves.

**Production of Crude in Arunachal Pradesh**

2664. SHRI SAMAR GUHA: Will the Minister of PETROLEUM be pleased to state:

(a) whether any estimate has been made about the amount of availability of crude oil in the newly discovered petroleum belt in Arunachal Pradesh;

(b) whether the crude and its refining will be done by the Indian Oil Corporation or in collaboration with any foreign concern;

(c) when is the production of crude and refined oil expected out of these new found crude oil sources in Arunachal; and

(d) the nature of different fractions of crude distillation of the oil found in Arunachal Pradesh?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM (SHRI ZIAUR RAHMAN ANSARI): (a) It will be necessary to undertake further drilling to estimate the oil potential of this area.

(b) Does not arise at this stage.

(c) Economic utilisation of Kharasang resources would depend upon the reserves proved eventually turning out sufficiently large for this purpose. It will take some years before any conclusion can be reached.

(d) The oil would yield less of light distillates and more of middle distillates.

**Remittances by May and Baker Limited**

2665. SHRI K. S. CHAVDA: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether M/s. May and Baker without the association of Indian capital resorted to unauthorised production with the equipment imported for manufacture of drug formulations; and

(b) what are remittances by May and Baker Limited, May and Baker (I) Private Limited, and May and Baker (P) Limited separately for three years and whether May and Baker (P) Limited above remitted around Rupees Five Crores after 1965 when proposal for formation of single company was approved by Foreign Agreements Committee?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): (a) and (b). Information is being collected and will be laid on the Table of the House.

**M/s. May and Baker's Foreign Collaboration Proposal**

2666. SHRI K. S. CHAVDA: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to refer to the reply given to Unstarred Question No. 254 dated 12th November, 1974 on proposal of M/s. May and Baker for associating Indian Capital and state:

(a) what were the terms proposed by May and Baker in their Foreign Collaboration proposal and what were the terms approved by Foreign Agreements Board, but not communicated to the Company; and

(b) what are the remittances made separately by all branches of May and Baker operating in India since submission of proposal for approval of terms of foreign collaboration?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): (a) Information has already been given in reply to Lok

Sabha Unstarred Question No. 254 dated 12th November, 1974.

(b) Information is being collected and will be laid on the Table of the House.

**Allotment of Fertiliser Agencies in Gujarat**

2667. SHRI ARVIND M. PATEL:  
SHRI VEKARIA:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) number of fertilizer agencies allotted in Gujarat State during the years 1973-74 and 1974-75 District-wise;

(b) whether any preference has been given to unemployed engineers or other technical personnel; and

(c) if so, number of such agencies given?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): (a) to (c). The information is being collected and will be laid on the Table of the House.

**Review of Synthetic Rubber Price Control Order**

2668. SHRI P. GANGA REDDY:  
SHRI JAGANNATH MISHRA:

Will the Minister of PETROLEUM be pleased to state:

(a) whether there is a proposal to review the Synthetic Rubber Price Control Order; and

(b) if so, the broad outlines thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM (SHRI ZIAUR RAHMAN ANSARI): (a) and (b). The price control on Synthetic Rubber has been lifted vide Ministry of PETROLEUM Order No. S.O. 179(E), dated 9th March, 1978.

**Number of Judges in Gauhati High Court**

2669. SHRI DASARATHA DEB: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state whether Government propose to increase the number of permanent and additional judges in the Gauhati High Court in view of its increasing work load of five States and two Union Territories?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (DR. V. A. SEYID MUHAMMAD): No such proposal is under consideration. The existing sanctioned strength is sufficient to cope with the load of work of the High Court.

**Royalty on Crude Produced in Gujarat**

2670. SHRI ARVIND M. PATEL:  
SHRI VEKARIA:

Will the Minister of PETROLEUM be pleased to state:

(a) whether the Gujarat Government has recently requested the Central Government to increase the royalty rates for crude oil produced in that State; and

(b) if so, the decision taken by the Central Government in that regard?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM (SHRI ZIAUR RAHMAN ANSARI): (a) and (b). The matter is still under consideration.

**Discovery of New Oil Fields**

2671. SHRI ARVIND M. PATEL:  
SHRI VEKARIA:

Will the Minister of PETROLEUM be pleased to state:

(a) the number of new oil fields that have been discovered during the years 1974-75 and 1975-76 in the country;

(b) how many of them are located in Gujarat State; and

(c) what is the production thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM (SHRI ZIAUR RAHMAN ANSARI): (a) to (c). During the years 1974-75 and 1975-76 oil has been discovered by ONGC at five places on land (all in Gujarat) and two places in offshore. Production from none of the new oil finds in Gujarat has yet started as more wells will have to be drilled at these places to assess their commercial viability before putting these fields on regular production. Production from one of the two new oil finds in off-shore, namely, Bombay High is likely to commence from next month.

Oil India Ltd. has also found oil bearing zones in Jorajan-Kathalguri-Langkasi and Kharsang areas in Assam and Arunachal Pradesh. More drilling will have to be undertaken in these areas for assessing their oil potential.

#### **Spudding Oil Wells in Kutch Area**

2672. SHRI ARVIND M. PATEL:  
SHRI VEKARIA:

Will the Minister of PETROLEUM be pleased to state:

(a) whether any work on spudding oil wells has since started in Kutch area; and

(b) if so, the results thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM (SHRI ZIAUR RAHMAN ANSARI): (a) Yes, Sir.

(b) ONGC has so far drilled two wells on land in Kutch area. No oil or gas has been encountered in these wells.

In the off-shore of the Gulf of Kutch, the first exploratory well drilled to a depth of 15000 feet did not yield conclusive results and was abandoned.

#### **Industrial Licences**

2673. SHRI BHALJIBHAI PARMAR: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) the number of proposals from drug manufacturers for the grant of Industrial licences rejected during the past two years; and

(b) in how many cases representations against these rejections are still pending with Government?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): (a) and (b). 171 industrial licence applications, from drug manufacturing firms for grant of industrial licence, were received during the period from 1st April, 1974 to 31st March, 1976. Out of these industrial licence applications, 70 have been rejected (including 11 rejected partially) and at present 25 representations against the rejections (including five partially rejected) are at various Stages or processing.

#### **Proposal to Import Technical Know how for Lubricants**

2674. SHRI P. GANGA REDDY:  
SHRI JAGANNATH MISHRA:

Will the Minister of PETROLEUM be pleased to state:

(a) whether there is a proposal with Government to import technical know-how for lubricants; and

(b) if so, the facts thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM (SHRI ZIAUR RAHMAN ANSARI): (a), and (b). 1. The Indian Oil Corporation Limited has recently entered into a Technical Assistance and Foreign Collaboration Agreement with M/s. Castrol Limited, U.K. for the transfer of know-how in the development, manufacture and marketing, in the field of lubricants in the country.

2. Another proposal of M/s. L.C.M. Advanced Lubricants (P) Limited, Bombay, for foreign collaboration with M/s. Rocol Limited, U.K. for the manufacture of Advanced Lubricants had been approved and the approval letter issued to the party on 25th September, 1975 valid for a period of six months. However, the foreign collaboration agreement has not yet been signed. M/s. L. C. M. Advanced Lubricants have now come up with a request to enhance the lump sum payment of technical know-how fee due to decrease in the value of English Pound in the world Financial Market. The party has also asked for extension of the validity of the Collaboration terms by another six months i.e. upto 24th September, 1976. The proposal is under consideration at present.

कर्मचारियों को बढ़ी दरों पर रात्रि ड्यूटी भत्ता दिया जाना

2675. श्री रामावतार शास्त्री : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या रात्रि में ड्यूटी करने वाले रेल कर्मचारियों को नियमतः रात्रि ड्यूटी भत्ता तथा सरकारी कार्य से जो कर्मचारी कार्यस्थान से बाहर जाते हैं उन्हें यात्रा भत्ता मिलता है ;

(ख) क्या तीसरे वेतन आयोग की सिफारिशों के परिणाम स्वरूप उक्त भत्ते में वेतन के अनुपात में वृद्धि हुई है ; और

(ग) यदि हाँ, तो क्या वृद्धि के अनुसार ही ये भत्ते दिए जा रहे हैं ?

रेल मंत्रालय में उपमंत्री ( श्री बृटा सिंह) : (क) से(ग) : सभी अराजपक्षित रेल कर्मचारियों को ( रेलवे सुरक्षादल / रेलवे सुरक्षा विशेषदल के कर्मचारियों को जो विभिन्न नियमों से शासित होते हैं छोड़कर) 22.00 बजे से 06.00 बजे के बीच ड्यूटी करने पर रात्रि ड्यूटी भत्ता मिलता है। उन सभी रेल कर्मचारियों को रात्रि भत्ता स्वीकार्य है जिन्हें सरकारी ड्यूटी पर मुक्यालय से

8 किचोमीटर से अधिक दूर भेजा जाता है।

रात्रि ड्यूटी भत्ता सम्बन्धी वेतन आयोग की सिफारिश रेलों पर लागू नहीं की गयी है। किन्तु रेल अथम अधिकरण, 1969 की सिफारिश के अनुपालन में रेलों पर रात्रि ड्यूटी भत्ता, महुंगाई भत्ते तथा नगर प्रतिफल भत्ते सहित वेतन के आधार पर निकाला जाता है और इस पद्धति को बिना परिवर्तन के जारी रहने दिया गया है। इस भत्ते का भुगतान तदनुसार किया जा रहा है।

वेतन आयोग ने रेल कर्मचारियों के लिए स्वीकार्य दैनिक भत्ते की दरों में किसी परिवर्तन की सिफारिश नहीं की है। आशा है कि संशोधित वेतन ढांचे के अन्तर्गत यात्रा भत्ता / दैनिक भत्ता की दरें शीघ्र ही अधिसूचित की जायेंगी।

#### Action against Loco Running Staff of Katrasgarh Loco-shed

2676. SHRI RAMAVATAR SHASTRI: Will the Minister of RAILWAYS be pleased to state:

(a) whether any joint representation was submitted to General Manager, Eastern Railway during his Annual Inspection at Katrasgarh on 26th January, 1976 by the Loco Running Staff of Katrasgarh Loco shed;

(b) if so, what are the grievances represented for redressal;

(c) whether any punitive action has been taken by Divisional Authority, Dhanbad against the staff for submission of this representation to General Manager, Eastern Railway; and

(d) the policy of Government in this regard?

THE DEPUTY MINISTER IN CHARGE  
MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) Yes. A represen-

tation was handed over to General Manager, Eastern Railway during his Annual Inspection on 6th February, 1976 (and not on 26th January 1976).

(b) The main grievances referred to in the representation are:

- (i) withdrawal of alleged victimisation of staff in connection with the Railway Strike of May '74.
- (ii) Curtailment of running allowance.
- (iii) Non-supply of uniforms in time.
- (iv) Non-payment of arrears of over-time.
- (v) Different pay scales of Shunters still continuing.
- (vi) Harassment by way of suspension, booking off etc.
- (vii) Engineers not maintained properly.
- (viii) Non-allotment of quarters on a proper basis.
- (ix) Discrimination in awarding cash prizes etc.

(c) No.

(d) It is not the policy of the Government to take action against staff for mere submission of a representation to higher authorities.

#### Conversion of Miraj-Hubli line into broad gauge

2677. SHRI P. R. SHENOY: Will the Minister of RAILWAYS be pleased to state:

(a) whether a survey has been conducted to convert the metre gauge railway line between Miraj and Hubli into broad gauge;

(b) if so, whether the scheme is likely to be sanctioned in the near future;

(c) whether there is a demand for taking the new line via Gokak; and

(d) if so, the reaction of Government thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) and (b). Updating of the earlier survey report for conversion of Miraj-Londa, Hospet-Murmagao and Alnaver-Dandell sections has been completed and the reports are under examination. The decision to take up the construction of the line would depend upon the availability of funds.

(c) Yes.

(d) The survey team has examined the proposal for diversion of the line through Gokak Town. A decision will be taken after the report is examined.

#### Reservation roster for SC/ST on Central Railway

2678. SHRI NITIRAJ SINGH CHAUDHARY: Will the Minister of RAILWAYS be pleased to state:

(a) whether reservation roster for Scheduled Castes and Scheduled Tribes is required to be maintained by all Zonal Railways;

(b) if so, whether the Central Railway maintain it for Class II services and what is the position of S.C. and S.T. employees therein; and

(c) whether while preparing the selection list for the posts of A.P.Os. in General Management Department in October, 1975, reservation prescribed for S.C. and S.T. were also made?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) Yes.

(b) Yes. Reservation for Scheduled Castes and Scheduled Tribes in promotion to Class II services has been introduced with effect from 20th July, 1974. Ten Scheduled Castes and four Scheduled Tribes employees have been empanelled for promotion to Class II

posts in various departments on the Central Railway.

(c) Yes.

**Crude supplies by oil producing countries**

2679. **SHRI SHANKERRAO SAVANT:** Will the Minister of PETROLEUM be pleased to state:

(a) which of the oil producing countries are giving us 'most favourable' treatment for supply of crude oil; and

(b) what is the extent of this favourable treatment?

**THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM (SHRI ZIAUR RAHMAN ANSARI):** (a) and (b). It is not in public interest to disclose details of any arrangements of a special nature made with oil producing countries.

**Grant of C.O.B. licences to drug firms**

2680. **SHRI NANUBHAI N. PATIL:** Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) how many COB licences have been granted to drug manufacturing firms during 1975 and particulars regarding the names of the firms, items of manufacture and capacities in respect of these licences;

(b) what are the bases for the grant of such COB licences and whether past production of installed capacity is also taken into account, if so, the facts in this regard; and

(c) how many COB applications are pending with his Ministry and by when decision is likely to be taken on them?

**THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI):** (a) and (c). M/s. Roussal Pharmaceuticals (India) Ltd., Bombay is the only drug manufacturing com-

pany, who have been granted a 'COB' licence during 1975. Details in regards to this 'COB' licence such as items of manufacture and capacities thereof are given in attached statement. There are 5 'COB' licence applications pending in this Ministry. These applications, at present, are at various stages of processing and decision on each application will be taken as soon as possible.

(b) The following criteria are adopted for fixing up of capacity while granting COB licences.

- (1) Where production has been established and reported for a period of more than one year prior to the specified date capacity is fixed at the level corresponding to the highest annual production, subject to minimum economic capacity determined in respect of the concerned industries/products.
- (2) Where production had commenced within less than one year before the specified date, the minimum economic capacity determined in respect of the concerned industries/products is fixed.
- (3) Where production has not been established the applicant has to produce satisfactory evidence of 'effective steps' having been taken before the specified date for the setting up of the production unit. For this purpose, placement of orders to the extent of 60 per cent of the production equipment with approved manufacturers backed by evidence of advance payment or by evidence of assistance from Public Sector financial institutions is accepted. In cases where Government, is satisfied that effective steps have been taken, but the parties have not established production, COB

licences are issued, and capacities fixed at the minimum economic level determined for the concerned industries/products.

- (4) Where a minimum economic capacity is fixed under (1) to (3) above, this capacity is treated as provisional and the final capacity is fixed on the basis of the highest annual production after it has been in production for a period of 3 years.
- (5) COB applications by parties who had not commenced production and are unable to produce satisfactory evidence of having taken effective steps as defined above before the specified date is rejected.

Where it is not practicable to fix minimum economic capacity, the following criteria is adopted in fixing capacities in such cases—

- (a) If a unit has been in production for more than 3 years,

capacity is fixed on the basis of peak production during any of the three years;

- (b) If an undertaking has been in production for less than three years or not yet gone into production, the capacity is provisionally fixed on the basis of capacity claimed or the computation based on plant and equipment installed. In all such cases, the final capacity is determined only after watching production for at least a period of three years.

When there is a number of items in various categories of formulation such as tablets, injections etc for which a 'COB' licence is sought by drug manufacturing company, capacity is fixed, category-wise, on the basis of peak production achieved by the company in respect of each item during the last three years and the items, for which the 'COB' licence is granted, are indicated separately in the COB licence.

#### STATEMENT

*Details regarding 'COB' licence granted to M/s Roussel Pharmaceuticals (India) Ltd., Bombay during 1975.*

Sl. No.	No. & date of COB Licence	Item/Items of manufacture	Annual capacity
1	2	3	4
1	IL.No. 551(75) dt. 27-12-75	1 Tablets 2 Ointments 3 Liquid Orals 4 Vials 5 Ampoules 6 Sofratulla	475.36 lakhs No. p.a. 25.377 kgs. Nos. p. a. 22.680 litres Nos. p.a. 11.08 lakhs Nos. p. a. 7.19 lakhs Nos. p. a. 1000 units Nos. p. a.
<p><i>Details given below :—</i></p> <p><i>Tablets:—</i>            Cortisym 20/s            Mandax 10/s            Amenorene 3/s            Dexacortisyl Plus 10/s            Decaeryl Plus 12/s            Germyl 30/s            Bicortisyl 310/s            Becortisyl 20/s            Dexacortisyl 10/s            Dexacortisyl 100/s            Dexacortisyl 300/s</p>			



1

2

3

4

Ethinestryl 15/s  
Ethinestryl 30/s  
Lutonestryl 20/s  
Proneuran

*Ointments:—*

Proctosedyl Ointment  
Sofradex cream  
Soframycin Ophthalmic  
Ointment  
Soframycin Skin Cream

*Liquid Orals:—*

Steregyl 15/s  
Steregyl Drops  
Sofradkay

*Sterile Product:—*

*Vials (Nos.)*

Softacort.  
Soframycin Eye Drops  
Cortisone Injectable  
Hydrocortisone Inj.  
25 and 125 mg.  
Prednisolone Collyrium

*Ampoules (Nos.):—*

Lutonestryl Injectable  
Sterandryl 25 mg.  
Sterandryl Retard  
Steregyl 15/C/  
Hydrocortisone Intravenous

*Impregnated Cause:—*

Sofratulle Tins

**Remittances and foreign reserves  
built in India by drug firms**

2681. SHRI NANUBHAI N. PATEL:  
Will the Minister of CHEMICALS AND  
FERTILIZERS be pleased to state:

(a) what were the remittances and foreign reserves built up in India and exports by 10 top drug manufacturing concerns during the last three years;

(b) the value of import licences granted to them during the last three years and their sales during these periods; and

(c) what were the main items in the import basket of these 10 companies?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): (a) to (c). Data relating to remittances, turnover and reserves built up by various foreign drug manufacturing companies has been indicated in Annexures to Chapter V of Hathi Committee report a copy of which was laid on the Table of the House on 8th May, 1975. As regards firm-wise information of actual imported, actual exports and import licensing statistics, the same are not being maintained. However, details of all import licences, such as, names and addresses of importers, value of import licences, description of the goods, etc., issued by the I & E.T.C. Organisation are regularly published in the "Weekly

Bulletin of Industrial Licences, Import Licences and Export Licences", copies of which are regularly supplied to Parliament Library.

**Use of official language in the work done in the Ministry of Law, Justice and Company Affairs**

2682. SHRI S. C. SAMANTA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the steps being taken in regard to creating a wing in his Ministry for drafting, translations and other work of the Ministry in the official language in the same original way as is being done through the medium of English with a view to enable it to attain the status assigned to it by the Constitution;

(b) what are the difficulties in the way of doing so and steps being taken to surmount them; and

(c) by what time the entire process is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (DR. V. A. SEYID MUHAMMAD): (a) to (c). The functions assigned to the Official Language (Legislative) Commission *inter alia* include the preparation of authoritative texts in Hindi of all Central Acts, Ordinances and Regulations and the preparation of authoritative texts in Hindi of all Rules, Regulations and Orders issued under any Central Act or Ordinance. The Commission is a body of legal experts constituted in pursuance of the directions issued by the President on the 27th April, 1960, under Article 344(6) of the Constitution. It functions as a distinct Branch of the Ministry of Law, Justice and Company Affairs.

Under Article 348 of the Constitution, until Parliament by law otherwise provides, the authoritative texts of all Bills to be introduced in Parliament or amendments thereto be moved

in either House of Parliament shall be in the English language. No such law under this article has been passed by Parliament.

Section 5(2) of the Official Language Act, 1963, provides that, as from the appointed day, the authoritative text in the English language of all Bills to be introduced or amendments thereto to be moved in either House of Parliament shall be accompanied by a translation of the same in Hindi authorised in such manner as may be prescribed by rules made under the Act. Although the above provision has not yet been formally brought into force, the Official Language (Legislative) Commission furnishes Hindi translation of all Bills introduced in either House of Parliament to Members of Parliament even at the stage of introduction of the Bills since the year 1970.

The question whether the Commission's existing organisational set-up should be changed is under examination and a decision in the matter is likely to be taken at an early date.

**Target of production of Nitrogen based fertilizers**

2683. SHRI N. K. SANGHI: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state the target of production of Nitrogen based fertilizers fixed for 1976-77?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): The production target for nitrogen based fertilizers for 1976-77 is currently estimated at 18.5 lakh tonnes of nitrogen.

**Loss incurred by departmental canteens of Railways**

2684. SHRI N. K. SANGHI. Will the Minister of RAILWAYS be pleased to state:

(a) whether the departmental canteens run by Railways in different zones have been incurring losses:

(b) if so, the extent of losses incurred during the last two years, zone-wise;

(c) whether Government have gone into the matter to find out the reasons for these losses; and

(d) what steps Government contemplate to take so that the losses are wiped out without affecting the quality of eatables served by them?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) and (b). In the year 1973-74, an over-all profit of Rs. 14.26 lakhs was earned by the Departmental Canteens on the Indian Railways. However, in 1974-75, there was a marginal loss to the extent of Rs. 3.5 lakhs (approximately).

(c) and (d). The losses were due to high prices of raw materials prevailing before the declaration of the emergency and implementation of Pay Commission's recommendations regarding additional pay and D.A. With the declaration of emergency, there has been a fall in prices and this along with other economy measures is expected to wipe out the losses.

#### Fresh survey for Hubli-Karwar Rail link in view of global oil crisis

2685. SHRI B. V. NAIK: Will the Minister of RAILWAYS be pleased to refer to the reply given to Unstarred Question No. 1098 on 23rd March, 1976 regarding survey for Hubli-Karwar rail link and state:

(a) whether the engineering and traffic survey was conducted before or after the global oil crisis;

(b) whether the consideration at the time of evaluating a rail project is confined to the cost of only that project or of the total costs to the whole nation;

(c) whether the engineering and traffic surveyors discussed the present and future imports and exports with the State port authorities at Karwar;

(d) whether before shelving the proposal his Ministry took into account its repeated promises that even losing rail lines will be constructed for the development of backward areas in the country?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) The surveys were completed in 1973.

(b) The financial returns of the project and also its importance for the national economy are taken into account while evaluating a railway project.

(c) Yes.

(d) Yes, but it has not been possible to take up all such projects on account of the limitation of resources.

#### Production by Mangalore Fertilizer Factory

2686. SHRI B. V. NAIK: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) the total amount of capital invested upto date in Mangalore Fertilizer Factory;

(b) whether the production in this Factory is as originally planned and whether the time schedule has been kept up and if not, the reasons thereof;

(c) whether the low draft of the Mangalore port is likely to affect the importation of raw material for fertilizer production and to cause a consequent shortfall in the production of the Factory; and

(d) if so, what Government propose to do to remove this handicap?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): (a) Rs. 65.52 crores as on 31st March, 1976.

(b) While the plant was originally scheduled to be mechanically completed by March 1973, it was actually

completed only in January, 1976. Delays in the deliveries of imported and indigenous equipment were the main reasons for the delay in mechanical completion of the plant. Trial production of ammonia started on 15th March, 1976 and urea on 20th March 1976.

(c) and (b). The company has reported that since their raw materials are only nephtha and fuel oil, which can be brought by tanker, which can be berthed at the oil jetty in the port, the low draft of the Mangal ore port will no have any effect on their production at present.

#### Surplus of Industrial chemicals

2687. SHRI B. V. NAIK: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) what are the basic industrial chemicals in which India is surplus;

(b) what is the surplus as against the total production for the year for which latest figures are available; and

(c) is there any price support mechanism to deal with this surplus?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): (a) to (c). The information is being collected and will be laid on the Table of the Sabha.

#### Basis of investments in Railways

2688. SHRI B. V. NAIK: Will the Minister of RAILWAYS be pleased to state:

(a) what are the reasons for distortions in the growth of Indian Railways wherein during a quarter century from 1950 to 1975 the running track increased by hardly 5 per cent from 88315 Km. to 74197 Km. while the total investment rose by nearly 500 per cent from Rs. 855 crores to Rs. 5050 crores;

(b) what is the basis on which investments in Railways are evaluated;

(c) has any attempt been made to streamline the accounting in Railways to bring it in conformity of modern business undertakings like other public sector undertakings; and

(d) when did the last change in the book keeping procedure take place in the Indian Railways?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a). It may not be correct to say that there are distortions in the growth of Indian Railways from 1950 to 1975. Increase in running track is about 25 per cent and not 5 per cent. Further, investments on Railways' development Plans are not only related to the increase in track kilometrage. In fact major investments were made on acquisition of Diesel and Electric Locomotives, coaches, wagons and other rolling stock, electrification of track, modern signalling and telecommunication schemes, conversion of metre gauge track to broad gauge, line capacity works such as terminal and marshalling yards, crossing stations etc., all of which enable the through put to be considerably increased. Doubling of track is resorted to only as a last resort, when all other methods prove inadequate to provide the capacity required. Heavy investments had also to be made on replacement and renewals of track, bridges, rolling stock, signalling installations etc, on age and condition basis Augmenting repair and maintenance facilities for rolling stock and provision of amenities for railway users and staff welfare also contribute to the heavy investment programme. Heavy escalation in the cost of works and increase in wages in the last two decades has also made subsequent investments much heavier than the investments in earlier years.

(b) Investments on Railway plans are normally required to be financially

justified either by way of increased earnings or reduction in the working expenses and should give a return of 10 per cent by Discounted Cash Flow technique. Technical and financial justification of important schemes is investigated by the Survey Teams. Expenditure on replacement and renewals is undertaken on the basis of age and condition of the assets.

(c) Based on the recommendations of the Railway Convention Committee, 1971, a Task Force has been constituted for the purpose of rationalising and simplifying the form and content of the Railway Budget and for developing a system of Responsibility Accounting as well as Management Accounting on the Railways.

(d) The existing system of accounting on the Railways was introduced in its basic form in 1927.

#### Expansion of Barauni Fertiliser Project

2689. SHRI N. E. HORO: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether there is any proposal under the consideration of Government for the expansion of Barauni Fertiliser Project; and

(b) if so, the particulars thereof?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): (a) No Sir.

(b) Does not arise.

#### Rise in cost of Production of Crude

2690. SHRI N. E. HORO: Will the Minister of PETROLEUM be pleased to state:

(a) whether Government are aware of any rise in the cost of production of crude in different oil producing and exporting countries during the current year; and

(b) if so, to what extent the per barrel price has risen in each country and how does it compare with corresponding rise in the cost of production in India?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM (SHRI ZIAUR RAHMAN ANSARI): (a) The actual cost of production of crude oil in different countries for the current year is not known.

(b) Does not arise.

#### Production from Gujarat Oil Fields

2691. SHRI S. R. DAMANI: Will the Minister of PETROLEUM be pleased to state:

(a) whether there is record output from the Gujarat oil fields in the current year and if so, what is the actual production and the figures for the last two years;

(b) how many years more they will be oil bearing at the present increased level of production; and

(c) whether there is any danger of these wells drying up earlier as was reported some time back?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM (SHRI ZIAUR RAHMAN ANSARI): (a) Yes, Sir. During the year 1975-76 Oil and Natural Gas Commission produced from its Gujarat oil fields 4.13 million tonnes (MT) of crude oil against 3.86 MT during 1974-75 and 3.61 MT during 1973-74.

(b) Of the various fields in Gujarat few have reached the optimum level of production and the rate of production therefrom is bound to fall on geological reasons, but the increase in production from some newly developed fields which are yet to reach their optimum level of production, is expected to offset the fall in production from the former. In this context ONGC has plans to produce 4.20 from 1976-77 onwards from its Gujarat fields.

(c) No, Sir. The rate of production from a field is planned from time to time taking into consideration the reservoir characteristics.

**Cost of Production of Fertilizers**

2692. SHRI S. R. DAMANI: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) the price differential per tonne between the cost of production of indigenous fertilizers and the cost of imported fertilizers; and

(b) the reasons which account for the difference?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): (a) and (b). The costs of production of different fertilizers produced indigenously vary from product to product and plant to plant depending upon the capital cost of the project, feedstock used, process adopted and other relevant factors. In regard to imported fertilizers, the C&F prices have been found to vary widely from year to year depending on the source of supply and the International market situation. No specific data is available to establish a linkage between the C&F prices of the major imported fertilizers and the cost of production of the respective items in the various exporting countries.

Government has appointed a Committee known as Fertilizer Prices Committee to study the present basis for pricing of fertilizers and recommend a pricing policy that would ensure a fair return on investment on a sustained basis.

The terms of reference of the Committee are as follows:

(a) To evolve the norms for determining the production costs in the various fertilizer units including the return on capital, which would make investment in the industry attractive.

(b) To suggest with due regard to the feedstock used, vintage of plants and other constraints to production, the retention prices for different units in operation and those likely to be commissioned during the Fifth Plan period which would give the requisite rate of return and also recommend a scheme of pooling for the operation of the retention prices concept.

(c) To examine the cost of feedstock and other major inputs at different fertilizer factories and suggest whether the prices of the feedstock and inputs need to be rationalised.

(d) To suggest a formula for revision in the manufacturers' exfactory realisation, plant-wise, from time to time, consequent upon any increase/decrease in the cost of the feedstock or in all the major inputs.

(e) To evolve a policy for pricing of the imported fertilizer in relation to cost of imports, the nutrient content and the price of indigenous fertilizers of similar grades.

(f) To consider any other matter which may be related to or have a bearing on the issues mentioned above.

The findings of the Committee would enable the Government to fix a reasonable cost of production.

**Proposals to start New Units of Drugs in Public Sector**

2693. SHRI S. R. DAMANI: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether there are proposals to start new units for increasing production of drugs and pharmaceuticals under the public sector;

(b) if so, the particulars thereof; and

(c) whether there will be foreign collaboration and if so, the facts thereof?

**THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI):** (a) and (b). Particulars of expansion/new schemes proposed to be taken up by two public sector drug manufacturing units viz., Indian Drugs and Pharmaceuticals Limited (IDPL) and Hindustan Antibiotics Limited (HAL) during the Fifth Five Year Plan period have been indicated in the reply given to Starred Question No. 34 answered in the Lok Sabha on 9th March, 1976.

(c) Of the three new units proposed viz., Nicotinamide Plant in Bihar, Formulation unit in Gurgaon (both of IDPL) and Formulation Plant (of HAL), foreign collaboration with a Swedish firm M/s. A. B. Bofors, is envisaged only for the setting up of Nicotinamide Plant. The foreign collaboration agreement as approved provides for lumpsum payment of 20 million Swedish Kroners subject to Indian taxes for technical know-how, drawings, designs, documentation, erection and commissioning of the plant etc.

#### **Rise in prices of Drugs after Oil Crisis**

2694. **SHRI P. M. MEHTA:** Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) names of the formulations and the extent of price increase given to various foreign companies after the oil crisis of 1974;

(b) whether prices of drugs after 1974 petroleum crisis have risen by 50 per cent; and

(c) if so, what action has been taken or is proposed to be taken to ensure availability of drugs at cheap and reasonable prices?

**THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI):** (a) The prices of drugs are statutorily controlled under the Drug (Prices Control) Order 1970 which provides for a mechanism for revision in price according to certain norms prescribed therein. Price increases as well as reductions have been approved by the Government in

respect of various companies including foreign companies after the oil crisis of 1974. The number of packs where prices have been revised run into thousands. Time and efforts involved in collecting this information is not considered to be commensurate with the results that are likely to be achieved.

(b) and (c). It has been possible through the operation of the Drug (Prices Control) Order 1970 to maintain the prices of drugs by and large at reasonable level. The Index No. of wholesale price of drugs and medicines with 1961-62 as the base year for the last 3 years is as follows:—

1973-74	148.7
1974-75	165.6
1975-76 (up to October)	198.8

The Government of India appointed a committee on drugs and pharmaceutical industry to look into the various facets of this industry including, *inter alia*, the measures taken so far to reduce the prices of drugs for the consumer and to recommend such further measures as may be necessary to rationalise the prices of basic drugs and formulations.

The Committee submitted its report on 6th April, 1975 and made a comprehensive review of the pricing policy and efforts made by the Government in making available medicines at reduced prices. Government have examined the recommendations of the Committee keeping in view the question of making available drugs at reasonable prices and ensuring at the same time a reasonable return for the manufacturers.

#### **Raw Materials released to Drug Companies in Organised Sector**

2695. **SHRI P. M. MEHTA:** Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) names of 10 top drug companies in the organised sector who were beneficiaries of assistance from Govern-

import in the form of imported raw materials, canalised raw materials and other facilities;

(b) whether the raw materials imported/released to them were in accordance with the relevant provisions and as per the licensed capacities for the concerned end-products; and

(c) if not, the reasons for releasing raw materials/foreign exchange for imports and what action Government propose to take to reduce the foreign exchange bill, directly and indirectly, of those companies?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): (a) to (c). Information is being collected and will be laid on the Table of the House.

Manufacture of Bulk Drugs without any Industrial Licence

2696. SHRI P. M. MEHTA: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Government have recently announced its policy to allow basic manufacturers of bulk drugs to manufacture such drugs without any industrial licence under Industries (D & R) Act, and if so, main features of the policy;

(b) how many units have so far availed of this facility and particulars of the bulk drugs proposed to be manufactured by them; and

(c) whether Directorate General of Technical Development have approved the manufacture of such bulk drugs and whether such an approval is in accordance with the policy of Government?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): (a) Yes, Sir. This was done through Deptt. of I.D.'s Press Note dated 25-10-1975 contents of which were published in newspapers.

(b) and (c). No drug unit has so far been registered with DGTD under this scheme.

Non-payment of Wages to Railway Employees who took part in strike in Barauni Garhara Railway Area

2697. SHRI BHOGENDRA JHA: Will the Minister of RAILWAYS be pleased to state how many cases of the employees involved in thirty-three day strike in the Barauni-Garhara area in March '71 are still going on, how many employees have not been paid their wages or pay of the strike period resulting in recurring loss in increment?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS: (SHRI BUTA SINGH):

Number of employees against whom court cases are still going on 47

Number of employees who were not paid wages for the period of strike 4,210

पूर्वोत्तर रेलवे में काम कर रहे  
आकस्मिक मजदूर

2698. श्री भोगेन्द्र झा : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या ठेका श्रम पद्धति के समाप्त होने के बाद 23 अक्टूबर, 1973 से गरहरा पूर्वोत्तर रेलवे के 1100 लोग आकस्मिक मजदूरों के रूप में काम कर रहे हैं, और

(ख) क्या इन मजदूरों को वार्षिक वेतन वृद्धि दी जाती रही है और क्या इन्हें काम पर चोट लगने पर इलाज की श्रवधि के लिए भी मंजूरी दी जाती ?

रेल मंत्रालय में उप-मंत्री (श्री बुटा सिंह): (क) जी हाँ।

(ख) जिन नैमित्तिक श्रमिकों ने 120 दिन की लगातार नौकरी पूरी करके अस्थायी स्थिति प्राप्त कर ली है उन्हें संशोधित वेतनमान दिया जा रहा है। उन्हें वार्षिक वेतन वृद्धि मंजूर करने के प्रश्न



पर विचार किया जा रहा है, फिर भी, उन्हें काम करते हुए बोट लगने पर बाकरी उपचार की प्रवृत्ति के लिए पूरी सज्जदारी दी जाती है।

#### Electrification of Railways in Kerala

2699. SHRI C. K. CHANDRAPPAN: Will the Minister of RAILWAYS be pleased to state;

(a) whether huge expenses are incurred by the Railways for transporting coal to run trains in Kerala;

(b) if so, the facts thereof; and

(c) whether in view of this and also availability of cheap and abundant electric power in Kerala Government propose to reconsider the proposal to electrify the railways in Kerala?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) The expenditure incurred in transporting coal for running trains in Kerala is comparatively high because of the longer lead involved.

(b) Railways do not maintain statistics statewise. However based on the average requirements of loco sheds situated in Kerala state, the approximate cost of transporting coal from Bengal and Bihar coalfields to these sheds at Rs 55.32 per tonne will be about Rs. 96 lakhs per annum.

(c) There is no proposal at present for taking up electrification of Railway lines in Kerala. Electrification is very capital intensive and within the limited resources made available to Railways, only such sections where traffic density is very heavy are considered for electrification, as only these can become viable.

#### Upgrading of Class III and Class IV Posts in Railways

2700. SHRI G. BHUVARAHAN: Will the Minister of RAILWAYS be pleased to state whether the proposals for

the upgradation of Class III and Class IV posts in the Railways have since been finalised and when are these likely to be implemented?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): Scheme for restructuring the non-gazetted cadres on Railways is likely to be finalised shortly.

#### Working Result of Public Sector Drug Units

2701. SHRI K. S. CHAVDA: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state;

(a) the working results of each public sector undertaking engaged in drugs under the control of his Ministry, for the years 1973-74, 1974-75 as compared to 1975-76;

(b) the extent of increase/decrease in net profits after deduction of taxes in the case of each undertaking for the above three years, with reasons therefor; and

(c) the profits earned by I.D.P.L. on imported items, distributed by this Company during the above three years?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): (a) and (b). The Annual Reports together with the Review for the years 1973-74 and 1974-75 for IDPL were laid on the Table of the Sabha on 8th May, 1975 and 19th January, 1976, and for HAL on 24th July, 1975 and 27th January, 1976 respectively.

The extent of increase/decrease in the net profits and the reasons therefor have been indicated in the Reviews.

The Annual Accounts for the year 1975-76 have not yet been finalised. In the case of IDPL the provisional working results for 1975-76 however, indicate a net profit of Rs. 273 lakhs,

as against a net profit of Rs. 249 lakhs during 1974-75.

(c) IDPL do not maintain separate trading accounts for imported bulk drugs/drug intermediates being distributed by them. Moreover, the profitability has also to be viewed in the context of a system of pooled prices adopted for sale of imported and indigenous material by them so that loss on the latter may be compensated by the profits on the former. The distribution of bulk drugs is done by the Marketing Division of IDPL which is treated as a separate trading unit for this purpose. The profitability of Marketing Division in trading of these drugs during initial years resulted in losses. However, during the last 3 (three) years the Marketing Division has made the following profits:—

1973-74 Rs. 93 lakhs

1974-75 Rs 265 lakhs

1975-76 Rs. 55 lakhs (provisional)

**Foreign Drug Companies operating in Non-Organised Sector**

2702. SHRI K. S. CHAVDA: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state

(a) the names of the foreign companies operating in our country in the non-organised sector in the drugs industry;

(b) the nature of their activity, particulars of products manufactured and traded by them and their production during the last three years;

(c) whether these companies obtained permission of Government and complied with all the formalities before coming into the country; and

(d) what action Government propose to take against such firms who have established their activity without proper authority?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): (a) to (d). The names of the foreign companies operating in the non-organised sector in the drugs industry are:

1. Cooper Laboratories.
2. G. W. Carurick Co. (Asia).
3. Ethnor Limited.
4. C.E. Fulford.
5. Indian Schering Ltd.
6. John Exstn (Bros.).
7. Nicholas of India Ltd.

All these companies except M/S. Ethnor Limited and M/s. Indian Schering Ltd. are not covered under the provisions of Industries (Development & Regulation) Act, 1951. M/s. Ethnor Ltd. have been asked to apply for grant of COB licence while M/s. Indian Schering Ltd. are operating on a registration certificate of 1952 acquired from another company.

Other companies are stated to be operating in the country in the field of manufacturing and/or trading of drugs based on approvals of Government. The entire matter was examined by Government and certain conclusions have been reached to suitably amend the provisions of the Industries (Development & Regulation) Act, 1951 and treat certain other activities as trading under FER Act, 1973.

The number of drug items covered by their activity is more than 110 most of which are formulations. Detailed data about production achieved by them during the last three years as also the items being traded by them is not available. The time and labour involved in collecting the same is not considered to be commensurate with the results likely to be achieved.

### **Implementation of Salaya Koyali Mathura Crude Oil Pipelines Project**

2703. SHRI RAGHUNANDAN LAL BHATIA: Will the Minister of PETROLEUM be pleased to state:

(a) whether any steps have been taken towards implementation of the Rs. 188 crores Salaya Koyali-Mathura crude oil pipeline project;

(b) if so, broad outlines thereof; and

(c) to what extent would it meet the sizable demand of petroleum products in the North-Western region of the country?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM (SHRI ZIAUR RAHMAN ANSARI): (a) and (b). The pipeline project envisages construction of Off-shore and On-shore terminals at Salaya, and a pipeline from Salaya to Viramgam, Viramgam to Koyali, and Viramgam to Mathura, to transport the crude to the expanded Koyali Refinery, and the new refinery at Mathura. The estimated cost of the project is Rs. 188 crores.

First phase of the project consisting of Off-shore and On-shore terminals and the pipeline from Salaya to Viramgam and Koyali is expected to be completed in the last quarter of 1977 to coincide with the mechanical completion of the expanded Koyali Refinery. The second phase consisting of the pipeline from Salaya to Mathura is expected to be completed in the last quarter of 1979 to coincide with the mechanical completion of the Mathura Refinery.

The design of the Off-shore terminal including the submarine pipeline (42" diameter) has been finalised. Tenders for construction work are expected to be issued shortly. Tenders for construction of the shore tanks have already been received and are under evaluation.

Tenders for construction of pipeline from Salaya to Viramgam (28" dia-

meter) have been received and are under scrutiny. Work for construction of Viramgam-Koyali sector (18" diameter) has been taken up. Survey for Viramgam-Mathura sector (24" diameter) of the pipeline has been completed and the design work has also been undertaken. The construction of this sector is expected to start in September, 1977. While the pipes for Salaya-Viramgam sector and the submarine pipeline are being obtained from abroad, the pipes for Viramgam-Koyali sector has been supplied by Hindustan Steel Ltd. The requirement of pipes for Salaya-Mathura sector are expected to be mostly met by the Rourkela Steel Plant.

(c) The pipeline will supply crude to the Koyali Refinery which is being expanded by 3 million tonnes, and the Mathura Refinery which will have a design capacity of 6 million tonnes per annum. After the expansion of the Koyali Refinery capacity to 7.3 million tonnes which will be by the end of 1977, the north-west requirement to a considerable extent will be met from this refinery, and on the commissioning of the Mathura Refinery in 1980, production from the Mathura Refinery, and any surplus from the Koyali Refinery after meeting the area demand of this refinery, would by and large, meet the north-west requirement.

### **Train Derailments**

2704. SHRI RAGHUNANDAN LAL BHATIA: Will the Minister of RAILWAYS be pleased to state:

(a) whether there have been many train derailments in the first six months of 1975-76;

(b) if so, causes thereof; and

(c) steps taken or proposed to be taken to avoid derailments in the future?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) During the period 1-4-1975 to 30-9-1975, there were

425 train derailments on the Indian Government Railways.

(b) These causes of these derailments were as under:—

(i) Failure of railway staff	292
(ii) Failure of persons other than railway staff	9
(iii) Failure of equipment	60
(iv) Sabotage	3
(v) Accidental	49
(vi) Cause could not be established	12
TOTAL	425

(c) As failure of human element is the largest single factor responsible for derailments, Safety Organisations set up on the Railways have been engaged in inculcating safety consciousness amongst the staff connected with the running of trains and in ensuring that the staff do not violate safety rules or indulge in short cut methods. Thorough inquiries are held into all accidents and appropriate remedial measures are taken to prevent recurrence of similar accidents. Technological improvements in the shape of improved signalling and interlocking, provision of ultrasonic flaw detectors, automatic tie tamping machines, etc. have also been made to the extent feasible. Penalty for train wrecking or acts of sabotage has been enhanced to punishment of death or imprisonment for life.

#### Oil Exploration in Godavari Basin

2705. SHRI RAGHUNANDAN LAL BHATIA: Will the Minister of PETROLEUM be pleased to state:

(a) whether Oil and Natural Gas Commission is hopeful of striking Oil in Godavari Basin;

(b) whether it has started oil exploration in the Godavari basin; and

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(c) if so, outcome of the exploration?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM (SHRI ZIAUR RAHMAN ANSARI): (a) to (c). Geological and geophysical surveys of the area are in progress. After the surveys are completed, a decision would be taken about exploratory drilling on the basis of the results of the surveys.

#### Reorganisation of Institute of Petroleum Exploration

2706. SHRI RAGHUNANDAN LAL BHATIA: Will the Minister of PETROLEUM be pleased to state:

(a) whether any steps are being taken for the reorganisation of Institute of Petroleum and Exploration;

(b) whether any new divisions have already been set up under that Institute; and

(c) if so, broad features thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM (SHRI ZIAUR RAHMAN ANSARI): (a) to (c). Yes, Sir. With a view to strengthen the studies on many aspects of geosciences applicable to oil exploration, reorganisation of the Institute of Petroleum Exploration (IPE), Dehra Dun has been undertaken. The erstwhile Geology & Geophysics Directorates of Oil & Natural Gas Commission have been merged with this Institute. The drilling division of the Institute has been transferred to a new Directorate of Drilling Technology formed in ONGC, which will set up an Institute of Drilling Technology. Similarly the reservoir group of the Institute is being separated into a broad-based Institute of Reservoir Studies to be located at Ahmedabad. Also the training facilities available at the IPE have been expanded to include a Graduate Training School.

**Drilling Operations in Andhra Pradesh**

2707. SHRI M. RAM GOPAL REDDY: Will the Minister of PETROLEUM be pleased to state:

(a) whether the Oil and Natural Gas Commission proposes to start drilling operations in Andhra Pradesh; and

(b) if so, the places selected for the purpose?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM (SHRI ZIAUR RAHMAN ANSARI): (a) and (b). Geological and geophysical surveys of some areas in Andhra Pradesh are in progress. After the surveys are completed, a decision about exploratory drilling would be taken on the basis of the results of the surveys.

**Glut in Basic Chemicals**

2708. SHRI D. D. DESAI: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether there is a glut in the market for basic chemicals; and

(b) if so, what steps are being taken to remedy the same?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): (a) and (b). The information is being collected and will be laid on the Table of the Sabha.

**Benzene and Butadiene Projects of Gujarat Petro-Chemicals**

2709. SHRI D. D. DESAI: Will the Minister of PETROLEUM be pleased to state:

(a) whether the Benzene and Butadiene projects of the Gujarat Petro-Chemicals Complex of the Indian Petro-Chemicals Corporation have become operational;

(b) if not, what is the present progress of work on them;

(c) whether there has been any delay in their completion; and

(d) if so, reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM (SHRI ZIAUR RAHMAN ANSARI): (a) No, Sir.

(b) The units are under construction. The progress of various activities is as under:—

	Percentage
Engineering . . . . .	90
Procurement action . . . . .	81
Delivery of equipment to site . . . . .	22.5
Construction . . . . .	26

(c) and (d). There has been some delay in completion of these units mainly due to delay in the ordering and supply of equipment and material.

**Increase in Sale of Drugs Manufactured by IDPL**

2710. SHRI P. GANGADEB. Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether there has been any increase in the sale of essential drugs and antibiotics manufactured by the IDPL this year as compared to the last year;

(b) if so, the figures thereof;

(c) whether IDPL is to build two more units to meet the bulk of the requirements of essential drugs in the country; and

(d) if so, salient features thereof?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): (a) Yes, Sir.

(b) The sales turnover of drugs and antibiotics during the year 1975-76 was of the order of Rs. 48.12 crores as against Rs. 33.28 crores during 1974-75.

(c) and (d). IDPL have proposed to set up the following two new units during the Fifth Five Year Plan period:

- (1) Nicotinamide Plant at Bettiah in Bihar; and
- (2) Formulation Unit at Gurgaon in Haryana.

The salient features of the Nicotinamide Plant have been indicated in the reply given to the Unstarred Question No. 142 answered in the Lok Sabha on 9th March, 1976.

The Formulation Unit as proposed by IDPL envisages the manufacture of various types of formulations, like Tablets, Ampoules, Vials, Ointments and Syrups. It is expected to have also a highly efficient Research and Development wing as a part of the project.

**Agreement with Libya for Oil Exploration**

2712. SHRI B. S BHAURA:  
SHRI S. A. MURUGANANTHAM:  
SHRI K. LAKKAPPA:

Will the Minister of PETROLEUM be pleased to state:

(a) whether India has signed an agreement with Libya for assisting that country in oil exploration; and

(b) if so, the salient features thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM (SHRI ZIAUR RAHMAN ANSARI): (a) and (b). Although the possibility of our entering into an agreement with Libya for oil exploration in that country has been discussed on several occasions including the visit of the Minister of Pet-

roleum to Libya in November, 1975, no agreement has yet been signed with Libya for the purpose. During the Minister's visit to Libya in November, 1975, a Protocol envisaging *inter alia* cooperation in oil exploration between the two countries was signed.

**Disposal of Claims About Refund of Wharfage and Demurrage Charges**

2713. SHRI C. H. MOHAMED KOYA: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Malabar Chamber of Commerce has submitted a memorandum regarding disposal of claims about refund of wharfage and demurrage charges with regard to transport of Nepal rice; and

(b) Government's reaction thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) Yes

(b) No specific cases for refund of wharfage and demurrage were mentioned in the memorandum. The claims of refund of wharfage and demurrage are dealt with by the Railways on merits of each case as and when received.

**Proposal to Construct Approach Roads to Stations between Samastipur and Muzaffarpur**

2714. SHRI NAWAJ, KISHORE SINHA: Will the Minister of RAILWAYS be pleased to state:

(a) the salient features of proposals under consideration of Government to construct approach roads to railway stations falling between Samastipur and Muzaffarpur in Bihar on the North-Eastern Railway; and

(b) when is the said work likely to be taken up and when is it proposed to be completed?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) and (b). Railways provide and maintain approach roads to the stations within the Railway limits only. The Railway stations falling between Samastipur and Muzaffarpur have already been provided with suitable approach roads accordingly and these are in a satisfactory condition.

**Proposal to Introduce Air Conditioned Sleeper Coaches**

2715. SHRI NAWAL KISHORE SINHA: Will the Minister of RAILWAYS be pleased to state the railway route on which air-conditioned sleeper coaches are proposed to be introduced during the year 1976-77?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): There is no proposal to introduce any additional Air-conditioned 2-tier sleeper coaches during 1976-77.

**Coal-based Fertilizer Plants**

2716. SHRI KRISHNA CHANDRA HALDER: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state whether coal based fertilizer plants have already been set up in Orissa, Madhya Pradesh and Andhra Pradesh?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): The coal based fertilizer plant at Talcher in Orissa and another at Ramagundam in Andhra Pradesh are at an advanced stage of implementation. The Talcher project is expected to go into commercial production in July 1977 and the Ramagundam project in October, 1977. Some preliminary civil construction works for a coal based fertilizer plant at Korba in Madhya Pradesh have also been undertaken but further action in regard to the implementation

of this project has had to be slowed down because of the resources constraint.

**"Seismic Survey in 24 Parganas, West Bengal"**

2717. SHRI KRISHNA CHANDRA HALDER: Will the Minister of PETROLEUM be pleased to state:

(a) whether seismic survey in some areas of 24 Parganas in West Bengal is getting delayed in absence of some imported items of instruments; and

(b) if so, what measures are being taken to make these instruments available?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM (SHRI ZIAUR RAHMAN ANSARI): (a) and (b). Seismic survey in 24-Parganas of West Bengal will be almost complete by the end of May, 1976 except for the Sunderban area. Due to logistic problems, Sunderban area could not be taken up departmentally for survey and it would be covered by hiring the services of a Geophysical contractor in the near future.

**Rail Connection for Coal Deposit Area**

2718. SHRI KRISHNA CHANDRA HALDER: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government have received any proposal from the Government of West Bengal to connect the 'coal deposit area' of Mejhia or Bankura District with Andal or Asansol of Eastern Railway or to connect the same by extending the existing Railway track of South Eastern Railway;

(b) whether the same line can be connected with Haldia Fort through Asansol and whether this will facilitate to a great extent in exporting coal through Haldia Port;

(c) whether the same line would also make a communication net work with Asansol/Dwegapwe industrial complex and Haldia port; and

(d) if so, the salient features of the project?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) to (c) Yes.

(d) The Government of West Bengal has made a proposal for construction of a new rail link from Bankura to Raniganj connecting Majhia coal-fields. The length of the proposed link is 40 kms. The State Government have deposited Rs. 6 lakhs for the survey with the railways and the same will be taken up shortly

#### Shifting of Railway Offices from Nagpur

2719. SHRI VASANT SATHE: Will the Minister of RAILWAYS be pleased to state:

(a) whether there is a proposal to shift some Railway establishment offices located at Nagpur to Bilaspur or some other places; and

(b) if so, salient features of the proposals under consideration and the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) No.

(b) Does not arise.

#### अनुसंधान डिजाइन तथा मानक संगठन द्वारा निर्मित विशेष रेल कार

2720. श्री शिव कुमार शारदा क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या अनुसंधान, डिजाइन तथा मानक संगठन, लखनऊ ने किसी विशेष रेल कार का निर्माण किया है; और

(ख) यदि हाँ, तो इसकी विशेषताएं क्या हैं और यह कब से कार्य करना प्रारम्भ कर देगी ?

रेल मंत्रालय में उपमंत्री (श्री बुटा सिंह) : (क) जी नहीं ।

(ख) प्रश्न नहीं उठता ।

#### Dacoity on Delhi Express between Chittaranjan and Jamtara

2721. SARDAR SWARAN SINGH SOKHI: Will the Minister of RAILWAYS be pleased to state:

(a) whether any armed dacoity was committed in a first class compartment of the Delhi Express between Chittaranjan and Jamtara Railway stations of Eastern Railway on the night of 20/21-3-1976;

(b) whether this happened in Tatanagar-Delhi I class composite-bogie, which is attached to 11 UP at Patna, and whether any collusion with Railway staff has been established; and

(c) what action Government propose to take against Railway police personnel found guilty for the neglect of their duty?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) Yes, a dacoity took place on the night of 20/21-3-1976 between Karmatanr and Madan-cutta and not between Chittaranjan and Jamtara railway stations.

(b) The dacoity took place in the 1st class coupe of compartment No. 2046 of 11 UP and not in composite bogie of Tatanagar-Delhi attached to 11 UP at Patna. No railway staff has been found involved in this case

(c) As no Government Railway Police escorts were provided in the victimised train, the question of taking action against the Government Railway Police Personnel does not arise.



**Supply of Raw Materials by Big Drug Firms to Small Scale Units**

2722. SHRI SOMCHAND SOLANKI: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to State:

(a) whether some of the big drug manufacturing firms like Hoechst, Sarabhai Chemicals, Pfizer and E. Merck have been found supplying raw materials to small scale units and get the formulations manufactured from them which they market in their own name and under seal of their own; and

(b) if so, the names of such firms who have been found indulging in such practices?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): (a) and (b). A number of drug manufacturing units in organised sector are getting some of their items manufactured on loan licence basis from other units. Loan licensing arrangements are permissible under the provisions of Drugs & Cosmetics Act, 1940 and these help in the maximum utilisation of existing plant and machinery in the country. The particulars of drug firms in organised sector having such arrangements as in March, 1972 were furnished in the implementation report submitted in November, 1974 in fulfilment of assurance given in reply to Lok Sabha Unstarred Question No. 9471 dated 8-5-1973

**Gorakhpur Fertilizer Unit**

2723. SHRI R. S. PANDEY: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Government's attention has been drawn to the fact that Gorakhpur fertilizer unit is becoming obsolete and needs to be modernised; and

(b) if so, the reaction of Government thereto?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): (a) Government have seen a report in this regard;

(b) It is not correct to say that the plant is becoming obsolete. This plant is based on modern technology and has been operating efficiently. Recently, it has been put through an expansion programme as a result of which its capacity has been increased from 80,000 tonnes of nitrogen per annum to 1,31,000 tonnes of nitrogen per annum, equivalent to 2,85,000 tonnes of urea.

**Financial Benefit to Loyal Railway Officials**

2724. SHRI RAJDEO SINGH. Will the Minister of RAILWAYS be pleased to state what benefit a loyal worker Class I, II, III and IV has derived as yearly increment plus DA, DP, CCA and house rent allowance and total benefit to each class upto retirement due to additional increment?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): Railway employees who remained loyal during the general strike on the Railways in May 1974 were sanctioned certain types of awards including one advance increment in the post held by the individual as on 1-6-1974. The actual benefit derived from an advance increment, including the additional DA, DP and the additional CCA and house rent allowance where due varies from person to person depending upon his pay, the scale of pay of the post held as on 1-6-1974, the incremental stages in that scale, the residual length of his service, etc. The benefit accruing, therefore, would vary from individual to individual even within the same Class (i.e. Class I, II, III and IV). It may be mentioned, however, that the approximate anticipated expenditure when the scheme of advance increment to loyal railway employees was sanctioned, was estimated at about Rs. 8-9

crores per annum and also that the number of beneficiaries is approximately 5.7 lakhs.

**International Fertiliser Development Centre, United States**

2726. SHRI RAJDEO SINGH: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the International Fertiliser Development Centre in the United States has developed a technology to manufacture better fertiliser at lower cost;

(b) whether by this technology, quality improves by 15 per cent and product cost falls by 15 per cent;

(c) whether International Fertiliser Development Centre has been persuaded to share this technology with our public sector fertiliser units, and

(d) if so, the salient features thereof?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): (a), (b) and (d). The Tennessee Valley Authority in the United States have developed a melt process for the manufacture of compound fertilizers based on urea. This process involves the use of ammonia and pre-heated phosphoric acid in a pipe reactor, eliminating the drying steps in the conventional process. The investment and the operating costs involved in this process are claimed to be lower than in the conventional process. Since a multiplicity of factors have a bearing on production costs, the exact quantification of the cost reduction under various counts is not possible. Further, while the process could result in the improvement in the quality of the product, the exact nature of improvement is also difficult to quantify.

(c) The International Fertilizer Development Centre would be the agency for transfer of the techno-

logy developed by TVA to other countries. The IFDC have agreed to transfer this technology to India. However, no decision has yet been taken in regard to the adoption of this technology.

12 hrs.

PAPER LAID ON THE TABLE

NOTIFICATION UNDER ESSENTIAL COMMODITIES ACT, 1955

THE MINISTER OF PETROLEUM (SHRI K. D. MALAVIYA): Sir, on behalf of Shri Ziaur Rahman Ansari.

I beg to lay on the Table a copy of Notification No. GSR 276(E) (Hindi and English versions) published in Gazette of India dated the 1st April, 1976 containing Order regarding extension of (i) the Kerosene (Fixation of Ceiling Prices) Order, 1970; (ii) the Light Diesel Oil (Fixation of Ceiling Prices) Order, 1973 and (iii) the Furnace Oil (Fixation of Ceiling Prices and Distribution) Order, 1974 to the State of Sikkim, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. Ser No. LT-10707/76]

PUBLIC ACCOUNTS COMMITTEE

TWO HUNDRED AND TWELFTH, TWO HUNDRED AND THIRTEENTH AND TWO HUNDRED AND SEVENTEENTH

SHRI H. N. MUKERJEE (Calcutta—North-East): I beg to present the following Reports of the Public Accounts Committee:—

- (1) Two Hundred and Twelfth Report relating to Customs Receipts (Department of Revenue and Insurance) on Paragraphs relating to Customs Receipts included in the Report of the Comptroller and

[Shri H. N. Mukherjee]

Auditor General of India for the year 1972-73, Union Government (Civil), Revenue Receipts, Volume I, Indirect Taxes.

- (2) Two Hundred and Thirteenth Report on Action Taken by Government on the recommendations contained in their Hundred and Forty-ninth Report on Bangladesh Refugees (Department of Rehabilitation).
- (3) Two Hundred and Seventeenth Report on Accounting and Procedural Matters (Department of Economic Affairs and Ministry of Finance (Defence).

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#### ESTIMATES COMMITTEE

##### NINETY-EIGHTH AND NINETY-FIFTH

SHRI R. K. SINHA (Faizabad): I beg to present the following Reports of the Estimates Committee:—

- (1) Ninety-eighth Report on the Ministry of Finance (Department of Expenditure)—Delegation of Financial Powers.
- (2) Ninety-fifth Report on Action Taken by Government on the recommendations contained in their Sixty-ninth Report on the Planning Commission-Development of Backward Areas.

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12.03 hrs.

#### STATEMENT RE. INCIDENTS IN TURKMAN GATE AREA OF DELHI ON 19-4-1976

THE DEPUTY-MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): Sir, in the course of a drive for the removal of encroachments and demolition of unauthorised structures in several parts of Delhi, the

Delhi Development Authority took up demolition operations near Turkman Gate on 13th April, 1976. Alternate accommodation or sites with some basic amenities were made available to the families who were to be shifted from this area. The operations progressed without any incident till 18th April, 1976, by which time 404 families had shifted to new localities.

On 19th April, 1976, at about 10.30 a.m., about 500 persons from the families due for shifting gathered near Turkman Gate and protested against the demolition operations. Some leaders in the crowd made inciting speeches. The officers of the Delhi Development Authority who were on the spot explained the correct position regarding the demands made by the families and pacified them for a while. Around 1 p.m. after the conclusion of prayers at Fazl-e-Ilahi mosque near Turkman Gate area, the crowds swelled to around 3,000 and started indulging in severe brick-battling, throwing stones, soda water bottles, acid bulbs, etc. Groups of anti-social elements moved in the adjoining shopping area of Asaf Ali Road also and indulged in violence and vandalism. An attempt was made to set fire to a building adjoining the Turkman Gate police post. The police post itself was also surrounded by a hostile mob. On receiving reports about these developments senior officers including the Deputy Commissioner and DIG rushed to the scene with re-inforcement. When persuasion and repeated warnings failed to disperse the crowd the police had to resort to cane charge and tear gas. These also proved ineffective and the mob violence increased. The heavy brick-battling by the crowd and from roof-tops injured 34 officials including two Superintendents of Police and 3 magistrates. As the situation deteriorated with serious threat to life and property in the locality, police had to open fire to disperse the riotous mobs. The situation was thereafter brought under control. As a result of firing 3 persons died on the spot and 3 more succumbed later to their injuries in the

hospital. Another 11 persons from the rioters, including one having gun shot wounds, and 8 police personnel including 3 with serious injuries were hospitalised for treatment.

As a precautionary measure, curfew was imposed immediately in the area of police station Jama Masjid and parts of Kamla Maket and Hauz Qazi. The curfew continues to be in force now in the area of police station Jama Masjid with suitable relaxation for two hours every day.

In respect of these incidents 3 cases have been registered at police stations Jama Masjid and Kamla Market under section 147/148/149/186/353/352/307 IPC and Rule 69 DISIR. 453 persons have so far been arrested in this connection. Situation in the area is under control and necessary vigilance is maintained.

SOME HON. MEMBERS *rose*—

(*Interruptions*)

SHRI S. M. BANERJEE (Kanpur):  
On a point of order, Sir.

MR. SPEAKER: On what? No point of order on this. (*Interruptions*)

SHRI S. M. BANERJEE: I am raising a point of order.

MR. SPEAKER: Not on the Statement, because this item is over, and another item has not begun.

SHRI S. M. BANERJEE: I have a point of order.

MR. SPEAKER: The point of order must be on some item on the agenda. This item is over, because there is no discussion on this item. (*Interruptions*).

SHRI H. N. MUKERJEE (Calcutta-North-East): You had allowed me to make a submission yesterday that when a statement of this nature is made, it should be amenable to discussion in the House. When, in the Capital city, there is firing and people die, and the Parliament is sitting....

MR. SPEAKER: Not now.

SHRI H. N. MUKERJEE: You cannot say that we have moved out of the item altogether. This is an item of which we must take notice... (*Interruptions*)

MR. SPEAKER: We cannot discuss it now. I am sorry I cannot allow a point of order on this item which is over.

SHRI DINEN BHATTACHARYYA (Serampore): I have got a submission to make, not a point of order. If you look into the statement you will find how inadequate this statement is....

SHRI S. M. BANERJEE: I have only one submission; it is not on the basis of this statement; I am not touching the statement at all. I am only making a request to you. When I requested you yesterday, you were kind enough to allow a statement and that statement has come. I am only requesting that, in all fairness to all of us—we do believe the statement and we do not believe the statement, there are both sides—since this is a serious matter, let the ruling Party accept a discussion on this. After all, what is wrong in having a discussion?

MR. SPEAKER: Not now. (*Interruptions*).

12.13 hrs.

DEMANDS FOR GRANTS, 1976-77—  
*Contd.*

MINISTRY OF EDUCATION AND SOCIAL WELFARE AND THE DEPARTMENT OF CULTURE—*Contd.*

MR. SPEAKER: The House will now take up further discussion and voting on the Demands for Grants under the control of the Ministry of Education and Social Welfare. Mr Mahajan may continue his speech.

SHRI Y. S. MAHAJAN (Buldana):  
Mr. Speaker, Sir yesterday I be-

[Shri Y S. Mahajan]

gan' by saying that we were not able to achieve the objective of universal primary education even 27 years after the achievement of Independence, though substantial progress has been made in the field. We have a large number of illiterates in the country, the number of illiterates is more today than what we had in 1947. I said yesterday that to leave a large and growing number of our people in a state of illiteracy, i.e., in ignorance, means an utter failure on the part of the State in its basic duty towards its citizens. In this connection I will quote what Prof. Julian Huxley says:

"Knowledge is basic. It is knowledge which enables us to understand the world and ourselves, and to exercise some control or guidance. It sets us in a fruitful and significant relation with the enduring processes of the universe. And by revealing the possibilities of fulfilment that are still open, it provides an over-riding incentive. We, mankind, contain the possibilities of the earth's immense future, and can realise more and more of them on condition that we increase our knowledge and our love."

The Hon. Minister of Education is a historian, a humanist and a great educationist and I feel sure, therefore, that the views and sentiments expressed by Prof. Huxley will find an echo in his heart.

To facilitate the achievement of the object of universal primary education, I would like to repeat the suggestions made by the Central Advisory Board of Education, namely, that we adopt double shifts in schools, wherever possible, and that services of retired primary teachers be utilised on a part-time basis.

Since formal education is not likely to solve this tremendous problem of universal primary education for many many years to come, it has been decided to adopt the approach of non-formal education to help achieve this objective. As I have already pointed

out, there are many drop-outs at the primary stage, and millions of children do not even go to primary schools. We have 52 millions young men in the age group of 15-25 who are illiterate. To turn them into useful and productive citizens of this country, to educate the drop-outs and illiterates who are in the age group of 6-11 and help those who are in the higher age group who are working in the agricultural and industrial fields, the Government have already launched an ambitious programme of non-formal education in one district in each State. It has three main target areas: first, non-formal education for youth in the age group 15-25; second, functional literacy programmes which have already been started and have benefited about three lakhs of people; and third, non-formal education of urban workers to improve their skills and to enrich their community life. An attempt has been made to relate the curriculum for the age group 15-25 to the environmental conditions and local needs and aspirations of this group of youth. Very tall claims have been made in the Report about the possible usefulness of the curriculum. I may say that the curriculum appears to be very ambitious. But I think the programme will have achieved a great success, will have made a great thrust towards removing illiteracy, if those who conduct it are even partly successful in covering it.

A necessary extension of these programmes will be the establishment of a national people's university on the broad pattern of the open University in Great Britain. This will provide an opportunity to those who could not avail themselves of the facilities of higher education, in full-time institutions of higher learning. This will also enable people to specialise or educate themselves in lines of their choice.

Communication media are a very powerful instrument for the spread of knowledge. Not to take advantage of these media for the spread of knowledge will be a great mistake.

And may I say that we are taking rather a long time over establishing such a University?

The introduction of ten plus two pattern of school and pre-university education is a change of far-reaching importance. The switch-over to the new programme or scheme will take some time. I am glad that work experience has been included in the ten years of school. It will help the students to develop proper attitudes towards work, inculcate dignity of labour and break-down class barriers.

As for the next two years—this is a course sandwiched between school and degree college—I hope that emphasis will be laid on vocationalisation and that considerations of finance will not be allowed to come in the way of achieving this objective. Though a large number of students will be expected to get into actual life and earn their living at the end of the two-year course, I hope the students who want to go in for higher education will not be discouraged from doing so because ours is a very unequal and inequitable society. There are large classes of people in our society who have not had the benefit of higher education and they should not harbour any suspicion that the two-year course is there to keep them down to minor positions in life.

The Ministry have a number of very useful programmes for the spread and development of Hindi and other modern Indian languages.

There are a number of schemes for encouraging writers, translators and other people who are interested in Hindi and other modern Indian languages, for instance, the scheme of production of university level books of modern Indian languages with which I was also concerned. They have produced about 3500 books, but may I say that for the development of modern Indian languages, basic books as dictionaries and encyclopaedias are equally necessary. In the report however, I do not find any separate allocation for that purpose, unless

such books are included under general heads such as university level books.

As regards finances for education, there have been very heavy reductions in the allocations in the first three years of the Fifth Plan including this year. Therefore, it is possible that the total real expenditure on education during the Fifth Plan will be less than what it was in the Fourth Plan, if account is taken of the increase in prices. Education is a fundamental activity and on it depends the social, economic and political development of this country. A fairly large increase in this allocation is necessary to ensure a reasonable degree of success in achieving the objectives of our educational planning.

With these few remarks, I support the Grants for the Ministry of Education.

**प्रो० एस०एल० सक्सेना (महाराजगंज):**  
 अध्यक्ष महोदय, शिक्षा किसी राष्ट्र के निर्माण के लिए सबसे महत्व की चीज है। मुझे दुख है कि जो इस की इम्पार्टेंस है वह इसको नहीं दी गई है। हमारा शिक्षा का बजट बहुत कम है। 60 करोड़ आदिमियों के नेशन पर केवल 168 करोड़ रूपया खर्च किया जाय उनकी शिक्षा पर यह मुनासिब नहीं है। मैं समझता हूँ कि हमारा बजट बढ़ना चाहिए यद्यपि केवल सेन्ट्रल गवर्नमेंट सारे हिन्दुस्तान की शिक्षा के लिए जिम्मेदार नहीं है, स्टेट्स भी इस पर रूपया खर्च करती हैं फिर भी कुल मिला कर भी काफी खर्च नहीं होता। इसका नतीजा यह हुआ है कि जो हरएक आदिमी के शिक्षित होने का संविधान में फौसला था कि सन् 60 तक 14 वर्ष तक का हरएक बच्चा पढ़ जाएगा, वह आज 76 में 16 साल बाद तक भी नहीं हो पाया है और अभी भी जो नई रिपोर्ट निकली है उसके अनुसार कोई निश्चित समय नहीं दिया गया है कि कब तक यह काम पूरा हो जाएगा।

[प्रो एस०एल० सक्सेना]

मेरे क्वाल से जो प्राइमरी एजुकेशन आज दिया भी जा रहा है वह बिल्कुल एक फार्स है। देहात के किसी स्कूल में जाइए, आप देखें बच्चे टाट पर बैठे हुए हैं मास्टर उनसे पैर दबवते हैं, पास कराई लेते हैं, अपनी खेती करते हैं और बच्चों से खेती कराते हैं इस तरह से स्कूल वहा चल रहे हैं और कहा गया है कि प्राइमरी एजुकेशन है बड़े दुख की बात है कि जितने बड़े लोग हैं वे अपने बच्चों को नर्सरी और किडर गार्टन में भेजते हैं और गरीब लोगों के बच्चे वहा पढ़ते हैं। मेरा क्वाल है कि यह प्राइमरी एजुकेशन जो है यह बिल्कुल खत्म कर देनी चाहिए। उसके बजाय हर जगह नर्सरी स्कूल खोलना चाहिए। मैं सोशलिस्ट कंट्री में अभी जगह घूमा हू, रशिया, चाइना, पालेड, जर्मनी, रूमानिया, बल्गेरिया आदि सभी जगहों में गया हू। वहां पर प्रत्येक बच्चा जो है, मैं समझता हू उसका लिए उसका स्कूल विहिस्त है। पैदा होने के बाद ही उसकी देख रेख वहा शुरू हो जाती है। तीन महीने का बच्चा वहा नर्सरी के अंदर चला जाता है। माताएं काम पर जाती हैं तब भी बच्चे वही नर्सरी में रहते हैं और उनके लिए जो इनजाम है वह देख कर मैं हैरान रह गया। मैंने देखा इस में एक नर्स दो बच्चों पर रहती है, वह उन्हें खिनाती है, नहलाती है, पढ़ाती है, मुनाती है—उह सारे काम करती है। इस तरह में करीब 6-7 सौ रूबल्स एक बच्चे पर खर्च होते हैं। यह तो वहां का हाल है लेकिन हमारे वहा क्या हाल है ? स्कूलों में टाट पर धूल और स्याही पड़ी हुई है, बच्चों के पास कोई कपड़ा नहीं है, खाने का इन्तजाम नहीं—यह सब देखकर बड़ा दुख होता है। हमारे यहां करोड़ों बच्चों का यही हाल है। मैंने पढ़ा है

स्वर्णसिंह कमेटी की रिपोर्ट के अनुसार एजुकेशन कानक्रेन्ट सज्जेक्ट होने जा रहा है। क्या मैं समझू कि इसके बाद इस देश में सारे बच्चों की पढ़ाई उसी तरह से होगी जैसे रूस, चाइना और जर्मनी में होती है। इस संबंध में जब तक कुछ नहीं होता है तब तक हमारे देश की फाउंडेशन कमजोर रहेगी। हम अच्छे इंजीनियर्स नहीं निकाल सकेंगे। हमारे यहां जो प्राइमरी एजुकेशन है वह बिल्कुल फार्स है और उस पर जितना भी खर्च हो रहा है वह वेस्ट हो रहा है। इसको ठीक तरह से आर्गनाइज करना चाहिए और उस पर ज्यादा खर्चा होना चाहिए।

इसी तरह से जहां तक सेकेण्ड्री एजुकेशन का मवाल है, जो बच्चे वहा पढ़ते हैं उनको कुछ आता नहीं है। वहा पर जो मास्टर हैं वे कोई खास बिलबन्ग नहीं लेते हैं। वहा पर भी हर तरह की परेशानियां हैं। उभमें मुधार करने की जरूरत है। मैं चाहता हू वहा पर भी काफी खर्चा होना चाहिए। आजकल बहुत कम खर्चा होता है। स्टेट्स में भी बहुत कम खर्चा होता है।

यूनिवर्सिटी एजुकेशन यू० जी० सी० के जिम्मे है। मैंने देखा इस साल यू० जी० सी० का 70 करोड़ का बजट है। मैं समझता हू वह बहुत कम है, कम में कम इसका दुगना बजट होना चाहिए। इतने पैसे से काम नहीं चल सकता है। इसके अलावा जो 70 करोड़ का बजट है उसका होता क्या है ? हमारे देश में 5 हजार डिग्री कालेज हैं इनमें से केवल 3 हजार कालेज ही ग्रांट्स के लिए एलिजिबिल हैं जिनके ऊपर यू० जी० सी० रूपया खर्च करती है। लेकिन हम देखते हैं इसमें नेहरू यूनिवर्सिटी और दिल्ली यूनिवर्सिटी हर एक पर ही 6 करोड़ खर्च किया जाता है जबकि 5000 सम्बद्ध

कालिजों पर हमसे केवल 5 करोड़ खर्च किया जाता है। यह बहुत गलत चीज है जिसको बर्दाशत नहीं किया जा सकता। नेहरू यूनिवर्सिटी में केवल एक लड़के पर 3000 रु० मासिक खर्च होता है जबकि दूसरी जगह और कालेजों में एक लड़के पर 10 या 20 रुपया खर्चा किया जाता है। मैंने इस मिलसिले में सारे आकड़े इकट्ठे किए हैं। दोनों में मैं समझता हूँ कोई कम्पैरिजन ही नहीं है। मैं समझता हूँ यह बहुत ही गलत चीज है। मैंने मिनिस्टर साहब से कहा था कि एफीलिटेटेड कानेज पर जो खर्चा होता है, जो ग्रांट दी जाती है वह बहुत कम है तो उन्होंने कहा कि यह स्टेट मन्जेक्ट है, हमारी जिम्मेदारी नहीं है, हम तो केवल रिसर्च के लिए अनुदान देते हैं। लेकिन यह बात सही नहीं है। स्टेट्स की सरकारें कालेजों को क्या देती हैं? हमारे यहाँ जवाहर लाल नेहरू कालेज, महाराजगंज है जहाँ पर 1500 लड़के पढ़ते हैं। उनमें 10 सन्जेक्टम हैं, आर्ट भी है, बी० एड० भी है लेकिन वहाँ पर गवर्नमेंट अध्यापकों के वेतन पर ढाई लाख रु० या साल खर्च करती है और यू० जी० सी० 5 लाख रु० या डेवलपमेंट ग्रांट पांच साल के लिए देती है जो कि एक साल में एक लाख रु० या हुआ। इस तरह से कुल साढ़े तीन लाख रुपया साल में हुए। 1500 लड़कों पर यह पैसा खर्च होता है। इसी से आप अन्दाजा लगा सकते हैं कि एक लड़के पर कितना खर्च पड़ा। केवल 15 रुपए मासिक ही एक लड़के पर पड़ते हैं। दूसरी तरफ नेहरू यूनिवर्सिटी में एक लड़के पर 3000 रु० मासिक खर्च किया जाता है जो 200 गुना है। मैं नेहरू यूनिवर्सिटी का समर्थक हूँ वह हमारे महान नेता जवाहरलाल की यादगार में खोली गई है, उसको जो पीस बनाया जाए यह ठीक

है पर उसके छात्रों पर 200 गुना खर्च करना ठीक नहीं है, तीन चार गुना कोई बात नहीं। इस तरह का जो भेदभाव है वह बर्दाशत नहीं किया जा सकता मैं मिनिस्टर साहब से चाहूँगा कि देश के सारे बच्चों पर एक समान खर्चा करे। यह नहीं होना चाहिए कि दिल्ली के बच्चे शहनगाह रहे और दूसरी जगहों के बच्चे भगी रहे। यह जो काम हो रहा है वह बिल्कुल बर्दाशत के बाहर है। मैंने देखा अभी हाल में जब 31 मार्च आ रही थी तो काफी ग्रांट बची हुई थी वह सब यू० जी० सी० ने दिल्ली कालेजों को दे दी। दूसरी तरफ हमारे यहाँ कालेज में करीब 1500 लड़के हैं लेकिन होस्टल में सिर्फ 50 लड़कों का ही इंतजाम है। मुश्किल से वहाँ पर 50 लड़के रह पाते हैं। टोचर्स के लिए क्वार्टर्स नहीं हैं। वे मलम में रहते हैं। मैंने बार बार टोचर्स क्वार्टर्स के लिए माग की है। लेकिन कुछ होता नहीं है। मैं समझता हूँ यह बहुत गलत तरीका है। टोचर्स एकोमोडेशन, होस्टल एकोमोडेशन यह सारी चीजे बहुत प्रमेशियल हैं। पांच लाख डेवलपमेंट ग्रांट एक कालिज को पांच साल में मिलती है जिसमें बुक लेनी होती है, इक्वीपमेंट भी लेना होता है, क्लाम रुम्स बनवाने होने हैं। यह सारी चीजे करनी होती हैं। यह ग्रांट बिल्कुल नाकाफी होती है। मैं समझता हूँ सारे देश में एक समान ग्रांट देनी चाहिए। हमारे यहाँ पर अगर 100 रुपए हो और दूसरी जगह 125 भी खर्च हो जाय तब भी बात समझ में आ सकती है लेकिन दूसरी जगह पर 100 के बजाय 20,000 खर्च हो तो वह बर्दाशत के बाहर है मैंने सारे आकड़े इकट्ठा किए हैं। क्या बजह है कि आप दिल्ली वालों को तो इतना ज्यादा दे और दूसरी जगह पर इतना कम। मैंने गोरखपुर



[प्रो० एस० एल० सक्सेना]

यूनिवर्सिटी के वाइस चांसलर से बात की। वे कहते हैं स्टेट गवर्नमेंट से साल भर में उन्हें 20 लाख ग्रांट मिलती है और यू सी जी से साल में 8 लाख ग्रांट मिलती है। आप ही बताइये, क्या इस तरह से कोई यूनिवर्सिटी चल सकती है? दिल्ली यूनिवर्सिटी और नेहरू यूनिवर्सिटी को तो 6-7 करोड़ रूपए सालाना मिलते हैं—और यह डिस्ट्रिब्यूशन क्यों होता है? मैं समझता हूँ यह बहुत गलत चीज है। देश के सारे बच्चों के माय एन मा बर्ताव होना चाहिए।

मैंने इस साल की जो विभाग की रिपोर्ट पढ़ी उसमें लिखा है :  
 "concession for children of victims of the Armed Forces during the last war"

लेकिन फ्रीडम फाइटर्स के बच्चों के लिए कुछ भी नहीं है। जब आप ग्राम्स फॉर्मत्र के बच्चों के लिए कन्सेशन देते हैं तो फ्रीडम फाइटर्स के बच्चों की भी कन्सेशन क्यों नहीं मिलना चाहिए? फ्रीडम फाइटर्स ने हम देश की आजादी के लिए अपनी कुर्बानी दी है जिनकी बदौलत ही आप आज एन काबिल हुए हैं और फिर आप उनके बच्चों को कन्सेशन क्यों नहीं दे रहे हैं?

इसी तरह मैं कहना चाहता हूँ आपने हिन्दी को राष्ट्र भाषा माना है। लेकिन मैं पूछना चाहता हूँ कि हिन्दी के लिए आप क्या कर रहे हैं? हम देश में हिन्दी को खिनाफ बड़ा जवर्दस्त जोहाद है। दूसरी तरफ अंग्रेजी खत्म नहीं की जा रही है। जो अंग्रेजी पढ़कर आते हैं उनको कुछ आना नहीं है। थोड़े दिनों अगर यही हाल रहा तो मैं समझता हूँ कि अंग्रेजी तो हम देश में समाप्त हो जायेगी और उसका स्थान लेने के लिये हिन्दी में क्षमता नहीं होगी। मैं समझता हूँ हम देश में अंग्रेजों की एक ही अच्छी देन थी और वह थी अंग्रेजी भाषा क्योंकि विषय की

90 प्रांतगत तालज अंग्रेजी भाषा में है। मैं चाहूंगा इंग्लिश लैंग्वेज को ऊंची क्लासेज में डेवलप किया जाये लेकिन आज जो पोजीशन है उसमें अंग्रेजी समाप्त हो रही है और हिन्दी इस काबिल नहीं बन रही है कि वह अंग्रेजी का स्थान ले सके। आज आप हिन्दी पर क्या खर्च कर रहे हैं? अगर हिन्दी को वास्तव में राष्ट्र भाषा बनाना है तो उस पर ज्यादा खर्चा होना चाहिए। इस लैंग्वेज को एनरिच करने के लिए, डिक्शनरी बनाने के लिए, रिगर्च करने के लिए और राइटर्स को एनकरेज करने के लिए काम होना चाहिए। मैं चाहूंगा कि हिन्दी भाषा पर विशेष ध्यान दिया जाये ताकि वह हम देश में अंग्रेजी का स्थान ले सके। लिंगुआ फ्रीका को डेवलप करना चाहिए। अभी हमारे यहाँ हिन्दी कम्पलसरी नहीं है, अंग्रेजी में काम होता है। मैं चाहता हूँ हिन्दी को कम्पलसरी किया जाना चाहिए। जो भी सरकारी कर्मचारी हैं उनको हिन्दी आनी चाहिए। जो हिन्दी भाषा है उस में दूसरी भाषाओं के टर्म लेने चाहिए। हर लैंग्वेज के शब्द उस में आने चाहिए तभी वह देश की राष्ट्रभाषा बन सकेगी। अगर हम देश में अंग्रेजी समाप्त हो गई और हिन्दी भाषा एनरिच नहीं हुई तो मैं समझता हूँ कि देश के लिए वह बुरा दिन होगा। लोग आपस में बात नहीं कर सकेंगे, और देश का वान्केनाइजेशन हो जायेगा। जैसा रशिया में होता है—

Everybody must know Russian, whatever be his State. Hindi must be know to everybody; not as a fanatic, but as a national necessity, for national integration.

हिन्दी को भारे देश की भाषा बनायी जाय, हर एक भाषा के शब्द इस में लिए जाय, तभी यह समृद्ध होगी और अंग्रेजी की जगह ले सकेगी। लेकिन साथ ही साथ मैं चाहता हूँ कि अंग्रेजी भाषा को भी रखा जाय, क्योंकि दुनिया की सारी नासिद्ध अंग्रेजी भाषा में उपलब्ध है।

मुझे बड़े अफसोस के साथ कहना पड़ रहा है कि यू० जी० सी० का स्टैण्डर्ड गिर रहा है। यू० जी० सी० के वर्तमान सेन्ट्री उस पद की गरिमा के अनुरूप क्वालिफाइड नहीं हैं। इस में कोई शक नहीं है कि उन्होंने बहुत अच्छा काम किया है, आर्गेनिजेशन में काफी एफियेन्सी आई है, मैं ऐसा समझता हूँ कि यू० जी० सी० के चेयरमैन का स्टेटस काफी ऊंचा है, इस पद पर जो व्यक्ति हो, वह उस पद के अनुसार क्वालिफाइड हो। आप जानते हैं—पहले इस पद पर डा० देशमुख डा० कोठारी, डा० कजरू जैसे विद्वान रह चुके हैं। जब मी० अब्दुल कलाम आज़ाद देश के शिक्षा मंत्री थे, वह पर्मुएशन से डा० देशमुख को इस पद पर लाये थे। सतीश चन्द्र जी भी निहायत काबिल आदमी थे, परीफ आदमी है, लेकिन उन के पास वे डिग्रीज नहीं है जा इन लोगों के पास थी। यह पास्ट-आफ-स्टेटस है पदा पर ऐसे लोग माने जाइये जा यूनीवर्सिटी के वाइस-चांसलर रहे हा किमी, उमीशन के चेयरमैन रहे हा, जिन का बहुत ज्यादा तजुर्बा हो, जा देश के माने हुए विद्वान हो।

इन शब्दों के माथ में इन डिमाण्ड्स का स्पॉट करना ह।

**श्री नागेश्वर द्विवेदी (मछलीगढ़)**

माननीय अध्यक्ष महोदय, मैं शिक्षा मंत्रालय की मांग का समर्थन करने हुए सरकार का ध्यान शिक्षा की वर्तमान पद्धति की तरफ दिलाना चाहता ह। हमारा देश बहुत पुराना है, हा की शिक्षा की पद्धति भी बहुत पुरानी है। स्वतन्त्रता के बाद शिक्षा की जो पद्धति बनाई गई, उसमें समय समय पर बहुत से सुझाव आते रहे और उन सुझावों में से बहुतों का समय समय पर ग्रहण भी किया गया, लेकिन जिनने भी प्रयोग अब तक हुए उनसे हमारी शिक्षा पद्धति कुछ खुद-बुद सी हो गई है। इसलिए आवश्यकता इस बात की है कि पिछले सालों में जो अनुभव हुआ है उसके

आधार पर हम को एक बार अपनी शिक्षा पद्धति पर फिर से विचार करना चाहिये।

गांधी जी ने सन 1937 में, जब प्रान्तीय स्वराज्य हुआ था, उस समय एक कमेटी बैठाई थी और उसके आधार पर बुनियादी शिक्षा को उन्होंने प्रोत्साहन दिलवाया था। लेकिन स्वतन्त्रता के बाद उस बुनियादी शिक्षा का कुछ ऐसा रूप बन गया कि वह वेवल नाम के लिये बुनियादी शिक्षा रह गई। वास्तव में गांधी जी ने जो मार्ग हमें दिखलाया था, उसमें उमम बहुत दूर भटक गये। गांधी जी ने जिम शिक्षा पद्धति के लिये सुझाव दिया था, उसमें उन्होंने कहा था कि बच्चों के गर्भ में आने के बाद ही उस शिक्षा को प्रारम्भ कर देना चाहिये, जिमको आगे चलकर उन्होंने उद्योग मूलक बतलाया था। किसी न किसी कार्य का शिक्षा का माध्यम बनाया जाय। क्या वह आज की परिस्थिति में उपयोगी नहीं रह गया है? हमने शिक्षा के क्षेत्र में काफी विस्तार किया है। बहुत से स्कूल और कॉलेज खोले। लेकिन देख रहे हैं कि जहाँ पर हर विषय में शिक्षा का स्तर गिरा है, वहाँ पर इस बात को भी देख रहे हैं कि पढ़े लिखे लोग बड़ी मात्रा में बेकार होते जा रहे हैं। उनको जिम तरह से पढ़ाया गया है उससे विवाय नौकरी के उनके पान और कोई रास्ता नहीं रह गया है। यहाँ तक कि इंजीनियर भी नौकरी चाह रहे हैं, वह हमारे काम के योग्य नहीं हो रहे हैं। तो ऐसी हालत में हम को बुनियादी तौर से शिक्षा के बारे में सोचना है कि किम तरह से लोगों को हम तैयार करना है। मान लीजिये खेतों करने वाले हैं, ऐसे जो लोग हैं उनको खेती के माथ माथ इस तरह की शिक्षा दी जा कि वह उन के जीवन में काम आये। इसी तरह से चाहे गणित हो या भूगोल ही, हम कृषि के माध्यम से भी पढ़ा सकते हैं। कनाई बुनाई के मामले में ले लीजिये। लड़के उस बारे में कुछ नहीं जानते। फर्जी रूप से दिखाते हैं कि कताई बुनाई उनको पढ़ाई गई है। इसी तरह से गणित को देख लीजिये प्रारम्भिक कक्षाओं में गणित की

[श्री नागेश्वर द्विवेदी]

मोटी बात तक, जैसे जोड़, गुणा, भाग, बच्चों को नहीं आता है। इस तरह से हमारी शिक्षा की जो पद्धति चल रही है उसमें हम अपने उद्देश्य से बहुत दूर हो गये हैं। न हम व्यक्ति को तैयार कर रहे हैं ज्ञान की दृष्टि से और न चरित्र की दृष्टि से। कोई लक्ष्य स्पष्ट नहीं हो पाया कि हम क्या करना चाहते हैं? चरित्र का निर्माण करना चाहते हैं या लोगों को केवल पैसा कमाने के लिये तैयार कर रहे हैं। चरित्र निर्माण के मामले में आज की शिक्षा बहुत पीछे रही है।

हमने विभाषा फ़ारमूला तैयार किया है। वैसे तो समझा यह गया था कि हिन्दी, अंग्रेजी, और क्षेत्रीय भाषा का समावेश होगा। लेकिन देखने में आ रहा है कि कहीं कहीं तो हिन्दी का नाम ही नहीं लिया जा रहा है। अंग्रेजी को जरूर ही रखा जा रहा है। अंग्रेजी का ज्ञान अनिवार्य बनाया जा रहा है। नौकरियों के लिये जो प्रश्न पूछे जाते हैं उसमें अंग्रेजी को महत्व दिया जाता है। इसलिये अंग्रेजी आकर्षण बनी हुई है। अंग्रेजी से हम हिन्दी में अनुवाद कर के उन विषयों का जान सकते हैं। इसी तरह से संस्कृत भाषा में प्राचीन साहित्य भरा हुआ है हर विषय का। लेकिन वह भाषा आज भी हमारी उपेक्षा का विषय बनी हुई है। पाश्चात्य देशों के लोग उन ग्रन्थों का जब अंग्रेजी में अनुवाद करके हमारे देश में भेजते हैं तब हम उन ग्रन्थों का महत्व समझ सकते हैं। आज क्या संस्कृत को प्रोत्साहित नहीं करना चाहिये? संस्कृत में जो साहित्य है उसको हिन्दी और प्रांतीय भाषाओं में अनुवाद करके सुलभ बनाये और जो ज्ञान का भंडार भरा हुआ है, उसको लोगों तक पहुंचाये जिससे हमारे देश के, संस्कार जो जीवन से संबंधित हैं उनको हम सर्व-साधारण के सामने रख सकें।

हम को देखने में आया कि बहुत से पुस्तकालयों में अच्छी अच्छी प्राचीन पुस्तक सड़ रही हैं, उनको प्रकाश में लाने की हम

व्यवस्था नहीं कर पा रहे हैं। आवश्यकता इस बात की है कि संस्कृत भाषा को जिनमें बड़े बड़े अग्रणी ग्रन्थ भरे हुए हैं उनको शिक्षा के जरिये लोगों तक पहुंचाये, लोगों को उस भाषा की शिक्षा दें। संस्कृत पढ़ाने की दो पद्धतियां हैं—एक प्राचीन और दूसरी नवीन प्राचीन पद्धति में व्याकरण मुख्य होती है और दूसरे विषय गौण होते हैं। उनकी धीरे धीरे उपेक्षा हो रही है, और जो हम संस्कृत भाषा के प्रचार के लिये पैसा रखते हैं उसकी कालज और विश्वविद्यालयों में जो संस्कृत पढ़ायी जाती है उसी पर अधिकतर खर्च कर देते हैं। प्राचीन पद्धति से पाने की जो प्रणाली है उसकी हम उपेक्षा कर रहे हैं। यद्यपि हमारे उत्तर प्रदेश में और देश के और भी कोने-कोने में संस्कृत की पुरानी पाठशालाएं हैं जहां पर पुराने विद्वान पुराने ढंग से पढ़ा रहे हैं लेकिन हम बड़ा पर किसी तरह की व्यवस्था नहीं करने जा रहे हैं, कोई निर्णय नहीं लेने जा रहे है कि उन शिक्षा-पद्धति को चानू करके उसकी जो अच्छाईयां हैं, उनको प्रचलित रख कर, उन ज्ञान के भंडार को उजागर कर के देश के सामने रखें। मेरी ऐसी मान्यता है कि हमारे संस्कृत साहित्य में जो कुछ है, उसकी अगर हम उपेक्षा करने चने जाएंगे तो हमारी जो भारतीय संस्कृति है, जिसके कारण भारत का गौरव जब जगह है, वह गौरव नहीं रह जाएगा। इसलिए मैं चाहता हूँ कि संस्कृत भाषा के प्रचार और प्रसार की तरफ हमें पूरी तरह से ध्यान देना चाहिए और जो आज उपेक्षा की दृष्टि उसकी तरफ रही है, वह मिटनी चाहिए।

पुरातत्व विभाग की तरफ से कुछ खोज-बीन हो रही है और इसके बारे में कुछ काम किये जा रहे हैं लेकिन मेरे ख्याल से हमारे देश में बहुत से ऐस स्थान हैं, बहुत से ऐसे पुराने गढ़ और किले हैं, जिनके द्वारा हमारे इतिहास का बहुत कुछ उद्घाटन ही सकता है। उत्तर भारत में और दूसरी जगहों पर राजाओं के बड़े मायाज्य थे और उनके पुराने गढ़ और किले आज भी हैं। वे आज भी वैसे ही पड़े हुए हैं। अगर आज उनकी खुदाई

की जाए, तो इतिहास का उद्घाटन हो सकता है। मैं चाहूंगा कि सरकार उस तरह ध्यान दे और पुराने खंडहरों और गढ़ों की खुदाई कराए जिससे इतिहास का उद्घाटन हो सकता है।

जहां तक समाज कल्याण की बात है, इस बारे में मैं इतना कहना चाहता हूँ कि आदिवासी लोगों की शिक्षा के बारे में कुछ प्रगति हुई है और उनके सुधार के लिए कुछ कदम उठाये गये हैं और यह प्रशंसनीय बात है लेकिन इन क्षेत्रों में खराब पीने का बहुत बड़ा रिवाज है। मैं चाहता हूँ कि इन दिशा में इस तरह के कदम उठाने चाहिए जिससे इन बुरी सत में जो ये लोग पड़े हुए हैं और जिसे उनका स्वास्थ्य भी खराब हो रहा है, उससे इनका पीछा छुटे और वे आगे बढ़ें। इस दिशा में सरकार को कुछ ऐसे काम करने चाहिए जिससे वे इस बुरी सत से छुटें।

हमारे समाज में बहुत से ऐसे लोग हैं जो हाथ, पैर और आंख से अपंग हैं। उनकी पढ़ाई सिखाई के लिए कुछ थोड़ी बहुत व्यवस्था की गई है लेकिन फिर भी बहुत बड़ी संख्या में ऐसे लोग हैं जिनके लिए समाज की तरफ से कुछ पढ़ाई-लिखाई और आ का व्यवस्था हो और वे खाने-पाने लायक बनें। मुझे कुछ इस तरह के अपंग लोग मिले, जिन्हें इस प्रकार की शिक्षा दी गई लेकिन उनको काम देने की कोई व्यवस्था नहीं की जा सकी है। ऐसी हालत में जो कुछ काम वे कर सकते हैं और अपने जीवन-यापन करने के लिए उनको कुछ करने की आवश्यकता भी है, तो ऐसे लोगों को काम देने का भी कुछ प्रबन्ध होना चाहिए। जो काम वे लोग सीखें हैं उसको करने के लिए उनको कुछ सहायित्व दे जाए, ऐसा मेरा आर्ष कहना है।

बहुत सी महिलाएं औद्योगिक संस्थानों में काम करने जाती हैं। उनकी सुविधा के लिए भ्रमण से विश्रामालय होने चाहिए जहां पर वे अपने खाली समय में या विश्राम के

समय में जा कर बैठ कर आराम कर सकें। इसके अलावा उनकी दवा के लिए भी उचित व्यवस्था भ्रमण से होनी चाहिए। इस तरह पूरा ध्यान नहीं दिया गया है। मैं सरकार का ध्यान इस तरह भी आकर्षित करना चाहता हूँ।

इन शब्दों के साथ मैं इस मंत्रालय की अनुदान की मांगो का समर्थन करता हूँ।

SHRI C. K. CHANDRAPAN (Tellicherry): Sir, when the demands of the Education Ministry are being discussed, we raise certain fundamental problems of education, not as a matter of criticism, but because we would really like to see that our educational system becomes an instrument which will lead to social changes. I have been using, I think, the same words while participating in this discussion every year. But the problems which we have posed all along remain unresolved. In regard to the goal and perspective of our education and the content of the textbooks, I must say with great regret that the government has not succeeded in bringing about any desirable change. When we read this report and try to understand our educational system, we find that our education is rather detached from the realities we are facing today after 26 years of independence. In the universities, schools and other educational institutions, we are trying to mould the future of this country and ensure that the education should be such that it should meet the requirements of independent India and not the requirements of India before independence. When you look at it from this angle, you find a lot of disparities between the situation today and the requirements of the country.

Education in my opinion is trying to take an attitude of an impartial institution. Does it teach the students or does it bring into the minds of the younger generation in our country that they stand for democracy and secular

[Shri C. K. Chandrappan]  
 arism and they will fight for socialism? These are the goals to which the nation stands committed. But if you read the textbooks, especially those prescribed for the school students, you can see that very reactionary and outmoded ideas are penetrated in those textbooks. Only yesterday—my friend Mr. Stephen must have read it—there was a news in the Kerala press that a resolution was moved in the Kerala University Syndicate demanding that a book produced by the Language Institute, an institute financed by the Centre, should be scrapped and it was accepted. The book is on the political system in our country. The Senate had to agree that it should not be used even as a reference book because of the way in which it ridicules the whole system of democracy in our country and the Indian Constitution. It is not an accident that this has happened. In the school books you can see that governments are categorised as democracy and dictatorship even today! Maybe 26 years ago it was all right. Soviet Union and Hitler's Germany were both dictatorships. Does it not make any difference? This kind of textbooks give a certain orientation to the minds of the young which is not suited to the needs of the country. In many textbooks Mr. Jayaprakash Narayan is portrayed as a living hero of democracy. In the second sentence of this report, it is said; it begins like this: "With the proclamation of the Emergency, however, the general atmosphere took a dramatic turn for the better and the country's educational system has greatly benefited as a result. Educational life has now been restored to normalcy and academic programmes are running on an even keel." Who was responsible for this? The mention of the reference is apparently about the struggle which was launched by Shri Jayaprakash Narayan. I know there are other problems which lead to student unrest. But this particular reference is towards that struggle. In the textbooks, he is shown as one of the apostles of democracy. That is not good.

In regard to other matters, we always demanded that the education system should not be left at the mercy of the management. It happens that our education is largely run by private management who are commercialising it into a profit earning enterprise. I do not want to go into the various problems relating to appointments, admissions and corruption in this field, which are rampant. In the schools run by religious minorities, compulsory prayer is imposed on the students. In a democracy like ours, such things are not desirable. We feel that the education should be nationalised and the textbooks should be prepared by the Government through an agency which can regularly review the content of education so that it will have a scientific orientation.

Coming to the examination reform, UGC has appointed certain committees and their reports are being implemented. The fact even today remains that our examination system, as a whole, is obsolete. It puts the student under a rigorous torture. It is a memory orientation. I do not know why we are struggling with this examination reform for years and years and decades and decades. I hope, Government will introduce some reforms in the system of examination very soon.

There are public schools in our country. They are a legacy of the past. They remain and flourish. We have these institutions which are creating elitism in our country which is contrary to the principle of socialism. These institutions should be abandoned forthwith. This country should be able to go forward without this menace of public schools being created and public money spent on them. I think that the Government should make up its mind once for all. The Government is trying to dilute the public school system by saying that we will have some reservations in them. This public school system has a tradition of creating an elitism and that is not

permissible in a system which we are trying to create in our country.

When the Emergency was declared, we supported it because it was a bold action taken by the Government against reactionary forces which were trying to subvert democracy in our country. We never thought that it was due to something that has happened in Patna or anywhere. It has its deep roots in the social fabric everywhere. In our educational system, it has its roots. This is not a new invention that I am trying to bring before your notice. Who does not know that CIA is actively working through various agencies in our educational field? Who does not know that RSS and Anand Marg are active in our educational field? The Government has made bold declarations that it will wipe and weed them out. The time is less; otherwise I will tell you many stories. But I would cite one example, only one. Here is an article, "Education and Anand Marg". This is a photostat of an article published by G. C. Pande. This gentleman is the vice-chancellor of the Rajasthan University, now, at this moment. And he says in his article—I quote:

"Sri Sri Anandamurti combines in himself this rare synthesis of the past and the present, the Indian and the universal, the spirit and the secular. Anand Marg thus ramifies in a number of branches and covers human life and activity in a comprehensive manner."

He was eulogizing Ananda Murti who is in jail in Patna, facing prosecution in an alleged assassination case. And this gentleman is till today continuing as the vice-chancellor of the university in Rajasthan. And I am told—I was in Jaipur the other day and I was told by respectable teachers and students—that the guest house of the Jaipur University is a den of Avadhoots; that and even to those Avadhoots who were arrested and jailed the guest house provided food. Maybe, Dr. Pande thought that Ananda Murti's Avadhoots should not suffer in jail. Is it

permissible? If this happens at the top levels of our educational institutions, is it an accident? I don't think the Government is unaware of it. And till the day the Anand Marg was banned, the wife of this gentleman was the treasurer of an Anand Marg-run institution. Did you do anything? Hardly anything. This is the case in regard to Anand Marg. This is only one case. There are many like this. We make bold declarations and heroic speeches; but when it comes really to touching the people, pin-pointing the responsibility and punishing them for the crimes they are perpetuating against the younger generation in our country, we often prove lacking in courage. I don't say that it is spinelessness; but it is something like it.

12.59 hrs.

[MR. DEPUTY-SPEAKER in the Chair]

Now, coming to CIA, the other day, my friend, Shri Das Muni was asking a question here, viz. whether the Government was aware of the CIA ramifications in the educational sphere. First, the Minister tried to answer negatively—it was not the Minister of Education, but the Minister of Home Affairs. Later, he agreed that there are various institutions working in the educational field who are receiving money from various CIA-cover organizations. What have you done about it? What about the Vishwa Yuvak Kendra? What are its activities? What kind of relation is the Government having in regard to it? The World Assembly of Youth was dubbed and identified as one of the cover organizations of CIA. This Vishwa Yuvak Kendra, which was being financed by the same source, was never touched. It is working scot-free. It has only changed its label. It is working in Chanakyapuri near Diplomatic Enclave.

RSS is in the administration. Administration includes the administration of the Ministry of Education as well. I am not saying who is there. In the administration there are RSS

[Shri C. K. Chandrappan]

elements. Not only among the teachers, but even among the students there are RSS elements. What measures have the Government taken to weed them out? I do not think much has been done.

13 hrs.

On the contrary, certain very peculiar initiatives are being taken under the very nose of the Education Minister. I do not know what is the inspiration behind it. I was told that teachers in Delhi are given assignments to bring in a certain number of people for sterilization operation; otherwise, they will not be given their salaries, or their promotion will be in trouble. Even unmarried lady teachers are told "you should bring 10 or 15 people for sterilization operation". This is ridiculous. Is it part of education? I do not understand it. Is it the way in which it should be done? Not that I am opposed to family planning, but you are doing it in such a manner that it becomes so vulgar and ridiculous.

Then, the young students in the Delhi schools are given a form to be filled in by their parents and sent back within 24 hours. What is that form? It is a form which seeks information whether the father has undergone sterilization operation and, if not, whether he is willing to undergo that. If the child does not bring that information, he will not be admitted for the examination. Is it good? Is this the way of campaigning for something, however good it may be? This is nothing less than madness. Yet, this is the kind of thing which is taking place in Delhi.

Then I come to the participation of youth and students in the implementation of the 20-point economic programme. Sometime back we gave a memorandum, to which fortunately Shri Das Munsi was also a signatory, suggesting that those organisations which support the Government on the question of socialism, secularism and democracy should be called upon to do

a certain creative work in the field of education. After the 20-point economic programme was announced, we again approached the Government with the same request that those organisations which are supporting the Emergency, which are supporting the 20-point economic programme should be given the due role in the implementation of this programme.

In the Government's routine report there is reference to certain committees for afforestation, fight against dirt and disease etc. I have nothing against them. But I say that it does not create a sense of involvement among the students. After all, in this country without getting the tacit support of organised youth and student movement, if the hon. Education Minister thinks that through his Secretaries he can implement this programme, he is badly mistaken.

Take the experience of Kerala. When the Congress-led student organisation—I am not speaking about the Communist-led one, because that may create problems for them—when they were given this role, they mobilised tens of thousands of students to participate directly in the national reconstruction programme and other programmes. We also had our humble role in that work in building bunds, removing weeds which are badly affecting the agriculture, without any budgetary allocation. You can do it here, provided you have the right approach. But, unfortunately, you do not have that approach. Your approach is typically bureaucratic. You leave it to the Ministry, and the Ministry leave it to the officers down below, and red tape delays things. So, it will never come to fruition. You will never be able successfully to implement the 20-point economic programme without a sense of involvement of the student community.

One word about the physically handicapped. This is not to plead for anything special I think the Ministry is doing certain things, but

they should have a more sympathetic approach, a more creative approach, so that these people find their place in society.

DR. V. K. R. VARADARAJA RAO (Bellary): I am speaking on the subject of education after an interval of five years. This is because I had imposed on myself a ban that, having been a Minister of Education, it would not be appropriate for me in any way to speak on the subject or cause embarrassment to those who are administering this portfolio. Five years was my limit because I thought that Parliament would be dissolved at the end of five years, and I hope I will not be a Member of the new Parliament. Therefore I thought this might be the last occasion on which I would have an opportunity to speak, and hence I sought the permission of the chief whip of my party to speak on this particular topic.

I do not want to be critical. I know what problems are involved in administering the portfolio of education. It is not like transport, shipping or railways or even industries where a great deal of authority, finance and administrative power rest with the Central Government. In case of education, to a very large extent Government has to rely on persuading the State Governments and persuading other people in the educational field, and whatever little money they have got is spent not directly by them, but by these organisations, the most important of which, of course, is the UGC. Therefore, I am very much aware of the practical limitations that are there. That is why, even when I was Minister I used to say that the Minister of Education is mainly a talking Minister. He inaugurates conferences, gives key-note speeches, addresses seminars, puts forth ideas, but when it comes down to getting things done, he is very much handicapped. I say all this because I know the difficulties

under which the Ministry is functioning and, I am afraid, will continue to function for some time more.

I want to lay before the House for the record what I think are a number of uncompleted tasks in the field of education. There are other forums from which I can talk about it, but since I am a Member of Parliament and I happen to be an educationist, having spent 45 years as a teacher and an educational administrator, it is but proper for me to place before the House what I think are a number of uncompleted tasks that lie before the country in the field of education, so that through this august House some impact may be made on Government for speedy action in dealing with them.

I would give priority of importance in this list to the question of adult illiteracy. It is a subject on which I have got very strong feelings. For years and years, both before I was a Member of Parliament and afterwards, I have been talking about the need for making this country literate. The number of illiterates in this country, as I am sure is known to this House, is probably there hundred million or more. The number of illiterates has increased after independence. Every country in the world, after independence, has gone in for a programme of liquidation of illiteracy. Whether you want democracy, whether you want industrial civilisation, whether you want application of science and technology or the removal of superstition and so on, unless you make the population literate, you are preventing them from having all these things. That is what the Soviet Union did; what China did; what Indonesia did; what Cuba did. Here, there has been no sustained programme undertaken by the Government against adult illiteracy. I would like to know what is happening in this field.

When I was functioning on the other side of the House, we had set aside an amount of money for adult



[Dr. V. K. R. Varadaraja Rao]

literacy and set up a National Council for Adult Literacy. I persuaded all the State Ministers to be members of that body and to take personal interest in the removal of adult illiteracy. There was a target and a programme. What happened to that? When we are talking so much about educational reform, having 10 plus 2 plus 3 reforming higher education, what are we doing for the common masses? We are supposed to live for the common masses. What have we done, what are we doing and what are we going to do to remove adult illiteracy? What steps have been taken and what amount of money is being spent? What is the organisation? What is the policy? What literature is being produced? It is high time that somebody in this House raised these questions. Because if we do not do something about it now, during the period of Emergency, I do not know when we are going to tackle the problem of adult illiteracy.

Then, the second remaining uncompleted task in the field of education which has remained so for the last 45 years is what is called the problem of drop-outs, wastages and stagnation in primary education. The first time I came across this was in the year 1928, what is called the Hertzog Committee's Report which drew the attention of the country to the fact that out of 100 people who joined the primary class, the first class, hardly 40 or 45 people reached the fifth class. The story has remained the same. What is our policy regarding drop-outs? When we say, make primary education available to more and more people, make it compulsory, I say, something like 30 to 40 per cent of money spent on primary education goes down the drain. It is completely wasted. Every person in the field of education knows that unless there is four years of schooling, there is no literacy. The major reason, as you know, Sir, for the extension of illiteracy in this country which makes

me ashamed when I go abroad—we are known all over the world as a country with the largest number of people below the poverty line and the largest number of people who do not know how to read and write—has been our shameful neglect of seeing to it that primary education works, that drop-outs are stopped and the people who join the first class reach at least the fifth class so that they retain literacy. This is the second uncompleted task in the field of education which should be attended to.

Now, I come to the third uncompleted task. We have been talking for years from the days of Mahatama Gandhi and later there was the Radhakrishnan Committee's Report on education and all educationists have been saying that the medium of instruction should be the mother-tongue, the regional language. What happened to that? The vested interest in the field of higher education has seen to it that the Indian languages are not made the medium of instruction. Today, in the year of grace, 1976, there are far more English medium schools than what they were before. The number of students going to English medium schools has increased tremendously. From the nursery rhymes, from the first class the medium is English. There was a time when even the Convent schools and missionary schools were prepared to change-over to Indian languages. Today, not only in Convent schools and missionary schools, but in other schools also, the medium of instruction is English. All the elite class in the country send their children to English medium schools. You are talking of family planning and telling the Government servants and others to adopt family planning. I ask the Education Minister to see that Government servants are given the responsibility to see that their children are educated in Indian language medium schools. How can be otherwise expect the country to grow? How do you expect the country to develop self-reliance or to achieve

growth, and how do you expect its creative energies to be released if English continues to dominate as the medium of instruction? I am not against English: English must be a language which we must all know—what Dr. Kohari called a Library language. I think I also had, on several occasions, pointed out that we must know English because we must have access to English which has the largest repository of knowledge in the whole world. But why should it be the medium of instruction? Finland does not have it; Afghanistan does not have it; Denmark does not have it; but this great country of 600 million people, which is now a most powerful country in the world, still believes, that unless English is the medium of instruction, we cannot learn. How many Nobel Laureates we have created in this country, how many Fellows of Royal Society we have in this country; what remarkable contribution we have made to world knowledge in terms of our population, in terms of our size and in terms of the number of Universities is a matter on which the Education Minister knows the facts as well as I do.

I would suggest that we should come down to brass tacks. Since, during the Emergency, we are re-thinking on fundamentals, and we are going into the fundamentals, it is high time that we thought of the whole question of the language problem. We had a big programme of text-books and other books to be printed in all the Indian languages: what has happened to that? What has happened to the publication programme? What has happened to the change that was to take place? How many Universities, how many M.A. Colleges, how many Science Colleges, how many Medical Institutes and how many Engineering Colleges are teaching their subjects in their own languages and not in English? How are you going to bridge the chasm between the classes and the masses? We talk of a socialist society, a

democratic society and a non elite society, but how are we going to bridge the chasm between the classes and the masses which is widening and deepening every day of the independent existence of our nation.

Then, Sir, the fourth un-completed task—I won't elaborate on this—is the three-language formula. What has happened to the three-language formula? The idea was that while Hindi should be learnt by non-Hindi speaking people, the Hindi speaking people will learn an Indian language other than Hindi. For this purpose we had set up a Central Institute of Languages in Mysore and we set up four regional institutes in different parts of the country. We invited the State Governments, to send their teachers for the purpose of enabling the teachers to teach other Indian languages. I believe Haryana—whose dynamic Chief Minister is to-day a dynamic member of our Government—did take up Telugu and Telugu was introduced as another language in Haryana; what has happened to that? Does this three-language formula hold or is it dead? If it is to hold, then the Hindi speaking people have to learn an Indian language other than Hindi: Sanskrit will not do; it has to be some other language, may be Tamil or may be Bengali or Gujarati or any other language—I don't mind whatever it may be, but some language has to be learnt. What is the progress in this regard? Or let the Government say that they have found that the three-language formula does not work and have therefore dropped it. Why retain things on our shelf when we find that we are not in a position to implement them?

Then, Sir, the next un-completed task is this. What is the link between the Indian languages? It is now quite clear that this country is not going to have one language though we are hopeful and are still talking of Hindi as a national language. We know jolly well, when

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we come down to brass tacks, that it is not possible. When we go to Tamilnadu we find that they won't put even sign-boards in Hindi at Railway Stations or Post Offices or Central Government establishments: that is a reality. So, there are going to be a number of languages, some major and some minor. What is the link between these languages? A good Indian has to learn three or four languages, but how will he learn them? The answer is obvious. On this question, many of us have written before and many of us have talked, and now the latest and most powerful voice that has been added to the discussion is that of Acharya Vinoba Bhave. Why don't we have an additional script for Indian languages? Why not transliterate books in Indian languages into the additional script? You will find that if you do that, even without the help of a dictionary we are able to find so many common words. If you transliterate any book in Malayalam, many of the South Indians will understand the bulk of it because there is Sanskrit and Tamil in it. Similar is the case with Telugu and so many other languages. Why don't we have a programme at least.

So, in all earnestness and humility I would suggest that the Education Minister should, in conjunction with the Minister for Information and Broadcasting undertake a big programme of transliterating into Devanagari script books in all Indian languages. Those people who want to learn more than two or three Indian languages will not have the problem of having to face the script.

I do not want to take more time; I have already spoken for 12 minutes. But I would like to mention that, among the uncompleted tasks—obviously, I cannot exhaust the list—is the question of primary education and secondary education. We all know that this country has been over-spending its resources on higher education; everybody knows that. Any

student of economics knows that at the level of economic growth which we have reached, no country in the world has spent such a large proportion of its money on higher education. Primary education has been neglected; secondary education has been neglected; and higher education has been over-fed. With what results? We know that in terms of the figures in the live registers of the employment exchanges; the latest figure of applicants for employment, registered in the live registers, is something of the order of nine millions, of which the number of people with the qualification of Higher Secondary and above, is of the order of three or three and a half millions. I would like to know whether the Government will say in its new policy—we have now the new population policy, this, that and so on, and I hope we will have a new education policy—that the most important thing is primary education. I will go by what I see, Mr. Minister. I know what is happening. When I see the Budget, I know how much money goes to what subjects and to what categories. We all belong to the vested interests group because all of us come from Universities; we are university professors and ex-Vice Chancellors. We have not had a primary teacher in charge of education. What I want to say is this. Our educational policy must give much more attention to primary education and secondary education, must make primary education effective and bring about literacy programmes; higher education should be meant for the purpose of training people and increasing the frontiers of knowledge, not providing a railway platform for people to go from one age-group to another age-group and then seek employment.

I do not agree with what all my friend, Mr Chandrappan, has said. I cannot blame him. He is a very dedicated member of his Party. But I would certainly underline one thing

that he said. To what extent is the education that we are giving to our children—school students and primary school children—based on secularism, national integration and socialism? It is very important. I do not want to elaborate on that. But I would say that, by and large, in many places this is not happening.

Then there is the question about science. We talk of science for children. I understand that a large number of text-books are prepared for I Std., II Std. and III Std. children. As it is, the poor children cannot bear the load of the satchel that they carry to primary schools. Are we going to teach science to the children of 6 or 7 or 8 years by giving text-books and by giving lectures in schools by the kind of people who are working as primary school teachers? Are you having any imaginative policy or innovative policy which will see to it that the children of this country get some knowledge of the control of the environment, some knowledge of the control of the things that are happening through methods other than the formal methods of lectures and textbooks? I am sure Government is doing something about it; the NCERT is doing something about it. It will be very good for the country and for the House to hear what precisely is being done in a practical way to bring science and science knowledge to the millions of our children who are in schools and so on.

I now come to work experience. A long time back we had the Kothari Commission's report. The trouble with the Kothari Commission's report is that it is too big. If they had brought out an abridged edition, it might have been more effective. Very few people have the patience to go through these 600 or 700 pages. The work experience figures are there. What is 'work experience'? I would like to have a White Paper from the Government of India or the State

Governments summing up what has been done in the realm of work experience, what is work experience. What is the training that is being given; how far it is actually affecting the character, discipline and attitude of the students who are going in for work experience. It is a good *mantra*. Everybody wants integrated rural development or family planning. We accept it. But how is it going to be implemented or how is it being implemented? It is time we had some knowledge on that.

Then I come to the question of social awareness. We have been saying that our educational institutions, especially our higher educational institutions, do not form part of the community. We have had articles, lectures, seminars and workshops saying that every institution of higher education should be a part of the community, should do community service; the community should go to them when they are in need and the people who study there, and more important the people who teach there, will also go to them, will go to the slums, the mohallas and the villages and come in contact with the reality so that the people at large will feel that the school or the college is an institution that is of service and utility to them. That is called social awareness. What are you doing about it and what are you doing to restructure our national social service programme? It is a good programme which was started some time back and in some places it has done really well. Is the Government thinking in terms—I do not want to imitate China, even though now we have become friendly with China and our Ambassador will be going there some time by the end of June and their Ambassador will also be coming here—of some way by which reality and education is interlinked by social service? Are we thinking in terms of making social service compulsory before entry into colleges or after entry into colleges, or in between

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college course? And I would say, don't only have this for the students; the students will not do anything if the teachers just lean back and read their books and do their research and students have to take appointment to meet them. This is what China has done. The teachers must be as fully and totally and wholly involved in social work and should come in touch with reality along with students, otherwise students are not going to take to it.

These are some of the thoughts that I wanted to place before the House. I do not want to take more of your time and that of the House. I have got many more things in my mind. May be I should find some way of writing them so that they are available, but I would very strongly urge upon the hon. Minister that now he has got the opportunity, the climate is ripe, when new ideas, new innovations and new things can be put through very much quickly today than could be put through a year ago. With nice climate and a reasonably good economic development, with discipline in the country and much more understanding and support of Government's policies, this is the time to make a revolutionary departure in our education and the revolution does not consist of bringing in new things on the shelf, but in taking the old things away from the shelf, which are there and are rusted and moth-eaten; take them out, refurbish them and refurbish them. The problems are there; they are not new; neither the problems nor the solutions. Let us solve these problems first and then we can think in terms of adding something new to them.

श्री शिव कुमार शास्त्री (अलीगढ़) :  
उपाध्यक्ष महोदय, गत वर्ष मुझे लद्दाख और नागालैण्ड के कुछ स्थानों पर जाने का अवसर मिला जहाँ मैंने बहुत से प्राचीन साहित्य का बहुत अलस्य भंडार देखा।

उसमें से कुछ प्राकृत भाषा में था और कुछ संस्कृत भाषा में था। वह साहित्य इतना प्राचीन है कि अगर आज उनके पृष्ठों को पलटा जाय तो वह फट जायेंगे। मैं यह समझता हूँ कि सरकार का यह देखना पवित्र कर्तव्य है कि वहाँ के कुछ बौद्ध भिक्षु विद्वानों को साथ लेकर उन ग्रन्थों का उद्धार किया जाय, उनका विकास किया जाय और उनमें से जो प्रकाशन के योग्य हों, जिनकी उपादेयता हो, उनका प्रकाशन भी किया जाय।

इसके साथ साथ जो और वक्ताओं ने बात कही, मैं भी वह बात कहना चाहता हूँ कि त्रिभाषा फार्मुले ने चाहे किमी और भाषा का उद्धार किया हो या न किया हो, पर उसने संस्कृत का विनाश अवश्य किया है। जिस समय यह त्रिभाषा फार्मुला लागू हुआ उसी समय यह आशका प्रकट की गयी थी कि जब तीन भाषाएँ चुनने के लिए कहा जायगा तो उनमें संस्कृत रह जायगी जो बिचारी अब तक किमी प्रकार से जीवित रही है। पहले भी मैंने शिक्षा मंत्रालय की डिबेट में कई बार एक बात कही है—

त्वयि वर्षति जीमूतसर्वेपल्लविनादुभाः

अस्माकन्त्ववकं वृक्षानां पूर्वं पतन्वनश्यति।

वर्षा ऋतु में वर्षा होने पर सब वनस्पतियाँ लहलहा उठती हैं, उनमें नये नये पत्ते फूट आते हैं लेकिन आप के वृक्ष के तो पहले पत्ते भी पीले पड़ कर झट जाते हैं।

स्वतन्त्रता के बाद संस्कृत की भी मुझे यही दशा होती दिखलाई पड़ रही है। उसका कारण जो मुझे दिखाई देता है उसे अपनी तरफ से आपके सामने रखता हूँ। उन कारणों पर आप विचार करें। जो प्रयत्न हमारा मंत्रालय कर रहा है अगर वे इसी तरह से जारी रहे तो फिर संस्कृत की रक्षा नहीं हो सकेगी। संस्कृत अब तक जीवित रही कुछ राजाओं के आश्रय पर। प्रत्येक राजा अपने अपने राज्य में संस्कृत विद्वानों

को संरक्षण देना, संस्कृत के विद्यार्थियों के वास्ते पढ़ने और खाने पीने की व्यवस्था करना अपना पवित्र कर्तव्य समझता था। सिख स्टेट्स में भी, पंजाब में भी यने कोई स्टेट ऐसी नहीं देखी जिसमें संस्कृत के विद्यालय का प्रबन्ध न हो। राजाओं का सर्वस्व गया, राजकाज गया, मुझे उम सम्बन्ध में कुछ बहूना नहीं है। लेकिन एक जो आवश्यक काम वे कर रहे थे उसका दायित्व अब गवर्न-मेंट को सम्भालना चाहिये।

संस्कृत को दूसरे नम्बर पर सत्कार मिलता था सेठों में। सेठ भी अपनी कमाई का कुछ भाग उमंग लगाना अच्छा समझते थे। इसके कई अर्थ हो सकते हैं। या तो कमाई की वृद्धि के लिए व्यय करने हों इसमें या और किसी प्रकार में सोचते होंगे लेकिन कुछ न कुछ व्यय करना वे बहुत आवश्यक समझते थे। जैसे खुर्जा में एक बहुत बड़ा विद्यालय एन० आर० ई० सी० राधाकृष्ण महाविद्यालय बड़े बड़े सेठों के द्वारा चलते थे। काशी में भी ऐसे अनेक विद्यालय चलने थे। सेठों के घर भी अब अंग्रेजी पढ़ी लिखी पीढ़ी आ गई उसकी श्रद्धा और आस्था संस्कृत में नहीं रही इसलिए वह आश्रय भी समाप्त हो गया। अब तो संस्कृत के लिए आश्रय सरकार का ही है और सरकार यदि उसको संरक्षण दे तो श्रेयकार होगा। वह संरक्षण कई प्रकार में दिया जा सकता है। एक तो इस प्रकार से कि विद्यार्थियों को कुछ छात्र वृत्तिया दी जाएं संस्कृत को प्रोत्साहित करने के लिए ताकि वे इनसे प्रेरित होकर इसको बढ़े और गरीब, निर्धन छात्र भी संस्कृत ले ले और इस भाषा की रक्षा हो। इसके साथ साथ जो तपोधन ब्राह्मण हैं, जो विद्वान हैं उनकी भी विशेष रूप से जीविका का प्रबन्ध सरकार की ओर से होना चाहिये। एक बात जो संस्कृत जानने वाले हैं वे जानते हैं और इसके लिये चिन्तित भी हैं कि संस्कृत का जो अपार भंडार है उसको

पढ़ते वाले, जो लाक्षणिक ग्रन्थ हैं, उनको पढ़ाने वाले बहुत ही कम होते जा रहे हैं, जिस में इतनी हिम्मत है कि बारह-बारह साल जा कर इनको पढ़े और फिर उसके हाथ कुछ न लगे। इससे तो अच्छा वे इसी को समझते हैं कि ऊपर ऊपर की जानकारी प्राप्त कर ली जाए और कालिज में प्रोफेसर ही जाए, बढ़िया कपड़े पहनने का मिल जाए और बहुत ही कम काम करना पड़े। इस वास्ते संस्कृत के गहन अध्ययन के लिए लोगों में आकर्षण नहीं है। इसका परिणाम यह हो रहा है कि जो विद्या का मूल स्रोत है और जो सुरक्षित रहना चाहिये वह समाप्त हो रहा है। इसलिए मैं अनुरोध करूंगा कि मन्त्रालय इस ओर दृष्टि डाले और साथ साथ यह भी सर्वेक्षण कराए कि विभाषा फार्मुले के बाद में संस्कृत के छात्रों में कमी हुई है अथवा उनकी संख्या उतनी ही है या उममें बढ़ि हुई है। जन संख्या के अनुपात से तो वृद्धि होनी चाहिये थी। मैं चाहता हू कि विभाषा फार्मुले को इस तरह से लागू किया जाए जिससे संस्कृत की पढ़ाई पर इसका बुरा प्रभाव न पड़े।

स्वतंत्र भारत में नवीन पाठ विधि के बारे में समाचार पत्रों में खबरें आती रहती हैं। मंत्री जी ने कोई नई पाठ विधि निकाली है। वह विधि क्या है, मेरी समझ में तो अब तक आई नहीं है। दो प्लम दो क्या है? अभी तक मेरी समझ में तो आया नहीं है। उसने विशेष क्या लाभ होगा कुछ पता नहीं चलता है। मैं कहना चाहता हू कि स्वतंत्र भारत के लिए इस प्रकार की पाठ विधि आनी चाहिये जिसमें प्राचीनकाल में जो नैतिकता चली आ रही है वह भी सुरक्षित रहे और उसके साथ साथ जो वैज्ञानिक उन्नति आपकी माइंस के द्वारा होने वाली है उसका भी समावेश हो। दोनों प्रकार से इनका सम्मिश्रण होना चाहिये। यदि नैतिक उन्नति नहीं हुई और इसी तरह से पढ़ते और लिखते गए तो यह विनाश का कारण बन जाएगा। संस्कृत में एक कहावत है :

[श्री शिव कुमार शास्त्री]

साक्षरा विपरीतारथे राक्षसा भवन्ति ।

साक्षरा लिखिये और उलटी तरफ से पढ़िये तो साक्षरा राक्षसा बन जाता है। हजार पीये सामान या पचा लेने की शक्ति पढ़े लिखे में ही हो सकती है, बिना पढ़े लिखों में नहीं, हजार सिमेंट के कटटे पड़ा लिखा ही पचा सकता है बिना पढ़ा लिखा नहीं। यह बुराई जो आती है वह नैतिक शिक्षा के अभाव में आती है। इसका सुधार होना चाहिये। अकबर ने, जो उर्दू के बहुत बड़े शायर थे बहुत बड़िया लिखा था :

तमाशा देखिये बिजली का मगरिब और  
मशरिक में

कलों में बहां दाखिल बहां मजहब पै गिरती है ।

यह साइंस की उल्लंघि है और यह उल्लंघि हमारे जो नैतिक मूल्य है, उनका अवमूल्यन करती है, उनका विनाश करती है। तो इस प्रकार की शिक्षा विधि होनी चाहिये जिसमें आपके नैतिक मूल्य जैसे के जैसे ही सुरक्षित रहें और विज्ञान भी उल्लंघि कर सके और उसी के आधार पर आगे बढ़ते चले जाये।

इसके साथ साथ एक समस्या निरक्षरता निवारण की है। अभी भूतपूर्व केन्द्रीय शिक्षा मंत्री कह रहे थे कि भारतवर्ष में निरक्षरता बढ़ी है। मर्ज बढ़ता गया ज्यों ज्यों दवा की। तो इसके दूर करने के प्रकार क्या है ?

मैं एक दिन बैठा सोच रहा था, जो मैंने सोचा है, वह आपकी सेवा में रखता हूँ। यदि आप उससे लाभ उठाना चाहें तो मैं समझता हूँ कि उससे अवश्य लाभ उठा सकते हैं। आपके जो प्राइमरी, मिडिल और हाई स्कूल के अध्यापक हैं उनके मन में आर्थिक और सुविधा की दृष्टि से आप थोड़ा आकर्षण

पदा कीजिये कि जो एक वर्ष में अपने अध्यापक के समय में 50 निरक्षर व्यक्तियों को साक्षर करेगा यद्दना लिखना लिखायेगा उसको हम एक अतिरिक्त वेतन वृद्धि देंगे या और कुछ सुविधाएं देंगे।

इसी प्रकार से गरीब लड़कों को जहां खर्चों की छात्रवृत्ति प्राप्त होते हैं, उसी प्रकार यदि इस प्रकार की छात्रवृत्ति देने लग जायें कि एक वर्ष में जो इतने लोगों को अक्षर पढ़ना सिखायेगा उसे हम यह सुविधाएं प्रदान कर देंगे, अगर आप इस प्रकार के प्रयत्न करने लगे तो इससे इस दिश में बहुत लाभ पहुंच सकता है।

मैं यह भी कहना चाहता हूँ कि भारत जैसे कम साधन वाले देश में इन विद्यालयों से इनकी बिल्डिंगों और इनके अध्यापकों से और भी लाभ उठाये जा सकते हैं। इन्हीं विद्यालयों में बीज की पहचान वाले विभाग, कि कौन सा बीज अच्छा है और कौनसा बुरा है थोड़ी सी शिक्षा के बाद प्राप्त हो सकते हैं।

उसी प्रकार पशुओं के चिकित्सालय खोले जा सकते हैं और भिट्टी की पहचान, कौनसी उपयोगी है और कौनसी नहीं, आदि विभाग खोले जा सकते हैं। इसके लिए लम्बी चौड़ी शिक्षा की आवश्यकता नहीं है। किसान के बच्चे जो पढ़ने के लिये स्कूल जायेंगे, वह घर से आने हुए यह काम आसानी से कर लेंगे और आपका अतिरिक्त व्यय भी उसके लिये पृथक् से नहीं करना होगा।

एक अतिम बान मैं और कहना चाहता हूँ, जिस जगह से आपका भी सम्बन्ध है और मेरा भी। आपने अपनी रिपोर्ट में अलीगढ़ मुस्लिम विश्वविद्यालय में शांति और व्यवस्था की सराहना की है। मैं भी उसमें सम्मिलित होता हूँ। पर, जो कुछ जनता की चीजें हैं, वह आप तक पहुंचती है या नहीं, उन्हें आप तक पहुंचाना भी आवश्यक समझता हूँ।

भापका जो अनुशासन का तज है, उसमें जो चाबी लगाई गई थी, वह अब कुछ डीली पड़ती जा रही है और उसे अब फिर बोबारा करने की जरूरत है। अनूपगढ़ और कासिमपुर पावर हाउस से जो बसें अलीगढ़ शहर में जाती हैं, वहां यूनिवर्सिटी की तरफ रोड पर जगह जगह स्पीड-ब्रेकर लगे होने से वहां आकर उनकी गति मन्द हो जाती है और यूनिवर्सिटी के क्षेत्र में आते ही उनकी गति तो बिल्कुल मन्द हो जाती है। चाल धीमी होती ही यूनिवर्सिटी के लड़के बसों में चढ़ जाते हैं। वह बसों को कुछ नहीं देते हैं और फ्री वहां से स्टेशन तक आते हैं। अगर कोई चू-चपड़ की जाती है कोई कुछ कहता है तो उसको पीट दिया जाता है।

पिछनी 28 मार्च की एक घटना है वहां पर बहुत बड़ी दुर्घटना हो गई होती। अलीगढ़ इस प्रकार की जगह है कि जहां दिवासलाई खींचने की जरूरत है। घाग लगने में देर नहीं लगती है सारे का सारा मसाला तैयार रहता है। फिर उसको कभी साम्प्रदायिकता के सिर पर डाला जाता है और किसी दूसरे पर डाला जाता है। वहां पर 28 मार्च को पुलिस के कप्तान, पुलिस अधीक्षक की सूझ-बूझ ने स्थिति को संभाल लिया। दो, तीन लड़के यूनिवर्सिटी के साइकिल पर आ रहे थे और गवर्नमेन्ट प्रेस के सामने बें एक रिश्ता से टकरा गए। उसमें एक महिला बैठी थी और एक बच्चा था उनका चोट लगी और रिश्ता वाले को भी लगी। वही बस स्टैंड है, बस वाले आए और उन्होंने कहा कि देखभाल के चलना चाहिए। इस पर उन लड़कों ने गाली दी और यहा तक बात हो गई कि बस को लेकर आधोगे लो देखने। इस पर वहा चिन्ता पैदा हुई। कासिमपुर पावर हाउस इन्टर कालेज के प्रिंसिपल वहां बस

में थे, उन्होंने पुलिस अधीक्षक को फोन कर दिया कि लड़के हैं, कहीं भी जिम्मेदारी की बात न कर बैठें। हुआ यही लेकिन वहा पुलिस सादा वर्दी में थी, उसने रोकथाम कर दी, नहीं तो अलीगढ़ में उस दिन झगडा हो गया होता। भाप पुलिस के अधिकारियों और वहा के व्यवस्थापकों को सावधान कर दें कि वह इस तरफ ध्यान रखे ताकि पिछनी घटनाएं दोहराई न जा सकें। उसके हमारा शहर और राज्य बदनाम होते हैं।

मैंने समय का ध्यान रखते हुए ही थोड़े से सुझाव भापके सामने रखे हैं।

#### श्रीमती सावित्री श्याम (भाबला)

उपाध्यक्ष महोदय, इस वर्ष के शिक्षा मंत्रालय के अनुदानों को देखते हुए इस बात की बहुत कम गुंजाइश है कि हम शिक्षा के विस्तार या नई योजनाओं के सम्बन्ध में कुछ सुझाव दे सकें। इसका कारण यह है कि बजट का लगभग सारा रुपया बिजली इरिगेशन और एग्रीकल्चर आदि के की सैक्टर में लगा दिया गया है, और शिक्षा को प्रायर्टी का विषय मानते हुए भी, यह समझते हुए भी कि जीवन और मानव का सारा विकास शिक्षा पर निर्भर है, उसके साथ बहुत खराब व्यवहार हुआ है, और मैं समझती हू कि उस के साथ अन्याय हुआ है। फिर भी मैं शिक्षा मंत्री की इस बात के लिए सराहना करती हू कि उन्होंने शिक्षा मंत्रालय के लिए निर्धारित धनराशि का अलग-अलग कार्यों और विषयों के लिए बड़ी कुशलता के साथ बटवारा किया है।

प्रधान मंत्री श्रीमती इन्दिरा गांधी, ने देश के वैज्ञानिकों और साइंटिस्ट से अपील की है कि वे अपनी टेक्नालोजी और रिसर्च के फल को देश के उस हिस्से



[भीमती सावित्री श्याम]

में ले जाएं, जिस का विकास हीना आवश्यक है, अर्थात् वे उस को देश के ग्रामीण अंचल तक पहुंचाये। हमारे देश में जो आई० आई० टी० हैं, उन्होंने कुछ प्रोग्राम अपने हाथ में लिए हैं। उदाहरण के लिए खड़गपुर आई० आई० टी० ने ड्राउट, मद्रास आई० आई० टी० ने एनजी और दिल्ली आई० आई० टी० ने हाउसिंग सम्बन्धी प्रोजेक्ट्स को अपने हाथ में लिया है। यह सही है कि इस काम पर काफी पैसा खर्च होगा, क्योंकि रिसर्च एक बड़ा महंगा विषय है। मैं मंत्री महोदय से केवल यही निवेदन करना चाहती हूँ कि टेकनालोजी और विज्ञान देश के दूरस्थ क्षेत्रों में तभी पहुंचेंगे, जब इस विषय को समझने वाले व्यक्ति अधिक से अधिक संख्या में तैयार किए जाएंगे।

जहां तक प्राइमरी शिक्षा का सम्बन्ध है, 29 वर्ष की आजादी के बाद भी हम अपने देश में सब बच्चों के लिए प्राइमरी शिक्षा की व्यवस्था नहीं कर पाए हैं। आज भी प्राइमरी शिक्षा के सम्बन्ध में लड़कों की संख्या 61.4 प्रतिशत और लड़कियों की संख्या 38.5 प्रतिशत है। इस स्थिति के अनेक कारण हो सकते हैं। शायद प्राइमरी शिक्षा को प्राथमिकता न दी गई हो, शायद इसके लिए कम पैसा लगाया गया हो या शायद आबादी के लगातार बढ़ते रहने के कारण सब के लिए प्राइमरी शिक्षा की व्यवस्था न हो पाई हो। लेकिन यह भी तथ्य है कि हमारे संविधान में यूनिवर्सल एजुकेशन की व्यवस्था है, कम्पलसरी एजुकेशन की व्यवस्था नहीं। अगर हमारे संविधान में कम्पलसरी एजुकेशन की व्यवस्था की गई होती, तो कम से कम प्राइमरी शिक्षा बहुत कुछ बढ़ जाती, और हमारे देश का हर आदमी

इतना शिक्षित हो जाता कि वह वैज्ञानिक और टेकनिकल बातों को कुछ समझ पाता।

आज यह विषय राज्यों के अधिकार क्षेत्र में है, इस लिए हम इस क्षेत्र में अधिक प्रगति नहीं कर पा रहे हैं। लेकिन मैं इसको एक प्राथमिक समस्या मानती हूँ। मैं समझती हूँ कि इसको राज्यों की दया पर नहीं छोड़ना चाहिए और कम से कम प्राइमरी शिक्षा को कन्वन्ट लिस्ट में रखना चाहिए और केन्द्र को इस बारे में काम करने का अधिकार होना चाहिए।

एजुकेशन इतना बड़ा विषय है कि अब तक सारे समाज को इस के लिए जिम्मेदार नहीं बनाया जाएगा, तब तक इस सम्बन्ध में संतोषजनक प्रगति नहीं हो पाएगी। उत्तर प्रदेश में यह व्यवस्था की गई है कि जो ग्राम सभा या ग्राम पंचायत अपने यहां स्कूल बना देगी, उन के यहां शिक्षा की व्यवस्था की जाएगी, और जहां स्कूल नहीं बनाए जाएंगे, वहां शिक्षा की व्यवस्था नहीं होगी। इस का अभिप्राय क्या हुआ? इसका अर्थ तो यह हुआ कि प्राइमरी शिक्षा की जो स्थिति इस समय है, वही बनी रहेगी। इस बात से काम चलने वाला नहीं है। अगर आप चाहते हैं कि सर्वतोमुखी उन्नति हो तो प्राइमरी शिक्षा को ग्राम कम्पलसरी शिक्षा बनाइए और साथ में मैं कहती हूँ कि जिस तरह से बच्चे के खाने पर खर्च होता है, उसकी दवा पर खर्च होता है, उसके पालन पोषण पर खर्च होता है, कपड़े पर खर्च होता है उसी तरह उसकी शिक्षा के ऊपर भी मां बाप को खर्च करना चाहिए और यह आप अपनी राष्ट्रीय नीति से प्रारंभ करें कि शिक्षा के संबंध में की शिक्षा, मुक्त शिक्षा हाई स्कूल तक,

इंटर मीडिएट तक इस स्लॉगन को खत्म करके शिक्षा के ऊपर आप नया टैकन लगाए ।

हाला कि केन्द्र में बहुत कम शिक्षा का काम है, कुछ यूनिवर्सिटीज और कुछ आई आई टीज ही उनके पास हैं लेकिन फिर भी मैं देखती हू कि इसका बहुत बड़ा मंत्रालय है, और बहुत बड़ा स्ट्रक्चर है । रोज उनकी काम्प्लेसेज होती है, सिम्पोजियम होते हैं, सेमिनार होते हैं । ठीक है इनसे कुछ लाभ जरूर होता होगा । लेकिन जितना रुपया खर्च होता है उससे हम अपने कामन मैन को कितना लाभ पहुंचा पाते है, उन लोगों को जिनकी बुनियाद पर, जिनकी इच्छा से, जिनकी आज्ञा से इन सदनों की स्थापना हुई, इन मंत्रालयों की स्थापना हुई, जिनकी इच्छा से इनका बड़ा हमारा पैराफर्नेलिया ऐडमिनिस्ट्रेशन का बना हुआ है, उन को इस से क्या लाभ मिलता है ? मेरा निवेदन है कि मेहरवानी कर के साल भर के लिए इन सब खर्चों को रोक कर के आप प्राइमरी शिक्षा के ऊपर पैसे को लगाए और कम्पल्सरी शिक्षा कर के एक साल के अन्दर पूरे देश के बच्चा को शिक्षित बनाइए ।

एडल्ट एजुकेशन या इन्फार्मल एजुकेशन का प्रोग्राम पिछले समय में शुरू हुआ था । कहीं कहीं स्कूल भी उस के लिए बनाए गए । मैंने भी मैंने क्षेत्र के एक ब्लॉक का सर्वे किया मालूम हुआ कि पांच इन्फार्मल स्कूल बहा खुले हैं । एक अध्यापक को पचास रुपये मासिक उम के लिए देने का आयोजन था । लेकिन मैंने खुद देखा कि एक जगह भी एडल्ट एजुकेशन की क्लासेज नहीं चली । कोई इसको देखने वाला नहीं कि इस इन्फार्मल एजुकेशन में कहां तक उस ने काम किया जिस पर पचास रुपये आपने खर्च किए, कितना उसने एडल्ट एजुकेशन का फैलाव किया ? नुकल हपन साइब को याद होगा इस एडल्ट एजुक-

केशन की शुरूआत बड़े जोश और उत्साह के साथ सन 1937 में हुई थी जब कि लिटरेसी डे मनाया गया था और आज इतने सालों के बाद 1976 में भी हम देखते हैं कि वह नहीं के बराबर है और हम सोचते हैं कि प्रौढ शिक्षा होनी चाहिए । जितनी तेजी भोग जिस उत्साह से इसकी शुरूआत हुई थी वह उस सह और वे जजवात आज उस के संबंध में नहीं हैं ।

एक बात मैं मिशनरी स्कूलस और पब्लिक स्कूलों के संबंध में कहना चाहती हू । इसमें तो कोई सदेह नहीं कि मिशनरीज ने शिक्षा का फैलाव किया है, कम से कम पहाड़ों के अंदर जैसे राची, गडवाल, नैनीताल आदि जगहों में शिक्षा का फैलाव मिशनरीज ने बहुत किया है । इसी तरह से पब्लिक स्कूल जो माइनिस्ट्रीज ने एडिटिवल 30 के अंदर अपना अधिकार समझ कर कायम किए हैं उनसे भी शिक्षा का फैलाव हुआ है । मैं इसके कुछ विरोध में भी नहीं हू कि पब्लिक स्कूलों का निर्माण नहीं होना चाहिए क्योंकि कुछ अच्छी शिक्षा वे देते हैं और कुछ योग्य विद्यार्थी भी वे पैदा करते हैं । लेकिन तकलीफ हम बात की है कि हमारे देश के अन्दर क्लासेज बनती जा रही है, एक गरीब की क्लास, एक अमीर की क्लास, एक अमीर का बच्चा, एक गरीब का बच्चा इस तरह की एक छाप स्थायी होती चली जा रही है । कोठारी कमिशन ने अपनी रिपोर्ट में यह निश्चय किया था कि नेबरहुड स्कूलस प्रारंभ किए जाएंगे । हर ब्लॉक के अंदर माडेल के रूप में एक नेबरहुड स्कूल होगा । इंग्लिश पैटर्न के ऊपर उस की स्थापना होगी चाहे उसका मीडियम अंग्रेजी हो या हिन्दी हो । मैं नहीं जानता उस शिक्षारिक्त का प्रोफेसर साहब ने क्या किया । कहीं उसकी स्थापना हुई हो तो वह

[अंमरी सावित्री श्याम]

जवाब दें। बहरहाल मुझे अपने क्षेत्र का, बरेली और बदायूँ के क्षेत्र का पता है, एक भी स्कूल वहाँ इन तरह का देखने की नहीं मिला है।

राजवैतिक प्रेरणा से प्रोत्साहित होकर बहुत से कालेजों की स्थापना हुई, डिग्री कालेजों की विशेषकर। मैं भी उसकी हिस्सेदार हूँ मैंने भी कुछ किया है। लेकिन ये कालेज बाणिज्य के स्थान बने, एन कॉमिश्नल कालेज बन गए। ये कालेज यह भी धारणा नहीं करते कि हम को कोई ग्रांट मिलनी चाहिए। कितना मैनेजमेंट है, वह सब-क्या कहा जाय— एक व्यापार की तरह है। फ्रीस पर ये कालेज चल रहे हैं। चाहे जितनी फ्रीस ले ली जाए, दूयूशन फ्रीस ले ली जाय और उस पर ये कालेज चल रहे हैं। जो लेक्चरर उन में नौकरी करने के लिए जाते हैं केवल छः महीने में उन को बरखास्त कर दिया जाता है। अगस्त या जुलाई में उन को रखा और फरवरी या मार्च में इन्तहानों के पहले ही उनहें भ्रान्त कर दिया छः महीने की तनख्वाह उनको मिली और उनकी नौकरी समाप्त कर दी गई। कितना नुकसान इन तरह से हमारे नौजवानों का और कितना उन का शोषण और एक्सप्लायटेशन है जो शिक्षा के स्तर पर काम करना चाहते हैं, जो टीचर बनना चाहते हैं। इस की देख रेख कौन करता है, किसके हाथ में है? हरियाणा के एक कालेज के संबंध में मैं कह सकती हूँ—मैंने श्री बंसी लाल जी को, जब वे वहाँ के मुख्यमंत्री थे, लिखा था कि उस कालिज के संबंध में मेरे पास शिकायतें आई हैं कि वहाँ जो लेक्चरर्स थे, उनको 6 महीने के प्रावेशन पर रखा गया, सैलैक्शन कमेटी के द्वारा उन का चयन किया गया था, फिर उनको नौकरी से निकाल दिया गया, यह भी नहीं देखा

गया कि उन का रिजल्ट कैसा है। कुछ समय बाद मुख्यमंत्री जी का मेरे पास उत्तर आया—

“The State Government has nothing to do with these colleges.”

मैंने इन संबंध में कुल्लुव के वाइस चांसलर को भी लिखा था, उन्होंने जवाब दिया कि हम देख रहे हैं कि इसमें क्या अनियमितताएँ हुई हैं। मैं जानना चाहती हूँ— ये कालिज किस की दया के पात्र हैं— स्टेट गवर्नमेंट की दया के पात्र हैं या केंद्रीय सरकार की दया के पात्र हैं। हम किस तरह से अपने उन नौजवानों की रक्षा कर सकते हैं जो पढ़ाने के काम में लगना चाहते हैं। जब भी कोई प्रादमी सचिस में एन्टर करता है, ऐसा कभी नहीं होता कि चार छः महीने के बाद बिना किसी आधार के उसको निकाल दिया जाय। इस तरह आप को ध्यान देना चाहिए।

हमारी लोक सभा के एक माननीय सदस्य श्री ऐन्थनी साहब हैं, उनके इन समय करीब 350 स्कूल शिक्षा दे रहे हैं और कहा यह जाता है कि बड़ी अच्छी शिक्षा दे रहे हैं। लेकिन मैं एक दफा उन के एक स्कूल को देखने गई, वहाँ मुझे बहुत ज्यादा गन्दगी देखने को मिली। मैं वहाँ एक बालक के सम्बन्ध में गई जिसका मुझे से भी कुछ सम्बन्ध था वहाँ के एक टीचर ने उस बालक को बाल पकाड़ कर खिंचना प्रारम्भ कर दिए और कहा कि कल इतना सामान और इतना पैसा ले कर आना। उपाध्यक्ष महोदय, आप जानते हैं कि प्राटीकल 30 के अन्तर् माइन्स-रिटर्ज को अपने स्कूल कायम करने और उनका इन्तजान करने का अधिकार है लेकिन इसके बड़े मायने नहीं है कि वे बच्चों के साथ इस तरह का व्यवहार करें। एक बार केरल सरकार ने इन पब्लिक

स्कूलों के सम्बन्ध में कुछ जानकारी प्राप्त करने की कोशिश की, उन के यहां कोई एक्ट था, जिस में उस जानकारी की आवश्यकता थी, ये लोग फौरन कोर्ट में चले गए, इस आधार पर कि सरकार उनके काम में इन्टरफीयर कर रही है, उनको आर्टिकल 30 में जो अधिकार मिला हुआ है, सरकार उस में रोकवट डाल रही है। इसी तरह से सन् 1971 में हुआ—उस समय भी यही प्ली ली गई कि आर्टिकल 30 में माइनोरिटीज को अपने स्कूल खोलने और उनका इन्तजाम करने का अधिकार है। सरकार उन के एडमिनिस्ट्रेशन में दखलअन्दाजी नहीं कर सकती। मैं सरकार से निवेदन करना चाहती हूँ—मुझे पब्लिक स्कूलों से कोई एतराज नहीं है, लेकिन इन स्कूलों का एडमिनिस्ट्रेशन किस तरह से चलता है, इसको जानने की कोशिश करे और किस तरह से आप इस काम को कर सकते हैं—इसके लिए आप कोई तरकीब निकालिए।

समाज कल्याण के सम्बन्ध में भी मैं दो शब्द कहना चाहती हूँ—समाज कल्याण और शिक्षा ये दोनों एक ही मंत्रालय के दो विंगज हैं और अच्छा काम कर रहे हैं। आपके समाज कल्याण विभाग ने जिन सस्थाओं को अनुदान दिए हैं, उन सस्थाओं ने अच्छा काम किया है। लेकिन आप जानते हैं हमारे यहां ईत्रिल्ल, बुराईया की कमी नहीं है, हर क्षेत्रों में अभी भी बहुत कुछ करने को बाकी है। आज एक सबसे बड़ी समस्या हमारे सामने अनमैरिड मदर्स के बच्चों की है। अनमैरिड मदर्स के बच्चों को इन्लीगल बच्चा कहा जाता है, जब कि इस दुनिया में इन्लीगल कोई भी पैदा नहीं होता, दोनों की कन्सेन्ट से पैदा होता है। लेकिन मान लीजिए, यदि वह इन्लीगल भी पैदा हुआ है, तो इस में उस

बच्चे का क्या दोष है। उस मां और बच्चे की सुरक्षा हम अपने समाज में कैसे करें—यह एक समस्या हमारे सामने है। वह मा यदि कहीं कोई ट्रेनिंग लेना चाहती है तो उसे कलंकिनी समझ कर उस को दाखिल नहीं किया जाता। ऐसी मिसाल मेरे सामने आई है। मैंने कोशिश की कि किसी स्कूल में उसको दाखला मिल जाय और वह अपने पैरों पर खड़ी हो सके, अपने बच्चे का पालन पोषण कर सके—लेकिन इस समाज ने उसका विरोध किया। उसके बच्चे को अनाथालय में भेज दिया जाय, या उस को गंगा में बहा दिया जाय या उस को किसी गद्दे में दबा दिया जाय—तब इस समाज को मन्तोष होगा। मैं चाहती हूँ कि आपका मंत्रालय इन अनमैरिड माताओं के बच्चों की सुरक्षा के लिए कोई कानून लाए, जिसमें ऐसी व्यवस्था हो कि जो भी बच्चा इस धरती पर जन्म लेता है, वह इन्लीगल नहीं होगा। ऐसी घोषणा हम को स्वतन्त्र रूप से करनी चाहिए। मेरी बात का यह अभिप्राय नहीं है कि मैं ऐसे बच्चों के जन्म को प्रात्माहन दे रही हूँ लेकिन जो किसी भी कारण से पैदा हो जाता है, इस धरती पर जन्म लेता है तो उसकी सुरक्षा होनी चाहिए।

प्रास्टीचूशन की इंस्टीचूशन को, उपाध्यक्ष महोदय, खत्म करने का हम बहुत दिनों से कोशिश करते रहे हैं, लेकिन इसमें सफलता नहीं मिली है। एक जगह से समाप्त होकर दूसरी जगह पर दूसरे रूपों में पैदा होती रही है। मेरा इस सम्बन्ध में सुझाव है कि इस के इंस्टीकेशन के लिए जो पाकेट्स हमको मालूम हैं, उनमें हमें कुछ इन्तजाम जरूर करना चाहिए। जैसे उत्तर प्रदेश के उत्तर-काशी क्षेत्र को लीजिए। उस क्षेत्र से हमारे कई माननीय सदस्य यहां हैं, उनसे मेरी कई बार बातचीत हुई है—इस पहाड़ी क्षेत्र से

**[श्रीमती सावित्री श्याम]**

हर साल 40-50 महिलाएँ बहका कर बनारस, कलकत्ता, दिल्ली, बम्बई, ले जाई जाती हैं और वहाँ बेच दी जाती हैं और फिर वहाँ पर प्रास्टीचूशन में फंस जाती हैं, इसको हमें हर तरह से रोकना चाहिए।

**श्री गंगा चरण दीक्षित ( खंडवा ) :**  
माननीय उपाध्यक्ष महोदय, शिक्षा शब्द जैसे ही मस्तिष्क में विचरण करने लगता है, वैसे ही कुछ प्रश्न अनायास ही हमारे मस्तिष्क में पैदा हो जाते हैं और वे प्रश्न ये हैं :—

1. क्या साक्षरता में वृद्धि कर के हम ने विद्यार्थियों के दृष्टिकोण में व्यापकता बढ़ाई है ?
2. क्या विशिष्ट क्षता में वृद्धि कर के हम ने कुशल मानवीय पूंजी का निर्माण किया है ?
3. क्या तकनीकी ज्ञान के विस्तार के जरिये हम ने रोजगार के द्वार खोले हैं ?
4. क्या आर्थिक आयोजन और आर्थिक विकास के प्रति हम ने नवयुवकों में कोई जागरूकता पैदा की है ?
5. क्या हम ने सामाजिक कुरीतियों का निराकरण कर दिया है ?
6. क्या हम ने छात्रों में उच्च चरित्र का निर्माण किया है ? क्या छात्रों में सर्वतो-मुखी प्रतिभा जागृत हुई है ?
7. क्या विशिष्ट कानूनों की सहायता से और विशिष्ट क्षमता का नेतृत्व पैदा कर के हम ने जनसंघ की रक्षा के लिए कोई आधार शिला प्रस्तुत की है ?

जब ये प्रश्न हमारे मस्तिष्क में आते हैं तो इन का जवाब यही दिखाई देता है कि हम ने कुछ नहीं किया।

मुख्य अफसोस के साथ कहना पड़ता है—स्वतन्त्रता युद्ध के आरम्भ से ही शिक्षा में अज्ञानि भाने के लिये नारेबाजी शुरू हुई। कई आयोग बने, शायद पांच आयोग बने, लेकिन पाँचों आयोगों का यदि हम फल देखते हैं तो नगण्य दिखाई देता है।

उपाध्यक्ष महोदय, आप जानते होंगे—शिक्षा तंत्र के चार अंग होते हैं। एक अंग होता है—आधारभूत ज्ञान। दूसरा होता है—शिक्षक। तीसरा अंग होता है—प्रसारण सामग्री या साधन और चौथा होता है छात्र अधिकाारी। आधारभूत ज्ञान का किसी भी देश, समाज या राष्ट्र के नाम से संबंध नहीं रहता, उसका तो अंतस्नेतना, आत्मा की क्रिया या प्रवृत्ति से सम्बन्ध रहता है। हां, दूसरा ध्येय—जो प्रसारण सामग्री है, उसमें बांङ्गमय आता है, हमारी पुस्तक आती हैं। मैं कल्पना नहीं कर सकता कि राजनीतिक आजादी के साथ भाषण की आजादी भी जुड़ी हुई है या नहीं—यह एक विचारणीय बात हो सकती है। समस्त समाजवादी देश और अन्य देश भी यह कबूल करते हैं, यह मान्यता प्रदान करते हैं कि राजनीतिक आजादी के साथ भाषा की आजादी जुड़ी हुई है। भाषा अनुभूति का माध्यम ही नहीं है, यह विचार प्रकट करने का माध्यम ही नहीं है, वह हमारे चरित्र का एक अंग है।

14 hrs.

जो आदमी अपने को अपनी भाषा से जोड़ता है वह देश की मिट्टी की गंध से, उसकी ऊर्जा से, उस के संस्कारों से, उस की संस्कृति से अपने को जोड़ता है। आज अफसोस के साथ कहना पड़ता है कि अंग्रेजी भाषा का ज्ञान भाषा का पर्यायवाची शब्द बन गया है। अंग्रेजी जिसने पढ़ी वही विद्वान है और जिस ने अंग्रेजी नहीं पढ़ी वह मूर्ख है। आज स्वार्थ निहित आचरियों ने

अंग्रेजी की इसकी महानता इसलिये प्रवास की है कि अंग्रेजी उन को पढ देती है, अधिकार देती है, और पैसा देती है। अधिकार एक भर्त्स वस्तु है। प्रसन्न में अधिकार के बाद ये पैसा पैसे के रूप में आता है। अंग्रेजी केवल हमें ज्ञानवान बनाये सब तो एक बात है। लेकिन अंग्रेजी हम को अंग्रेजियत देती है। मेधा रचनात्मक होती है और रचनात्मकता का सम्बन्ध अपनी भाषा से होता है, न कि दूसरों की भाषा से। अगर अंग्रेजी पढ कर मैं विद्वान कहलाऊँ और देश के सरकारों को भूल जाऊँ तो मैं कैसा भारतीय हूँ। अभी मेरे पूर्ववक्ताओं ने हिन्दी के बारे में कहा मुझे अफसोस है कि आज हिन्दी को जो प्रधानता मिलनी चाहिये वह नहीं मिल पा रही है। सस्कृत हमारी एक आत्म-शक्ति देने वाली भाषा है। डा० रघुवीर सिंह ने अपनी डिक्शनरी के द्वारा यह सिद्ध कर दिया कि विश्व की कोई भी भाषा का शब्द सस्कृत के माध्यम से नये तौर से बनाया जा सकता है। सस्कृत में जितनी शब्द साधनिकता है उतनी विश्व की किसी भाषा में नहीं है। अगर हम एक 'हार' शब्द को ले और उस में भिन्न-भिन्न प्रत्यय लगाय तो उन प्रत्ययों को लगाने से भिन्न-भिन्न अर्थ के शब्द बनते हैं, जैसे निराहार, व्यवहार, उपहार, प्रतिहार, आहार। उसी प्रकार से 'क्रय' शब्द को लेते हैं और उस में भिन्न-भिन्न प्रत्यय लगाने हैं तो आकार, निराकार, साकार, उपकार, प्रत्याकार शब्द बनते हैं। इतनी शब्द साधनिका विश्व में सिवाय सस्कृत के और किसी भाषा में नहीं है। इसलिये सस्कृत की अवहेलना करना इस देश के प्रति अन्याय होगा।

तो जहाँ तक प्रसारण सामग्री का सम्बन्ध है मैं चाहता हूँ कि हिन्दी को प्रधानता दी जाय। इस एक ऐसा देश है जहाँ भिन्न-भिन्न जिलों में, भिन्न-भिन्न प्रान्तों में भिन्न-भिन्न भाषाएँ हैं, लेकिन कभी भाषा अनिर्धार

रूप से हर एक के लिये जानना अनिर्धार है। कोई भी प्रान्तीय या स्टेट की भाषा या कोई भी योरोपियन भाषा न ली जाय, लेकिन कभी भाषा को हर एक छात्र को जानना जरूरी है।

राष्ट्रीय विचारशीलता का मापदंड यदि कोई चीज है तो भावी नागरिकों के लिये जो हम पाठ्य क्रम निर्धारित करते हैं, वह है, उसी से राष्ट्र की विचारशीलता गिनी जाती है। आज हमारे यहाँ यह हालत है कि अगर 'ग' गणेश का है तो हम 'ग' गणेश का कर देते हैं क्योंकि 'ग' गणेश में साम्प्रदायिकता आती है। मेरी समझ में नहीं आता कि 'ग' गणेश के होने में कौन सी साम्प्रदायिकता का विस्तार होना है जब कि हम 'ग' गणेश का कहने लगते हैं। आध्यात्मिकता बिल्कुल छूट गई उस से कोई सरकार नहीं है। इसलिए मेरी मांग है कि हम सस्कृत की अवहेलना न करें, सस्कृत ज्ञान को प्रधानता दें हिन्दी की अनिर्धार्य जानकारी लोगों को देने की कोशिश करें तो हमारी भाषा का प्रचार होगा। अंग्रेजी के कारण हमारी भाषा पनप नहीं सकेगी।

तीसरा सवाल छात्र अधिकारी है। आज भारत का नवयुवक जीवन की देहली पर खड़ा हुआ है। जहाँ अज्ञेय भविष्य और अलभ्य अतीत परस्पर आलिगन कर रहे हैं। वे स्वतन्त्र मस्तिष्क और मुक्त हृदय हैं। न उन को भूत का खोफ मताता है और न भविष्य का भय उनको सताता है। उनसे कहा जाता है कि वे क्रांति लिए क्योंकि वे शिक्षित हैं, मेधावी हैं, उन की धमनियों में खोलने वाला खून है, नौकरी की तलाश में घिस गई है। उसकी शिक्षा, समाज के बेभाप भार से कुटित हो गई है आपकी मेधा। जीवन सघर्ष के हिमपात से धमनियों में खून की एक भी बूद नहीं है वे खोले कर्णों से।

## [श्री गंगाचरण दीक्षित]

जीवन संघर्ष के कुहासे में वह रोजी और रोटी की मंजिल देखें या सांस्कृतिक क्षेत्र का सुनहरा मकबरा। उससे कहा जाता है कि वह क्रांति लाए। कहाँ से कान्ति लाएगा? बड़ा मुश्किल है क्योंकि आज तो उसे नौकरी की तलाश है। सब से पहला काम जो शिक्षा के क्षेत्र में करना होगा, वह यह करना होगा कि नौकरी का सम्बन्ध डिग्रियों में एकदम हटा दिया जाए। अगर डिग्री मिल गई तो यह माना जाता है कि नौकरी प्राप्त होगी और यदि डिग्री नहीं मिली तो नौकरी नहीं मिलेगी। तो डिग्री प्राप्त करने का सम्बन्ध नौकरी से हटा दिया जाए। आज आदमी शिक्षा इसलिए प्राप्त करता है कि उसे नौकरी करनी है। अंग्रेजों ने हमारी शिक्षा का पिछला द्वार जो खोला था वह नौकरी की तरफ खोला था। वे बाबू पैदा करना चाहते थे। आज भी वह प्रणाली अपनाई जा रही है शिक्षा का पिछला द्वार अभी भी नौकरी की तरफ बन्द नहीं किया गया है। आज हमारे पास एक ही विकल्प है कि शिक्षा का राष्ट्रीयकरण करें और हर एक को नौकरी दें, नहीं तो यह करें कि नौकरी देने के लिए जो डिग्रियाँ हैं उन को बन्द कर दिया जाए।

अब रही अध्यापक की बात। अध्यापक के बारे में विनोबा जी ने कहा कि आज अध्यापक एक मृतजीवी है क्योंकि वे कहते हैं कि जो अध्यापक अपने जीवन यापन के लिए नौकरी करता है, वह मृतजीवी है। भगवान मनु ने भी कहा है कि जो अध्यापक जीवन यापन करने के लिए अध्यापकी करता है वह मृतकाध्यापक कहा जाएगा, वह जीवी-अध्यापक नहीं है। समाज ने अध्यापक को नियुक्ति इसलिए की कि वह व्यक्ति और समाज में एक सामंजस्य स्थापित

करे इसलिए नहीं कि वह अपने जावन-यापन के लिए एक जरिया बूँट ले। हमारा उद्देश्य तो यह था कि व्यक्ति और समाज की आवश्यकताओं की पूर्ति बढ़ करे और वह एक ऐसी धूरि हो जोकि समाज को जोड़ती हो और उस धूरि को यदि हब यह समझें कि वह केवल शाला में इसलिए घाता है कि उसको अपना जीवनयापन करना है तो अध्यापक नहीं, मृतजीवी अध्यापक होगा।

उपाध्यक्ष महोदय, यह बात जरूर है कि हमारी औपचारिक शिक्षा ने हमारे देश को कुछ नहीं दिया। जो औपचारिक स्कूली शिक्षा होती है, उसमें देश को कोई फायदा नहीं पहुँच सका। खुशी की बात है कि हमारे मंत्री महोदय ने अभी अभी विचार प्रस्तुत किए हैं कि औपचारिक शिक्षा देने की तरफ हम कदम बढ़ाएंगे लेकिन वे कदम कब तक बढ़ेंगे, कितने साल में बढ़ेंगे और उम की गति धीमी रहेगी या तेज होगी, इस पर कोई प्रकाश नहीं डाला है। मैं समझता हूँ कि औपचारिक शिक्षा में हम सच्चे नागरिक पैदा कर सकेंगे और सच्चे मनुष्य पैदा कर सकेंगे। हमने भौतिक पूजा का निर्माण किया है। अफमोस के साथ कहना पड़ता है कि हमने मानवीय पूजा का अभी तक निर्माण नहीं किया है और अगर मानवीय पूजा का निर्माण नहीं करेंगे तो भौतिक पूजा का विनाश करने के लिए शतान पैदा हो सकता है। अगर मनुष्य मानवीय गुणों को लेकर नहीं चलता है और केवल भौतिक गुणों का ही निर्माण होता जाता है, सड़कें बनती जाती हैं, पुल और रास्ते बनते चले जाते हैं और शतान पैदा होते जाते हैं तो वे सब चीजें पल भर में भी नष्ट की जा सकती हैं और नष्ट हो भी जाती हैं। मैं मंत्री महोदय का

अब तक मानता हूँ कि औपचारिक शिक्षा की तरफ से उच्च शिक्षा अपना ध्यान हटा करके अनौपचारिक शिक्षा की तरफ बढ़ाया है।

SHRI BISWANARAYAN SHASIRI (Lakhimpur): Mr Deputy Speaker, Sir, Education is in the State List; but for all practical purposes, the policy and pattern of education are determined by the Central Government. And the Central Government cannot shun its responsibility, simply because Education is in the State List. Educational institutions now can be termed as the machines for manufacturing unemployed youth. What will be the position when 100 per cent of our people become educated? Round about 30 per cent of our people are now educated. Our aim is to give education to all, i.e. upto 100 per cent. Therefore, along with the spread of education this aspect also should be taken into account.

Perhaps India is the only country where all the emphasis is given on higher education; and quite a big sum is spent on it, while neglecting primary education. On the other hand, in our Constitution, there is a directive that upto the age of 14, all the children are to be given free and compulsory education. It still remains a far dream. I would like to urge upon the Minister to find out ways and means for giving more emphasis and for spending more amount on primary education; and if necessary, stop—for a few years, say 3 to 5 years—any expansion and development in higher education.

UGC stands for University Grants Commission. So far as the name is concerned, it is सार्थकनामा (worth the name) because it does nothing else but giving grants. A long time ago, poet Rabindranath Tagore had made an observation. He said:

"I appreciate the sense of propriety and justice of our masters..

He meant the British. He says:

"...They have designated the highest officer of the Education Department as the Director of Public Instruction, instead of as Director of Public Education, because they were giving simply instructions, not education."

Similarly, I would like to say that the name is justified, because UGC is just distributing the grants. It has done nothing else. They are simply staying in an ivory tower and spending crores of rupees of the tax-payers on establishment. That Commission should be re-constituted and re-vitalized if it is to have any achievement in the field of higher education.

So far as languages are concerned, we have got the 3-language formula, viz Hindi, English and the regional language. Regional languages are to be taught; but in State like Assam and in some other States, it does not remain a 3-language formula. It becomes a 4-or 5-language formula. Because, there are some languages which are to be taught in addition to the regional language then education is imparted in the regional language, and there are Hindi and English. So, it becomes four languages and five in certain cases.

However, that apart, Sanskrit has to be fitted in in the three-language formula. I do not say that Sanskrit should be taught compulsorily to all the students, but it should find a place, along with Hindi or any other language, like a tapering course. It can serve as a source material for inspiration and for development of the regional languages, because it is known to everybody that unless the regional languages are developed, we cannot have a socialistic society. So, Sanskrit cannot be ignored or neglected by students and the society if we want to have regional languages as the medium of education and administration.





tee was constituted in 1967 and again in 1976, but since 1970 it has not been constituted and has not been functioning. Then, how can we expect that this Ministry will deliver the goods so far as national books are concerned? That also should be taken into consideration, and prompt action should be taken.

There is a certain formula laid down in the Report for the export and import of books. There, only the amount has been mentioned, nothing has been mentioned about the quality or the nature of the books which can be imported or exported. There is no institution or committee to supervise it. It is left to the Commerce Ministry, and the Commerce Ministry does it in a commercial way, but everybody knows that books imported in a commercial cannot serve the cause of education and enrich knowledge.

There are manuscripts lying all over the country. There is a saying in respect of Greek that what has been published in that language is only one-tenth of what exists. So far as Sanskrit and other regional languages are concerned, what has been published is only 1/20 of the manuscripts lying all over the country. Therefore, a vigorous attempt should be made for the preservation of these manuscripts from decaying by the micro-filming and other processes. There are manuscript libraries like the Tanjore Library in Tamil Nadu which can be made into an institution of National importance and maintained.

So far as education is concerned, we are entering a new phase. Our Prime Minister has declared the 20-point programme which has been accepted by the nation and is being implemented in various spheres. I would request the Minister here to devise ways and means for the involvement of the teachers students in the speedy implementation of this programme.

I support the Demands of the Ministry.

Shri P. G. MAVALANKAR (Ahmedabad): I am grateful to you, Mr. Deputy-Speaker, Sir, for giving me some time so that I can offer a few comments on this vast field of education, culture, social welfare and sports. If you take even any one of the minor topics covered by the Ministry, you will appreciate that one can go on making suggestions, comments and criticisms, but I will have to restrict myself to some of the broader aspects covering the activities of this Ministry.

Let me start by saying that on education depends not only our future, but even our survival! I do not think we have realised this obvious truism, but sometimes even an obvious truism, has to be repeated. If that is so, I would like to ask my dear and esteemed friend, the Education Minister, and his able colleagues whether they and we together have really succeeded in giving priority to education, educational programmes and allot them adequate funds. Of course, for education, the funds will always be inadequate. But, in our country, I find, over a period of many years, since Independence, the funds allotted to education are very meagre. One argument advanced is: Why do you want to spend more on education and create educated unemployment? I feel, this is a contradiction in terms. If a person is educated, how can he be unemployed? It means, we are not educating him properly. A truly educated man will always be employed. If nothing else, he will be self-employed. But, unfortunately, our education is such that even self-employment has become almost an impossibility.

Coming back to my main point, I would like education to be given the top-most priority by all concerned, by the community at large, by the Union and State Governments and by the leaders of public opinion. For many years, the Education Minister is not represented at the Cabinet level. I cannot imagine a Cabinet of any democratic country where a Minister of Education is not a member of the highest policy-making personnel, namely, the Council of Ministers. If you

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want to spend money in other spheres but if you do not consult and involve the Education Minister who is really to give you the manpower, you cannot get the desired results. You may have all economic programmes; you may have all other developmental projects. But if you do not have the educated men to man the various projects, how are you going to really have progress or development of the country? Therefore, I feel, as long as the Education Minister is not a member of the Cabinet, as long as he is not a part of the Council of Ministers, as long as he does not receive a large percentage of national budget, I do not think any effort at discussing these points in our august House will be of much significance.

I know, of course, education is a State subject, Dr. V. K. R. V. Rao who preceded me, in his very fighting and eloquent speech, mentioned this aspect also. But I do not think the problem of the Education Minister at New Delhi, that is, at the federal level, is merely of persuasion and influence. It is also a problem of coordination. Education is a matter which requires coordination. I am not one of those who believe that education must necessarily become a Central subject. I would certainly like freedom of experimentation and areas of experimentation available to all parts of the country. By its very nature of things, education is such which requires innovation, imagination and experimentation, laboratory experimentation both in the field and in the walled laboratory rooms. If you make education a Central subject, you take away the initiative and experimentation as a necessary and valuable tool and freedom from the various regional institutions and regional places. (*Interruptions*) But this is not to say that education should not be coordinated. All education is experimentation. My hon. friend, Mr. Sathe, forgets that he and I have been the victims of certain experiments in our own times when we were in colleges and schools. Some of the experimentation was good;

some was not so good. Ultimately, you will have to take the students and the children as tools for experimentation. All that Mr. Sathe, probably, wants is that we should not victimise the generation of students. Of course, I agree, and share this anxiety. That means, you will have to have an intelligent planning of educational policies; you will have to have an imaginative planning of all educational programmes. Therefore, it is not to suggest that education means no experimentation; or that it means no freedom, no initiative to experiment.

My point is, although education is a State subject, much needs to be done in terms of coordinating intelligently and imaginatively various experiments and educational ideas and programmes which are spread over the entire country. In terms of higher education and college education, there is some kind of scope for coordination. But I will not refer to that because my time is limited. I want to say something about primary education. In the past, in this House, when I asked questions, the Minister of Education gave a reply, more than once, not only to me but to many others that the number of illiterate children is increasing rapidly and fantastically. That is partly, of course, because of the fact that the population itself has been increasing very rapidly. But, apart from that aspect of the matter, I would like to know how much money is being spent, how much attention is being given to this basic problem of making the children literate in our country. It is no use saying every year that the dream is a distant one. Like the horizon it will become more and more distant, I agree; but, up to a point, even though it is distant, we should spend more time and energy and money and see that a vast number of children of our country become literate.

There was a mention of children in the Social Welfare Department's report. I would like to know what the Government of India are doing about that, and I would certainly like to compliment the Government by saying that they have done well in

having a national policy for children which, I suppose, they adopted on the 22nd August 1974. It is nearly two years now that this policy has been adopted and I would like some details to be furnished to this House by the Minister in regard to the actual, active and concrete programmes that have taken place and which are now being contemplated for implementation with regard to the future of the children. When one goes to the socialist countries when one goes to the western countries when one goes to the Scandinavian democracies one finds that the children there are looked after with tremendous care almost with reverence with a good deal of attention and with a lot of respect. Even though Mr Sathe and I are now perhaps, considered as gone for ever in terms of doing things better at least his children and my children can do better. But this is possible only if his children and my children get the necessary attention and respect and I would say reverence.

About the Higher Secondary Education pattern I would only say this that there is no use in saying that the 10+2+3 pattern is being increasingly accepted. What have we done in terms of four things—in terms of vocationalisation in terms of study courses in terms of funds allotment to the various states which have gone into this pattern of 10+2+3 in terms of equipment in terms of libraries, laboratories, buildings etc? And the fourth and the last though not the least important thing is teachers' education. Are teachers being re-education for that purpose?

With regard to Colleges and Universities I would only say since my time is limited that although the Education Minister says in his report—I don't want to take up time by reading all the lines—that since the Emergency, every thing is quiet, I would like to know from my friend the former Professor in fact, he is, I believe, even now a Professor, for many of us here continue as Professors although we are now Members

of Parliament—what a peaceful academic campus means. Does it mean that students are not asking questions, are not challenging the authorities, are not challenging the teachers, are not doubting and questioning the leaders, whether they be politicians and public men or Vice-Chancellors or Professors or Principals? It is true that violence and unrest have gone down to an extent. That is good but it is not enough. What we want is a restless academic campus restless for new ideas restless for the quest of truth, restless for challenging old beliefs. The Upanishadic and Vedic traditions of our own country never said that we should accept whatever comes from the teacher. In fact we should doubt it. The Purvapakhsh' and the Uttarapaksh in the Upanishad say the same thing—that whatever the teacher or the Professor says, don't accept it but just listen to it think on it and then agree to it or contradict it. Does that happen?

I am all for teacher politicians being eliminated from the campuses. I don't want teacher-politicians on the campuses but I do want intelligent and independent teachers and Professors who will say no when many others are saying 'yes'.

Therefore I will conclude by saying that academic campuses and educational campuses must be such wherein there is a lively communication of ideas between the teachers and the taught. There should be education for citizenship, for democracy and education for general development of all-round personality.

I would say that when we come to that there is no dearth of ideas and there is no dearth of reports. So many reports have been coming out both before and after independence. But there is dearth of two things. There is dearth of dedicated persons with imagination, intelligence and a missionary zeal who will implement these ideas, and there is dearth of sustained, sincere, and sensible implementation. If these inadequacies are met, I am

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sure we will come to treat education in right earnest and as an enormously serious business and not look at it and treat it casually and complacently as, I am afraid, we have been doing for so many years since independence.

श्री शंकर दयाल सिंह ( चतरा ) :  
उपाध्यक्ष जी, जिन्होंने प्वाइन्ट्स मुझे कहे थे, करीब करीब सभी मुझसे पूर्व वक्ताओं ने कह दिये, जो थोड़े-बहुत बचे हुए थे, वे मवलंकर जी ने पूरे कर दिये। लेकिन मैं एक ही बात कहना चाहता हूँ—हमारी प्रधान मंत्री जी ने पिछली 24 तारीख को गोहाटी में भाषण देते हुए कहा था—मैं केवल उसी बात को माननीय शिक्षा मंत्री जी को याद दिलाना चाहता हूँ, मैं जानता हूँ उन्होंने पहले ही उस को अच्छी तरह से नोट कर के रखा होगा—प्रधान मंत्री जी ने जो कहा था, वह गोहाटी और आसाम के अखबारों में बहुत अच्छे ढंग से छपा था, उन्होंने बहुत ही साफ शब्दों में कहा कि हमारी शिक्षा का पैटर्न, शिक्षा पद्धति अभी भी वही है जो ब्रिटिश लोगों के जमाने में थी। अंग्रेज ने जिस तरह की शिक्षा पद्धति हम को दी, हम अभी तक उस पर चले रहे हैं, नतीजा यह हुआ कि जिस तरह का उपयोग शिक्षा का होना चाहिये, विद्यार्थी जितना व्यावहारिक होना चाहिये, वैसा अभी तक हम उसको नहीं बना पाये हैं। इस लिये शिक्षा पद्धति में काफ़ी सुधार की आवश्यकता है।

उपाध्यक्ष जी, शुरू में लेकर अब तक हम सभी इन बात के लिये चिन्तित रहे हैं कि शिक्षा संस्थाओं को हम कैसे ज्ञान का मन्दिर बनायें, विद्यार्थियों को किस तरह से उपयोगी शिक्षा दें। अभी जो रिपोर्ट शिक्षा मंत्रालय की हमारे सामने आई है—उसमें प्रथम पृष्ठ पर ही इन बात को खर्चा है कि केन्द्रीय शिक्षा सचिवालय बोर्ड

की जो बैठक 27 और 28 नवम्बर, 1975 को हुई थी और जिस को उद्घाटन प्रधान मंत्री जी ने स्वयं किया था, उन की सिफारिशों की खर्चा प्रथम पृष्ठ पर है। लेकिन माननीय मंत्री महोदय को याद होगा कि प्रधान मंत्री जी ने उद्घाटन भाषण में इस बात पर जोर दिया था कि हम लोगों में शिक्षा को जकड़ कर रख दिया है, बड़ी-बड़ी सिस्टिग्न बन जाय, बड़े-बड़े भवन बन जाय—केवल इस बात पर जोर होता है। और किसी जगह किसी विश्वविद्यालय को पांच लाख का अनुदान दिया जाता है तो चार लाख रुपये का भवन बनेगा, लेकिन उसमें छात्र कैसे पैदा हो रहे हैं—दो कौड़ी के भी पैदा नहीं हो रहे हैं। तो हमारी प्रधान मंत्री जी ने इस बात पर जोर दिया था कि जिस तरह से शांतिनिकेतन की स्थापना गुरुदेव रबिन्द्रनाथ टैगोर ने की थी, उसी विश्वभारती पैटर्न के विश्वविद्यालय होने चाहिये, ओपन-यूनीवर्सिटी होना चाहिये या उनमें हम मनुष्य बना सकते हैं। लेकिन भवन बनाने से मनुष्य बन जाय इसको कोई गारन्टी नहीं कर सकता इसलिए मैं चाहता हूँ कि माननीय मंत्री जी इन बात को समझें। आज आवश्यकता इन बात की है कि जिस तरह से स्कूलों में पढाई होती है—क से कौवा ख से खरहा, उसी जगह अब होना चाहिए—क से काम और, ज से खाओ, काम करके खाओ, आज इस तरह की शिक्षा देने की आवश्यकता है, हम को अपने वर्तमान पैटर्न को बदलना होगा।

उपाध्यक्ष जी, बराबर इस बात पर जोर दिया जाता है कि शिक्षा जाव-ओरियेन्टेड होनी चाहिये। मैं इस बात से थोड़ा सहमत नहीं हूँ। जाव-ओरियेन्टेड का अर्थ हुआ है कि किसी को इन्जीनियरिंग की तालीम दे दो, किसी को किसी तरह की कोई टेक्नीकल तालीम दे दो, लेकिन उस के बाद भी बेकारों की संख्या

में कमी नहीं आती। इस लिये मैं अनुरोध करना चाहता हूँ कि शिक्षा को व्यावहारिक बनाइये, इस तरह से व्यावहारिक बनाइये कि बी० ए०, एम० ए० करने के बाद, इंजीनियरिंग पास करने के बाद डाक्टरी पास करने के बाद, पी० एच० डी० करने के बाद अगर लडका घर में आये तो खेती की मेड पर चलने में उन को जर्म न आये, चिता को पिता कहने में शिक्षक न हो। बहुत जगह ऐसे नकारण देखने में आये हैं—अगर पिता घुटने तक धोती पहने हुए अपने लडके के पास गया है, वहा उत के किसी साथी ने पूछ लिया कि य कौन है, तो उन न कह दिया कि हमारे गाव में आया है बेचारा। मैं कहना चाहता हूँ कि देश में वह शिक्षा मणाली आनी चाहिये, जिा की ओर गांधी जी ने, गुरुदेव ठाकर न, डॉ० जाकिर हुसैन ने, राजा राम मोहन राय न तथा अन्य लोगों ने बन दिया है। जिस विषय की ओर बारंबार यहा लागा न गया चिलाया है मैं उा की चर्चा करना चाहता हूँ, पुनर्बावृत्ति नहीं करना चाहता हूँ एक तो यह है कि जो पब्लिक स्कूल है, सेंट जेवियर आदि, उन में जो लडके पढते ह उन से साधारण कौन्पोरेशन के स्कूलों में पढने वाले लडके कैसे बराबरी कर सकते हैं और समाजवाद की स्थापना तब तक नहीं कर सकते जब तक पढाई के लिये बच्चा को समान अवसर प्रदान नहीं करते हैं। एक आइ० ए० एम०, आइ० पी० एम० का लडका आइ० ए० एम० और आइ० पी० एम० हो जाता है, लेकिन एक गरीब किसान का सिपाही का, मुखिया का या गाव के हलवाहे का लडका कमी भी बडा अफसर नहीं बन पाता। इस का कारण यह है कि उसे मौका नहीं मिलता है। अगर उसे भी किसी पब्लिक स्कूल में, ग्रेट स्टीफन्स में पढने का मौका मिल जाय तो निश्चित रूप से वह भी आइ० ए० एम० और आइ० पी० एम० हो

जाय। लेकिन उन को इस तरह के मौके नहीं मिलते हैं। इसलिये शिक्षा का आज का पैटर्न उन्ही के लिये है जिन के पास पैसा है या बडे बडे अधिकारियों के बच्चों के लिये है, या हम लोगों के लिये है क्योंकि अपने बच्चों को तो हम पढा लेते हैं पब्लिक स्कूलों में, लेकिन जिन 10 लाख लोगों ने हमें वोट दिया है उन के लडकों का क्या भविष्य होगा यह अधिकार में है। इसलिये मैं चाहता हूँ कि पब्लिक स्कूल और छोटे स्कूलों को समान स्तर पर ले आये पढाई के मामले में, जिस से सब को समान अवसर प्राप्त हो सके।

उपाध्यक्ष जी, अमी प्रधान मंत्री जी ने और हमारी पार्टी ने यह आह्वान दिया था कि प्रतिनिधिमण पद यात्रा करे। इस दौरान में जब मैं गाव में गया तो निश्चित रूप से प्राथमिक और मिडिल स्कूलों में भी गया। मैं बताऊं 20 सुबो कार्यक्रम में एक सुब यह है कि मसन दाम पर पुस्तके, कापिया बच्चों को प्रदान कराई जाये और होस्टला में जो लडके रहते हैं उन को खाने की नामश्री मस्ती मिले। मैं नाम दे कर बताना चाहता हूँ कि हजारोबाग जिले में चौपारन और कोडरमा भूखंडों के जिन जिन स्कूलों में मैं गया वहा पाया कि अगर वहा छोटी ब्लास में 60 बच्चे पढते हैं तो वेवल 5 बच्चा के पास पुस्तके हैं और जिन पुस्तक का मूल्य 1 50 पैसे है वह लडकों न 3 रु० म खरीदी है। इ लिय एक और तो पुस्तका का अभाव है और दूसरी ओर अगर मिलनी है तो अधिक दाम पर मिलनी है। कागज आप सबसो-डाइज्ड रट पर देते हैं सस्ते दाम पर कापिया देने के लिये। कई बार ऐसा मामला सामने आया है, जैसे वैशाली का आप ने ट्रेड मार्क बना दिया कि इन ट्रेड मार्क की कापी का मूल्य 30 पैसे रहेगा। लेकिन आप से कागज सस्ते मूल्य पर ले कर दूकान-

[श्री शंकर बयाल सिंह जी]

द्वारा यह करते हैं कि 30 पैसे की काफी नेपाल में एक ० में बेच देते हैं। इस मामले की जांच हुई है और सी० बी० आई० ने कहा है कि यह बात सही है। तो इस तरह की भी धान्धली नहीं होनी चाहिए। बच्चों को उचित दाम पर चीजें मिलनी चाहिये। आप मान्यवर स्वयं शिक्षा शास्त्री हैं और देश के शिक्षाविदों में आप का स्थान है इसलिये अनुशासन के अन्दर रह कर मैं कुछ सुझाव देना चाहता हूँ, और आप घंटी न बजायें।

पहला सुझाव यह है कि प्राथमिक, माध्यमिक और हाई स्कूलों की शिक्षा समाजवादी ढंग से हो सके इसके लिये इन के पाठ्यक्रम में इस तरह की चीजें दे जो कि राष्ट्रियता को भिन्न करें और उम्र का पैटर्न हर जगह और हर राज्य में एक होना चाहिये,

दूसरा यह कि विश्वविद्यालय अनुदान आयोग के द्वारा जो कुछ अनुदान विश्वविद्यालय को या कालेजों को दिया जाता है तो पिछड़े और जंगली क्षेत्रों को जो भी विद्यालय या विश्वविद्यालय हैं उन को अधिक अनुदान मिलना चाहिए। ऐसा न हो कि केवल केन्द्रीय और शहरी विश्वविद्यालयों को ही अधिक अनुदान आप दिया करें।

तीसरा यह कि प्रधान मंत्री जो ने जैसा कहा है उस के अनुसार शिक्षा को सादगी के साथ आप जोड़ें और शान्तिनिकेतन के पैटर्न पर खुले विश्वविद्यालय, हर जगह, हर अन्त में होने चाहिये। और हर जिले में एक एक ओपिन कालेज खोला जाये।

बिल्किंगों को प्रधानता न देकर पढ़ाई को प्रधानता दी जाए। सैनिक की जो

शिक्षा होती है वह पेड़ के नीचे होती है जंगल में होती है और पहाड़ में होती है और भवन के नीचे नहीं होती है लेकिन सनिकों में जितना अनुशासन है वह और कहीं देखने में नहीं आता है।

मेरा अगला प्वाइंट यह है कि छात्र-वृत्तियों की संख्या भी बढ़ाई जाए। नेक्स्ट प्वाइंट यह है कि भारतीय भाषाओं में शिक्षा देने को प्राथमिकता दी जाए। जहाँ तक हो सके अंग्रेजी को शिक्षा का माध्यम न बनाया जाय और अंगर. बनाना ही है, तो ऊचे स्तर पर बनाना चाहिए और नीचे के स्तर पर न बनाएं जैसा कि दूसरे लोगों ने भी कहा है।

अगला प्वाइंट यह है कि वाइस चान्सेलरों के एपाइंटमेंट के लिए यहाँ बोर्ड की स्थापना करना चाहिए जिसमें अनुभवी शिक्षाविद हों और उनके द्वारा ही हर एक विश्वविद्यालय के वाइस-चान्सेलर को नियुक्ति की जाए। ऐसा न हो कि जो ज्यादा पढ़े लिखे भी न हों उनको यूनिवर्सिटी का वाइस-चान्सेलर बना दिया क्योंकि उनकी पहुंच है।

अन्त में मैं यह कहना चाहता हूँ कि शिक्षा एक बहुत ही महत्वपूर्ण विषय है देश के लिहाज से। इसलिए शिक्षा को केन्द्रीय विषय बनाया जाए। राज्यों से लेकर आप केन्द्रीय विषय इसको बनाएं और खुद अपने सुपरवीजन में इस को लें।

इन शब्दों के साथ जो कुछ मंत्रालय ने किया है, इस के लिए मैं आप को बधाई देता हूँ और आप सब के सब बधाई के पात्र हूँ कि आप ने प्राइमरी शिक्षकों और प्राइमरी स्कूलों के विद्यार्थियों की ओर ध्यान दिया है।

श्री मुन्शी राज लेंगी (देहरादून) :  
उपाध्यक्ष महोदय, मैं शिक्षा और समाज

कल्याण विभाग की मांगों का समर्थन करने के लिए खड़ा हुआ हूँ।

यह सत्य है कि शिक्षा एक महत्वपूर्ण विषय है और यह सभी जानते हैं कि शिक्षा से ही हौबान या पशुइंसान जैसा बन जाया करता है और जो शिक्षा ग्रहण नहीं करता है उसके अन्दर वे गुण नहीं आते हैं जो कि आने चाहिएं।

हमारे शिक्षा मंत्री जी बहुत योग्य और विद्वान हैं। अपनी जिन्दगी का बहुत बड़ा हिस्सा उन्होंने शिक्षा के क्षेत्र में गुजारा है, और उन्होंने शिक्षा के बारे में बहुत नजदीक से देखा है। वे बहुत कुछ करना चाहते हैं लेकिन धन का अभाव है। शिक्षा के लिए उतना धन नहीं मिल पाता जितना मिलना चाहिए लेकिन फिर भी मैं यह कहना चाहूंगा कि जो कुछ भी मिल रहा है उसको कामन पोपुल या जो पिछड़े या गरीब लोग हैं, जिनके लिए हम सम्मानित हाउम में बहुत से सम्मानित सदस्यों ने आवाज उठाई है, उनके लिए खर्च करना चाहिए। हमारे यहां प्राइमरी और सैकंडरी एजुकेशन निगलेक्टेड है और हमारे श्री शंकर दयाल सिंह ने कहा है कि आज वे लोग अपने बच्चों को अच्छी तरह से नहीं पढ़ा सकते हैं। ऊंची आमदनी वाले, पूजीपति लोग तो अपने बच्चों को पढ़ा सकते हैं, लेकिन वह बोटर, वह माधारण बोटर जिस के पास हमें पांच साल के बाद जाना पड़ता है, क्या उसके बच्चे भी उसी शिक्षा को ग्रहण कर रहे हैं। तो हमारे यहां कोई शिक्षा की नीति अभी तक बनी ही नहीं। साधारण जनता को कौन सी शिक्षा मिल रही है, किसान का बेटा कहां पढ़ रहा है, छोटे अल्प आय वाले वर्गों जैसे मजदूर, हरिजन, आदिवासी के बच्चे कहा पढ़ने हैं, इसको सोचने की जरूरत नहीं समझी गई क्योंकि जो पांच साल में एक बार बोट

देने वाले लोग हैं उन का दबाव इस तरह नहीं पड़ा है। तो सवाल यह है कि हम क्या पढ़ा रहे हैं। जो छोटी श्रेणी के लोग हैं, दुर्बल वर्गों के लोग हैं उनको जो शिक्षा दी गई है, अनिवार्य करके अगर कोई शिक्षा दी भी गई है, तो उसको वे ग्रहण नहीं कर पाते और दो चार माल खराब करके अपने घरों को लौट जाते हैं, दो चार साल खराब करके वह अनपढ़ ही रह जाते हैं। तो हम तरह के शिक्षालय हैं, मदरसे हैं, स्कूल हैं जिन में बच्चे पढ़ कर भी अनपढ़ रहते हैं। इसके बाद कुछ सैकेंड्री स्कूल हैं जिनमें शिक्षा का स्तर कुछ ऊंचा है लेकिन जहां तक प्राइमरी स्कूलों का मवाल है, हमारे देश में ऐसे बहुत से स्कूल हैं जहां पर न बैठने की व्यवस्था है और न पढ़ाने का ठोक इन्तजाम है। अभी अभी हमारे साथी श्री शंकर दयाल सिंह ने इसपर बहुत जोर दिया है और मैं भी पुनः इसको जोर देकर कहना चाहता हूँ कि वे निगलेक्टेड हैं और उनकी परवाह नहीं की गई है। हालांकि यह स्टेट का सब्जेक्ट है, स्टेट का सब्जेक्ट होने के नाते यह कह दिया जाता है कि शिक्षा आटोनामस वाडीज के हाथ में है, प्राइवेट मैनेजमेंट के हाथ है प्राइवेट मैनेजमेंट वाले जो अपने स्कूल चलाते हैं उनकी मैनेजमेंट कमेटियों में आपस में झगड़े होते हैं। प्रिंसिपल और मैनेजमेंट में झगड़े होते हैं। वे मारा का मारा पैसा सरकार से लेते हैं या अभिभावकों से चंदे की शकल में ले लेते हैं लेकिन स्कूलों पर अधिकार उन मैनेजमेंट कमेटियों का होता है। जब धूम फिर कर शिक्षा का सारा खर्चा सरकार पर ही पड़ता है, तो इसे केन्द्रीय विषय क्यों न बनाया जाए जिसकी कि आजकल बड़ी चर्चा है। शिक्षा एक महत्वपूर्ण चीज है। यह एक बनियादी आवश्यकता है। रोटी, कपड़ा, मकान के बाद पढ़ाई भी



## [ श्री मुल्की राज सैनी ]

एक जवरी बीज है। पढ़ाई के बाद ही व्यक्ति की आमदनी बढ़ती है, वह अच्छे रोजगार के योग्य बनता है। इसलिए हमें वह देखना जरूरी है कि हम अपने बच्चों को क्या पढ़ा रहे हैं।

उच्च वर्ग के बच्चे चाहे वे कारखाने वाले के हों, चाहे बड़े बड़े अफसरों के हों, चाहे बड़े राजनीति करने वाले लोगों के हों, आम स्कूलों में नहीं पढ़ते। उनके लिए नर्सरी स्कूल हैं, फेंसी स्कूल हैं, पब्लिक स्कूल हैं। 28-29 साल की आजादी के बाद भी शिक्षा अनिवार्य रूप में, प्राथमिक रूप में बच्चों को नहीं मिल पाई है। कुछ जगहों पर तो अनपढ़ लोगों के बच्चे भी अनपढ़ ही रह जाते हैं। छोटे लोगों के बच्चों को जो शिक्षा मिलती है, उससे वे चपरासी बनते हैं, थोड़े अच्छे हुए तो बाबू बन जाते हैं लेकिन बड़े लोगों के बच्चे जब से पढाई शुरू करते हैं, जब तक नौकरी में आते हैं तब से वे अफसर ही रहते हैं और अफसर बन कर ही नौकरी में लगते हैं। आम आमदमी के बच्चों को, उन लोगों के बच्चों को जो बिलो पावर्टी लाइन के अन्दर आते हैं उनको जो आज शिक्षा मिल रही है उससे ऐसा लगता है कि उन्हें छोटे स्तर पर, उमी हालत में रहने पर जिन हालत में वे आज हैं, बांध दिया गया है। उनके बच्चों को जब अच्छी शिक्षा नहीं मिलेगी तो वे चपडासी और बाबू से अच्छी नौकरी भी नहीं पा सकेंगे। यह तो एक तरह की मोनोपली हो गयी, एक तरह का एकाधिकार हो गया। मैं सोशलिस्ट पार्टी में रहा हूँ मैंने समाजवाद का अध्ययन किया है, लेकिन शिक्षा में एकाधिकारवाद के रहते हुए कैसे समाजवाद लाया जा सकता है। जब व्यक्ति को नौकरी पाने के समान

भवसर न हों तो कैसे वह धागे बढ़ सकता है।

यह कहा गया है कि उच्च शिक्षा से बेकार व्यक्तियों की भीड़ बढ़ रही है। इस देश में आज उच्च शिक्षा प्राप्त भी बेकार हैं और कम शिक्षा प्राप्त भी बेकार है। इसका एक ही कारण है कि शिक्षा पाने के बाद एक व्यक्ति में जो आत्म विश्वास होना चाहिए, जो योग्यता होनी चाहिए जिससे वह महसूस कर सके कि यदि उसे नौकरी नहीं मिलेगी तो वह सेल्फ सपॉर्टिड होकर व्यवसाय कर सकेगा, वह नहीं होता। इसलिए शिक्षा जोव प्रोरियेन्टेड होनी चाहिए। आज शिक्षा में यह कमी दिखाई देती है कि शिक्षा पाने वाला व्यक्ति व्हाइट कालर जाब चाहता है। वह यह चाहता है कि उसजके कपड़ों पर गद्दोगुबार न लगे। वह ऊंचे पैनों की ऊंची तन्खवाह की नौकरी चाहता है। हमारी शिक्षा ऐसी होनी चाहिए जो रोजगार देने वाली हो, व्यवसाय देने वाली हो और भारतीय परम्पराओं के अनुसार हो जिनसे शिक्षा पाने वाले व्यक्ति में अनुशासन की भावना आए, कर्तव्य की भावना आए, मेहनत से जी न चुराने की भावना आए। ऐसी शिक्षा के लिए मिलेबस में तबदिली होनी चाहिए। हमारे देश के ब्रेन ड्रेनिंग की बात भी होती है जो उच्च शिक्षा प्राप्त करते हैं, डाक्टर और इंजीनियर लोग हैं वह बाहर चले जाते हैं। उसके बारे में भी सीरियसली सोचना चाहिए और उनकी शिक्षा में राष्ट्रीय भावना बढ़ानी चाहिए।

वैसे तो मुझे और भी बहुत बातें कहनी हैं, लेकिन थूक घंटी बज रही है, मैं हाउस का ज्यादा समय नहीं लेना चाहता।

इन शब्दों के साथ मैं इस विभाग के अनुदानों की मांगों का समर्पण करता हूँ।

जी इषरत्त प्रसाद दुबे (भंगारा) :  
माननीय उपाध्यक्ष जी, मैं आपका  
ज्यादा समय न लीते हुए शिक्षा की  
गर्बों की मांगों का समर्थन करते हुए  
कुछ थोड़े से विचार व्यक्त करूंगा।

मुझे ताज्जुब होता है कि जो बड़े  
बड़े शिक्षाविद हैं, बड़े बड़े नेता हैं, उन्होंने  
शिक्षा की दिशा में जो काम किया है,  
उसमें मुझे कुछ थोड़ा कल्पयुजन मालूम  
होता है। यो कहा गया है कि देश  
बहुत बड़ा है, इसलिए तीन भाषाओं  
का फ़ार्मूला बनाया गया। अपनी मातृ  
भाषा, अंग्रेजी और एक देश की भाषा  
हिन्दी, यह तीनों पढ़नी चाहिए। हमारे  
जो बड़े बड़े शिक्षाविद हैं, वह बाहर के  
देशों में बहुत घूमने हैं, लेकिन मुझे  
यह समझ में नहीं आया कि बड़े देशों  
में जाकर, ये क्या मिश्रकर आते हैं।

मुझे एक रूसी विद्वान मिले, बहुत  
दिनों की बात है, उन दिनों में कालत  
करता था लेकिन एक रोज मुख्यमन्त्री  
ने मेरी मुलाकात उनसे करा दी। वह  
कहने लगे कि मैंने सुना है कि आप  
संस्कृत में बहुत रूचि रखते हैं।  
मैंने कहा कि जी हाँ। उन्होंने कहा कि  
क्या आप समझते हैं कि संस्कृत आपक  
देश की भाषा हो सकती है? मैंने कहा  
कि मेरा ख्याल है कि जितने बड़े भाषा के  
बारे में हो रहे हैं उम से तो संस्कृत ही जाये।  
उन्होंने कहा कि आपने इतिहास नहीं पढ़ा,  
संस्कृत कभी भी देश की भाषा नहीं रही है।  
यह तो उसी तरह की भाषा थी जिस तरह  
की अंग्रेजी है। जैसे 2, 3 परसेंट, कहा जाता  
है कि, लोग अंग्रेजी जानते हैं, उसी तरह से  
ही कुछ महापंडित थे जो संस्कृत जानते थे।  
संस्कृत जनता की भाषा कभी नहीं रही।  
प्राकृत या दूसरी भाषा रही होगी, लेकिन  
यह कभी नहीं रही। उन्होंने कहा कि  
हमारा देश भी गरीब है, ज्यादा पैसा नहीं  
है। उस के बगैर एक भाषा को फैलाना है।

तो जो भाषा ज्यादा बोली जाती है, उसी  
भाषा को हम ने राष्ट्रीय भाषा का दर्जा दे  
दिया और दूसरी जो भाषाएं थीं,  
उनकी उन्नति के लिये भी कोशिश की।  
उन्होंने कहा कि हमारे देश में भी उतनी ही  
भाषाओं की विविधता है, जितनी की आपके  
देश में है, शायद और भी ज्यादा हैं, ज्यादा  
बोली जाती हैं लेकिन हम ने राष्ट्रीय भाषा  
रमियन कर दी।

मैं यह जानना चाहता हूँ कि हमारे देश  
के बड़े बड़े विद्वान बाहर घूमते रहते हैं, रोज  
जाते हैं, रूस में भी जाते हैं क्योंकि रूस से  
हमारी दोस्ती है, तो वहां से क्या  
क्या सीख कर आते हैं? यह क्यों इतना  
समय बर्बाद करते हैं कि जहां पर हिन्दी जाती  
जाती है वहां पर तमिल पढ़ाई जाये? क्या  
होगा, तमिल पढ़कर वे लोग क्या करेंगे,  
यह बात समझ में नहीं आती है। शायद  
नौकरियों का झगड़ा आता होगा, तो उनकी  
भाषा में परीक्षा ले सकते हैं और साथ में कोई  
भी देश की भाषा को समझ लें। यह आव-  
श्यक नहीं है कि वह यह समझे कि अंगर  
हिन्दी भाषा राष्ट्र की भाषा हो जायेगी तो  
राष्ट्रीय स्तर पर नौकरियों में उनको हिन्दी  
पढ़नी पड़ेगी और उन्हें दिक्कत होगी। मैं यह  
कहता हूँ कि यह अड़चन तो सीधे तरीके  
से निकल सकती है। उनकी भाषा में  
ही उन की परीक्षाएं हों और अंगर वह  
नौकरियों के लिये ऐसा करते हैं। उत्तर  
प्रदेश में तमिल पढ़ाई जाये, इस तरह से समय  
और पैसा बर्बाद किया जाये, इस में हमें कोई  
तुक समझ में नहीं आती।

तीन भाषा फ़ार्मूला किस तुक से निकाला  
गया है? यह एक गरीब देश है, जहां कहते  
हैं कि छोटे बच्चों को प्राइमरी एजुकेशन नहीं  
दे सकते हैं, वहां इस तरह पैसा बर्बाद किया  
जाये कि हिन्दी के साथ तमिल पढ़ो या  
पंजाबी के साथ और दूसरी प्रांतीय भाषा  
पढ़ो, मेरा कहना यह है कि इस में कोई  
तुक नहीं है।

[श्री प्वाल्ला प्रसाव बुवे]

इस बारे में नये दृष्टिकोण से सोचने और कोई साहसिक कदम उठाने की जरूरत है। हमारे देश के लिए यह अत्यन्त आवश्यक है क्योंकि हमारा गरीब देश है और इस लिए हम तीन तीन भाषाएँ पढ़ा कर पैसा बर्बाद नहीं कर सकते हैं। देश में जिस भाषा को ज्यादा लोग बोले और समझ सकते हैं, उस को हम ने राष्ट्र-भाषा के रूप में चुन लिया है, और देश की जो अन्य भाषायें हैं, हम उन को पढ़ायेगे, उनका विकास और उनकी प्रगति करेगे, आज हम प्रकार का दृष्टिकोण अपनाने की आवश्यकता है।

15 hrs.

इस विषय में बड़ा कनग्रूजन फैला हुआ है। मैं तो एक छोटा सा आदमी हूँ। मेरी समझ में नहीं आता कि मैं इतने बड़े-बड़े विद्वानों को क्या ज्ञान बताऊँ। लेकिन अगर साधारण ज्ञान, कामनसेन्स, के दृष्टिकोण से सोचा जाये, तो यह समस्या बहुत सरलता से हल हो सकती है।

यह बात भी बहुत आश्चर्यजनक है कि अंग्रेजों ने हमारे देश में शिक्षा का जो ढांचा बनाया था, आजादी के 28 साल के बाद भी उस में कोई परिवर्तन नहीं किया गया है। मेरे जमाने में भी प्रोफेसर भी अंग्रेज होते थे। कोई कोई अमरीकन होते थे। वे अपने दृष्टिकोण से पढ़ाते थे। उदाहरण के लिए इंग्लैंड का इतिहास पढ़ाते समय बताया जाता था कि अमुक राजा टेबल पर खाना खाता था और हड्डियाँ नीचे फेंकता था, या अमुक रानी लहंगा उठा कर चलती थी, ताकि दूसरे देश के लोग उस की बात से सहमत हो जायें। इंग्लैंड और अन्य विदेशों का इतिहास इतनी डीटेल में पढ़ाया जाता था। लेकिन स्वतंत्र होने के बाद भी क्या हमारी एजुकेशन मिनिस्ट्री यह कह सकती है कि आज हमारे स्कूल कालेजों में चीन का इतिहास पढ़ाया

जाता है? क्या हमारे बड़े बड़े एजुकेशनिस्ट ने यह बात कही है कि आज हमारे स्कूल-कालेजों के करीकूलम में एशिया के विभिन्न देशों के इतिहास को जगह देनी चाहिए? उदाहरण के लिए ईरान का इतिहास बहुत गौरवशाली रहा है। चीन एक बहुत बड़ा देश है। जिस क्षेत्र को आज इंडोनेशिया और इंडोचाइना कहा जाता है, एक समय भारतीयों का फैलाव वहाँ तक था। इसी लिए वहाँ की संस्कृति को चीन-भारतीय कहा जाता है। लेकिन इन क्षेत्रों के इतिहास का हमें कोई ज्ञान नहीं है।

15.02 hrs.

[SRI VASANT SATHE in the Chair]

क्या लका का इतिहास हमने पढ़ा है? रामायण में हम ने पढ़ा होगा कि रामचंद्र जी ने लंका-विजय की थी। लेकिन क्या उम के बाद का इतिहास हमने पढ़ा है? आजादी के 28 साल के बाद हमारी शिक्षा में कुछ तो नया दृष्टिकोण, कुछ तो नवीनता आनी चाहिए। हम को एशिया और अपने पड़ोसी देशों के इतिहास का अध्ययन करना चाहिए। हमारे प्रधान मंत्री, श्रीमती इन्दिरा गांधी, और विदेश मंत्री, श्री चल्हाण, ने कहा है कि अगल-बगल के देशों के हाथ हमारी दोस्ती होनी चाहिए। लेकिन उन के साथ दोस्ती के लिए यह आवश्यक है कि हम उन देशों को समझे, उन के इतिहास, उन के लोगों और उन की भाषाओं को समझे। शिक्षा मंत्रालय ने क्या इन्तजाम किया है कि हम उन देशों के इतिहास, लोगों और भाषाओं को समझे। या वे देश हम को समझे? एक आजाद देश की तरह रहने के लिए हमको अपनी शिक्षा के सम्बन्ध में एक नया दृष्टिकोण अपनाना पड़ेगा। अब हम को इंग्लैंड के किसी राजा या रानी के सम्बन्ध में छोटी छोटी डीटेल जानने की जरूरत नहीं है। अब हमें अपने पड़ोसी देशों के बारे में जानकारी हासिल करने की जरूरत है।

मेरा अनुरोध है कि सभी महोदय भारतीय दृष्टिकोण से शिक्षा-व्यवस्था का फैलाव करें। भाषा के संबंध में वे निरंतर हो कर लोगों को, और विशेषकर दक्षिण वालों को, समझायें कि इस देश में जिभाषा फ़ार्मूला चलाने की क्या आवश्यकता है, उन को क्या कठिनाई है; अगर उनको नौकरियों के सम्बन्ध में कठिनाई है, तो उन की भाषा में परीक्षाएँ ली जा सकती हैं; इस बात की आवश्यकता नहीं है कि वे हिन्दी में परीक्षा दें, जिस से हिन्दी भाषी लोगों के उन से आगे बढ़ जाने की आशांका हो।

इस विषय पर एक नये दृष्टिकोण से विचार करने की आवश्यकता है, क्योंकि हमारे पास साधन कम हैं, जब कि हमारा क्षेत्र इतना विस्तृत है कि हम सब को प्राइमरी शिक्षा भी नहीं दे पा रहे हैं।

इन शब्दों के साथ मैं इन अनुदानों का समर्थन करता हूँ।

MR. CHAIRMAN: At this stage Shri D. P. Yadav will intervene. Then at 4 O'clock Shri Arvind Netam will intervene. At 5 O'clock the hon. Minister, Prof. S. Nurul Hasan will reply to the debate. So, the hon. Members must get their opportunity and speak in-between these three speeches. This will be the schedule hereafter.

शिक्षा और समाज कल्याण मंत्रालय तथा संस्कृति विभाग में उपसत्री (जी डी०पी० यादव) : समापति महोदय, शिक्षा मंत्रालय की मांग पर शिक्षा मंत्री जी बृहद विवेचन करेंगे मुझे आप ने थोड़ा समय दिया उसके लिये मैं आप को धन्यवाद देता हूँ।

माननीय सदस्यों ने युवा शक्ति को रचनात्मक कार्यों में लगाने की बात कही है, उस पर मैं थोड़ी सी चर्चा कर देना चाहता हूँ। इस देश में युवक युवतियों की संख्या करीब 9 करोड़ है जिस में 7 करोड़ 471 LS—8

बेहाती होंगे और 2 करोड़ नैर-बेहाती या शहरी जिन को कहते हैं वह होंगे। इमें जब कभी भी स्थिति को आंकना है, जब कभी समस्या को देखना है और हमने जब कभी भी देखा है तो इसी नौ करोड़ के परिप्रेक्ष्य में देखा है। कभी भी हम ने दो चार लाख के परिप्रेक्ष्य में नहीं देखा। पिछले पांच साल के दरम्यान शिक्षा मंत्रालय ने बहुत अधिक न किया हो लेकिन एक मोड़ देश की युवा शक्ति को ज़रूर दिया है, इस बात से इनकार नहीं किया जा सकता। हम अगर यह चाहें कि सभी को ऐसी शिक्षा दी जाय जिस से कि सभी लोग रोज़गार पा जाएं, सभी को नौकरी मिल जायगी तो व्यक्तिगत ढंग से भी मैं इस में विश्वास नहीं करता हूँ। किसी भी देश के लिए चाहे वह तकनीकी दृष्टि से या वैज्ञानिक दृष्टि से कितना भी सम्पन्न क्यों न हो सब को नौकरी दे सकना संभव नहीं हो सकता। युवा शक्ति का उपयोग वहाँ पर जो पोटेणियलिटीज़ है जो स्त्रोत्र है उनको स्त्रोंतों का किस प्रकार से उपयोग किया जाए, किस तरह से उस का अधिक से अधिक दोहन हो इसी पर निर्भर करता हूँ। इस दिशा में ज़रूर हम ने एक कदम बढ़ाया है और इस सदन में मैं इस बात को कहना चाहूंगा कि अब हम लोगों का युवा शक्ति के संबंध में जो मतव्य है वह यह है कि हम उन्हें नौकरी के लिए तैयार न करें, उन्हें अपने पैरों पर खड़े होने के लिए, हमारे जो पर्याप्त साधन हैं उपलब्ध हैं उन्हीं के अंदर तैयार करें।

आप और हम सभी जानते हैं कि आज भारत देश तकनीकी और विज्ञान के क्षेत्र में तीसरे स्थान पर है। आज यह कहना कि केवल बोकेमनल एज़ूकेशन से, तकनीकी शिक्षा से या कृषि शिक्षा से हमारी समस्या का समाधान हो जायगा मेरी समझ से ठीक नहीं है। हम ने जितने साधन उपलब्ध किए हैं, जितनी संख्याएँ बनाई हैं, उसे खी मैं यह कह सकता हूँ कि चाहे उस को उंचा

## [श्री डी० पी० शारदा]

बाबा माना जाये लेकिन हमारी संस्थाएँ बहुत ऊँचे पाये गी हैं। किसी भी राष्ट्र के लिए यह भौरव का विषय है कि उस राष्ट्र के जो संस्थान हैं वे किसी भी विदेशी राष्ट्र के संस्थान के बराबर के दर्जे के हों। आज हमारे आइ० आइ० टी० विषय के किसी भी संस्थान से टक्कर ले सकते हैं, हमारी मेडिकल संस्थाएँ किसी भी मेडिकल संस्थाओं से टक्कर ले सकती हैं, हमारे कृषि विश्व-विद्यालय विश्व की किसी भी कृषि विश्व-विद्यालय से टक्कर ले सकती हैं। हम ने इतनी उपलब्धि आज कर ली है और जैसा मैंने कहा कि हम तीसरे दर्जे पर हैं। हमारा जो मतलब यह है कि हम युवकों को केवल नौकरी के लिए तैयार नहीं करें बल्कि उन के विचार में परिवर्तन करें। जब तक उन के विचार में परिवर्तन नहीं होगा, उन के अंदर ऐसे मनोभाव नहीं होंगे कि हम गरीबों की मदद करें, हर एक को अपना भाई समझें तब तक हम युवा शक्ति का उपयोग नहीं कर सकेंगे। हमारे मंत्रालय में जो कुछ योजनाएँ तैयार की गई हैं वह चाहेनेहरू युवक केन्द्र की हो चाहे राष्ट्रीय सेवा योजना हो, उस में हम लोगों ने यह सोचा कि अब इस प्रकार से शैव-वार, विकास खण्ड-वार, पंचायत-वार और ग्राम-वार स्त्रोतों एवं साधनों का जो एन्डाउमेंट सर्वे होगा उस में युवकों को लगायेंगे। जब तक एन्डाउमेंट सर्वे नहीं करते, तब तक वहाँ के युवक वहाँ अपने काम में नहीं लग जाते तब तक हमारा काम नहीं चलेगा। नौकरियाँ कितनी दी जा सकती हैं दी जाती हैं लेकिन नौकरी में कोई बहुत ज्यादा उम्मीद है—ऐसा मैं नहीं समझता हूँ।

जहाँ तक स्त्रोतों की बात है, मैं समझता हूँ स्त्रोतों की कमी नहीं है। हमारे पास बैंक हैं और दूसरी संस्थाएँ हैं। मैं अपने क्षेत्र में और दूसरे जिलों में देखता हूँ स्नास फार्मर्स

डेवलपमेंट एजेन्सीज हैं, कमाण्ड एरिया डेवलपमेंट प्रचारित हैं, लैण्ड मार्गें बैंक हैं। इस तरह से सारे स्त्रोत हैं। सिंचाई के साधनों को विकसित किया गया है, बिजली काफी मात्रा में दी जा रही है। इन सारे स्त्रोतों के लिए जब तक इंटिग्रेटेड एप्रोच नहीं होगी, जब तक लोगों को समझाया नहीं जायेगा कि यह उनकी सम्पत्ति है जिसका वे सही प्रकार से उपयोग करें तब तक काम चलने वाला नहीं है। इसी तरह हमने युवा शक्ति को मोड़ने की कोशिश की है। नेहरू युवक केन्द्र के सहयोग से हम युवा नेता प्रशिक्षण कार्यक्रम ले कर चल रहे हैं। आप भी श्रीमन्, नेहरू युवक केन्द्र से सम्बद्ध हैं, आपकी राय भी ली जाती है और हमारे दासमंशी भी यहाँ पर हैं जोकि उससे सम्बद्ध हैं। हमने अनुभव किया है कि केवल पढ़े-लिखे लड़कों को ही बड़ी बड़ी संस्थाओं में प्रशिक्षण के लिए भेज दें उससे अधिक लाभ नहीं होता है। वगैर पढ़े लिखे लड़के भी, जोकि कृषि और उद्योग में लगे हुए हैं, उनकी यदि अल्प समय के लिए प्रशिक्षण, मनोभाव बनाने के लिये अर्थात् लीडरशिप कोर्स का प्रशिक्षण दे दें तो वह बड़ा लाभदायक रहता है। अपने जिले में मैंने देखा, कुछ लड़कों को हमने मेजा था पूना में उरलीकचन और करनाल डेरी डेवलपमेंट इन्स्टीट्यूट में, वहाँ से जब वे लौट कर आये तो आपकी आश्चर्य होगा एक लड़के ने शपथ ली कि अब हम खेती ही करेंगे। दो साल पहले उस परिवार की कृषि की आमदनी से मुश्किल से भरपेट भोजन हो पाता था लेकिन इस बार जब मैं अपने क्षेत्र में गया तो मुझे पता चला कि उस सिम्पुल किसान ने बैज्ञानिक तरीके से दो हजार मन गन्ना केवल एक फसल में पैदा किया। इमीटेशन कहिए या एड्याप्शन, उसके माध्यम से उसने यह प्रगति की। तो यह फीचर हमको बहुत अच्छी लगा। सामान्य कालेजों में डिग्री के लिए तीन चार साल के लिए हम लड़कों को भेजें, उसके लिए तो जो हमारे पास स्त्रोत हैं, उसमें करेंगे ही लेकिन हमारा विचार

है कि युवकों को अपने शैरी पर खड़ा होना चाहिए और इसके लिए युवक युवतियों का जो प्रशिक्षण हो वह हम इस प्रकार करें जिससे कि उनका मनोबल बढ़े और साथ साथ समन्वय भी हो। राष्ट्र निर्माण के लिए केवल उपज बढ़ाना ही काफी नहीं है, आपस में अपने भावों का क्या आचार-विचार का आदान-प्रदान—इन सभी बातों का भी बड़ा अच्छा असर होता है और इस पर हमारा विश्वास भी है।

हमने एन डायमेंट की बात कही थी। हमारे यहां पांच आई आई टी हैं जहां बहुत अच्छे प्रोफेसर्स, रीजर्स और लेक्चरर्स हैं। हमारे पास हैदराबाद में कम्प्यूनिटी डेवलपमेंट सेन्टर हैं। लेकिन मैं समझता हूँ अब तक हम आई आई टी के छात्रों को और कुछ स्थानीय महाविद्यालय के छात्रों को मिला करके और देहाती लोगों के साथ बिठा करके क्षेत्र-वार कोई सर्वे नहीं करेंगे कि कौन से क्षेत्र में कौन सी फसलों को लेना होयाया इसी तरह से दूसरी बातों को नहीं देखेंगे तब तक हम युवा शक्ति को सही दिशा नहीं दे पायेंगे। इस ओर हमारा सम्मिलित प्रयास होगा और इसकी तरफ हम ध्यान दे रहे हैं।

कुछ लोगों ने बीस सूत्री कार्यक्रम की चर्चा की। विश्वविद्यालयों में जो राष्ट्रीय सेवा योजना है उसमें इस साल हम करीब 10 प्रतिशत लड़कों को लगायेंगे। हमारे पास स्त्रोत्रों की कुछ कमी है ज़रूर लेकिन फिर भी इस साल 1976-77 में हम ढाई लाख लड़कों को राष्ट्रीय सेवा योजना में लगायेंगे। नेशनल वालंटियर सर्विस स्कीम पर भी हम विचार कर रहे हैं। हम अधिक से अधिक उपाय अपना कर नेशनल सर्विस वालंटियर स्कीम को अमली अंश में लाने की कोशिश करेंगे। बीस-सूत्री कार्यक्रम आर्थिक कार्यक्रम है—विश्वसे हमारे देश की आर्थिक स्थिति अच्छी होगी। केवल भावना देने से देश की आर्थिक स्थिति अच्छी नहीं हो सकती

है। चाहे कृषि हो, उद्योग हो, व्यापार हो या शिक्षा हो, सारी जगहों पर सारे संस्थानों में हमारे पास जो सामग्री उपलब्ध है, जो प्रशिक्षण के साधन हैं, उनको हम अधिक से अधिक दृढ़ करें। कितने लोगों को हम तैयार करते हैं इसी पर हमारा युवा आन्दोलन निर्भर करता है। इसके लिए हमने काफी प्रयास कर रखे हैं। इस बात का हम आश्वासन देना चाहेंगे कि बहुत ज्यादा निराशा होने की आवश्यकता नहीं है, यह देश महान है, इस देश की जनता महान है, युवक और युवतियां महान हैं और एक महान कार्य में लोग लगे हुए हैं। हम आगे बढ़ेंगे—यह हमारा आत्मविश्वास है, पक्का इरादा है, इसमें कोई सन्देह नहीं होना चाहिये।

अन्त में मैं इतना ही कहूंगा कि हम अब तक विचारों में परिवर्तन नहीं करेंगे, शिक्षा में कोई परिवर्तन नहीं आयेगा। शिक्षा में परिवर्तन उन्नी समय होगा, जब हमारे विचारों में परिवर्तन होगा, विचारों में परिवर्तन उस समय होगा जब गरीबों को गले लगा कर, अपने साथ बैठ कर बराबरी का दर्जा देंगे। यही हमारी शिक्षा का मूल-मंत्र है, राष्ट्रीय चेतना की आधारशिला है, यही बीस सूत्री कार्यक्रम है।

इन शब्दों के साथ मैं आपको धन्यवाद देता हूँ—आपने मुझे बोलने का अवसर प्रदान किया।

**सभापति महोदय :** सभी आपके सोलह सदस्य बोलने वाली हैं। इसलिये यदि आप चाहते हैं कि सब को मौका मिले तो हर एक सदस्य को पांच मिनट से अधिक का समय नहीं लेना चाहिये। बहुत सी बातें जिनको यह कहा जा चुका है, उनको दोहराना नहीं चाहिये।

**श्री हरी सिंह (बुर्जा) :** माननीय सभापति जी, हम शिक्षा विभाग और समाज कल्याण विभाग की अनुदान की मांगों के

### [जी हरी सिंह]

सम्बन्ध में चर्चा कर रहे हैं। अभी माननीय मंत्री जी ने एक बहुत अच्छा नक्शा हमारे सामने पेश किया और कहा कि हमारा प्लान खो है, वह उत्पान की तरफ है। मैं मंत्री महोदय से यहां पर थोड़ा डिस्पर्डी करता हूँ—यह केवल प्लान ही नहीं है, बल्कि आपने प्रेजेंटकली किया भी है। आज आप देखते हैं कि एक-एक मील की दूरी पर हाई स्कूल, इंटरमीडिएट कॉलेज, डिग्री कॉलेज खुल गये हैं। सन 1947 से पहले जो विद्यार्थी स्कूलों में पढ़ने थे, उनके मुकाबले आज आठ करोड़ से ज्यादा विद्यार्थी स्कूल में पढ़ने हैं। यह सब किसने किया? कांग्रेस सरकार ने किया।

मैं यहां भी मंत्री महोदय की इस बात से डिस्पर्डी करता हूँ कि रोजगार देना इस शिक्षा का लक्ष्य नहीं है। पढ़-लिख कर विद्यार्थी अपने पैरों पर खड़ा हो सके—यह हर शिक्षा का उद्देश्य होता है और मैं आपसे पूछता हूँ—आज जितनी इण्डस्ट्रीज हमारे देश में खुली हुई हैं, उनमें काम करने वाले वैज्ञानिक, डाक्टर, इंजीनियर्स, प्रोफेसर्स, कहां से आये, हमारे विश्वविद्यालयों में शिक्षा प्राप्त करके ही वे वहां पर पहुंच सके हैं। हमारी सरकार ने जो नीति इस क्षेत्र में प्रतिपादित की, उस पर राया खर्च किया, बड़ी बड़ी शिक्षण संस्थाओं का निर्माण किया—यह सब उसी का परिणाम है कि इतने योग्य व्यक्ति हमें उपलब्ध हो सके। हमारी सरकार शुरू से अपने कर्तव्यों के प्रति जागरूक रही है और बड़े पैमाने पर इन कार्यों को करती रही है।

पिछले दिनों हमारी शिक्षा संस्थाओं पर एक संकट सा छा गया था। हर तरफ अनुशासनहीनता फैलती जा रही थी, विद्यार्थी छुटेबाजी और पिस्तौल से अपने अकसद को पूरा करने लगे थे, वह कहा जाने लगा था कि विद्यार्थी नगावत पर उतर आये हैं, तभी

हमारी प्रधान मंत्री जी ने एमरजेंसी की घोषणा की, एक दम वातावरण बदल गया। अब विद्यार्थी कितनी शान्ति से पढ़ रहे हैं, परीक्षाएँ दे रहे हैं। अब मैंने कोई ऐसा समाचार नहीं पढ़ा कि कहीं पर किसी प्रोफेसर ने किसी विद्यार्थी को नकल करते हुए पकड़ा हो उस पर स्ट्रेकिंग किया गया हो। इसलिये मेरा कहना है कि हमारे शिक्षा विभाग का जो रुख है, वह हमारे देश की निरन्तर प्रगति की ओर रहा है।

साथ ही मैं यह भी निवेदन करना चाहता हूँ—हम भी अंग्रेजों के जमाने में पढ़े हैं, हमें अच्छी तरह से याद है, उस समय कोई विशेष पढ़ाई नहीं होती थी। उस जमाने के मुकाबले आज का विद्यार्थी ज्यादा चतुर है, ज्यादा जागरूक है, वह हर चीज को समझना चाहता है। पहले इन्तिहान दिया और पास हो गये तो क्लर्क बन गये। लेकिन आज का विद्यार्थी अपने प्रोफेसर से बहुत से सवाल पूछता है, सोशलिज्म, समानता, हिन्दुस्तान की राष्ट्रीयता के बारे में पूछना है। उमका मस्तिष्क विकसित है। पहले और आज के विद्यार्थी में जमीन अ.समान का अन्तर है।

मैं शिक्षा मंत्री जी से एक बुनियादी सवाल कहना चाहता हूँ कि हिन्दुस्तान में ओपिन यूनिवर्सिटीज होनी चाहियें, जैसा कि इंग्लैंड और अमरीका आदि में सब जगह हैं। पहले तो शिक्षा मंत्री जी कहते हैं कि जल्दी ही ओपिन यूनिवर्सिटी खुल जायेगी, लेकिन फिर आ जाता है कि उसमें देर लगेगी मैं कहना चाहता हूँ कि जब करोड़ों ख० खप खर्च करते हैं तो कुछ ख० ऐसे लोगों के लिये खर्च करने में क्या दिक्कत है जो कॉलेज नहीं जा सकते हैं और पठना चाहते हैं, राष्ट्र के लिये उनका ज्ञानवर्धन एक धरोहर होगा, उनको क्यों नहीं आप इन्तिहान में बैठने देते हैं? ओपिन यूनिवर्सिटी खोलने से आप के सामने कितने ख० का सवाल आयेगा, यह मैं जानना चाहता हूँ। इस सवाल पर आपको सम्झौता से सोचना चाहिये और

कुसाई में घोषणा करनी चाहिये। और अगर आप घोषित यूनिवर्सिटी नहीं खोल सकते हैं तो जो भी प्राइवेट सौर पर इम्तहान में बैठना चाहते हैं उनको इजाजत होनी चाहिये।

नेशनल इंटरनेशन की बात हम कहते हैं, लेकिन ऐसी बिसालें इस देश में हैं जो उस धारणा के बिल्कुल विपरीत जाती हैं, जैसे गायकवाड़ यूनिवर्सिटी नान-महाराष्ट्रीयन को मौका नहीं देती। उड़ीसा की यूनिवर्सिटी उड़ीसा के लोगों के भलावा औरों को मौका नहीं देती। दूसरे प्रान्त के लोगों को भर्ती नहीं करते हैं। इसलिये मेरा कहना है कि जब आप नेशनल इंटरनेशन चाहते हैं तो यह पाबन्दी नहीं होनी चाहिये। इसमें कोई बर्च की भी जरूरत नहीं है, प्राइवेट इम्तहान सब को देने की इजाजत होनी चाहिये। इससे नागरिकों का मानसिक विकास होगा।

हिसाब दसवीं अभात तक पढ़ाया जाता है। उस विषय को तैयार करने में आधा समय लगता है, और आधे समय में अन्य विषय तैयार करता है। तो जब किसी को हिसाब आगे पढ़ना ही नहीं है उनके लिये हिसाब का विषय औपानल होना चाहिये। मदर टच और इतिहास के भलावा सब विषय औपानल होने चाहिये। मैं विदेशों में नहीं गया, लेकिन मैंने सुना है कि वहां इस तरह की पाबन्दी नहीं है। इसलिये आप को भी हिसाब को औपानल कर देना चाहिये। जिसको इंजीनियर या डाक्टर बनना है वह उसी हिसाब से विषयों का चयन कर ले।

होप साइंस लड़कियों को पढ़ाई जाती है। इम्तहान के समय सारा सामान उनको घर से लाना होता है। बेचारा गरीब जो 4, 5 स० रोज कमाता है, उसकी लडकी कहां से सुर्जि बगेरह जुटाये? इसलिये मेरा सुझाव है कि जो सामान लड़कियों को सामान बनाने के लिये अभी घर से लाना

होता है, वह सब सामान उन्हें स्कूल से ही मिलना चाहिये। अंगीठी खादि का घर से लाना प्रैक्टिकल प्रोबलम है। इस पर मंत्री जी को ध्यान देना चाहिये।

सोशल वेलफेयर के लिये आप 66 लाख 50 हजार स० देते हैं। जो संस्थायें आप से रुपया पाती हैं उनमें से 95 प्रतिशत दिल्ली में ही स्थित हैं। यह रुपया पाती हैं और यही माला बगेरह पहना कर बर्च कर देती हैं। मेरी भांग है कि जो ऐसी संस्थायें देहातों में और जिलों में हैं उनको भी आप रुपया दें। और इस धनराशि को आपको और बढ़ाना चाहिये। आपको इस बात का भी जायजा लेना चाहिये कि वाकई में समाज कल्याण का काम हो रहा है कि नहीं। इसलिये इस रुपये को बढ़ाया जाय और इसका फैलाव सारे देश में होना चाहिये। केवल बम्बई और दिल्ली तक ही सीमित नहीं रखना चाहिये।

समाज कल्याण के लिये दहेज का जिक्र आपने अपनी रिपोर्ट में किया है। मेरा निवेदन है कि यह बात तार्किक का एक पार्ट होनी चाहिये और इनीशियल स्टेज पर इसको शुरू कर देना चाहिये कि यह एक ईविल है जिससे बच्चों के दिमाग में शुरू से ही यह भाइडिया आ जाय कि यह एक कुप्रथा है और वह इस को शुरू से ही परन्द नहीं करेगा।

इन शब्दों के साथ मैं इन अनुदानों का समर्थन करता हू।

श्रीमती सल्लाबाई बच्छाण (वराड).  
सभापति जी, आप ने जो मुझे मौका दिया है, उस के लिए आप को बहुत धन्यवाद देती हू।

अभी बतलाया गया है कि शिक्षा मंत्रालय की जाते बहुत देहराई गई हैं लेकिन फिर भी मुझे कुछ बातों को दाहगना है जिस



**[श्रीमती प्रमलाबाई चंभूल]**

से वे अच्छी तरह से जम जाएं और उन पर अमल हो।

शिक्षा मंत्रालय के बारे में सब से बड़ी बात जो कही गई है वह यह है कि सेक्टर को शिक्षा के विषय को अपने अधिकार में लेना चाहिए। यह बहुत महत्वपूर्ण बात है कि स्टेट्स में शिक्षा मंत्रालय को जो भी अच्छे कानून हैं या जो भी अमल करने के लिए बात की जाती है, उन पर नीचे के स्तर पर अमल नहीं होता है। इसलिए सेक्टर को अपने अधिकार को बढ़ाना चाहिए और विजिलेंट भी होना चाहिए क्योंकि जो भी अनुदान दिया जाता है या जो भी शिक्षा प्रणाली के लिए बात बताई जाती है, उन पर अमल जिस तौर से होना चाहिये, वह नहीं हो पाता है और जो अनुदान दिया जाता है वह सब देहातों तक नहीं पहुंच पाता और शहरों में ही रह जाता है।

अब अगर शिक्षा का साध्य साक्षरता करना है, तो इस के लिए हमें गम्भीरता से सोचना चाहिए। आज शिक्षा पाने के लिए देहातों से लड़के शहरों में आते हैं जिस से उन को बड़ी दिक्कत होती है। अभी जैसे कि इंडस्ट्रीज के मामले में हो रहा है कि बड़ी-बड़ी इंडस्ट्रीज का देहातों में डिसेन्ट्रलाइज कर के ले जाएंगे उसी तरह से शिक्षा के मामले में भी होना चाहिए। देहात में कालेज बनने चाहिए ताकि बड़े-बड़े शहरों में आने जाने में जो देहात के लड़कों को दिक्कत होती है, वह न हो। शिक्षा के साधन उन को वहीं मिल जाएं। मैं आप को वनस्थली का उदाहरण बेती हूँ। देहात के स्तर पर कालेज और दूसरी शिक्षा संस्थाएं बनाई जाएं तो उस का पूरा-पूरा लाभ देहात के लोगों को मिल सकेगा और जो शिक्षा का ध्येय है कि देहात तक उस को पहुंचाना चाहिए, वह भी पूरा हो सकेगा।

अब मैं स्त्री शिक्षा के बारे में कुछ कहना चाहती हूँ। स्त्रियों को शहरों में शिक्षा पाने के लिए आने में बड़ी दिक्कत हो रही है, जैसे कि हमारे हिली एरियाज हैं जहां अभी तक रास्ते भी नहीं बने हैं, ऐसी जगहों में बच्चों, लड़कों-लड़कियों, को आने में बहुत दिक्कत होती है। हमारे महाराष्ट्र में सात-सात मील से छोटे-छोटे बिद्यार्थी बच्चे पढ़ने के लिए आते हैं क्योंकि उन के पास पास प्रारम्भिक स्कूल की योजना नहीं बनी है। इस और शिक्षा मंत्री जो को ध्यान देना चाहिए। मेरा निवेदन यह है कि जो भी शिक्षा संस्था अब आप बनाए वे बेहती स्तर पर होनी चाहिए। जो प्राइवेट इस्टीब्लिशमेंट हैं और चेरिटेबिल ट्रस्ट की शिक्षा संस्थाएं हैं उन को तरफ भी थोड़ा सा ध्यान देने की जरूरत है। आज बहुत सी संस्थाएं कमशियल बन गई हैं। ऐसी बातें ध्यान में आई हैं कि शिक्षकों को दिया कम जाता है और ज्यादा रकम पर उन के सिगनेचर ले लिये जाते हैं। इस तरह की संस्थाओं को कमशियल नहीं बनने देना चाहिए क्योंकि वे शिक्षा का साध्य नहीं हो सकती। ऐसी बहुत सी संस्थाएं हैं और मैं चाहती हूँ कि उनको नेशनलाइज किया जाए। अगर ऐसा किया गया तो सब को बड़ा लाभ होगा।

शिक्षकों के बारे में अभी-अभी कई सदस्यों ने प्रकाश डाला है कि शिक्षकों से शिक्षा के बजाय और भी दूसरे काम लिये जाते हैं जैसे कि फेमिली प्लानिंग का काम उनसे किया जा रहा है। अभी गये महीने में ऐसी बात हो गई कि शिक्षकों के लिये एक टारगेट रखा गया कि एक दिन में या महीने में उन्हें फेमिली प्लानिंग के इतने केसज लाने चाहिये। उसी महीने में परीक्षाएं भी थीं और उसी के बीच में उन्हें इस तरह के केसेज लाने के लिये बाहर भी घूमना पड़ा। इसका बहुत बुरा असर पड़ा है। उन के अपने बच्चों के भी इम्तहान थे लेकिन उन को इस में कोई रियायत नहीं मिली और उनका इसमें

बहुत टाइम व्यय हुआ है । शिक्षकों की जिम्मेदारी बहुत बढ़ी है, मेरा सुझाव है कि उन से शिक्षा के भलाबा और कोई दूसरा काम नहीं लेना चाहिये ।

बहुत बार ऐसा कहा जाता है कि शिक्षा के लिए जितना बजट मजूर किया जाता है, वह कम पडना है । वान तो सही है अपने देश में आबादी बहुत होने से किनना भी बजट बढ़ाये, तब भी वह कम पडेगा लेकिन ऐसा सुझाव है कि ब्राडकास्टिंग मिनस्ट्री की सहायता लेकर उनकी को-प्रोपरेशन से रेडियो और टी० वी० को जो शिक्षा का माध्यम बनाया गया है, उस से शिक्षा मंत्रालय का खर्च बचेगा और मुझे बहुत आश है कि उस से शिक्षा देने में भी कुछ बढ़ावा मिलेगा । मैं यह देखती हू कि देहातो में जब डाक्यूमेंटरी दिखाई जाती है तो उन के मनोरजन के द्वारा बहुत से उद्देश्य भी सफल हो जाते हैं । अनपढ लोग भी इन से शिक्षा पा लेते हैं और जो हमारा ध्येय है वह भी मनोरजन के द्वारा उन के गले उतर जाता है । इसलिये इसका बजट न बढ़ाते हुए, दूसरी मिनिस्ट्री से सहायता लेकर अपने माध्यम को अपना सकते हैं ।

क्रमिक पुस्तकों के बारे में मुझे यह सुझाव देना है कि इन दिनों में इसकी बहुत सख्या बढ़ गई है । बच्चों की प्रास्पेग पावर के बाहर हो गया है । मेरा सुझाव है कि उस के लिये एक छोटी सी कमेटी बनाकर उसकी जांच-पड़नाल की जाये ताकि ये क्रमिक पुस्तकें न बढ़ें । आपको याद होगा कि पहले जो बहुत बड़े विद्वान अपने देश में थे, उस समय में इतनी किताबें नहीं रखी जाती थी । मैं तीन-भाषाओं की जो बात है उससे सहमत हू, वह भी अच्छा सुझाव है, लेकिन क्रमिक पुस्तकों के बढ़ने से उद्देश्य सिद्ध नहीं हो सकता है । बारबार जो पुस्तकें बदली जाती हैं, उस से भी बच्चों को पढ़ने में बहुत दिक्कत होती है और उनका मेंटल प्रेशर

बढ़ जाता है । मेरा क्याल है कि जांच-पड़ताल कर के क्रमिक पुस्तकों का स्तर बढ़ाकर उनकी सख्या में थोड़ी कमी की जाये तो उस से नुकसान नहीं हो सकता है ।

अंग्रेजी का प्रभाव अभी भी अपने देश में काफी है । कन्वर्ट स्कूल अपने देश में बहुत बढ़ रहे हैं और प्रभाव बढ़ाने के साधन भी उन के अलग-अलग हैं । बड़े शहरों में बहुत बड़ी तादाद में कान्वर्ट स्कूलों का प्रचार अभी तक जारी है । एक्स-कन्वर्ट स्कूलों को रन करने में जितना पैसा खर्च हो रहा है उस में मध्यम स्तर के हमारे बहुत से स्कूल चल रहे हैं । हम जो देहात में शिक्षा को ले जाना चाहते हैं, इससे हम बहुत से स्कूल वहां बना सकते हैं ।

हमारे देश में होस्टलों की बहुत कमी है । मुझे ऐसे बहुत से स्कूलों के बारे में मालूम हैं जहां कि बच्चे एक टाइम की रोटी बांधकर ले जाते हैं और 10, 10 मील दूर जाते हैं । बच्चे किराये के कमरे लेकर रहते हैं और 100-100 रुपया किराया एक कमरे का उन को देना पडना है और ऐसे कमरे में 10, 10 बच्चे रहते हैं । उन को वहां शिक्षा पाने में बहुत दिक्कत होती है । कुछ भी इन्सुलाम कर के होस्टल को बढ़ाने की कोशिश होनी चाहिये ।

ग्राखिरी प्वाइन्ट में यह कहना चाहती हूं कि खेल-कूद का जो स्कालरशिप है, वह प्राइमरी स्तर पर नहीं है । मंत्री जी की एक कमेटी में होने के कारण मैंने बारबार उन्हें याद दिलायी है, लेकिन अभी तक उस पर अमल नहीं हुआ है । बच्चों की तन्हुइस्ती के लिये और खेल कूद में उनको सहूलियत देने के लिये यह जरूरी है । इससे जहां उनकी तदरस्ती बढ़ेगी वहां बचपन से ही जो स्पोर्ट्सवीनशिप उन में पैदा होनी चाहिये वह भी हो जायेगी ।

[श्रीमती प्रमलाबाई चव्हाण]

मंत्री जी का धीरे-धीरे मंत्रालय का काम गये साल में बहुत अच्छा हुआ है, इस लिये उन्हें बधाई देते हुए इन शब्दों के साथ मैं अपना भाषण समाप्त करती हूँ।

**SHRI KARTIK ORAON (Lohardaga):** Mr. Chairman, Sir, I rise to support the Demands of the Ministry of Education, Social Welfare and Culture. I have always stood for certain values. Education has always been a moving spirit in the re-construction of the nation. In all the developing countries of the world, the national leaders have always been the students of the universities. Educated men are like drivers of a bus who can see farther away than the driver of the car. I have always pleaded that there should be uniformity in education. Education should be within the easy reach of everybody. I say this because there are a number of public schools; and everybody cannot afford to get public school education. There should be compulsory education up to the age of 14; and the boys and girls, regardless of caste, creed or religion, should be screened and provided all help. Equal opportunities should be given to all sections of the community. Education is the greatest instrument for national integration. It is the greatest force behind the 20-point programme of our Prime Minister. Educational institutions are like workshops where characters are built and minds are moulded. We want men of character. Therefore, education in our schools should aim at developing character. I have to point out that our country's educational system has always been governed by trial and error. We find that changes are made frequently. We had the I.A., B.A., M.A. as also I.Sc., B.Sc., and M.S. Then, a few vice-chancellors of this country went to Oxford. There, they saw that that country had the General Certificate of

Education and General Certificate of Education (Advanced). They came back to India and introduced what are called the secondary, higher secondary and the pre-University systems. There should be a national system of education; and the standard should be more or less the same. There is still another system in the offing, called the 10+2+3 pattern. This is also another trial and error method. How long can we go on, by this trial and error method? There should be a consistent system of education, right from the primary stage. It is not just like picking up a flower from one bush and leaves from another, and expecting the combination to grow into a living plant. It does not work that way. Perhaps you are aware that in Bihar, there was a thing called PWE. It meant "Pass without English." You can go on passing without English. It was later converted, in our State, into what was called "Pass without Examination", i.e. PWE. If there is no uniform standard of education, it will be difficult for students of a university in one State to get admission in a university in another State, or within the same State. There is also a proposal to hold the UPSC examinations in regional languages. I am afraid that with the present fabric of national character based on provincialism and regionalism, it will have a retarding effect on our national efforts, because if Tamil is supposed to be the medium of examination, then a Tamil examiner will always be interested in having the maximum in-take from Tamil Nadu. Similarly, Bengalis will prefer Bengalis, Oriyas will prefer Oriyas, Gujaratis will prefer Gujaratis and so on. Obviously, it will mean a reduction of standard. There cannot be any uniform standard. If we try to think in a rational way, there will be a balkanisation and all our small States will be like small East European countries. Therefore, this needs re-thinking and very serious re-thinking.

Again, in the light of the 20-point Economic Programme of our Prime Minister, in which the maximum emphasis has been laid on the development of the weaker sections of the society, I would like to know the proposals of the Ministry of Education in this direction for the Scheduled Castes and Tribes. Have they brought vocational and technical education in the unchartered field of training within the easy reach of the Scheduled Castes and Tribes? What we know and we find in practice is, there are certain sectors where the Scheduled Castes and Tribes are not at all trained, and although the posts are always invariably reserved for Scheduled Castes and Tribes, they finally report that no-candidate from the Scheduled Caste or Tribe has emerged. The Education Ministry, therefore, will have to seriously think of having training of Scheduled Castes and Tribes and, for that matter, of the weaker sections of the society and the community as a whole in different unchartered fields of training

Even where candidates belonging to the Scheduled Castes and Tribes are available in abundance, they report that no suitable candidate is available. That is why I again plead that there should be uniform standard of education throughout the country, in all the universities and in all the States. Then, if possible, education should be made a Central subject.

With these words, I support these Demands for Grants

**SHRI PRIYA RANJAN DAS MUNSI** (Calcutta-South): Mr. Chairman, I support the Demands. I will restrict my speech to the Department of Sports only. But, before I deal with the subject of sports, I would like to draw the attention of the Education Minister to two points, one of which relates to the Ministry of Education and the other to the Department of Culture.

To commemorate the memory of a great scientist of our country, the late Professor Satyen Bose, who is no more with us, an Institute has been formed in Calcutta. I think the Education Minister is well aware of the fact that, in spite of the formation of this Institute, sufficient funds have not been allotted to it, either by the UGC or the Central Government, to run that institution in a manner which was the dream of the late Professor Satyen Bose. I wish and hope that the Education Minister will take note of it.

Coming to the Sahitya Akademi, I want to refer to the great Sarat Chandra Chatterjee, the famous novelist. Once I spoke in this Parliament, requesting the publication of his writings in almost all the regional languages in the country, so that the people will be able to know Sarat Chandra Chatterjee and his concept intimately. Specially these days his writings are very important. They help us to know so many problems of our society and to know more accurately the Indian villages, specially the Bengali villages, and the Indian society as a whole, in today's context.

Having made these two requests, I will now deal with the subject of Sports are not seriously watching one of us in our country. We are a country with 1/15 of the population of the world, a country which is well advanced in science, technology and electronics, a country which is under the leadership of our Prime Minister, Shrimati Indira Gandhi, who is well-known throughout the world. Yet, I am very sorry to note that the standard of sports in our country is not only gloomy but we are losing very fast in all international forums, and possibly a time is coming, perhaps it has already come, when if the Government do not take care of it, the name of India in the international sports events will be completely wiped out.

[Shri Priya Ranjan Das Munsi]

Hockey is the only game in which we had the world standard in the Olympics, and even there we have started losing. Since the last Olympic at Amsterdam, all the European countries, including Holland, have developed very good skill and technique in this game and they can even challenge India at any moment. This is the only game in which we have been proud to represent our country as champions in the world.

In volley ball, we have lost even the Asian standards. So far as swimming is concerned, our record is still high in the world, but I am sorry to say that in the Asian games and international forums, and possibly a time is very fast.

Regarding the standard of cricket, you must have been noticing the events of the last five years. The Indian cricket team only plays well when they do not have to face fast bowling. Where they have to face it, they do not exhibit the performance expected of them. West Indies, which was once glorious in cricket, had to face serious disaster at the hands of Australia, and they seriously collapsed. It is a fact that in Sabina Park they used bouncers and bumpers which may not be suitable to us, but it is also a fact that the Indian Cricket Control Board and the Ministry of sports, which is a sad picture for all important thing, namely the fact that we are not developing our own fast bowlers.

Indian cricket, which started from the palaces of Maharajas and aristocrats, has now become a mass event, and if we have to face West Indies and other teams, we have to search for fast bowlers. I had a detailed talk with the West Indies cricketers when they came here as to how they get their fast bowlers. You will be surprised to know that they come from the remote villages without having any family background. Only,

they have good health and physique. In India there are many tribal areas in Nagaland, Arunachal Pradesh, Sikkim, Meghalaya etc., but in the last 15 years not a single cricketer has come from those places. If you can get people from these areas, I can say with confidence that the Indian standard of fast bowling can be improved as these people have the necessary health and physique. I wish the enthusiastic young Minister of State will take the matter seriously and look into it. I had a talk with the youth of Meghalaya, Arunachal Pradesh and other areas, and they also say the same thing. There are young people, but they do not know that they have a role to play in the national context of sports. They are coming up in other departments of sports, but not yet in cricket.

Our standard of football since 1964 has not been of the world class. After the 1964 Olympics, India was not even able to play and cross the pre-Olympic hurdles. It is a sad picture. Indian football previously was at least able to participate in the "A", "B" and "C" groups, but later it was defeated even in the Asian games. This year also our performance has been poor.

Football is also no more a game of the aristocrats, but of the masses. Even the villagers and the urban people play it. The character of football, since the British days, was identified with our freedom struggle. When in 1905 Curzon partitioned Bengal, the footballers of Calcutta took a vow that they would defeat the British. The British used to play according to their own whims and the referees used to favour them, but the national spirit asserted itself and the Mohan Bagan team of Calcutta in 1911 for the first time defeated the British team and got the IAF shield from the hands of the Britishers. And on that result, you know, the revered S. K. Chaudhary and great leaders of freedom movement said that the flag

of Mohan Bagan Club and the victory of Mohan Bagan Club will, ultimately, vindicate the victory of Indian people against British. This was the identification of football in our national event. That football now has become a state of affairs which cannot be spoken of outside India.

I request the hon. Minister to consider some of my suggestions. I have written a letter to our President, Shri Fakhruddin Ali Ahmed, and I am glad, in his own wisdom, since he is interested in sports, he has tried to emphasize on the Ministry of Education to do something about it. I am glad, he is still taking keen interest in that.

Why do we lose our standard in football? In Merdeka Olympic which is played in Malaysia, every year, on their Independence Day, in that game also, for the last three years, we are losing our performance, simply for two reasons. Firstly, while the team is selected the team is scheduled to go to places for the games within 1 month to 1-1/2 months and, secondly, when the team is selected, at that time, most of the national players of our country participate and play in all the games and matches throughout the country. When they are called to Delhi, Bombay or Madras, they get tired and fed up. They have no coordination and combination among themselves. They are suddenly picked up and sent to Merdeka as a result of which they cannot play there well.

I think, the Minister of Sports will agree that Merdeka players are selected at a time when important football tournaments are going on in the country and the first-division players do not like to take interest in Merdeka Olympic games because their prospects and their livelihood depend on how they serve their clubs and tournaments in the country. If they do not show their good performance in their clubs and tournaments and win trophies, they cannot earn their bread.

So, they prefer not to represent Indian team outside but to play within India, in their respective clubs and tournaments. That is one important feature of it.

I gave one suggestion. There are good players of the country from amongst juniors and seniors. They have got some limitations. Some of them are employed and some of them are unemployed. My suggestion is, if the Government proposes a plan that these hundred players are required to represent the country and, after four years in the case of Olympic games or two or three years in the case of Asian games, from this day, if the Government recruits those players and keeps them in coaching centres, making a promise to them that their jobs will be protected, that their service security aspect will be looked after by the Government, I can tell you that Indian football even now can play a better performance. I have talked to many players. They say, "How can we go? If we go and come back late, our promotions will be delayed." Some of them say, "How can I go? If I go, I will lose my interview in some other Department. My job will be sealed." So, it is the duty of the Ministry of Education to look after their prospects.

Do you know how much a country like ours, big in nature, is spending on sports as compared to other developing nations? I am quoting some figures. You will be surprised to know that. For giving help to the Associations, e.g., Lawn Tennis Association for tennis, Football Federation for football, Volley Ball Federation for volley ball, for all these things, the Government is spending from the Central sector an amount which is so meagre that other countries will laugh at. To the Sports Federation, in 1973-74, the assistance given was Rs. 11.90 lakhs; in 1974-75, it was Rs. 8.28 lakhs and in 1975-76, it was Rs. 51.95 lakhs, that too possibly because of Merdeka Olympics.

[Shri Priya Ranjan Das Munsi]

I would now like to say about tiffin. What is the ration of a C.R.P. constable while he is on duty? It is not less than Rs. 8 a day. What is the ration of a musician while he gives a musical performance in the Song and Drama Division? Not less than Rs. 7 a day. What is the ration of a jawan in the Army? Not less than Rs. 10 a day. What is the ration of a pilot for his lunch? Not less than Rs. 25. You will be surprised to know that footballers who go to represent India outside and athletes, during their coaching and training, get food less than Rs. 10 per day and juniors get less than Rs. 6 per day. That is what is going on in the country. Who looks after it? Is it not the responsibility of the Government to take care of these things? Is it not the duty of the Minister in charge of Sports. You are talking of getting over the youth problems of the country. I can tell you that if you spend on sports one-fourth the amount which you spend on Police for tackling the law-and-order problem in big cities like Calcutta, Madras and Delhi, three-fourths of the law-and-order problem will cease. No young man will take interest in stoning buses if he has some other good job. I know it from my own experience. Now in this period of Emergency, Government is equipped with many laws and ordinances; why don't you involve the youth of the country in constructive things like sports in the rural areas? In every village there is a pond and there are rivers, and they can have swimming. There can be swimming competition in every village.

Now, recently a Bill was passed by parliament for distribution of vacant land. There can be one piece of land in every city at the Taluka level for sports, but there is no such arrangement. Your provision is Rs. 50,000 to improve play-grounds in the districts, towns and urban areas. If you take the reports from the States, you will

find that in no State they are spending Rs. 50,000 in the districts to improve the playgrounds. In your own district, you are a Member and I am one in mine; I find that this has been done in very few cases. Please don't neglect this department. Sports has become a subject in this country which is not discussed in Parliament, which is not discussed in the Government, which is not discussed anywhere. You talk of promotion of youth character and building up youth energy in the country; how will it be possible? If you go to a country like Japan, you will find that sports is a compulsory subject there in every school and they are given scholarships. Meritorious students get a scholarship of Rs. 300 to Rs. 400 per month whereas here the scholarship for sports talent is Rs. 100 per month and other scholarships are Rs. 600 per year or even Rs. 300 per year.

If a school-boy spends all the energies on foot-ball or volley-ball or swimming and dreams of representing the country one day at the Olympics and becoming a gold medallist, how can he survive and maintain himself, leaving his family and staying away? In most cases, boys who take to foot-ball, cricket, volley-ball etc. are treated by their guardians as spoilt chaps unless they themselves have affiliations with sports and other things. These so-called spoilt chaps are given a scholarship of only Rs. 50 per month or even Rs. 300 per year. Is this a good thing and is it enough for representing the Indian standard of sports and the Indian youth character outside the country? Why don't you fight it out with the Planning Commission? You can fight; you can argue in a scientific and logical way and the whole Parliament will support you and the country will support you.

Now, coming to Associations and Federations, I agree with the Minister that there are politics inside them and they don't promote sports. The Gov-

ernment of India's Council of Sports has taken a very bold step in this regard and has changed the leadership of the past. But again there is some game going on. Your guidelines which were imposed on the Foot-ball and Volley-ball and Amateur Athletic Federations were fruitful. But your task was not completed. The leadership, of the Federation, just before its term came to an end, hurriedly held a meeting and got itself elected again. What have you done in that case? This preferential treatment must be stopped. I have all admiration for Shri O. P. Mehra who is on the IOA. He is a great man interested in sports. But I find a peculiar thing going on in the country for the last 25 years. In the Indian Olympic Union, the man at the helm should be a retired man either from the Police or the Army; it is not a person who has dedicated his whole life for sports. He is probably taken in in his administrative capacity. I do not say that they are not capable. They are capable. What I say is that there are other capable people also whom you do not look at. The Chairmanship of the Sports Council or the Olympic Association should not be a sort of decoration by the Government as putting somebody as Ambassador or Governor. It is a post which calls for dedication, concentration and past experience; then only the sports movement of the country can be properly built.

16 hrs.

I would request the hon. Minister to call a meeting of the State Sports Ministers and impress on them that they should utilise the money of the Government in time—what little sanctions you give.

I conclude with an appeal to the Minister not to let down football in this country. It is a very popular game in my State, specially in my constituency. Without a stadium, for the last so many years, we have been playing football there.

We performed very well in the World Table Tennis in the last year.

I make this appeal to him: please do something for the Asian Games to be held in our country; let India be the host and let the venue be Calcutta.

श्री शिवनाथ (शुशुनु): सभापति जी, शिक्षा मंत्रालय का देश के लिए बहुत बड़ा उत्तरदायित्व है और कुछ अंशों में इसे मंत्रालय ने निभाया भी है। जहां तक शिक्षा के प्रसार का संबंध है, शिक्षा मंत्रालय ने आजादी के 25, 26 सालों में काफी बड़ा काम किया है लेकिन हमें यह सोचना पड़ता है कि क्या शिक्षा का जो विस्तार हुआ है, उसे गुणों के आधार पर उचित ठहराया जा सकता है।

मैं आप से निवेदन करना चाहूंगा कि इन 25, 26 सालों में हम ने शिक्षा की तरफ विशेष ध्यान दिया है लेकिन वह एक तरफ रहा है। आज भी हमारे देश के देहात उपेक्षित हैं। हम कह सकते हैं कि वहां हमने प्राइमरी शिक्षा, माध्यमिक शिक्षा और हायर-सेकेंडरी शिक्षा के स्कूल खोल दिये हैं, लेकिन कालेज का किसी देहात में नाम तक नहीं है। कुछ म्यूनिसिपल टाउन में कालेज खुले हैं लेकिन वहां भी जो खुले हैं उन की अजीब स्थिति है। शहरों के स्कूलों में तो अच्छे अध्यापक मिलेंगे और अच्छी बिल्डिंगें मिलेंगी, लेकिन देहात के स्कूलों में बिल्डिंगें बनाने के लिए गांव वालों को मेहनत करनी पड़ती है, गांव वालों को मकान बना कर देना पड़ता है, तब कहीं जा कर स्कूल खुलते हैं। दूसरी बात यह है कि वहां पर ऐसे अध्यापकों को भेजा जाता है जिन को विभाग को बंद देना होता है। बंद के रूप में उन को बहा भेज दिया जाता है और उन अध्यापकों के रहने के लिए स्थान नहीं है। वहां पर बच्चे तीन, चार मील से आते हैं और इस तरह के वातावरण में पढ़ते हैं। अब आप सोच सकते हैं कि ऐसे स्कूलों के बच्चे



[श्री शिवभाष सिंह]

उन स्कूलों के बच्चों से जो कि पब्लिक स्कूल में पढ़ते हैं, वेल-मेन्टेड स्कूलों में शहरों में पढ़ते हैं, कम्प्यूटीयन में कैसे ठहर सकते हैं। आज भी वे स्कूल उपेक्षित हैं। मैं मंत्री जी से निवेदन करूंगा कि वे इस ओर ध्यान दें हालांकि वे कह सकते हैं कि यह स्टेट का विषय है। मेरी राय में यह स्टेट का विषय रहना भी चाहिए लेकिन दिशा-निर्देश केन्द्र के हाथ में रहना चाहिये। आज तक केन्द्रीय शिक्षा मंत्रालय ने कोई भी स्पष्ट दिशा-निर्देश राज्यों को दिया नहीं है। आज हम देखते हैं कि जो भी दिशा-निर्देश एग्रीकल्चर के मामले में, फौमिली प्लानिंग के मामले में और किसी भी दूसरे मामले में केन्द्रीय सरकार की ओर से राज्य सरकारों को दिये गये हैं, उन को उन्होंने माना है, लेकिन हमारे शिक्षा मंत्रालय के साथ यह दुर्भाग्य है कि इनकी तरफ से कोई भी स्पष्ट निर्देश नहीं दिया गया है। कई कमीशन बठे, कई कमेटियां बँठीं और उनकी रिपोर्टें स्टेट्स के पास डिस्कशन के लिए भेज दी गईं। मैं निवेदन करना चाहता हूँ कि इन पर केन्द्र को निर्णय लेने चाहिए थे और उस के बाद स्पष्ट शब्दों में राष्ट्रियों को निर्देश जाने चाहिए थे। अगर ऐसा होता तो स्टेट गवर्न-मेंट्स की हिम्मत नहीं है कि वे उन को न मानती। इसलिए मैं यह निवेदन करना चाहूँगा कि स्पष्ट निर्देश सेन्टर को देने चाहिए और देहातों की ओर जो उपेक्षा की दृष्टि से देखा जाता है, उन की तरफ ध्यान दिया जाए।

इसी सम्बन्ध में दूसरी बात में यह निवेदन करना चाहूँगा—दूसरे प्रान्तों के लिए मैं ऐसा नहीं कह सकता लेकिन अपने प्रान्त के लिए कह सकता हूँ—कि अधिकतर शिक्षा संस्थाएँ प्राइवेट हैं इस में हैं किन उनके हैंड्स में होते हुए भी सरकार से उन को 80, 85

प्रतिशत ग्रांट मिलती है। होता क्या है कि उन संस्थाओं में वे लोग अपनी मर्जी के भूताबिक अध्यापक को रखते हैं और निकाल देते हैं और उस को पूरी तन्बाह भी नहीं देते हैं। किसी भी अध्यापक ने कुछ किया, तो उस को निकालने की वे चेष्टा करते हैं और स्टेट गवर्नमेंट अगर कुछ इंटरफियर करती है, तो उस के भावश्यों को नहीं मानते और कहते हैं कि इन स्कूलों को हम नहीं चला सकते, आप ले लीजिए। अगर प्रान्तीय सरकार सब स्कूलों को ले ले, तो अच्छा होगा लेकिन जब तक नहीं लेनी हैं, तो केन्द्रीय सरकार को इस प्रकार का इन्तजाम करना चाहिए कि जिन ट्रस्टों के माध्यम से वे शिक्षण संस्थाएँ चलती हैं, और वे किसी भी स्कूल को बन्द करना चाहते हैं और प्रान्तीय सरकार के भावश्यों को नहीं मानते हैं, तो ऐसे ट्रस्टों को टेक ओवर कर लेना चाहिए। उस ट्रस्ट को टेक ओवर करने का कानून बन गया तो कोई भी प्राइवेट स्कूल का मालिक किसी अध्यापक को नहीं निकालेगा, स्कूल को बंद करने की धमकी भी नहीं देगा। यह अधिकार केन्द्र के हाथ में होना चाहिए। जितने भी प्राइवेट स्कूल चलते हैं, उनके ट्रस्ट अलग अलग प्रांतों में होते हैं। राज्य सरकार अपने प्रांत के ट्रस्ट पर अपने कानून से नियंत्रण कर सकती है लेकिन दूसरे प्रांत के ट्रस्ट पर उसका नियंत्रण नहीं हो सकता। इसलिए केन्द्रीय सरकार ऐसा कानून बना कर अपने हाथ में इस अधिकार को ले। किसी भी समय कोई भी प्राइवेट स्कूल का ओवर यदि कहता है कि वह स्कूल को नहीं चला सकता है तो राज्य सरकार को, डायरेक्टर आफ एजुकेशन को, उस ट्रस्ट को ले लेना चाहिए। करना वे लोग बजदूरी खड़ी कर देते हैं कि हम इस संस्था को चलाने में असमर्थ हैं, आप चला लीजिए।

माननीय सभापति जी सेंट्रल स्कूल आपके बसते हैं। मैं यह मानता हूँ कि आपके कुछ ऐसे संस्थान हैं जिनमें लोग-बाग विभिन्न प्रांतों में, देश के विभिन्न भागों से नौकरी करते हैं। उनके बच्चों को अलग-अलग प्रांतों में एक ही पैटर्न से शिक्षा मिलनी चाहिए। लेकिन उनमें दाखिला आप उन्हीं लोगों तक सीमित न रखें जो उन संस्थान में नौकरी करते हैं। आपके इस प्रकार के स्कूल हैं जिनमें एडमिशन उन्हीं संस्थान के लोगों को मिलता है जो उनमें नौकरी करते हैं, आसपास के लोगों के बच्चों को उससे कोई फायदा नहीं होता। ऐसा मैं एक मामला माननीय मंत्री जी की जानकारी में लाया हूँ। मैं खामतौर से खेती के लिए कहता चाहता हूँ। वहाँ पर आपका कापन काम्प्लेक्स है। वहाँ पर सेंट्रल स्कूल भी है। सेंट्रल स्कूल पर आप रुपया खर्च करते हैं। उस पर आपका इंतजाम होना चाहिए। लेकिन वह वहाँ के मैनेजमेंट की वपौती है। मैनेजमेंट जिस बच्चे को चाहे उसे एडमिशन मिलता है, जिसको वह न चाहे उसको एडमिशन नहीं मिलता है। मैंने आपको इस सम्बन्ध में पत्र लिखा लेकिन इसका कोई निराकरण नहीं हो पाया है। खेती की बात मैंने उदाहरण के रूप में कही। इस प्रकार की शिक्षण संस्थाएँ और भी हैं, सेंट्रल स्कूल हैं जिनमें आसपास के बच्चों को भर्ती नहीं किया जाता। एन स्कूलों में मेरिट के आधार पर आप बच्चों को भर्ती कीजिए। जो बच्चा मेरिट पर आ जाता है उसे आप इन स्कूलों में एडमिशन दीजिए। यह न हो कि उन्हीं के बच्चों को प्रेफरेंस मिले, आसपास के बच्चों को कोई एडमिशन नहीं मिले।

माननीय सभापति जी, यूथ के

सम्बन्ध में बहुत कुछ कहा गया है। आज तक हमारा दृष्टिकोण और आपके मंत्रालय के यूथ के सम्बन्ध में जो कार्यक्रम हैं उनमें भी हमारा दृष्टिकोण यूथ के सम्बन्ध में बहुत ही सीमित रहा है। यूथ हमने उसी को माना है जो पढ़ा लिखा हो, अंग्रेजी बोल सकता है, लम्बे बाल रख सकता है और खास तरह की पेंट पहनता हो। उन्हीं के लिए हमने कार्यक्रम दिए। आज तक आपने रूरल यूथ के लिए कोई कार्यक्रम नहीं दिया। अगर आप रूरल यूथ को नेगलेक्ट करोगे उन्हें यूथ की डेफीनिशन में नहीं लाएंगे तो आपसे बहुत बड़ी गलती होने वाली है। आप पढ़े लिखे लड़कों को भी कार्यक्रम दीजिए। इसके साथ ही रूहल यूथको भी कार्यक्रम दीजिए। यह कहा जाता कि यदि यूथ के लिए स्वीमिंग पूल नहीं होगा, दौड़ने के लिए स्थान नहीं होगा तो वे पत्थर फेंकने लगेंगे। मैं इस थ्योरी को नहीं मानता। आप उन्हें ये चीजें भी दीजिए लेकिन जो रूरल यूथ है उसको भी यूथ की डेफीनिशन में लाइए। आपके जो भी कार्यक्रम हैं, चाहे बीस सूत्री कार्यक्रम है और दूसरे कार्यक्रम हैं, उनमें जितना रूरल यूथ दिलचस्पी ले रहा है, आपका पढ़ा लिखा यूथ उतनी दिलचस्पी से काम नहीं कर पा रहा है। उसकी ताकत का उपयोग आप कीजिए और उसे भी कार्यक्रम दीजिए।

माननीय सभापति जी, सोशल बेल्टेयर की एक पुस्तिका प्रकाशित हुई है जिसमें कार्यक्रमों के हजारों नाम देखे हैं। भारत सेवक समाज एक अंग है, और भी अंग बन गए हैं। सब आइटम आपने दे दिए हैं। लेकिन जब उनके नतीजे आते हैं तो बिल्कुल खाली होते हैं। इसलिए आप इतने कार्यक्रम मत रखिए। कार्यक्रम थोड़े से रखिए & जिनके रिजल्ट्स हमारे सामने

[श्री शिवनाथ सिंह]

आयें। जनता के सामने आब। सोशल वेलफेयर में इस प्रकार से इतने कार्यक्रम रखने से और उनके लिए हजार, पांच सौ या लाख-दो-लाख रुपया देने से कोई रिजल्ट सामने नहीं आता। इन एक्टिविटीज को सीमित करिए और उनके रिजल्ट हमारे सामने लाइए।

एक बात मैं और निवेदन करना चाहूंगा। प्राइवेट स्कूलों में जो बच्चे पढ़ते हैं, उनके लिए आपने दलिया दिया और तेल दिया। आपने उसकी व्यवस्था क्या की। स्कूल का मास्टर पाकाएगा, बच्चे अपने घर से पकाने के लिए सामान लायेंगे। पकाने के लिए बर्तन हैं, न खाने के के लिए चम्मच हैं। दिन भर वह दलिया पकाते हैं और बच्चों को खिलाते रहते हैं। तो यह जो कार्यक्रम आपने दिया है, हो सकता है कि कई जगह विककत होने की वजह से किया हो, लेकिन बहुत से प्रांत ऐसे हैं जहां ऐसे स्वस्थ बच्चे हैं जो कि स्कूल में घर से खाना खाकर आते हैं और घर वापिस जाकर खा लेते हैं, वहां इसकी जरूरत नहीं है। इस कार्यक्रम को प्रांत सींचकर लागू न करें। जहां खाना न मिलता हो, वहां आप इसे रख सकते हैं लेकिन भगवान के नाम पर आप इसे हमारे यहां से उठा लीजिए। इससे भ्रष्टाचार बढ़ा है। मास्टर दूध बेच देते हैं, दलिया बेचते हैं। गांव वाले भी इसे पसन्द नहीं करते हैं। वह कहते हैं कि इसे बेच-बाचकर खाओ लेकिन बच्चों को पढ़ाओं के लिए निवेदन है कि इस प्रकार के कार्यक्रम को देखकर लागू करें।

एग्रीकल्चरल यूनिवर्सिटीज के बारे में मैं कहना चाहता हूँ। ये भी शिक्षा मंत्रालय के नीचे ही हैं।

शिक्षा, समाज कल्याण तथा संस्कृति मंत्री प्रो० एस० नुचल हुसन : जी, नहीं।

श्रीसिध नाथ सिंह : एजक बात राजस्थान यूनिवर्सिटी के संबंध में कही गई है, उसको मैं विशेष रूप से कहना चाहता हूँ। वहां के एक वाइस चांसलर हैं—मैं उनका नाम नहीं लूंगा—लेकिन उनकी एक चिट्ठी पढ़कर सुनाई गई और रैफरेंस दिया गया है।

एक माननीय सदस्य : श्री जी० सी० पांडे हैं।

श्री शिव नाथ सिंह : ठीक है। वह बिल्कुल प्रार० एस० एस० और आनन्दमार्ग से प्रभावित हैं। उनकी गतिविधियां राजस्थान यूनिवर्सिटी में और भी हैं। उनका एक कार्यक्रम है कि देश में, प्रांत में और उस यूनिवर्सिटी में बवंडर खड़ा हो। जो प्रार० एस० एस० या आनन्दमार्ग से प्रभावित नहीं हैं, उनको वहां एडमिशन नहीं दिया गया है। राजस्थान यूनिवर्सिटी राजस्थान की है, लेकिन पिछली बार ऐसा किया गया है कि उसमें जयपुर के लड़कों का ही एडमिशन होगा। अगर उस यूनिवर्सिटी को जयपुर के लड़कों तक ही रखना चाहें तो बाकी लड़के कहां जाएंगे। बाद में वहां के गवर्नर और स्टेट गवर्नमेंट ने इंटरफीयर किया, लेकिन फिर भी कुछ को ही एडमिशन वहां मिला, और सैकड़ों लड़के वहां एडमिशन प्राप्त करने से रह गए। इसलिए इन महाशय

की गतिविधियों की जांच कराई जाये, और अगर वह उन संगठनों से संबंधित हैं तो उनके खिलाफ कार्यवाही की जाए। आप सब जगह निकालते भी हैं। जिन संस्थाओं में इन प्रकार के एलीमेंट हैं आपको उनके खिलाफ कार्यवाही करनी चाहिए। अगर बड़ी जगह पर कार्यवाही करेंगे तो इनका असर पड़ेगा और उससे छोटे छोटे लोग अपने आप समझ जाएंगे। मैं सत्रों में निवेदन करना चाहता हूँ कि इन मामलों की जांच करवाये और अगर वह इस तरह की गतिविधियों से संबंधित हैं तो उनके खिलाफ आप अवश्य कार्यवाही करें।

मैं सोशल वेलफेयर के बारे में कहकर समाप्त करूँगा। सोशल वेलफेयर की एकटीविटीज में जैसे बूढ़े हैं अपाहिज हैं, लावारिस हैं, उन सब की जिम्मेवारी समाज कल्याण पर होनी चाहिए। आजकल जो कुछ भी काम चल रहा है, वह ठीक है, लेकिन सफाईशियट नहीं है। इस और भी विस्तार किया जाना चाहिए।

परीक्षा परिणामों में हम किस विषय में पिछड़ते जा रहे हैं, उसको भी आप देखें। राजस्थान बोर्ड के कुछ रिजल्ट्स निकले हैं, उसके आधार पर सर्वेक्षण हुआ है। सन 1971 से 1975 के जो रिजल्ट्स निकले हैं, उनमें हिन्दी में पास होने वालों की परसेंटेज लगातार नीचे गिर रही है। यह साइस में भी गिर रही है। इस तरह से जिन विषयों में हमारे लड़के पिछड़ रहे हैं, उसमें उनको शिक्षा दी जाए।

इन शब्दों के साथ आपकी मांगों का मैं समाप्त करता हूँ लेकिन निवेदन करूँगा कि गांधी और बेहास के शब्दों की शिक्षा की तरफ ध्यान दिया जाए।

शिक्षा और समाज कल्याण विभाग तथा संस्कृति विभाग में उन शब्दों (जी अरविन्द नेताम) समाप्ति महोदय, मैं आपका बहुत आभारी हूँ कि आप ने मुझे इस चर्चा के बीच इन्टरवीन करने का अवसर दिया है।

इस समय मैं केवल आप की रुचि के विषय, खेल-कूद, के सम्बन्ध में कहना चाहूँगा। मेरे मित्र, श्री दास मुन्शी, ने इस सम्बन्ध में बहुत सी बातें कही हैं। उन्होंने बहुत से खेलों का जिक्र किया है, जिन में हमारा स्तर काफी गिर गया है। मैं उन खेलों में से पहले फुटबाल के बारे में कहूँगा।

मैं स्वयं फुटबाल का खिलाड़ी रहा हूँ, और अब भी खेलता हूँ। मैंने शुरू से इस बात पर अपनी चिन्ता जाहिर की है कि भारत के एक लोकप्रिय गेम, जिस को मास गेम कह सकते हैं, के स्तर में—जैसा कि श्री दास मुन्शी ने कहा है—1964 के बाद बराबर गिरावट हुई है, और आज यह स्थिति है कि हम एशियन जोन में भी सब से नीचे आते हैं जबकि 1962 में हम एशियन चैम्पियन थे। इसके बहुत से कारण हो सकते हैं। श्री दास मुन्शी उन कारणों से वाकिफ भी हैं। मुझे इस बात की खुशी है कि श्री दास मुन्शी भाल-इण्डिया फुटबाल फेडरेशन-प्रबल-भारतीय फुटबाल संघ-के नये चुनावों में उस के उपाध्यक्ष चुने गए हैं। मुझे उम्मीद है कि इस सब के नये पदाधिकारी सरकार के साथ मिलकर इस खेल का स्तर बढ़ाने के सम्बन्ध में विचार करेंगे और कोई ठोस कदम उठाएंगे।

किसी भी खेल का स्तर केवल सरकार के प्रयत्नों के माध्यम से उंचा नहीं हो सकता है। इसमें बहुत बड़ा रोल फेडरेशन का भी होता है। श्री दास मुन्शी स्वयं इस बात की जानकारी

## [जी अश्विनी केन्द्र]

हैं। मुझे इस बारे में श्री दास मुन्शी, फीडरेशन के अध्यक्ष, आई० सी० ए० और ए० आई० सी० एस० से चर्चा करने का मौका मिला है। मुझे उम्मीद है कि आने वाले समय में हम इस सम्बन्ध में कुछ कर पायेंगे। मैं किसी को बोध नहीं देना चाहूंगा। हल्की नए सिरे से सोचना है कि हमें किस ढंग से फुटबाल का स्तर ऊंचा उठाना है। अगर हम यहाँ सोच कर काम करेंगे तभी इस खेल के प्रति ध्यान होगा।

श्री दास मुन्शी ने कहा कि हम प्री-ओलिम्पिक्स में इस लिए नहीं गए कि हमारा स्टैंडर्ड बहुत नीचा है। भविष्य में एशियन गेम्स 1978 में होंगी, और उसके बाद ओलिम्पिक्स सम्भवतः मास्को में होंगे। अगर हम उन के लिए अभी से तैयारी करें, तो इसमें कोई शक नहीं है कि हम कुछ कर पायेंगे। इस लिए मैं स्वयं रुचि लेकर, फुटबाल टीम के बारे में क्या करना है उसके लिए मैं खास तौर से कोशिश कर रहा हूँ, विशेषकर यूव टीम को तैयार करने के बारे में मैं इस विषय को काफी गम्भीरता से ले रहा हूँ। हमारी यूव टीम इस समय बीकाक से एशियन यूव टूर्नामेंट में खेल रही है। फुटबाल के और भी टूर्नामेंट हैं। मैं चाहता हूँ कि हमारी टीम उनमें पार्टिसिपेट करे।

अन्तर्गत सदस्य ने सर्वका टूर्नामेंट की बात कही है। एशियन जून में यह एक ऐसा टूर्नामेंट है, जो यह नापने के लिए बहुत अच्छा टूर्नामेंट हो सकता है, और है, कि हम कितने गहरे पावों में हैं। कुछ सालों से बीकाक में जो नया किंग्स क्लब फुटबाल टूर्नामेंट शुरू हुआ है, हम उसमें भी टीम भेजने के लिए राजी हैं। जहाँ तक यूव टीम का सम्बन्ध है,

एक प्रोजेक्शन हमारे पास सर्वका अरेबिया में साई है। उस पर हम विचार कर रहे हैं। और मैं इस संबंध में चाहूंगा कि मुन्शी जी अपना जो खेल संघ है फुटबाल फेडरेशन उससे भी इस संबंध में विचार करके कुछ करें। मैं स्वयं चाहता हूँ कि मिडिल ईस्ट कंट्रीज में यह फुटबाल यूव टीम जाए। इसके अलावा और भी कुछ प्रोजेक्स्ट हमारे पास हैं खास कर के अफगानिस्तान एक टीम हम जुलाई में भेज रहे हैं, यह भी प्रोजेक्शन विचार-धीन है। इसके अलावा कुछ विदेशी टीमों के लिए भी खान कर डी० सी० एम० वगैरह कुछ टूर्नामेंट कराएंगे। तो हम जरूर अनुमति देंगे। स्कूल गेम्स के लिए इंटरनेशनल टूर्नामेंट सिंगापुर से हो रहा है नेक्स्ट जुलाई में तो उसमें भी हम चाहेंगे कि हमारी जो स्टूडेंट फुटबाल टीम है उसको वहाँ भेजे। ये सारे प्रोजेक्स्ट हैं और मैं स्वयं चाहता हूँ कि इन प्रोजेक्स्ट पर अमल हो। इसमें जब तक फीडरेशन और सरकार की सहमति और सहयोग नहीं होगा तब तक मुश्किल है। मुझे उम्मीद है कि इन सब टूर्नामेंट्स में हमारी टीमों भाग लेगी और हमें एक नहीं दो नहीं तीन टीमों की जरूरत पड़े तो इन देश में इतनी टीमों बन सकती हैं, उसमें कोई कमी नहीं होगी। यह तो फुटबाल की बात हुई। मुझे उम्मीद है कि जो नए पंचायिकारी हैं संघ के वे इसमें इन्टरेस्ट ले रहे हैं, उससे कुछ ठक तो पड़ेगा और भविष्य में इस खेल का स्तर पड़ेगा।

इसके बाद क्रिकेट की बात है। यह बात नहीं है, सबसे बड़ी बीकेएस जो है जब कब हमारी टीम हारती है तो सबसे बड़ा बोध यही देते हैं कि हमारे पास फास्ट बालर नहीं हैं और अभी जो जिक्र आपने किया, म्यूजिक और नेक्स्ट-

इंडीज के शीरे पर इंग्लैंड क्रिकेट की टीम है, मैं एक बल्लेबाज बनूँगा। आप भयभीत हुए जानते हैं वाशिंगटन और लॉन्डन के बीच देश में लोग ऐसा सोचते थे कि हमारी क्रिकेट की टीम से आत्म-विश्वास की कमी है क्योंकि कौब-कैप्टेन होगा, वह है, वह है, बहुत की बातें उठी जिससे टीम के मोरल पर असर पड़ता है परंतु आखिरी दिन जब कमेंट्री चुन रहा था तो हमारे ए० आई० आर० के कमेंटेटर ने पूछा कैप्टेन जिसन सिंह बेदी से कि आपने इन दो टूरों में क्या पाया तो उनका एक छोटा सा जवाब था कि हमने आत्मविश्वास प्राप्त किया है इन दो टूरों में। तो एक जो माहौल इन देश में बना था क्रिकेट टीम के प्रति मैं इस में बिल्कुल सहमत हूँ कैप्टेन बेदी से कि इससे हमारे अंदर एक आत्म-विश्वास जगा है और भविष्य में जो भी टीम आएगी न्यूजीलैंड या एम० सी० सी० की उसमें मैं उम्मीद करता हूँ कि ये अपना परफार्मेंस अच्छा करेगे। पर जो बेसिक प्राबलम है फास्ट बालर की, क्रिकेट बोर्ड के प्रेसीडेंट श्री मेहरा जब भी मेरे पास आए चर्चा करने के लिए तो मैंने हमेशा उनसे कहा है और वैसे मैं तो क्रिकेट का खिलाड़ी नहीं हूँ थोड़ा बहुत खेलता हूँ, पर जो मैंने आज तक समझा है इस देश में फास्ट बालर क्या नहीं कर सकते उसका कारण मेरी समझ में यह आया है कि यहाँ पर इस देश में जितने भी क्रिकेट के पिचेज हैं वे कभी भी फास्ट बालर की एंकरेज नहीं करती। इसलिए स्थिति यह है कि लड़का चाह कर भी फास्ट बालर नहीं बन सकता क्योंकि इस देश के अन्दर पिचेज चाहे वह कैनकटा के हों वा बम्बई के हो, मद्रास के हों वा दिल्ली के हों उसकी करने के लिए एंकरेजमेंट नहीं देती। इसका एक कारण है और जब मैंने इस संबंध में श्री मेहरा से बात की

थी तो वह जी इस बात को स्वीकार करते हैं मैंने उन को कहा कि कुछ जो हमारे टेस्ट ग्राउन्ड्स हैं उन में कुछ इस तरह से पिच बनाए, भले ही हमें उसका लाभ न मिले, पर आने वाले समय में जो हम फास्ट बालर तैयार करना चाहते हैं उसमें उससे कम से कम एंकरेजमेंट तो मिलेगा हमारे नए बालरों को तो ऐसी बात नहीं है कि हम फास्ट बालर तैयार नहीं कर सकते। मेरी समझ में यह एक बहुत महत्वपूर्ण कारण है। आपने फिजिक की बात कही। यह बात सही है कि वेस्ट-इंडीज में जिस ढंग से फास्ट बालर तैयार किए जाते हैं जिस ढंग से उनका चयन होता है वह ऐसा है कि साधारण गांव के अशिक्षित प्लेयर्स होते हैं और मैं समझता हूँ कि उनकी हाइट भी कोई इतनी नहीं है कि बहुत ज्यादा हो जिस हाइट के हिन्दुस्तान में प्लेयर नहीं पैदा हो सकते या जिस फिजिक के प्लेयर यहाँ पैदा नहीं हो सकते।

स्विमिंग और वालीबाल में बहुत दुर्भाग्य की बात है, खासकर के वालीबाल में बहुत अच्छा पीटेशियल है

समाप्ति सहोदय छ फुट से ऊंचे लड़के आपको उत्तर हिन्दुस्तान में पंजाब में हरियाणा में जितने चाहे मिल जाएंगे। उनको पकड़ लीजिए और तैयार कीजिए।

श्री अरविन्द नेताम पिछली वेस्ट-इंडीज की जो टीम आई थी उसमें लायड और हील्डन को छोड़ कर सब हाइट में मेरे से छोटे थे।

समाप्ति सहोदय माइक होल्डिंग तो फास्ट बालर छ फुट तीन इंच भी है।

**श्री अरविन्द नेताम :** सभो तो मैं ने कहा कि दो को छोड़ कर बाकी सब मेरे से छोटे थे।

**सभापति महोदय :** अगर हाइट भी जरूरी है तो हाइट भी मिल सकती है।

**श्री अरविन्द नेताम :** रमाकान्त देसाई भी येस बोलर थे इसलिए हाइट कोई जरूरी नहीं है।

बालीबाल में हमारे देश ने काफी सफर किया है। सभ में आपमें झगड़े की बजह से बालीबाल को काफी क्षति पहुंची है। मैंने पिछले एशियन गेम्स में वर्ल्ड चैंपियन जापान और चाइना को नजदीक से देखा है। इस सम्बन्ध में अगर अच्छे ढंग से कोशिश की जाये, फीडबैक वाले सहयोग दे तो हम भी उन के बराबर पहुंच सकते हैं। इतनी पोटेंशियल हमारे देश में है।

जहां तक हाकी का सम्बन्ध है, यह हमारे देश का एक महत्वपूर्ण गेम है। आगामी माट्रियल ओलंपिक में कितनी टीमों भाग लेगी यह कहना हमारे लिए मुश्किल है लेकिन यह सही है जैसा कि श्री दास मशी ने कहा हाकी का स्टैंडर्ड दिन प्रति दिन गिरता जा रहा है। मैं इसी को दूसरे ढंग से कहना चाहूंगा कि हाकी में दूसरे कंट्रीज ने, विशेषकर यूरोपियन कंट्रीज ने अपना स्टैंडर्ड बढ़ा लिया है। बजाये हमारा स्टैंडर्ड पीछे जाने के, उन्होंने अपना स्टैंडर्ड बढ़ा लिया है। दूसरी बात यह है कि हाकी गेम में जितने भी नियम बदले जा रहे हैं वह सब, इन्टरनेशनल बाडीज का जो फीडबैक है उस के द्वारा बदले जाते हैं। उस में यूरोपियन कंट्रीज का एकाधिकार है इसलिए जितने भी नियम बदले जा रहे हैं वह करीब करीब मैं समझता हू कि उनके फेवर में होते जा रहे हैं। इस के कारण इन्डोनेशिया और पाकिस्तान दोनों ही इस संबंध में मुश्किल महसूस कर रहे हैं। पहली बार आर्टिफिशियल टर्फ पर हम ओलंपिक में

खेलेंगे। हम जानते हैं कि एशिया के मुल्कों में किली के पास आर्टिफिशियल टर्फ नहीं है इसलिए मैं कह सकता हूँ कि यह बात उन के फेवर में जाती है। फिर भी जो हमारे सीमित साधन हैं उस में हम कोशिश कर रहे हैं कि उन को अच्छे ढंग से ट्रेनिंग दी जाये। कल ही हमारे हाकी के कप्तान अजित पाल सिंह और दूसरे लोग आये थे, उन से मैंने चर्चा की तो मैं ने पाया कि उन में पूरा आत्मविश्वास है। पटियाला में जो उनकी फिजिकल कंडीशनिंग हुई है उस से उनमें बड़ा विश्वास पैदा हुआ है।

**सभापति महोदय :** आर्टिफिशियल टर्फ की क्या कास्ट होगी ?

**श्री अरविन्द नेताम :** 60 से 80 लाख तक फारेन एक्सचेंज में कास्ट आयेगी।

इस प्रकार से हम कोशिश कर रहे हैं हाकी के सम्बन्ध में कि आगामी ओलंपिक में हमारा परफॉर्मन्स अच्छा हो और हम टाइटिल जीते। जैसा कि मैं ने आपको बताया कि हमारे खिलाड़ियों में बड़ा आत्म विश्वास है इसलिए हमें पूरी उम्मीद है कि वे कुछ करके दिखायेंगे।

खिलाड़ियों के डाइट एलाउम के बारे में श्री दाम मशी जी ने कहा कि वह अपर्याप्त है लेकिन हम में बेसिक प्रश्न यह है कि अगर हम उनकी ट्रेनिंग के दरम्यान 15-20 रुपए डाइट के कर भी दे तो वहां से बिकलने के बाद वे उसको मेनटेन नहीं कर पायेंगे। ट्रेनिंग में हमने उनको दे भी दिया लेकिन उम के बाद उन्होंने उसको मेनटेन नहीं किया तो शारीरिक दृष्टि से उसका गलत असर पड़ेगा। फिर भी मैं कहूंगा कि ट्रेनिंग के दौरान हम उनको जितनी डाइट देते हैं वह पर्याप्त और उत्तम है। खासकर पटियाला में हम जो तैयारी करते हैं उस के लिए मैं कह सकता हूँ कि भारतीय स्तर पर जो अच्छे से अच्छा खाना हो सकता है वह हम देने की कोशिश कर रहे हैं।

श्री शिवरंजन दास मुन्शी : चुनाव के टाइम पर जितना पैसा हम खर्च करते हैं क्या चुनाव के बाद भी हम उतना खर्च कर सकते हैं ? कभी नहीं कर सकते हैं ।

श्री अरविन्द नेताम : स्कालरशिप्स का जहां तक संबंध है, गत वर्ष हमने स्टेट लेविल पर और नेशनल लेविल पर स्कालरशिप्स में काफी वृद्धि की है । 400 स्कालरशिप्स नेशनल लेविल पर 600 रुपए पर और 800 स्कालरशिप्स स्टेट लेविल पर 300 रुपए पर दी गई है ।

सभापति महोदय : स्पोर्ट्स स्कालरशिप्स को दूसरी स्कालरशिप्स के साथ पार पर क्यों नहीं रखा है—इसका आपके पास क्या जवाब है ।

श्री अरविन्द नेताम : सभापति महोदय, गत वर्ष हमने स्कालरशिप्स बढ़ाये हैं । जैसा मैंने पहले कहा था, हमारे पास सीमित साधन हैं, उन्हीं के अन्तर्गत हम इन को बढ़ा सकते थे । उस समय यह सवाल उठा था कि हम स्कालरशिप्स की मात्रा बढ़ाये या कम करें . . .

SHRI PRIYA RANJAN DAS MUNSI:  
Even a track suit costs more than  
Rs. 80/-.

श्री अरविन्द नेताम : यह तो फीडरेशन को देना चाहिये, ट्रेक-सूट गवर्नमेंट नहीं देती है ।

श्री सभापति महोदय : आपको मालूम होगा कि बाहर के देशों में जो स्पोर्ट्स के कोचेज होते हैं, उन को प्रोफेसर्स का सम्मान दिया जाता है, उन के साथ प्रोफेसर्स जैसा व्यवहार किया जाता है, उनकी इतनी इज्जत की जाती है । उन को जो रिस्पेक्शन मिलता है, उस के मुकाबले आप अपने कोचेज को क्या देते हैं ?

श्री अरविन्द नेताम : सभापति जी, चौथी पंचवर्षीय योजना के मुकाबले पाचवीं-

पंचवर्षीय योजना) में हमें काफी अधिक पैसा मिला है । पिछले वर्षों के मुकाबले गत वर्ष हमारा परफॉर्मन्स काफी अच्छा रहा है, हाकी हो, एथलीट्स हो, बुमन-हाकी हो, दूसरे खेल-कूद हों—इन सब के बारे में हम ने अपनी रिपोर्ट में दिया है कि कौन कौन से इन्वेन्ट्स हुए हैं और उन में हमारा परफॉर्मन्स क्या रहा है ।

1970 के पहले खेल कूद केवल शहरों तक ही सीमित था । लेकिन 1970-71 में हमारे मंत्रालय ने ग्रामीण क्षेत्रों के लिये एक खेल-कूद की योजना स्वीकार की, जिस का परिणाम अब तक बहुत उत्पावर्धक रहा है। गत वर्ष में ग्रामीण खेल-कूद की योजना में जिन बच्चों ने हिस्सा लिया, उन की संख्या 7 लाख के लगभग है तथा इन लोगों ने ब्लाक-लेवल स्तर से राष्ट्रीय स्तर तक के खेलों में हिस्सा लिया । इस योजना के माध्यम से हम गांवों में खेल कूद के प्रसारण में काफी हद तक सफल हुए हैं । समय समय पर राज्य सरकारों से सम्पर्क स्थापित करते रहे हैं ताकि इन का अधिक से अधिक विस्तार हो सके ।

जो वित्तीय सहायता हम अब तक स्टैटन्स स्पोर्ट्स काउन्सिल को दिया करते थे, इस साल हमने उस को भी बढ़ा दिया है । जैसे स्टेडियम के लिये हम पहले पचास हजार रुपये दिया करते थे, अब उस को एक लाख रुपये कर दिया है । दूसरे मामलों में भी वित्तीय सहायता को हम न बढ़ाया है । हमारी यह कोशिश है कि हमारे जितने भी लिमिटेड रिसोर्सेज हैं हम उन को ठीक ढंग से खर्च करें ताकि अधिक से अधिक लाभ हो सके ।

जहां तक गाइड लाइन्स का सम्बन्ध है, फीडरेशन को हम ने गाइड लाइन्स दी है । मैं मुशी जी से कहना चाहूंगा कि इस में हम किसी भी प्रकार का पक्षपात नहीं करेंगे सब के साथ समान स्तर पर व्यवहार करेंगे ।



[श्री अरविन्द मेतल]

पटियाला में जो हमारा नेशनल इंस्टी-  
चूट है, वहां हम अपने खिलाड़ियों को साइन्टि-  
फिक तरीके से प्रशिक्षण देते हैं। आज देश  
में कोचिंग की जरूरत है, हम वहां कोचिंग  
तैयार करते हैं, अब तक तीन हजार कोच  
तैयार हो चुके हैं। हमने निश्चय किया है कि  
जितनी भी राष्ट्रीय टीमों जो इंटरनेशनल  
कम्पटीशन में भाग लेती हैं, उन को पटियाला  
के नेशनल इंस्टीचूट के सुपर विजन में कम्पल-  
सरी ट्रेनिंग लेनी होगी। इस का बहुत अच्छा  
असर हुआ है। कुछ सदस्यों ने चयन में पक्ष-  
पात की बात कही—कुछ साल पहले ऐसी  
शिकायत थी, लेकिन अब नहीं है। जब चयन  
किया जाता है तो उस में कोच का सहयोग  
भी लिया जाता है, वैसे चयन की जिम्मेदारी  
फेडरेशन की होती है।

बंगलौर में जो एन० आई० सी० सेन्टर  
खुला है, मुझे उम्मीद है कि दक्षिण भारत  
के खिलाड़ी उम का पूरा लाभ उठावेंगे।  
अभी वह निर्माणाधीन है हम कोशिश कर  
रहे हैं कि उस का और ज्यादा विस्तार करें।  
अन्त में मैं यही निवेदन करना चाहता हू  
कि खेल कूद के क्षेत्र में जो हमारे लिमिटेड  
साधन हैं, उन को दृष्टि में रखते हुए हम इस  
बात की पूरी कोशिश कर रहे हैं कि अपने  
खेल कूद के कार्यक्रमों को अधिक से अधिक  
भाग बढ़ायें।

इन शब्दों के साथ, सभापति महोदय,  
आप को भी धन्यवाद देता हूं, आप ने मुझे  
बोलने के लिये इतना समय दिया।

श्री रामाबतार शास्त्री (पटना) :  
सभापति जी, मैं सब से पहले मंत्री महोदय  
का ध्यान पटना विश्वविद्यालय की दयनीय  
स्थिति की ओर दिलाना चाहता हूं। मैं  
यह सवाल आज से नहीं बल्कि जब से लोक  
सभा में आया हूं तभी से उठा रहा हूं। हिटलर  
जर्मनी का प्रचार मंत्री गोबल्स झूठ बोल बोल  
कर लोगों को गलत बात सब माबित करने

की कोशिश करता था, लेकिन मैं सब बोल  
बोल कर सरकार का ध्यान पटना विश्व-  
विद्यालय की स्थिति की तरफ सब तक दिलाता  
रहूंगा जब तक सरकार उसे केन्द्रीय विश्व-  
विद्यालय के रूप में परिवर्तित नहीं कर देती।

16.26 hrs.

[SHRI ISHAQ BAKSHALI in the Chair]

वहां जो छात्रों की समस्याएँ हैं, चाहे  
छात्रावासों की हो या और दूसरे सवाल हों,  
साइंस कालेज में सामान की कमी, ये तमाम  
बातें सरकार को मालूम हैं और वहां का जो  
शिक्षक संघ है विश्वविद्यालय का उस ने भी  
बहुत दिनों से यह मांग कर रखी है कि इसे  
केन्द्रीय विश्वविद्यालय बनाया जाये। ठीक  
इसी तरह से वहां के तमाम बुद्धिजीवी कह  
रहे हैं। पटना की आबादी 5 लाख है, और वह  
विश्वविद्यालय आज का नहीं, पूरे हिन्दुस्तान  
में जब 5 विश्वविद्यालय बने थे उन में पटना  
विश्वविद्यालय की गिनती की जाती है और  
उस का स्टैण्डर्ड एक जमाने में बहुत ऊंचा  
रहा है। उस के तेजस्वी विद्यार्थी आज हमारे  
लोक सभा के अध्यक्ष हैं। तो यह उस का  
रिकार्ड रहा है। बड़ी बड़ी हस्तियों को उस  
विश्वविद्यालय ने पैदा किया। लेकिन आज  
उस की स्थिति दयनीय है। इसलिये मैं बारबार  
सरकार से निवेदन करूंगा कि उसे अगर आप  
बचाना चाहते हैं, उस के गौरव की रक्षा  
करना चाहते हैं तो आप उसे आर्थिक दलदल  
से निकल कर अपने प्रबन्ध में लीजिये।  
पुराने इतिहास में मैं नहीं जाना चाहता कि  
किस तरह से जातिवादियों ने उस विश्व-  
विद्यालय को बर्बाद करने की कोशिश की।  
जाति के नाम पर तरह तरह की बातें की  
गईं। तो चीजे नहीं और आप के प्रबन्ध  
में आ जाय। मैं फिर कहना चाहता हूं कि  
वहां के अध्यापकों और छात्रों ने, जब मंत्री  
जी पटना गये थे केन्द्रीय विद्यालय की नींव  
डालने, मांग की कि उसे केन्द्रीय विश्वविद्यालय  
बना दिया जाय। तो मैं जानना चाहूंगा कि  
सरकार इस विषय में क्या सोच रही है।

दूसरी बात में विश्वविद्यालय के कर्म-  
चारियों की वयवीय स्थिति के बारे में कहना  
चाहता हूँ और आप का ध्यान उनकी ओर  
दिलाना चाहता हूँ। भारत के तमाम विश्व-  
विद्यालयों के कर्मचारियों की वयवीय स्थिति  
की तरफ सम्बन्धित किसी ने ध्यान खींचने की  
कोशिश नहीं की। हजारों कर्मचारी विश्व-  
विद्यालयों में काम करते हैं। उन का वेतन  
स्तर क्या है वह आप जानते हैं। उन्हें दूसरी  
सुविधायें क्या मिलती हैं वह भी आप जानते  
हैं। यहाँ तक कि उन्हें वर्कमैन भी नहीं माना  
जाता। अगर वर्कमैन भी मान लें ट्रेड यूनियन  
कानून के मुताबिक तो उन्हें बहुत सारी  
सुविधायें मिल सकती हैं। अभी हाल में उन  
के झाल इंडिया फेडरेशन की तरफ से प्रधान  
मन्त्री को एक ज्ञापन दिया गया है जिस में  
मान की गई है कि पूरे हिन्दुस्तान के विश्व-  
विद्यालयों के कर्मचारियों का वेतन मान और  
दूसरी सुविधायें एक समान तय की जायें।  
उन में प्रान्त स्तर पर अलग अलग विभेद  
नहीं होना चाहिये, बल्कि एक वेतन मान और  
सुविधायें होनी चाहिये और साथ साथ  
उन्हें वर्कमैन माना जाना चाहिये ताकि  
विश्वविद्यालयों के कर्मचारी वाइजमन इन  
देश में रह सकें। और समझे कि उन के माथ  
भी उचित व्यवहार किया जा रहा है।

तीसरी बात में यह कहना चाहता हूँ कि  
अन्धे छात्र हमारे यहाँ बहुत हैं। उन के मवालों  
का आप जानते हैं। उन के लिये ट्रेनिंग की  
व्यवस्था आप करते हैं और पढ़ने को व्यवस्था  
की आप करते हैं लेकिन जब वे स्कूलों से  
निकल कर आते हैं, ट्रेड हो कर आते हैं तो  
रोजों के लिए इन्टर उबर भटकते हैं। आख  
वाला तो भटक कर कहीं न कहीं रोजी खोज  
सकता है लेकिन अन्धे कहा जायेगा। उनकी  
तरफ आप का ध्यान जरूर जाना चाहिए।

अब मैं छात्रवृत्तियों की बात पर आता  
हूँ। आप हरिजननों और पिछड़ी जातियों के  
छात्रों को छात्रवृत्ति देते हैं।

प्र० ए० नरेश हुसैन : हम नहीं देते  
हैं, हीन भिन्स्ट्री देती है।

श्री राजवत्तार शास्त्री : तब मैं इस पर  
नहीं बोलूंगा।

अब मैं शास्त्री डिग्री की बात पर आता  
हूँ। इस सदन में बहुत से सम्मानित शास्त्री  
लोग बिराजमान हैं। हमारे पं० कल्याणप्रति-  
शिवाजी, रेल मंत्री हैं। हमारे भूतपूर्व प्रधान  
मन्त्री श्री लाल बहादुर शास्त्री, हमारे घाबर  
णीय गुरु श्री राजा राम राय शास्त्री  
और हमारे आदरणीय श्री विभूतिभिश्र शास्त्री  
हैं, वे कहलाने नहीं हैं लेकिन वे शास्त्री हैं।  
इसी तरह से श्री शिव पूजन शास्त्री हैं और  
डा० केमकर थे और इसी तरह से हमने  
शास्त्री लोग यहाँ पर रह चुके हैं। इस में  
आप का कसर नहीं है लेकिन मैं बताना  
चाहता हूँ कि बिहार गवर्नमेंट ने इन 'शास्त्री'  
डिग्री को अपमान्य घोषित कर दिया है और  
उन लोगों को नोकरी में स्थान नहीं मिलता  
क्या इस को आप उचित समझते हैं? अगर  
उचित नहीं समझते हैं तो आप बिहार गवर्न-  
मेंट को मथिबरा दें कि इस तरह की गलती  
उसने क्यों की। इस चीज से बचवा कर काशी  
विद्यापीठ ने शास्त्री की डिग्री को खत्म कर  
दिया और अब बी० ए० की डिग्री देने लगे  
हैं। राष्ट्रीय आन्दोलन में काशी विद्यापीठ  
और ऐसी ही दूसरी विद्यापीठों ने अग्रजों से  
लड़ते वक्त जो शानदार रोल अदा किया है,  
वह गौरव की बात है और उस गौरव को  
हमेशा याद किया जाता रहेगा लेकिन दूसरी  
तरफ आप यह देखते हैं कि 'शास्त्री' की डिग्री  
को बिहार सरकार मान्यता नहीं देती है, आप  
तो उस को मानते हैं। मैं यह निवेदन करना  
चाहता हूँ कि अगर राज्य सरकार इस तरह  
की गड़बड़ करती है, तो उस को रोका जाना  
चाहिए और मैं बिहार सरकार को इन नीति  
की निन्दा करता हूँ। उन्होंने इस तरह की  
बात क्यों की और उन्हें अपनी गलती को

[श्री रामावतार शास्त्री]

मान कर शास्त्री की डिग्री को फिर से मानना चाहिए ।

इन शब्दों के साथ मैं समाप्त करता हूँ ।

PROF. NARAIN CHAND PARASHAR (Hamirpur): Sir, I rise to support the demands of the Ministry of Education for 1975-76. First of all, I want to bring to the notice of the hon. Minister the recommendations made by the Swaran Singh Committee that education should be a concurrent subject and the Constitution should be amended accordingly. The recent conference of academicians in which as many as 48 vice-chancellors participated passed a unanimous resolution to that effect and we have the blessings of the Congress President D. K. Borooah for this proposal. I hope the Education Ministry would welcome this step because unless and until there is a uniform pattern of education, with some regional variations at the State level, the country will not progress as desired by the educationists and national leaders.

Secondly, may I request the hon. Minister to pay some attention to the UGC and its working? I shall cite only one instance. I asked a question during this session: how many committees of the UGC are working at the present moment for various tasks? The answer given by the hon. Minister himself was: the information will be collected and laid later on the Table of the House. If this information is not to be collected from the very office of the UGC, is it to be collected from Sikkim or Himachal or Arunachal or Tamilnadu? What can be expected of the UGC? I stress the point highlighted by Das Muni that sports should be encouraged in this country. What is the role of UGC in this? Physical instructors or lecturers on physical education, even in Delhi University where the Minister is sitting, have not been given UGC grades. Why

this injustice? I would plead therefore, that all over the country the teachers of Physical Education working in the colleges may be designated as Lecturers in Physical Education and they may be given the grades approved by the U.G.C. Here I may refer to the Banaras University. It has been reported that Banaras University where we have an enlightened Vice Chancellor in the person of Dr. Shrimali has agreed to give this grade. Even if they have not given this grade, it is necessary that these Physical Education teachers working in the colleges should be given this grade. In any case they should not be excluded from getting the U.G.C. grade and if you give them this grade it would give a fillip to the sports. Moreover, the U.G.C. should set apart some amount of money for enhancement of sports and sports education. Taking into consideration the importance of sports, I would suggest that a good amount of money should be spent on physical education, whereas money is spent on Science, Commerce, Law and on everything but not on Physical Education. Therefore, Sir, I would request the Hon'ble Minister to see that these grades are implemented in all the Universities from the same date and these grades should also be implemented in the other Universities in the country which are deemed universities. Now, there are about 102 Universities and there are some Institutes also. I do not know how many are there. Here I want to point out the case of the Central Institute of Languages, Manas Gangodri, Mysore. The staff of this Institute have not shown any resentment. I do not know why the staff of this institute has not been considered for this grade. Similarly, I would suggest that various universities should be persuaded to give the U.G.C. grade to the teachers from the same date. Some Universities have given this grade to the teachers from 1975 and some have given from 1973. This is an anomalous situation.

Thirdly, I would request the Hon'ble Minister to pay some attention to technical development. I find that most of the Members have not referred to this point. There are many Engineering Colleges where many facilities are available. But what about the Polytechnics? Students for Diploma courses who are studying in the polytechnics are not getting these facilities and is the case of the teachers working in polytechnics. There are more than 200 polytechnics all over the country. The lecturers recruited in these polytechnics should be given these grades and their pay-scales should be revised. Similarly, the pay-scales of the Workshop Instructors should be revised. Since 1958 the pay-scales of the Workshop Instructors have not been revised. Some attempt should be made in this direction also.

I may now refer to the Central Schools which are doing good work. But they are becoming ivory towers and they have not connection with the local population. Unless they are able to involve the local population in them and a certain percentage of the local students are also admitted in their schools, no purpose would be served by these schools. Otherwise they would become tools of certain projects or public undertakings. When the 36th meetings of the Central Advisory Board of Education was held in 1973, we were told that there would be a model high school in each Development Block financed by the Central Government and administered by the State Government to act as a pace-setter in school education. There are about 5026 C.D. Blocks in the country. If the model schools cannot be established now due to financial difficulties, then the Central Schools should be developed as model schools and they should be established in such a manner that at least there is one Central School in each district head-quarter.

Now, I would refer briefly to the Youth Services. Mr. Yadav has said

that there are Nehru Yuvak Kendras in the country. I find from the report that there are 185 Nehru Yuvak Kendras, out of which only 93 are functioning at present. The next sentence of the report says that 50 per cent of the Nehru Yuvak Kendras are not working at all. I find from the report that during the year 1975-76, 75 Nehru Yuvak Kendras have been sanctioned. According to the report 50 per cent are not working at all. Then it means all those which have been sanctioned this year are not functioning at all.

I may refer to the report of the Sahitya Academy. It has been stated that Nepali was recognised last year as one of the languages. But Konkani was not mentioned at all in the report, though earlier Konkani was recognised by the General Council of the Sahitya Academy last year. I would request the Minister to see why recognition to Konkani has not been mentioned in the report. Is it because a pressure group was working against the recognition of Konkani and was trying for its derecognition?

Now, I may refer to the development of languages and I may trace the importance of Sanskrit. Sanskrit is a source of inspiration for all of us and whatever may be the language formula—three language formula or five language formula—Sanskrit should be given the importance. With these words, I support the Demands of the Ministry for the year 1976-77 and say a word of appreciation to the work done by the Hon'ble Minister for Education who himself happens to be a great educationist. It would be a great day in this country when he brings forward the Constitution amendment for the recognition of education as a Concurrent Subject.

श्री राम मेडारू (रामटेका) : समापति  
महोदय, व्यूरोक्रेमी और प्रतिस्वार्थी तत्वों  
ने इस देश को खोजला बना दिया है, और

### [श्रीराम हेडगाऊ]

शिक्षा क्षेत्र की उन बीमारियों से जल्दता नहीं रहा है। शिक्षा क्षेत्र में व्याप्त भ्रष्टाचार को बड़ से समाप्त किये बिना शिक्षा के उद्देश्यों की पूर्ति एवं उस में सुधार होगा असम्भव है। मैं कुछ प्रश्न उपस्थित करूँगा। मंत्री महोदय उन पर गम्भीरता से विचार करें और उचित उपाय करें।

शिक्षा के लिए निर्धारित बजट की कितनी राशि शिक्षा के विकास एवं उस के उद्देश्यों की पूर्ति के लिए व्यय होती है? कितनी राशि शिक्षा क्षेत्र की एजेन्सियां भ्रष्टाचार के द्वारा हड़प करती हैं? क्या देश के समस्त शिक्षकों को वह पूरी तनख्वाह दी जाती है, जो रिक्त पर लिखी जाती है?

स्कूल के मैनेजर, सचालक, एवं सरकारी अधिकारी मिल कर, सहकारिता में, एक योजनाबद्ध तरीके से, भ्रष्टाचार करते हैं। यह आर्थिक भ्रष्टाचार इतना भयंकर है कि उस का गथा सुनाने के लिए बहुत समय लगेगा। इस भ्रष्टाचार को इस लिए उपेक्षा की जानी है कि जो भ्रष्टाचारी शिक्षा क्षेत्र में घुसे हुए हैं, उन से सरकार घबराती है। ग्राम पंचायत से ले कर केन्द्रीय नेताओं तक सब ने अपनी राजनीति को ठाक ढग से चलाने के लिए शिक्षा के क्षेत्र में कई सस्थाये खोली हुई हैं। उन में यह भ्रष्टाचार खले रूप में चल रहा है, जिस की सरकार को पूरी जानकारी है। मगर फिर भी उस का कोई इलाज नहीं होता है, और यह बड़े दुःख की बात है।

शिक्षा एक आदर्शवाद का निर्माण करने वाला और मनुष्य का सर्वांगीण विकास करने वाला पवित्र क्षेत्र है। मगर इस पवित्र क्षेत्र की यह कुईशा देख कर देश के नेता भी कुछ नहीं कहते हैं। केन्द्रीय शिक्षा सलाहकार मंडल में जा कर हम को ऐसा लगा कि उस में हमारा भाग लेना निरर्थक है। मगर यही स्थिति रही, तो शिक्षा के क्षेत्र में कोई सुधार नहीं होने वाला है।

क्या इस भ्रष्टाचार को पूरी तरह समाप्त करने के लिए कोई ठोस कदम उठाने का संकल्प ल विचार है? मंत्री महोदय को इस प्रश्न पर विचार करना चाहिए।

घर में कुछ सुझाव देना चाहता हूँ। शिक्षा को राज्य एवं प्राइवेट सेक्टर से निकाल कर केन्द्र का सब्सिडेंट बना दिया जाये।

दूसरा अंग्रेजी को ऐच्छिक विषय बना दिया जाय और हिन्दी को अनिवार्य विषय बना दिया जाय। यह अंग्रेजी का भूत 150 साल गुलामी में रहने के कारण हमारे सिर पर ऐसा बैठा है कि अंग्रेजी बोलने वाला, अंग्रेजी में बन ठन कर काम करने वाला बड़ा होशियार समझा जाता है।

समापति महोदय : आप अपने सजेक्चंस पढ़ दीजिए, आप का टाइम बहुत थोड़ा है।

श्रीराम हेडगाऊ : अंग्रेजी को ऐच्छिक विषय बना दिया जाय।

दूसरा महाराष्ट्र के अन्दर अमरावती में विश्वविद्यालय की स्थापना को मान्यता दे दी जाय। उस क्षेत्र की जनता की यह मांग है। यदि वह विश्वविद्यालय हो जाता है तो नागपुर विश्वविद्यालय पर जो कार्यभार अधिक है वह भी कम हो जायगा।

तीसरी बात—शराब बन्दी कर के विद्यार्थी एवं युवा पीढ़ी की पतन में रक्षा की जाय। कितना महा भयंकर पतन आज हो रहा है यह आप जानते हैं।

समापति महोदय : शराबबन्दी का इस डिपार्टमेंट से कोई ताल्लुक नहीं है।

प्रो० एन० नृपल हसन : हुजूर, है।

श्रीराम हेडगाऊ : बीस सूत्री कार्यक्रम के अंतर्गत जो हो रहा है उस से भी मैं शिक्षा मंत्री को परिचित करा देना चाहता हूँ।

किसाबें एवं स्टैजरी नियमित दामों पर विद्यार्थियों तक पहुंचाने की कोई व्यवस्था अभी तक नहीं हुई। विद्यार्थियों को नियमित दामों पर जीवन के लिए आवश्यक वस्तुओं की सप्लाई नहीं हो रही है।

श्री राजेन्द्र प्रसाद यादव (मधेपुरा):  
सभापति महोदय, मैं शिक्षा एवं समाज कल्याण मंत्रालय द्वारा रखी गई भांगों के समर्थन में खडा हुआ हूँ। समय की पाबन्दी है इसलिए मैं केवल अपने प्वाइंट्स रख देना चाहूँगा।

शिक्षा किसी भी देश का जीवन वर्षण होता है। आप जानते हैं कि इसी के माध्यम से अतीत के अंधार पर वर्तमान में भी हम भविष्य की परिकल्पना कर सकते हैं किसी भी देश का भविष्य क्या होगा वह वहाँ की शिक्षा या स्कूल कालेज अथवा यूनिवर्सिटीज में जाते हुए विद्यार्थियों को देखकर मालूम कर सकते हैं।

यहाँ पर अंग्रेज शिक्षा इस लिए देते थे कि उन्हें किरानियों की जरूरत थी। लेकिन बदकिस्मती से इन 27 वर्षों में जब से हम लोगों के हाथ में शिक्षा विभाग आया या भारत आजाद हुआ उस के बाद भी शिक्षा विभाग में इनने एकमपरिमेंट्स हुए जितने एकमपरिमेंट्स और किसी विभाग में नहीं हुए। कभी तो शिक्षा में अंग्रेजी को कम्पलसरी रखा जाता है, कभी उसको प्राप्शनल बना दिया जाता है। कभी साइम कम्पलसरी रखी जाती है, कभी उसको प्राप्शनल किया जाता है। कभी हिस्ट्री ज्याग्राफी को कम्पलसरी बनाया जाता है, कभी उसको प्राप्शनल बनाया जाता है। ये सारी बाने होती रही है। इसलिए मैं मंत्री जी से आग्रह करूँगा कि इन जीवनोपयोगी विषयों की ओर वह ध्यान दे, खास कर हिस्ट्री ज्याग्राफी की बात मैं करूँ, अभी हमें एक डेवेलोपेशन में बाहर जाने का मौक मिला,

हमारे साथ एक कबकला विषय-विद्यालय के ला के स्टूडेंट थे उन्हें वह पता नहीं था कि वेरिस कहाँ है? वेरिस उन्हें जाना था। इसलिए मैं इस तरह ध्यान धाकृष्ट करना चाहूँगा कि कम से कम इस की जानकारी भी बच्चों को हो कि वे कहाँ रह रहे हैं। केवल यही नहीं कि हम ने सिलेबस ऐसा कर दिया हम ने कहा है कि हमें केवल साइंस पढ़नी है इसलिए हिस्ट्री ज्याग्राफी की बात नहीं कर सकते या हिस्ट्री ज्याग्राफी पढ़नी है तो साइंस की बात नहीं कर सकते या हिसाब की बात नहीं कर सकते। एक दो तीन क्या होता है इसकी भी आवश्यकता पड़नी है। इसलिए इन विषयों की जानकारी बच्चों को दी जाय।

दूसरी बात— आप जानते होंगे विगत कुछ सालों में शिक्षा मस्याओं में जितने दगे फगवद हुए उनसे कही नहीं हुए। आ पात-कालीन स्थिति की घोषणा जब हुई तो एजूकेशनल इन्स्टीट्यूशन में डिडिप्लिन आई।

( व्यवधान ) यह खुशी की बात है कि अनुशासन लोगों में आया है। लेकिन यह अनुशासन किस तरह परपेचुएट करें इस तरह ध्यान देने की आवश्यकता है। मैं चाहता हूँ कि यूनिवर्सिटीज और कालेजेज में इस तरह का वातावरण बराबर रहे। जैसा शास्त्री जी ने इशारा किया यह बात सही है कि इस में थोड़ी सी स्लैकनेस आई है, थोड़ी कमी हुई है। मैं मंत्री जी से आग्रह करना चाहूँगा कि इस ओर भी वे ध्यान दे।

17 hrs.

एक बात मैं कहना चाहूँगा कि जो मेरी मान्यता है कि यूनिवर्सिटीज और कालेजुज में डिडिप्लिन फैजाने के लिए जो शिक्षक वहाँ है वे भी जबाव देह है। आप जानते हैं जो विभिन्न दलों से लोग आते हैं, राजनीतिक दल वाले, अभी सरकार ने छुई दे रखी है कि यूनिवर्सिटी या कालिज के प्रोफेसर्स और टीचर्स भी वहाँ के लाजस्लैटर्स

## [श्री राजेश्वर प्रसाद यादव]

हो सकते हैं, इस सम्बन्ध में जैसे हमारी बिहार की सरकार विचार कर रही थी और मैं समझता हूँ कि उन्होंने विचार कर लिया है कि ऐसे जो लोग एक्टिव पॉलिटिक्स में आ जाय, उन को कम से कम उतने दिन के लिये, परमानेन्टली न सही छुट्टी लेनी चाहिये। वहाँ से लौटने के बाद यदि वे चाहें तो फिर अपने स्थान पर आ सकते हैं। इस समय क्या हो रहा है कि ऐसे लोग एक तरफ तो इलक्ट्रिक रिप्रजेन्टेटिव की हैसियत से असेम्बली में होते हैं और दूसरी तरफ अपनी इन्टीब्रूशन में भी रहते हैं फिर दोनों में से एक जगह पर अपना बैग लेने हैं और दूसरी जगह पर एलाउन्स लेते हैं। साथ ही वे अपने ग्राडियाज को नवयुवकों पर थ्रस्ट-आन करते हैं। मंत्री जी को इस बात पर भी ध्यान देना चाहिये। देश में जो रोजगारी का आलम है, इसके लिये मैं समझता हूँ, ज्यादातर शिक्षा विभाग दोषी है। यदि शुरू से ही शिक्षा में जॉब-ओरिएन्टेशन की व्यवस्था हो जाती तो यह स्थिति उत्पन्न न होती। यूनीवर्सिटी एजुकेशन का आज यह आलम है कि जिस को कोई काम नहीं होता है वही यूनीवर्सिटी में पढ़ने चला जाता है। यदि इस बात का ध्यान रखा गया होता तो आज इस बात का नक्शा ही दूसरा होता। मैं प्रधान मंत्री जी को धन्यवाद देता हूँ—कि 10+2+3 का फार्मूला जो अब चालू हो गया है, वह ठीक चल रहा है लेकिन मैं समझता हूँ कि उननी जाँस तब तक देडी होनी चाहिये जब तक कि ये लोग इस फार्मूले के अन्तर्गत बाह्य-इन्तिकलेगे। इस के लिये आप जो प्राइवेट इण्डस्ट्रीज हैं उन को भी काटेकट करे, जो कि दुर्भाग्यवश आप नहीं रहो रहा है। आप केवल सरकारी नौकरियाँ ही सभी को नहीं दे सकते हैं। प्राइवेट इण्डस्ट्रीज को भी काटेकट कर के, जो उन के यहाँ जाँस निकाले, उन को भी बना चाहिये।

आज हमारा देश समाजवाद की ओर तेजी से बढ़ना चाहता है। लेकिन आप को जानकारी होनी—हमारे यहाँ स्कूली-शिक्षा में तीन तरह की शिक्षा है—एक तो पब्लिक स्कूल है, दूसरे—सेटल स्कूल है और तीसरे गाँव की पाठशाला ये हैं। केवल पढ़ाई का स्टैंडर्ड ही तीन तरह का नहीं है बल्कि बर्ण भी तीन तरह का है। हम चाहते हैं कि इस को एक साथ मिला कर आप एक तरह की शिक्षा दें। इस के लिए जरूरी है—जैसा कि एक दोस्त ने कहा है—शिक्षा को केन्द्रीय सूची में शामिल किया जाय। यदि आप ऐसा नहीं करते हैं तो एक तरह की शिक्षा नहीं दे सकेंगे।

एक बात और महत्वपूर्ण है। शिक्षा के सिलेबस में राष्ट्रीयता और नैतिकता का भी समावेश होना चाहिये। सिलेबस में इस तरह का प्रावधान होना चाहिये कि बच्चों को हम बात की शिक्षा दी जाय कि वास्तव में राष्ट्रीयता क्या है, ताकि प्रारम्भ से ही उन में राष्ट्रीयता का भाव अंकुरित हो।

आज देश में जन सख्या की समस्या बड़ी भयंकर है। लेकिन कहीं भी स्कूल कालिज में उस के सम्बन्ध में शिक्षा की व्यवस्था नहीं है। इस तरफ भी मंत्री महोदय को ध्यान देना चाहिये।

एन० सी० सी० के द्वारा छात्रों में अनुशासन की भावना पैदा होती है। इस लिये स्कूल, कालिजों में एन० सी० सी० को कम्पलसरी दिया जाय। नेहरू युवक केन्द्र के सम्बन्ध में मेरी निजी जानकारी है कि हमारे जिले में और दूसरे जिलों में भी बहुत अच्छा काम कर रहा है। मंत्री जी से मेरा आग्रह है कि उस को ज्यादा से ज्यादा मदद दी जाय।

हिन्दी जो हमारी राष्ट्र भाषा है— वह हमारी नेशनल लैंग्वेज हो, इस के लिये प्रयास होना चाहिये और इस तरह से

उस को डेवलप करना चाहिये कि हम बाहर भी बता सकें कि हम हिन्दुस्तान के रहने वाले हैं।

**सभापति महोदय :** अब मिनिस्टर साहब को बोलना है, लेकिन मुझे प्रश्नोत्तर है, कि छठ साहबान बोल चुके हैं, कोई लेडी मेम्बर आज नहीं बोलीं हैं। अगर हाउस मेरी दरखास्त को मजूर करे...

**श्री० एस० गुरूल्ल हसन श्रीमती सावित्री श्याम अजं ही बोनी हैं।**

**सभापति महोदय :** बहुरहाल एक दूपरी लेडी मेम्बर का नाम है, अगर हाउस मेरी दरखास्त मजूर करे तो वे भी बोल ले।

**SHRI B. V. NAIK (Kanara):** If the Minister insists upon replying now itself, he is welcome. But, let him reserve the last fifteen minutes for answering certain relevant and pertinent questions which would be raised by those hon. Members who could not speak on these Demands.

**MR. CHAIRMAN:** We will consider that.

**SHRIMATI ROZA DESHPANDE (Bombay Central):** I just wanted to draw the attention of the Minister to certain points and emphasize them.

Many of our colleagues here have expressed the opinion that education should be a Central subject. If you leave it to the States then sometimes the state of affairs is pitiable. I think it should be a Central subject and policy decisions should be taken at the Cabinet level and it should be seen that the policy decisions are implemented properly.

We have to be very careful about the way in which opinions are expressed in the text books because the youth of our country have to be moulded in a manner that he would respect and dedicate his life to the

country, because the youth of today would be the future leader of the country, who will build up the country. So, they have to be given a certain type of education which will make them proud of our country and its history.

I have here with me a book entitled *Indian Administration*, which is a text-book prescribed by the Maharashtra Government for first year Arts students, which my daughter brought to me. It is written by Prof. Mariwala, Prof. Gokhale, Prof. D'Souza and Prof. Advani. In that book things are written in such a way that the boys and girls would not be proud of this country. For example, they say:

"Britain transferred power to India in very small doses and made Indians familiar with parliamentary institutions."

In another place they say:

"During the British regime, people had training in the political and constitutional fields which provide to the centre a stability, which is so markedly absent in the governments set up in recently freed Asiatic and African countries."

Therefore, the authors advise us; let us not support any African People's struggle for independence, because the imperialist countries will give them power in small doses and train them on how to administer the country! This is what they want our children to be taught.

In one place they have expressed the opinion that Parliament is not at all supreme. They are in favour of fundamental rights to property.

There is a comment about our Prime Minister also. It is stated that, when Shri Jagjivan Ram was defeated at the time of the elections in 1969 of the Congress party Shrimati



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[Shrimati Reza Deshpande]

Gandhi took it as a personal insult. Was it a personal insult?

Is this the way the authors should be permitted to comment? Why are such books prescribed in our country for the first year Arts students? Could you not take in your hands at least subjects like history and geography so that such people will not be allowed to express their opinion? Throughout the book they say that the spirit of the Constitution has been weakened because Parliament has tried to become supreme, whereas Parliament should not be supreme; according to them, only the judiciary and the Constitution will be supreme. They also say that the right to property should be protected as a fundamental right.

If they cannot provide a true history, if they cannot create in our children's mind respect for our leadership and for our country, why should we allow such people such a big latitude to express their own personal opinion which are of Jan Sangh and RSS and also? You should scrap such books and text-books in subjects such as Indian administration, geography and history should be prescribed throughout the country from the Centre. For other subjects like mathematics etc., you need not prescribe.

Among the universities, there are Vidyapeeths and Maha Vidyalayas. I do not know the difference between the two. A boy was murdered in the premises of an agricultural college, called a Vidyapeeth, in a town Gargoti near Kolhapur. I brought it to the notice of the Minister, but he says that it is a State subject. If murders are taking place in such places, you should certainly look into it. You should look into the constitution of those Vidyapeeths. They have the liberty to squander money and do anything they like. Therefore, your advice to them should be mandatory and not recommendatory.

We are told now and again that the Government or the UGC has recommended certain things to the State, but the State does not have the necessary funds etc. So, at least some of your recommendations should be mandatory, you should have that right.

A word about vocational training facilities for the women of this country. This section of humanity in this country is neglected in every way. Now every teacher is being forced to bring five cases for sterilisation. Do not humiliate your Ministry to this extent that your teachers become the agents of the Health Ministry. What kind of family planning is being done in this city I do not know. But, apart from that, this arrangement of vocational training centres is only on paper. Please see that the centres do function in this country. Women need jobs. When they get jobs and get involved in activity, they know their responsibility to have a planned family. Nobody need go and teach them and give sermons to them. At the same time, you should also arrange for some free hostels at the district level for girls only, because parents of the girls do not send them to schools so that they can look after the children at home. So, you should start free hostels for girls at even the primary and secondary level in the districts so that the parents will not hesitate to send them. Otherwise, they cannot spend on the girls' education, that is the attitude of the parents. So, to bring them into the field of education, you should start such hostels and also start as many working women's hostels as possible in the cities.

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (PROF. S. NURUL HASAN): I would first of all like to express my very deep sense of gratitude to my hon. friends here from all sides of the House who have not only supported the Demands of my Ministry, but have made really heart-warming speeches

bringing out the importance of education for the future of the nation. On this issue, there can be no difference of opinion. I would, therefore, not put before you an excuse that education being a State subject, there is nothing I can do in the matter. I feel, that the House is perfectly correct in looking upon education as a subject of the highest national importance.

It has been the tradition of our national movement to look upon education as one of the most important aspects of the nation building activity. The Father of the Nation spent a great deal of his attention to the whole question of education and to give it a new orientation. Our illustrious Prime Minister, late Jawaharlal Nehru, was himself one of those who provided a new direction to the question of education. While Gandhiji emphasized the need for an educational system which was near to the productive processes, to the processes of community of rural India, Jawaharlal Nehru rightly emphasized the need for science and technology, for taking the temper of science to the villages and to all sections of Indian people and for creating what is now regarded as one of the finest infra-structures for education and technology in the country so that today we can be truly proud of our engineers, of our doctors, of our scientists of our agricultural scientists, all these people who are running the various aspects of social services in the country and who are providing leadership. Without this mass base of education which was created during the time of Jawaharlal Nehru, without the scientific direction which he gave to education, without his emphasis that universities were the great centres of humanism—if the universities functioned well, then all was well with the nation—all this could not have been achieved. These were the people who gave to the nation a focus for educational development.

It is a matter of great joy and satisfaction to every Indian that our present Prime Minister has always given the highest consideration and import-

ance to the subject of education. She has emphasized that the main purpose of education is the building up of a man so that he can develop his mind and intellect, his body and personality so as to be able to fight superstition and backwardness, so as to be able to inculcate in himself a sense of pride and self-reliance, so that he can become a better Indian, so that he can identify himself more and more with the masses of our country. Therefore, it was but natural and proper for this Parliament to have taken the initiative in proposing that the Government should appoint commissions to look into all aspects of education. On the basis of the recommendations of the last Commission, the Education Commission, which was required to look into the problems of education, right from the beginning upto the highest stage, in all its aspects, commonly known as the Kothari Commission, it was this House which approved of the document which is called the National Policy Resolution on Education. I would, therefore, most respectfully submit that it is not that we do not have a national policy on education. The National Policy Resolution published in 1963 and approved by this House is still, in my opinion, a valid document although certain changes have been necessitated by the passage of time. It is the effort of the Government of India and of my Ministry that this Policy Resolution which has been approved by Parliament is implemented. My main instrument is the Central Advisory Board of Education on which this Hon'ble House is also represented and which consists of all Ministers of Education of the State Governments as well as of distinguished educationists. The Central Advisory Board of Education has adopted unanimously this document, the National Policy Resolution on Education, and I am therefore occasionally a little worried that even in this House the Hon. Members sometimes do not remember that they have given to Government a guideline which is incorporated in the National Policy Resolution and the Government is now attempting to implement this guideline. It is trying its

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best to persuade the State Governments. Sir, it is true that I have no power either politically or financially or Constitutionally, but I do have the good-will and the blessings of this Hon. House which I don't consider to be something which is insignificant. In fact, the support of this Hon. House is a very important factor in so far as the bulk of the countrymen are concerned. Therefore, when we take up the question of ensuring that education is given its proper place and that universal education up to the age of 14 years is provided freely and compulsorily to all children then this was not only a directive of the Constitution but a time-bound directive of the Constitution and a directive which had the full blessings of this House and which also had the full support of the Central Advisory Board of Education.

I am not going to mince words. I will express my deep sense of disappointment at the inadequacy of financial resources. The House will recall that a situation has been reached whereby, in the mid-year of the Fifth Five Year Plan, if we take this to be the average and multiply it five times, I don't think we will be able to incur even two-thirds of the expenditure that was visualised in the draft Fifth Five Year Plan. I do hope that something will be done about it and that all the State Governments will give their full consideration to this particular matter. But the Central Advisory Board of Education had taken into account the fact that we are suffering from constraint on resources and has worked out detailed strategies, strategies which have been accepted in principle by the State Governments and these strategies, if acted upon, will enable us to universalise education.

My distinguished predecessor and famous educationist, an Hon. Member of the House Dr. V.K.R.V. Rao, spoke as usual with great passion. He referred to the unfinished tasks. I can assure h'm through you and the House and the country that the tasks which

have been laid out in this document, the National Policy Resolution, are very much before the Government and we will spare no effort to implement them. As I said, I am very much worried about the inadequacy of resources, and I hope that more resources will be made available to the State Governments. But I would like the House to recall that some major achievements are there to the credit of the country; I would not claim those to the credit of any Ministry or of any individual.

If you take the gross enrolment ratio, that is to say, the ratio of enrolment to child population and compare it with the corresponding age group figure at the time of the second educational survey—these are the provisional figures of the third educational survey; therefore, they are subject to correction—you will notice that this enrolment ratio in the age group 6—10 years has gone up from 74 per cent to 79 per cent, which is an increase of five per cent in these eight years. I would have liked it to be a hundred per cent, but considering the overall increase in the number of persons, I would submit that this is not a meagre achievement. In the age group, 6 years—below eleven years, the total number of child population that has been estimated is 7,86,00,000. The enrolment at the end of 1973, according to the provisional figures here, had already reached over six crores in Classes I to V.

Even about girls I do share the anxiety expressed in all sections of the House that we are not making as rapid a progress in the matter of education of girls as we all would like to make. But again, here, the provisional figures reveal that, whether at the stage of Class I or at the stage of Class V, the percentage of girls to total enrolment is 48 per cent at Class I and 33 per cent at Class V. As you know, the gross sex ratio between females and males in the country in 1971 was 930 to 1,000. This, in itself, is a matter of anxiety, but I will not refer to it at

the moment. What I am trying to submit is that some progress has, certainly, been achieved in the matter of universalisation of education, that Government is not oblivious of the fact that the drop-out rate has been very high indeed. Therefore various methods are now being introduced; the most important among these are un-differentiated and ungraded classes, part-time education, non-formal education for the age group, 11—14 years, non-formal education for the age group, 15—25 years. My colleague, Mr. D. P. Yadav, has spoken at length about the activities of Nehru Yuvak Kendras. One of the major programmes is that functional literacy, literacy geared to the learning of various processes of production, has been taken up in right earnest under the auspices of this Ministry whose Demands for Grants are being considered by the hon. House at the moment. Therefore, I would submit that it is not that the question of primary education is being neglected or the question of literacy is being neglected. While taking the literacy figures of the country, it must be remembered that in 1971 the definition of literacy was entirely a different definition. A person was deemed to be literate if he could both read and write with understanding in any language. A person who could merely write but cannot read was not considered literate. This is a very stiff and a very proper definition. I am very glad that in 1971, the country chose to adopt a correct and proper definition of literacy.

If you take the literacy figures, you will observe that in 1971, in the age group of 15 to 24, 47 per cent of the population was literate. It is not still good enough, but what I am attempting to say is that as a result of the efforts that had been made, literacy has been going up. Unfortunately, our population has been going up at too rapid a rate and, therefore, we can say that the overall situation is not good enough. The number of male literates in 1971 was 61.5 per cent, and of female literates, it was 32.5 per cent;

the aggregate was 47 per cent in the age group of 15 to 24. This 47 per cent was a rise from 36 per cent in 1961. That is to say in ten years time, in the age group of 15 to 24, there had been an 11 per cent rise in the number of literates, male and female taken together, which is not satisfactory, but which is something which we need not be ashamed of in the sphere of literacy.

A point has been made, and again correctly, about assuring equality of educational opportunities. I would be the last man to express any sense of satisfaction with the present opportunities which are available to the poorest section of our population, but at the same time, it is certainly true that opportunities for vertical mobility have now reached considerably wide sections of our society.

SHRI B. V. NAIK: It is a matter of opinion.

PROF. S. NURUL HASAN: I am giving you certain figures; the opinion will be your own.

SHRI B. V. NAIK: Figures can be twisted.

PROF. S. NURUL HASAN: I cannot question the competence of my hon. friend to twist figures.

In Central Schools, about 60 per cent of the children belong to what commonly are called Class III and Class IV of the Central Government employees. These are by no means the affluent or the elite class. The Central Schools have been established for the children of mainly transferable employees of the Central Government, otherwise it is the responsibility of the State Governments to establish the Central Schools. If there is any vacancy left after admitting the class of persons for whom these Central Schools are intended, naturally the schools are very glad to admit other children. But sometimes it so happens that vacancies are not available and those for whom these schools are intended fill up all the vacancies. If you further take the few examinations, if they are considered to be

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the test of the quality of education that is being imparted, then I would submit about the IITs, in the general entrance examination of the IITs—these are among the toughest all-India examinations—in IIT Kanpur, for example, in the last examination that was held in 1975, 26 per cent of the successful candidates belonged to poor families whose parental income was not more than Rs. 6000 per annum and the average parental income of all the candidates successful was about Rs. 14,500. 'All' means all the IITs....

SHRI B. V. NAIK: The average figure of Rs. 14,500 shows that they come from the elitist section of the society where the average income per month is Rs. 40 for the society as a whole.

PROF. S. NURUL HASAN: These are the people who belong to what we call middle class in the Indian situation. These are the people who, according to the new law regarding income-tax which has been passed by this hon. House, shall be either below income-tax level or just at the income-tax level and not beyond that. Then in the National Science Talent Scholarship again it is this group between Rs. 500—1000 or below Rs. 1000 which is at the moment coming up. Now what I am trying to make out is that it is not that a family with Rs. 1000 income is not likely to send its children to any of the public schools. I am not satisfied with this opportunity because it leaves out the overwhelming majority of the people of my country, people who would find it difficult even to send their children to whole-time primary education. Therefore, we have to continuously explore ways and means to ensure that children who, by the force of economic circumstances are required to supplement the family income or because of social circumstances are required to support the mother or the father, are also enabled to receive the best quality education that there is in the country.

So far as work experience is concerned, I am glad to report that there

has now been a general consensus regarding the entire curriculum for classes I to X and work experience, Science, Mathematics, History and Geography—all these things have been included therein and on this there is a general consensus.

One of the hon. Members raised the question about science being introduced as an extra subject. In the new set-up of primary education, there will be two stages: classes I and II where science and social sciences will be taught as environmental subjects, just as one subject and in the second stage i.e. from class III to class IV science will be taught as environmental science. This will include an overall knowledge of the environment and the inter-relationship between the different components of environment, biotic and abiotic.

The National Council of Educational Research and Training has been trying also to evolve a national consensus for classes XI & XII including vocational education. The National Council has appointed very high-powered and extremely competent Board of Editors to prepare text books imbued with the value of socialism, secularism and democracy with the objective of building up the personality and character, with creating among the children the finest traditions, recreating among the children the finest tradition of Indianness. These text books are sought to be prepared and I hope that the country would accept these text books as a whole.

I would like, at this time, to pay a tribute, particularly to the Director of the National Council of Educational Research and Training—Prof. Rais Ahmed and to his colleagues who have been working extremely hard in carrying the message of this new type of education to the country as a whole, obtaining consensus and of trying to carry the teachers especially the Primary School Teachers with the proposed social change, because without the concurrence and involvement of the teachers and of the educational administrators, no change is likely to take place.

I would also like, at this moment, to make a reference to the very difficult task with which the University Grants Commission is faced. Unfortunately, we allowed a situation to develop in our country wherein there was a runaway increase in enrolment at the level of college education as well as in the number of colleges that were being opened in the country.

**SHRI M. RAM GOPAL REDDY** (Nizamabad): This happened because you have prescribed graduation as minimum educational qualification for the post of a clerk too. That is why everybody is running after college education. Why do you not reduce it to matriculation?

**PROF. S. NURUL HASAN:** My colleague, the Minister of State for Personnel, has already made an announcement and I would not like to encroach upon his domains because recruitment is, as the hon. member knows, not within my purview.

The figures taking 1969-70 as the base year, of the enrolment at the college and university exclusive of pre-university and intermediate college, are as under:

In 1970 the increase was 8.9 per cent. In 1971-72 it was 6 per cent, in 1972-73 it was 3 per cent and in 1973-74 it had been brought down to 3 per cent.

So far as the increase in the number of colleges was concerned, in 1970-71 the number of new colleges established was 307; in 1971-72 it was 292, in 1972-73 it was 262 and in 1973-74 it was 150.

The point I am trying to make out is that the sudden un-planned, un-thought of expansion of enrolment and the increase in the number of colleges created a situation in which the State Governments were faced with this dilemma that either they finance the colleges properly and if they do so, then they cut a proportionate allocation for Primary, Elementary and Secondary Education

which would have been a very serious matter, or they allow the colleges to starve. This was a very very difficult situation with which the country was faced and I am glad that as a result of the efforts that have been made by the University Grants Commission, some brake has been applied. But the University Grants Commission has insisted and the Government are in full agreement with the Commission on this issue that it should not mean lessening in any way of an opportunity for either backward regions of the country or for the weaker sections of the community, in particular the Scheduled Castes, the Scheduled Tribes, women, first generation learners and so on.

**SHRI KARTIK ORAON:** I would like to seek your indulgence for having a clarification on one point. Perhaps one year ago there was a national science talent test held in Jamshedpur in Bihar and 18 students appeared out of which 2 students qualified. Both these 2 students were tribal students. But subsequently that examination was scrapped and another examination was held again. I would like to know as to what type of control is exercised in the matter of conducting these examinations by the Centre.

**PROF. S. NURUL HASAN:** This is a matter of detail and I hope you will agree with me that I cannot answer off-hand.

**SHRI KARTIK ORAON:** It may be a matter of detail, but I am asking about the method of controlling examinations.

**PROF. S. NURUL HASAN:** I will make the necessary enquiries and I will inform the hon. Member about it. Now that he has raised this matter, I will look into it.

The point was that we cannot afford to spend less than, say, 45 per cent or so of whatever is available for elementary education. In fact this percentage should be nearer 50 than 45.

[Prof. S. Nurul Hasan]

If that be so, well, a certain percentage has to be provided for secondary education. A reasonable percentage has to be provided for technical education. Then, what is left for higher education, which is a very expensive business, is rather a limited amount. And therefore, if we start spreading our butter too thinly over the bread, I am afraid, there will not be adequate supply of butter in every piece of bread. Therefore, what we are now attempting to do is to restrict unregulated expansion on the one hand. On the other hand we want to ensure that the weaker and poorer sections and working people and others are enabled to receive higher education. And, one of the proposals under consideration of the Government is to establish an open type of university. Another proposal is to expand the whole scheme of correspondence course. There is a third proposal to increase the facility for self-study for creating academic centres and so on. There are certain proposals under consideration and I hope that very soon we will be able to make an announcement of the policy in this respect.

PROF. S. L. SAKSENA: What are you doing to bring the backward areas on par with the other areas?

PROF. S. NURUL HASAN: I have just now explained what we are attempting to bring this about. The UGC is evolving a differential scale of assistance to colleges and institutions in backward areas as compared to colleges and institutions in the developed areas.

The question of assistance to the Calcutta University was raised in regard to special assistance to universities. The UGC is deeply concerned about the problems with which the Calcutta University is faced. It has offered a sum of Rs. 2 crores over and above the normal sum to which it is

entitled for the development of its collegiate education. This is over and above what is normally being made available to Calcutta University. The assistance to Madras and Bombay universities is of the order of about Rs. 1 crore each. The UGC has also taken a great deal of interest in ensuring that the syllabus becomes more relevant to the needs of the community, it is up-dated, and that the examination system is reformed.

In fact, a fairly wide spectrum of the academic community is being involved in the discussion on the examination reform in universities and I hope that, very soon, the new system of examination, which is emerging and which has almost emerged as a result of general consensus, will be enforced in a very large number of universities.

Sir, my colleague made a reference to the role of NSS. Whether it is the universities or the Indian Institutes of Technology, the teachers and students are more and more involving themselves the solution of the concrete problems with which our villages are faced in their day-to-day life. You might have noticed in the newspapers occasionally reports come that the I.I.T. has adopted such and such a village, such and such other institution and some other university has adopted such and such a village or a group of villages has been applying themselves to the solution of different problems.

A specific reference was made by the hon. Member, Shri Tiwary regarding the School of Planning and Architecture and he said that it is not taking any interest in the rural areas. I would like to submit to the House that the School has undertaken studies of some of the 'live' projects in rural areas, such as Nayabans, (Chhetra, Manali Village (Kulu valley), Bethani Village (Haryana), Mehrauli Village, Munirka, Madipur, Bankner,

Lalgarh Village (Rajasthan), Nogar Village etc. So, it is not correct to say that the School of Planning and Architecture is not involving itself in the affairs of the countryside.

A reference has also been made to Technical Education, I am glad to say that it will now be possible for the Central Government again to start giving, even though on a very modest scale, assistance for the improvement of facilities in the Engineering Colleges and polytechnics from the Central sector. I hope that this will strengthen the hands of the All-India Council of Technical Education.

I would crave your indulgence to say a few words about social welfare. Many hon. Members have made references to social welfare. My good friend, Prof. Mavaiankar has specifically asked me to tell the House something about what is being done to implement the Children's Policy Resolution. The National Children's Sport has been constituted and it has already made an integrated child development services scheme. It is a package of six schemes which has already been started in thirtythree blocks including some of the urban blocks and tribal blocks, and work has already been started on that. The Nutrition Programme in the State sector is being maintained and the tempo of the scheme for the welfare of destitute children is being increased. The terms of grants have also been improved and the provision of creches for the children of working women has also been increased considerably.

SHRI P. G. MAVALANKAR: There is soon going to be an international children's year. Am I right? That is going to be observed all over the world. In that context, I would like to know whether we have already made some arrangements in organising seminars and programmes for increasing public opinion and public awareness about the need to develop

areas of activities for the children's welfare and whether any plan has been made.

PROF. S. NURUL HASAN: Yes, Sir. This is very much under our consideration and I am strengthening my Ministry and creating a whole Bureau which will be monitoring and which will be responsible for implementing the programmes regarding the welfare of the children.

Sir, a very important matter which is partly with the Department of Culture and partly with the Department of Education but, which, nevertheless, is of national importance is the question of languages

Now, Sir, we have taken the view that even with the extreme limitation on our resources a very high priority must be given to the promotion of languages. Therefore, Sir, the programme of assistance to the State Granth Akademies is to be continued. The House will recall that originally it was decided that it was a one-time Fourth Plan scheme of Rs. 1 crore to be given to each State and then the assistance would cease at the end of the Fourth Plan but it was felt that the tempo was being built up gradually and that it was absolutely essential that provision should be made for the writing of books in the various regional languages so that these could profitably become media of instruction even at the university and college level

In so far as Hindi is concerned we gave the highest importance to the development of Hindi as a link language, as a literacy language, as a language, which will be—in terms of Article 351 of our Constitution—the expression of the composite culture of India and would be able to become the vehicle of modern thought

SHRI P. VENKATASUBBAIAH: (Nandyal): What about the three-language formula.



**PROF. S. NURUL HASAN:** Sir, I have been referring continuously to the National Policy Resolution on Education. The three-language formula has been described at length there and Government stands by that formula as given out in this document. Therefore, I did not consider it necessary to refer to it again.

Sir, the programme of providing Hindi teachers to the non-Hindi speaking areas on hundred per cent basis is being continued and strengthened. The Central Hindi Directorate has started bringing out digests for the use of the health worker, the mechanic, the overseer, on technology, on health sciences and on other sciences. There is also digest for the use of students incorporating latest knowledge of these various activities. Bilingual dictionaries have also been taken up. I hope that as a result of this the promotion of Hindi would be strengthened.

So far as tribal languages are concerned, the Central Institute of Indian Languages at Mysore has given a great deal of attention to the development of tribal languages. Sir, so far as the promotion of Devnagri script for writing different languages in addition to the original script of the language is concerned, it is very much a part of our activities and we wish to promote it.

18 hrs.

Sanskrit, again, is one of the major programmes of my Ministry. We have increased the provision from Rs. 5 lakhs in the Second Plan to Rs. 75 lakhs in the Third Plan to Rs. 275 lakhs in the Fourth Plan to Rs. 520 lakhs in the Fifth Plan. This will give you a very rough idea of the importance which is being attached to the teaching of Sanskrit which, we think, is one of the major programmes. We are supporting five Vidyapeeths, giving assistance to various voluntary organisations. But I would specially like to inform the

House that the Ministry has launched a new scheme for the establishment of Adarsh Sanskrit Pathshalas.

In the same way, this Ministry has initiated schemes for the promotion of Persian and Arabic and also of Urdu, because these two, Persian and Arabic, are important parts of our national heritage, and Urdu, although spoken by a very large number of persons, is not the regional language of any major State with the exception of Jammu and Kashmir. Therefore, the Centre is doing its best to help.

I would like to conclude by making a very brief reference to the need for co-operation in the sphere of social welfare by all sections of the community. Without voluntary support, without the organised support of all people, men, women, young people, educated as well as those who are not educated, without their support, it will be impossible for the Government to carry forward any worthwhile scheme of social welfare, and my Ministry welcomes their co-operation, invites them to offer their co-operation. Whatever financial or other assistance we can provide, we will be glad to provide.

**SHRI B. V. NAIK:** The Chair has been kind enough to permit us a few questions. I have only one question to ask. All the Central Universities in India including Osmania Urdu University in Hyderabad.

**PROF. S. NURUL HASAN:** Osmania is not a Central University.

**SHRI B. V. NAIK:** That means Hyderabad University which is a Central University, the old in a new form...

**PROF. S. NURUL HASAN:** No, it is a new University.

**SHRI B. V. NAIK:** Even making an exception of Hyderabad, six out of seven Central Universities, Aligarh, Banaras, Delhi, Jawaharlal Nehru, Visva Bharati...

**MR. CHAIRMAN:** Please ask your question.

**SHRI B. V. NAIK:** All these are situated in the north. In view of the fact that the Concurrent List is going to be applicable for Education...

**SHRI P. G. MAVALANKAR:** How do you know?

**SHRI B. V. NAIK:** All that is a matter of discussion. I would therefore request the hon. Minister to say whether in order to remove these regional disparities or imbalances in the development of Central Universities in the whole country, for particularly the southern culture, you would give us a separate University in order to save us from a sense of domination of one culture by the other.

**PROF. S. NURUL HASAN:** I would like to inform the House that the Central Government have very much under their consideration a proposal to establish a Central University at Pondicherry.

**SHRI P. VENKATASUBBAIAH:** There is a large volume of opinion in this country that in order to bid good-bye to linguistic chauvenism and all these linguistic troubles, Education must be brought into the Concurrent List. May I know whether Government are seriously considering bringing in a constitutional amendment for this, and whether they have been sounding the various Governments for their opinion in this regard?

**PROF. S. NURUL HASAN:** This is not a matter to which I could give a reply. It should really be addressed to the Prime Minister.

**SHRI KARTIK ORAON:** When the Shillong University was being established, it was stated that that university was being set up particularly with a view to help tribal people of hill areas. At that time I had asked a question whether government were considering in terms of opening similar universities in

other hill areas and it was stated then that if and when proposals came they would be accepted. Has the Minister anything to say about it?

**PROF. S. NURUL HASAN:** At the moment, in this plan period, we have no such proposal.

**SHRI KARTIK ORAON:** Why?

**SHRIMATI ROZA DESHPANDE:** I had asked the hon. Minister to explain whether various vidyapiths or private institutions calling themselves universities or vidyapiths are formed and organised by getting donations and they become the private property of certain individuals who behave like dictators. Do they propose or do they visualiser asking them to conform to a common pattern, universal pattern or constitution according to which alone the vidyapiths should be constituted? I want to know this from them because there are so many of them

**PROF. S. NURUL HASAN:** At the present moment as the Constitution stands, Parliament's legislative competence does not extend to the states in the matter of university education.

**MR. CHAIRMAN:** I shall now put all the cut motions to the demands of the Ministry of Education and Social Welfare to the vote of the House, unless any Member desires any particular cut motion should be put to vote separately.

*All the cut motions were put and negat'ed.*

**MR. CHAIRMAN:** I shall now put all the cut motions moved to the demands of the Department of Culture.

*All the cut motions were put and negat'ed.*

MR. CHAIRMAN Now, the question is:

"That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the fourth column of the order paper, be granted to the President to complete the sums necessary to defray charges that will come in course of payment during the year ending the 31st day of March 1977, in respect of the heads of demands entered in the second column thereof against Demands Nos 26, 27 and 28 relating to the Ministry of Education and Social Welfare"

*The motion was adopted*

[The Demands for Grants, 197677 in respect of the Ministry of Education and Social Welfare and the Department of Culture, which were voted by the Lok Sabha, are shown below —Ed.]

18.12 hrs.

The Lok Sabha then adjourned Till Eleven of the Clock on Wednesday, April 28, 1976/Vaisakha 8, 1898 (Saka).

MR. CHAIRMAN; The question is:

"That the respective sums not exceeding the amounts on Revenue Account shown in the fourth column of the Order Paper be granted to the President to complete the sums necessary to defray the charges that will come in course of payment during the year ending the 31st day of March, 1977, in respect of the heads of demands entered in the second column thereof against Demands Nos 101 and 102 relating to the Department of Culture"

*The motion was adopted*

No of Demand	Name of Demand	Amount of Demand for Grant on account voted by the House on 23-3-1976		Amount of Demand for Grant voted by the House	
		Revenue Rs.	Capital Rs.	Revenue Rs.	Capital Rs.
26.	Department of Education	23,90,000	..	1,19,51,000	
27.	Education	27,16,19,000	7,78,000	135,80,94,000	38,93,000
28.	Department of Social Welfare .	2,26,38,000	..	11,31,90,000	
101.	Department of Culture	1,25,44,000		6,27,17,000	
102.	Archaeology	1,00,85,000		5,04,24,000	